THE

## LEGISLATIVE ASSEMBLY DEBATES

(Official Report)

Volume III

(15th March to 28th March, 1927)

### FIRST SESSION

OF THE

### THIRD LEGISLATIVE ASSEMBLY, 1927



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				PAGES.
Thursday, 24th March, 1927—		6	_	
Short Notice Question and Answer			• • • • • • • • • • • • • • • • • • • •	2679
Election of the Standing Finance Com	mittee		• • • •	2679
The Indian Finance Bill—Passed as an	nended	•••		2680-2737
Presentation of the Report of the Se	elect Co	mmittee or	the	
Amendment of Standing Orders		•••		2737
The Gold Standard and Reserve Bank of			on to	
refer to Joint Committee adopted		•••		2737-4Q
The Imperial Bank of India (Amend	ment)	Bill-Motio	n to	
refer to Joint Committee adopted	•••	•••		2740
Resolution re Salaries of the two Member	ers of th	ne Judicial	Com-	
mittee of the Privy Council posses	sing Inc	dian Exper	ience	
—Discussion adjourned		•••		2741-54
Friday, 25th March, 1927—				
Questions and Answers	•••		• • •	<b>2755-</b> 86
Questions and Answers Short Notice Questions and Answers Unstarred Questions and Answers		•••	•••	<b>2786-89</b>
Chatarrea Questions and massers	• • •	•••	•••	2789-92
Statement re Expenditure on the despat				<b>2</b> 792
Resolution re Salaries of the two Me				
Committee of the Privy Council	роввевні	ng Indian		
	•••	***	•••	<b>2792-28</b> 26
Demands for Supplementary Grants in				2827-34
The Indian Mines (Amendment) Bill-	-Motion	for circula	ition	
adopted		•••		<b>28</b> 34-40
The Indian Lighthouse Bill-Motion i	ior refe	erence to		
Committee adopted	•••	•••		2840
Messages from the Council of State	•••	•••	• • •	2840-41
Saturday, 26th March, 1927—				
Questions and Answers		•••		2843-67
Unstarred Questions and Answers	•••	•••	•••	2867-73
The Indian Merchant Shipping (Amend		Bill-Repor		2000
Select Committee presented		Title Toopie.		2873
The Gold Standard and Reserve Bank	of India	Bill-Non		
tion of Members to serve on the Joi				2873
The Imperial Bank of India (Amendmen				
Members to serve on the Joint Con				2874
The Madras Salt (Amendment) Bill-P				2874-82
The Provider Funds (Amendment) Bill			•••	2882-83
The Indian Forest. Bill—Referred to Se	elect Co	mmittee		2883-99
•	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,			
Monday, 28th Barch, 1927—				<b>).</b>
Questions and Answers			٠	2901-19
Short Notice Question and Answer			N.	2919-20
Message from the Jouncil of State		···	•••	2820
The Indian Finance Bill—Amendment m	ade by	the Counci	l of	
State in Clause 2 concurred in				2021-55
Demands for Supplementary Grants	•••			2955
Patental for Saltrans hand wenter			• • •	

### · CONTENTS-co. td.

				Pages.
Thursday, 24th March, 1927—		.5>		
Short Notice Question and Answer			<i>~</i>	2679
Election of the Standing Finance Co		•••	•••	
The Indian Finance Bill—Passed as			•••	
Presentation of the Report of the				
Amendment of Standing Orders			•••	
The Gold Standard and Reserve Ban	k of India	Bill-Mot	ion to	
refer to Joint Committee adopte	ed	•••		2737-40
The Imperial Bank of India (Ame	endment) I	Bill—Moti	on to	
refer to Joint Committee adopted	i	•••		
Resolution re Salaries of the two Men				
mittee of the Privy Council post	essing Ind	ian Expe	rience	
—Discussion adjourned	•••	•••		2741-54
Maldam APIL Stand 1000				
Friday, 25th March, 1927—				
Questions and Answers		•••	•••	
Short Notice Questions and Answers		•••		2786-89
Unstarred Questions and Answers		4. 01		2789-92
Statement re Expenditure on the desp Resolution re Salaries of the two				2792
Committee of the Privy Council				
	• .	ik manan		2792-2826
perience—Adopted  Demands for Supplementary Grants				2827-84
The Indian Mines (Amendment) Bil				2021-01
sdopted				2834-40
The Indian Lighthouse Bill-Motion				2001-10
Committee adopted		•••		2840
Messages from the Council of State				2840-41
'Saturday, 26th March, 1927—				
Questions and Answers	•••	•••	•••	2843-67
Unstarred Questions and Answers				2807-73
The Indian Merchant Shipping (Ame	endment) I	Bill—Repo	rt of	
Select Committee presented	. ::			<b>2</b> 873
The Gold Standard and Reserve Ban			nina-	
tion of Members to serve on the J				2873
The Imperial Bank of India (Amenda		Nominati		0054
Members to serve on the Joint C		•••	•••	
The Madras Salt (Amendment) Bill— The Providert Funda (Amendment) B			•••	2874-82 2882-83
The Indian Forest, Bill—Referred to				
The indian Forest, Diff—Referred to	Belect Col	mmruee		2883-99
Monday, 28th March, 1927—				, ,
Questions and Answers				2901-19
Short Notice Question and Answer		2		2919-20
Message from the Louncil of State			· £.,	2920
The Indian Finan e Bill-Amendment	made by t			
State in Clause 2 concurred in				2921-55
Demands for Supplementary Grants	***			2955

### LEGISLATIVE ASSEMBLY.

Monday, 28th March, 1927.

The Assembly met in the Assembly Chamber of the Council House at Eleven of the Clock, Mr. President in the Chair.

### QUESTIONS AND ANSWERS.

RECOMMENDATION OF THE LEE COMMISSION BEGARDING PROMOTION OF MEN IN THE PROVINCIAL SERVICES TO THE INDIAN CIVIL SERVICE.

1245. \*Pandit Hirday Nath Kunkru: Will Government be pleased to state what steps have been taken to give effect to the recommendation of the Lee Commission that 20 per cent, of the superior posts in the Indian Civil Service should be filled by promotion from the Provincial Services in the various provinces?

The Honourable Sir Alexander Muddiman: I would refer the Honourable Member to part (a) of the answer that I gave to Mr. K. C. Neogy's question on the 24th March 1926. Since 1st April 1924, 12 fresh posts have been listed.

LISTED POSTS IN THE PROVINCIAL CADRES OF THE INDIAN CIVIL SERVICE.

1246. \*Pandit Hirday Nath Kunsru: Will Government be pleased to state:

- (1) the total number of superior executive and superior judicial posts sanctioned for each province;
- (2) the number of superior executive and superior judicial posts thrown open up-to-date to members of the Provincial Services in each province;
- (8) the number of superior executive and superior judicial posts still remaining to be thrown open to members of the Provincial Services in each province;
- (4) the number of Provincial Service officers holding under Local Governments the posts of (a) Secretary to Government, (b) Member of Board of Revenue, (c) Commissioner of Division, and (d) Judge of the High Court; and
- posts in the Indian Civil Service who have held or are holding the posts of Secretary or Deputy Secretary to the Government of India?

A,

The Honourable Sir Alexander Muddiman: (1), (2) and (3). A statement is laid on the table.

(4) and (5). I am making enquiries and will furnish the Honourable Member with the information in due course.

Statement showing the number of superior posts and the number of listed posts in the provincial endres of the Indian Civil Service on the 1st January 1927; also the number of posts remaining to be listed to reach the full 20 per cent, recommended by the Lee Commission.

Province	Number of superior posts.		Number of listed posts on 1st January 1927.		Number of posts
	Ex.	Judl.	Ex.	Judl.	to be listed.
Madras ,	74	81	6	9	8
Bombay	. 57	• 85	5	6	7
Bengal	67	45	6	9	7
United Provinces	86	87	. 6	8	11
Punjab	62	28	6	7	5
Burma	72	26	9	7	4
Bihar and Orissa	50	17	5	8	5
Central Provinces	43	14	2	5	4 :
Assim 5 .	22	(a)	2 .		2
Totals ",	588	288	47	54	51

<sup>(</sup>a) There is no separate judicial cadre in Assam. Assam and Bengal have a common judicial cadre.

Pandit Hirday Math Kungru: May I ask what the reply is to No. 5?

The Honourable Sir Alexander Muddiman: (4) and (5). I am making enquiries and will furnish the Honourable Member with the information in due course.

(1), (2) and (3). A statement is laid on the table.

Pandit Hirday Nath Kunzru: With regard to (5), may I ask the Honcurable Member whether it is not a fact that there is no member of the Provincial Service who is acting as Secretary or Deputy Secretary?

The Honourable Sir Alexander Muddiman: I do not know, Sir.

Pandit Hirday Wath Kunsru: May I ask whether in making enquiries in regard to (4), Government will bear in mind that the Public Service Commission recommended that one post of Commissioner and one post of Member of the Board of Revenue, or of corresponding posts should be reserved for Provincial Service officers?

The Honourable Sir Alexander Muddiman: That will not make any difference to the existing facts. What the Honourable Member asked for is in regard to existing facts

INCREASE IN THE NUMBER OF LISTED INDIAN CIVIL SERVICE POSTS.

1247. \*Pandit Hirday Nath Kunsru: If the number of superior posts thrown open to the Provincial Civil Service in any province is less than 20 per cent. recommended by the Lee Commission, in how many years do Government expect that the 20 per cent. will be reached and what orders have been issued for ensuring that it is reached as soon as possible?

The Honourable Sir Alexander Muddiman: I would refer the Honourable Member to part (c) of the answer that I gave to a question by Mr. K. C. Neogy on the 24th March 1926. Government are at present in consultation with the Public Service Commission on the question of issuing general orders.

Pandit Hirday Nath Kungru: May I ask what the period is during which it is contemplated these people should occupy the posts to be listed: whether any decision has been reached in regard to the period?

The Honourable Sir Alexander Muddiman: The Public Service Commission is taking up the whole question. It is a most difficult and complicated matter to adjust competing claims.

SENIORITY OF PROVINCIAL CIVIL SERVICE OFFICERS HOLDING LISTED INDIAN CIVIL SERVICE POSTS.

- 1248. \*Pandit Hirday Nath Kunkru: 1. (a) Will Government be pleased to state whether it is a fact that under the existing orders of the Secretary of State, officers promoted from the Provincial Civil Services to 'listed' posts in the Indian Civil Service are graded in the Indian Civil Service cadre immediately below the Indian Civil Service officer last contirmed as Collector or Deputy Commissioner or District and Sessions Judge, as the case may be? If so, have these orders been given effect to in all the provinces?
- (b) Have any representations been received from officers of the Indian Civil Service or from Associations of such officers, for the alteration of these orders to their own advantage and to the detriment of members of the Provincial Civil Services?
- 2. (a) If the answer to 1 (b) is in the affirmative, will Government be pleased to give particulars as to the alterations proposed and to state, what action, if any, they have taken or propose to take on such representations?
- (b) If the answer to 1 (b) is in the negative, have Government themselves initiated any proposals for an alteration of the Secretary of State's orders referred to in 1 (a)?

The Honourable Sir Alexander Muddiman: 1 (a). The Honourable Member correctly describes the established principle though I have not been able to find any explicit orders of the Secretary of State prescribing such a rule. It has been ascertained recently that in one province a different rule had been followed.

- 1 (b). Representations have been received to the effect that an alteration made in 1922 in the rules governing the system of listed posts has rendered inequitable orders which were passed with reference to previous conditions.
- 2 (a). These representations have been referred to the Public Service Commission for their advice.
  - 2 (b). Does not arise.
- Mr. A. Rengaswami Iyengar: May I know if Government will give an opportunity to Provincial Civil Service Associations or officers to make their representations before final orders are passed?
- The Honourable Sir Alexander Muddiman: If a representation is received within a reasonable time I will give it my careful consideration. But I will not postpone the orders indefinitely.
- Mr. A. Bangaswami Iyengar: Having regard to the fact that a representation has already been received from one of the parties, will not an opportunity be given?
- The Honourable Sir Alexander Muddiman: An opportunity will be given so long as the representation is presented within a reasonable time. I cannot defer orders indefinitely.
- Pandit Hirday Nath Kunzru: Would Government be pleased to tell us what are the points raised in these representations that have been received?
- The Honourable Sir Alexander Muddiman: I cannot within the scope of answering the question go into a complicated matter of that kind.
- Pandit Hirday Math Kunsru: Would the Honourable Member enumerate one or two important points in these representations?
- The Honourable Sir Alexander Muddiman: I regret the matter is not in my memory. If the Honourable Member will put down the question he will get an answer. I am quite prepared also to furnish him with the information if he will see one of my officers at my office.
- Mr. A. Rangaswami Iyengar: May I know if these representations have been referred to the Public Service Commission?
  - The Honourable Sir Alexander Muddiman: Yes.
- Mr. A. Rangaswami Iyengar: Have the Government expressed any views to the Public Service Commission?
- The Honourable Sir Alexander Muddiman: No, we are awaiting their answer.
  - Supersession of Senior Travelling Ticket Examiners of the North Western Railway.
- 1249. \*Mr. Chaman Lell: (a) Is it a fact that 19 senior Travelling Ticket Examiners of the North Western Railway drawing Rs. 180, 150. 120, and 110 per month respectively have been superseded by their juniors drawing Rs. 180, 150, 110, respectively, without any rhyme or reason?

- (b) Is it a fact that some of the superseded Travelling Ticket Examiners are on the eve of retirement?
- (c) Is it a fact that the above-mentioned superseded men are serving this Railway since 16 to 82 years respectively and some of them were awarded special prizes and promotions in recognition of their good and faithful services, and many fraud cases of a serious nature were detected by them which are on the record and credit entries are on their service sheets?
- (d) Is it a fact that these 19 aggrieved men are even now getting regularly their annual increments and eight of them are drawing the maximum pay of their class and grade?
- (c) Will Government kindly state if there is any record against them which show that their work was not satisfactory?
- (f) Is it known to the Government that there were articles in the Tribune of 22nd September, 24th October and 16th November, 1926; and in the Nation, dated 16th December, 1926, and 8th January, 1927, which clearly states that the test was merely a farce and mockery?
- (g) Is it a fact that Messrs. Nazir Ahmed Khan and Mohammed Hussain, newly appointed special Travelling Ticket Examiners, have never been appointed in headquarters outside Lahore since they have joined the Department while others have been shifted from one place to another many a time and will Government state whether transfers in the Travelling Ticket Examiners Branch are made in the sole interest of the Railway or in the interests of the individual officers concerned?

### TRAVELLING TICKET EXAMINERS OF THE NORTH WESTERN RAILWAY.

- 1250. Mr. Chaman Lall: (a) Will Government state the names of the Travelling Ticket Examiners who frequently accompany the sectional officer (K. S. Ghulam Zakria Khan) whenever he goes on the line, on tour, and the reason why he keeps the particular Travelling Ticket Examiners with him when on tour?
- (b) Is it a fact that there is a graduate, L. Har Gopal, a senior Traveling Ticket Examiner in the department, who worked for 3 years as an Assistant Superintendent but was not given a chance to serve as a Superintendent, although he was appointed Assistant to succeed the Superintendent?
- (r) Is it a fact that Mr. Mohamed Ali, the present Superintendent, was a Travelling Ticket Examiner on Rs. 150 per month and was employed in the office to distribute forms and stationery to the other Travelling Ticket Examiners and for that duty was given an average allowance which was nearly Rs. 200 per month in addition to his pay without working on the line as a Travelling Ticket Examiner which was condemned by the Deputy Accountant, Railways (Inspection) in his inspection, and that now he has been dealt with more favourably by his salary being fixed at Rs. 850 when the starting pay of the post is Rs. 270 per month? If the post was reserved for a Travelling Ticket Examiner why did not any other man get it in his stead?

TRAVELLING TICKET EXAMINERS OF THE NORTH WESTERN RAILWAY.

- 1251. \*Mr. Chaman Lall: (a) Is it a fact that there is a rule in the Audit Department that the post of clerks can be given only to those who have passed the Matriculation Examination in the first Division?
- (b) Will Government state the reasons for giving appointments to F. S. Zehir-ud-Din, Zahur-ul-Haq and Qamar Zaman, clerks of the Travelling Ticket Examiners' section of the North-Western Railway, who have passed no examination, while there are many educated men available for the job?
- (c) Will Government state the names of the particular Travelling Ticket Examiners who are given special duty without any programme while other Travelling Ticket Examiners are ordered to work on fixed programme? Will the Government state the reasons for this anomaly?
- (d) Will Government explain why the present sectional officer has never teen transferred elsewhere as other railway officers, and why he has held charge of the Travelling Ticket Examiners' section since 1922?
- (s) Is it a fact that the most senior Travelling Ticket Examiners have submitted their petitions against supersession by their juniors to the Chief Auditor, Agent and Accountant-General, Railways, requesting them for an enquiry, and is it a fact that no action has yet been taken?
- COST (F AN AT HOME GIVEN TO KHAN SAHIB G. Z. KHAN, ASSISTANT AUDIT OFFICER, NORTH WESTERN RAILWAY.
- 1252. \*Mr. Chaman Lall: (a) Are Government aware that when the title of Khan Sahib was awarded to Mr. G. Z. Khan, Assistant Audit Officer, North Western Railway, all the Travelling Ticket Examiners and other staff employed under him were called by official telegrams on State Service to Lahore and is it a fact that a subscription was collected to meet the expenses of an at home on 5th June 1925 and the most senior officials attended?
  - (b) Will Government state the following:—
    - (i) What was the cost of the telegrams thus issued to staff?
    - (ii) What was the total amount which was collected by the subordinates, and how much was spent?
    - (iii) Who is responsible for the cost of telegrams and if the Government have borne the expenses, please state reasons?
    - (iv) Can the Government place before the House the account of the expenditure incurred at the at home on 5th June, 1925, if it was a Government function at all? What are the names of the gentlemen who were photographed?
  - GRANT OF THREE DAYS' ALLOWANCES TO THE OUTDOOR STAFF ATTENDING THE AT HOME TO KHAN SAHIB G. Z. KHAN, ASSISTANT AUDIT OFFICER, NORTH WESTERN BAILWAY, ETC.
- 1258. \*Mr. Chaman Lall: (a) Are Government aware that allowances were drawn by the outdoor staff as for duty for 8 days when at Lahore. 5th. 5th. 7th June 1925 which was a private function and not official, and why was the allowance passed by the sectional officer for these dates including Sunday when the office was closed?

- (b) Do the rules regarding the conduct of public servants permit such a practice?
- (c) Is it known to Government that two real brothers, Mohammad Hussain and Muhammad Ishaq, Travelling Ticket Examiners, are working in one Division, and is this against the "Civil Service Regulations?" Is it a fact that the former is an Inspector and the latter is serving under him?
- (d) Are Government aware that Khan Sahib G. Z. Khan sectional officer and his two brothers named Sheob Khan and Abdul Samad Khan are working together in the same Department and section and that the latter was transferred from the Civil Department of Peshawar to the North Western Railway? Will the Government please state whether the two brothers are graduates as required by the rules?
- (e) Is it a fact that Lala Salig Ram now working as a Travelling Ticket Examiner worked for 7 years as a Local Auditor before the two brothers of the sectional officer were appointed but was never given the post of an Inspector, Coaching Goods?
- Mr. A. A. L. Parsons: I propose, Sir, to reply to questions Nos. 1249 to 1253 together.

Enquiries have been made and the information asked for will be supplied to the Honourable Member when received.

ADVANCE OF HOUSE BUILDING LOANS TO RAILWAY EMPLOYEES.

1254. \*Mr. Chaman Lall: Is it a fact that the Railway Department advances loans to its employees for the purpose of house building and that such advances of money are made only when the sanctioning authority is satisfied that the employee has a legal title to the plot of land upon which the proposed building is to be erected, and that the plot of land as well as the proposed building are mortgaged to the Department for such period as the money advanced is not repaid by the employee?

### Advance of a House Building Loan to Mr. G. Zakria Khan, an Officer of the North Western Railway.

- 1255. \*Mr. Chaman Lall: (a) Is it a fact that a loan for house building purposes was sanctioned to one Mr. G. Zakria Khan, an officer in the North Western Railway at Lahore, and Rs. 4,000 was paid to him in August 1923 and Rs. 4,040 in March 1924?
- (b) Did not that officer build the house on the plot for which the loan was sanctioned and paid in full after making a statement as to the progress of the building?
- (c) If the answers to (a) and (b) are in the affirmative, will the Government say what action has been taken against that officer for furnishing inaccurate statements for the purpose of obtaining the money?
- (d) Will Government say if the money advanced has been repaid by the said officer? If not, why?
- Mr. A. A. L. Parsons: With your permission, Sir, I propose to reply to questions Nos. 1254 and 1255 together.

Enquiries have been made and the information asked for will be supplied to the Honourable Member when received.

EXEMPTION OF SOCIETIES, INSTITUTIONS OF BANKS FROM PAYMENT OF POSTAL, INS RANCE AND REGISTRATION COMMISSIONS.

- 1256. \*Mr. T. Prakasam: (a) Is any exemption made by the Government of India exempting any societies or institutions or banks from payment of postal, insurance and registration commissions?
- (b) If so, what are they? For what reasons has any such exemption been made?

Str Ganen Roy: (a) No.

(b) Does not arise.

Utilization of the Salt Swamps adjoining the Vedarantam Factory FOR THE PRODUCTION OF SALT.

1257. \*Mr. T. Prakasam: Will the Government be pleased to state:

- (a) the extent of salt swamps that can properly be utilised for the production of salt, adjoining the Vedaranyam Factory;
- (b) the extent of land that has now been brought under factory control;
- (c) whether any facilities have been given for the working of table salt by the Government; if not, why have such vast areas been left without an attempt at proper working;
- (d) whether it is a fact that in the days of war when foreign table salt was not available to supply the province of Bengal some arrangements were made and proposals started for working the Vedaranyam salt factory for producing table salt: and why the proposals were abandoned as soon as the Warwas over; and
- (\*) whether the Government have any proposals to resurrect the same and work up the scheme?

The Honourable Sir Basil Blackets: (a) The swamp round Vedaranyem Factory is 28 miles long and 5 miles broad. The greater part of it is flooded at high tides and is therefore unsuitable for salt production.

- (b) 895 acres.
- (c) The answer to the first part of this question is in the negative. The answer to the second part is that there is no shortage of salt in the Madras Presidency, nor is there a market for Madras salt outside the Presidency.
- (4) The answer to the first part of this question is in the negative: the second part does not arise.

It follows therefore that (e) does not arise.

Mr. A. Rangaswami Iyengar: May I know why Government have found it impossible to manufacture table salt in this area?

The Honourable Sir Basil Blackett: If the Honourable Member would like a lecture on that subject, I would ask him to come round to me-privately afterwards.

REPUSAL OF THE LEE COMMISSION PASSAGE CONDESSIONS TO OFFICERS OF THE INDIAN MEDICAL SERVICE OF ASIATIC DOMICILE.

- 1258. \*Lient.-Colonel H. A. J. Gidney: (a) Will the Honourable Member be good enough to state if it is the final intention of the Government of India to refuse any passage concessions to England (as recommended to non-Asiatic officers by the Lee Commission) to officers of the Indian Medical Service of Asiatic domicile?
- (b) Has any memorial been received by the Government from the Asiatic domiciled members of the Indian Medical Service asking for equal treatment regarding passage concessions with their European conferes? If so, will the Honourable Member be pleased to state what has been the result of this memorial?
- (c) Are Government aware of the fact that if passage concessions are refused to Asiatic domiciled officers in the Indian Medical Service they are handicapped in regard to accelerated promotion in the Department?
  - (d) If this is so, do Government propose to remove this disadvantage?
- Mr. G. M. Young: (a) It has been finally decided not to grant the Lee Commission passage concessions to officers of the Indian Medical Service of Asiatic domicile.
- (b) Yes. The Government of India have decided in consultation with the Secretary of State to grant certain passage concessions to Indian Medical Service officers of Asiatic domicile proceeding to the United Kingdom on study leave. Some details of the scheme have not yet been settled, but it is hoped to make an announcement shortly.
  - (c) Yes, and
  - (d) that is why it has been decided to grant some concessions.

REFUSAL OF THE LEE COMMISSION PASSAGE CONCESSIONS TO OFFICERS OF THE INDIAN MEDICAL SERVICE OF ASIATIC DOMICILE.

- 1259. \*Lieut Colonel H. A. J. Gidney: Is it a fact that European passage concessions are given to Asiatic domiciled members of the Indian Civil Service including nominated members up to April 1925? If so, why has this concession been denied to Asiatic domiciled Indian Medical Service officers including those who have entered by open competition?
- Mr. G. M. Young: The only Indian officers eligible for passage concessions are those Indian members of the I. C. S. who draw overseas pay. They were granted the concession on the special recommendation of the Lee Commission. The Commission did not recommend any such concession to Indian Medical Service officers with an Asiatic domicile.
- Lieut.-Colonel H. A. J. Gidney: Did the Lee Commission recommend, and does Government accept the principle that officers of the superior services who are drawing overseas allowance are entitled to passage concessions for themselves, their wives and children?
  - Mr. G. M. Young: I must ask for notice of that.
- Lieut.-Colonel H. A. J. Gidney: Will Government tell me why I.M.S. officers of Asiatic domicile, who answer to the requirements of the Lee Commission, so far as overseas tallowances are conserned; are deprived of free passage concessions.

The Honourable Sir Alexander Muddiman: I think probably that is an answer for me to make, but I am not prepared to answer the question without notice.

### GRANT OF PASSAGES TO ENGLAND BY TEAMSPORT TO OFFICERS OF THE INDIAN MEDICAL SERVICE OF ASIATIC DOMICILE.

- 1260. \*Lieut.-Colonel H. A. J. Gidney: (a) Is it a fact that the Secretary of State for India has sanctioned one passage only to Asiatic domiciled officers of the Indian Medical Service and that only by a "transport"?
  - (b) If so, are Government aware of the fact:
    - (i) that the transport season from October to March is a very unsuitable time as far as the opening of the sessions of various medical schools in England is concerned; and
    - (ii) that extreme difficulty will be experienced in securing such a passage in view of other more urgent and pressing military requirements?
- Mr. G. M. Young: (a) and (b). I am afraid that I cannot divulge particulars of the scheme before it is settled. But the concession will be a real one, and will meet the object for which it is designed, namely, the provision of facilities for study in the United Kingdom.

## ESTABLISHMENT OF INDIAN FAMILY HOSPITALS IN ALL MILITARY STATIONS CONTAINING INDIAN TROOPS.

- 1261. \*Lieut.-Colonel H. A. J. Gidney: (a) Will Government be pleased to state what medical relief is obtainable for the women and children of Indian troops residing in Cantonments?
- (b) Is it a fact that such medical relief as exists to-day is of a voluntary nature and at the expense of voluntary contributions from the public?
- (c) Will Government be pleased to state whether they are prepared to establish Indian Family Hospitals at all military stations where Indian troops are stationed on similar lines as are to-day established for British troops?
- Mr. G. M. Young: (a) Families of Indian troops residing in Cantonments are entitled to free medical attendance in their houses.
  - (b) No, Sir; this medical relief is provided by the State.
- (c) Government do not propose at present to establish such hospitals, but efforts are being made to establish Ghild Welfare Centres in Cantonments.
- Lieut.-Colonel H. A. J. Gidney: Is it a fact or not that the medical relief given to the wives and families of Indian troops are really "nil" and that no provision whatever for this purpose is made for medicine and other accessories in Indian Military Hospital indents?
  - Mr. G. M. Young: I am not aware of that.
- Lieut.-Ocionel E. A. J. Gidney: It is an absolute fact. Will the Honourable Member kindly make inquiries?

- Mr. G. M. Young: Certainly.
- Mr. Chaman Lall: May I ask what provision is made in the New Delhi Cantonment for providing medical facilities for the wives and children of Indian soldiers?
- Mr. G. M. Young: The same as for every one else; they are entitled to medical attendance in their houses.
- Mr. Chaman Lall: Who are the medical practitioners in the Delhi Cantonment and what is their grade? What does the Honourable Member mean by providing facilities in their houses?
- Mr. G. M. Young: They have the services of the medical staff, who draw upon the medical stores of the Cantonment.
- Mr. Chaman Lall: May I ask the Honourable Member what the medical staff of Delhi consists of?
- Mr. G. M. Young: Yes, Sir, if my Honourable friend will give me notice of that question.
- Mr. Chaman Lail: Is the Honourable Member aware that the medical staff is entirely inadequate as far as attendants are concerned?
  - Mr. G. M. Young: No. Sir, I am not aware of that.
- Mr. Chaman Lall: Will the Honourable Member make inquiries and let the House know?
  - Mr. G. M. Young: Very well.
- Lieut.-Colonel H. A. J. Giffney: I am sorry to trouble the Honourable Member, but will he kindly let me know how medical attendance such as is available to-day for Indian Sepoys can be given to purdah women in the Indian troops lines?
- Mr. G. M. Young: I think my Honourable friend knows the answer to that question better than I do.

Lieut.-Colonel H. A. J. Gidney: Oh!!

- DELAY IN THE FORMATION OF PROVINCIAL MEDICAL SERVICES.
- 1262. \*Lieut.-Colonel H. A. J. Gidney: (a) Are Government aware of the fact that the delay in announcing their intention with regard to that part of the Lee Commission Report dealing with the Indian Medical Service and the formation of Provincial Medical Services is causing not only great discontent, uneasiness and injury to recruitment to the Service but very seriously prejudicing and injuring the administration of this Department and the teaching of medicine throughout India?
- (b) Are Government prepared to make a pronouncement on this subject?
  - Mr. J. W. Bhore: (a) No.
- (b) The Government of India are still in communication with the Secretary of State on the subject but will make every endeavour as far as lies in their power to expedite a decision.

TRANSFER OF LOCOMOTIVES FROM THE NORTH WESTERN RAILWAY 1000 OTHER STATE-WORKED RAILWAYS.

- 1263. \*Pandit Hirday Wath Kunsru: Will Government kindly state the number of locomotives transferred to date from the North Western Railway to other State-worked Railways as having been found in excess owing to improved methods of working and the number it is proposed to transfer during 1927-28?
- Mr. A. A. L. Parsons: 102 locomotives have been transferred from the North-Western Railway to other State-worked Railways. There are not at the moment any proposals before the Railway Board for further transfers.
- Mr. K. C. Heogy: How can the North-Western Railway be overstocked with so many locomotives?
- Mr. A. A. L. Parsons: There has been an improvement in our traffic arrangements.

Pandit Hirday Nath Kunzru: May I ask whether it is a fact that the surplus was discovered before the improvement in methods took place?

Mr. A. A. L. Parsons: I do not remember the exact date; it is certainly due to the improvement in methods that we have such a large surplus.

Pandit Hirday Nath Kungru: Will the Honourable Member inquire from the Agent, North-Western Railway, whether it is a fact or not?

Mr. A. A. L. Parsons: No, Sir.

Pandit Mirday Nath Kunzru: Is it to be inferred then that the Honourable Member already knows that there was a surplus?

- Mr. A. A. L. Parsons: I am only concerned with the fact that there was a surplus and as to the best method of getting rid of it. I am not very interested in what happened in the past.
- Mr. Chaman Lall: May I ask whether it is not a reflection on the Department that there should have been a surplus of this nature, and whether it is not the business of the Honourable Member to make inquiries and find out why there was a surplus?
- Mr. A. A. L. Parsons: The answer to both parts of the question is in the negative.
- Mr. Chaman Lall: May I ask what reply there is to the second part of the question?
  - Mr. A. A. L. Parsons: I said the reply to both parts was in the negative.
- Mr. Chaman Lall: Does the Honourable Member realise that therewas a suggestion that the cause of this surplus ought to be investigated with regard to the due efficiency of the department?
- Mr. A. A. L. Parsons: I am aware that there was a surplus; I do not think there would be any practical advantage in such an investigation.
- Ms. Shaman Lall: How does the Honourable Member propose to prevent a surplus occurring in the future if he does not investigate the past surplus?

Mr. A. A. L. Parsons: We have got arrangements by which we can discover approximately the number of locomotives required for running the traffic on a railway.

Pandit Hirday Nath Kunzru: Is there still a surplus to be disposed of?

- Mr. A. A. L. Parsons: I think the North-Western Railway is still overstocked.
- Mr. K. C. Neogy: Did the improvement in methods of working affect merely the North-Western Railway?
  - Mr. A. A. L. Parsons: No. Sir.
- Mr. K. C. Neogy: Has there been a surplus of locomotives on other railway systems?
- Mr. A. A. L. Parsons: If the Honourable Member wants this information, I shall have to ask for notice, because I do not remember whether we are at present overstocked with locomotives on any other lines. At various times of the year there is certainly a surplus of tractive power on a good many railways. It depends on the amount of traffic offering.

#### RAILWAY ROLLING STOCK.

- 1264. \*Pandit Hirday Nath Kunzru: Do Government propose to show separately in their annual Railway Administration Report the number and cost of rolling stock attributable to new commercial lines on the same basis as has been adopted in ascertaining the number and cost attributable to the non-commercial or strategic railways, like the Khyber Railway? If not, will Government kindly state what are the difficulties?
- Mr. A. A. L. Parsons: It was necessary to calculate separately the share of capital expenditure on rolling stock attributable to strategic railways on account of the fact that the accounts are kept separately for commercial and strategic lines. The same necessity does not arise as regards rolling stock attributable to new extensions to commercial lines. In calculating the financial results of such lines, however, allowance is always made for rolling stock supplied by the main line. It has been found in practice that 5 per cent. of the gross earnings is approximately a reasonable annual figure as a charge on this account.

TECHNICAL SECTION OF THE RAILWAY DEPARTMENT.

1265. \*Pandit Hirday Nath Kunsru: Is it a fact that the Technical Section of the Railway Department which was established in 1887 was abolished in 1905 on the recommendation of the Railway Board?

The Honourable Sir Charles Innes: The Technical Section which consisted of 1 draftsman, 3 tracers, and 2 clerks was absorbed into the Drawing Branch in October, 1905.

Pandit Hirday Nath Kunzru: Would Government mind stating the reasons which led to that decision in 1905?

The Honourable Sir Charles Innes: I am afraid I do not remember what they were.

DEBITING OF FREIGHT AND INCIDENTAL CHARGES ON STORES TO THE RAILWAY REVENUE ACCOUNT.

1266. \*Pandit Hirday Nath Kunsru: Is it a fact that when stores purchased are brought on to the Stores Account Ledgers, incidental charges,

such as those for railway carriage, handling, etc., are not debited to the Stores Account, but are charged off to the Railway Revenue Account; and if so, why?

Mr. A. A. L. Parsons: The Honourable Member's attention is invited to the rule in State Railway Open Line Code, Volume III, para, 16, which prescribes the procedure to be followed on State-worked Railways, and a copy of which is placed on the table. This procedure was introduced to simplify accounting and it provides that when stores are issued for other than the working of the railway the revenue account of the railway receives a payment to cover the freight and incidental charges previously debited to the revenue account.

Copy of paragraph 16 of the State Railway Open Line Code, Volume III.

Freight charges on stores.—The following rules will govern the incidence of freight charges on stores:—

- (i) Sea freight on English stores.—This includes the 4/5ths paid in England and the 1/5th paid in India. Both items are brought out in the tonnage accounts and connected documents. The entire sea freight of each invoice will be proportionately distributed among the items of the invoice weighing 10 tons or over or measuring five feet or over. Other items will bear nocharge on account of sea freight.
- charge on account of sea freight.

  (ii) Indian freight from port or source of supply to depots.—Such freight will be charged to a new sub-head in Abstract E of the Revenue Account titled. Indian freight charges on stores in all cases however, in which stores are issued for capital works or are sold, a charge of 6 per cent. on the North Western Railway and 5 per cent. on other railways will be added to the book value of stores to cover Indian freight and other miscellaneous charges. These percentages will be adopted from 1st April 1925. This procedure, however, is not intended to be applied in respect of coal and fuel or large despatches of permanent way material or girders, or to non-standard articles of stores which are purchased for immediate consumption on works and not passed through the stores books. Foreign Railway freight on coal should be charged direct to Abstract B, III. In the case of coal issued to Capital Works or sold to outsiders a percentage to cover the freight charges should be added to the value of the coal. In all other cases the freight charges will be debited to the work or purpose for which the stores are obtained. Any home line freight arising out of inter-depot transfers will be borne by Revenue.

  (iii) Miscellaneous charges on stores, e.g., Insurance, Port Londing and Venders.
- (iii) Miscellaneous charges on stores, e.g., Insurance, Port Loading and Yard charges.—All such expenditure will be debited to suitable heads in Abstract E of the Revenue Account.

Sir Walter Willson: May I ask the Honourable Member if he will kindly send me a copy of the statement also?

STARTING OF A PENSION FUND UNDER THE HEAD "RAILWAY RESERVES" IN CONNECTION WITH THE STATE RAILWAY REVENUE ESTABLISHMENT.

- 1267. \*Pandit Hirday Wath Kunsru: Do Government propose to start a Pension Fund under the head "Railway Reserves" in connection with the State Railway Revenue Establishment?
- Mr. A. A. L. Parsons: The revenue establishments on State-managed railways are non-pensionable, but I expect the Honourable Member's real concern is to discover whether we contemplate arrangements to fund our future liabilities on account of the provident fund to which these and other

railway establishments subscribe, and to which Government also contribute. If this is correct, the answer is that the question is now being examined.

DEPRECIATION FUNDS OF THE POSTAL AND TELEGRAPH DEPARTMENT AND THE RAILWAY DEPARTMENT.

1268. \*Pandit Hirday Nath Kungru: Is it a fact that the Depreciation Fund in connection with the Postal and Telegraph Department is based on the "sinking fund" method, while that in connection with the Railway Department is based on the "straight line" method; and, if so, on what grounds is the differentiation made?

The Honourable Sir Bhupendra Nath Mitra: The reply to the first part of the question is in the affirmative.

As to the second part the Honourable Member will appreciate that there is a considerable difference between the conditions of the Railways and of the Postal and Telegraph Department. The latter, as the Honourable the Finance Member recently reminded the House, is not a profit making concern and its accounting system is designed mainly with a view to determining whether the rates charged for the services rendered to the public are on the whole inadequate or excessive as compared with the actual cost of the services. The ultimate effect of adopting either system may not appreciably differ from that of adopting the other, but the sinking fund has the special advantage in the circumstances of the Indian Postali and Telegraph Department that it distributes the provision for depreciation more uniformly over a series of years than the straight line system would do.

Pandit Hirday Nath Kunsru: With reference to that, may I ask the Honourable Member whether his attention has been drawn to the Report of the Public Accounts Committee for 1924-25 in which it is stated:

"Moreover in a State commercial undertaking there is not the same necessity for accumulating in the Depreciation Fund amounts that will at every stage of the life of the asset be equal to the accrued depreciation."

Does this not apply to the Railways? And, if I may add to it, the next sentence says:

"It is sufficient that the original cost is available in the Fund on the date replacement is expected."

Why should the Railways on this principle be treated differently from the Posts and Telegraphs?

The Honourable Sir Bhupendra Nath Mitra: The point is this, in the case of the Depreciation Fund for the Posts and Telegraphs the interest on the Depreciation Fund is credited to the Depreciation Fund. I believe on Railways that is not so: the interest is credited to the revenue account of Railways, and that is possible because the finances of Railways have been separated from general finance. As that separation has not taken place in the case of the Posts and Telegraphs Department, it is not possible to credit the interest on the Depreciation Fund to the Posts and Telegraphs Department.

Mr. K. C. Neogy: Sir, do I take it that the Honourable Member has been appointed Member for Communications, including Railways, in view of the fact that he has given an answer which covers the Railway Department as well as the Postal Department?

The Honourable Sir Bhupendra Nath Mitra: It is not unusual, Sir, for a single Member of the Executive Council to deal with a question which affects various Departments of the Government of India.

Mr. B. Das: That is all we ask!

AMOUNT OF THE DEFERCIATION RESERVE (RAILWAYS) THAT SHOULD HAVE BEEN BUILT UP FROM THE REVENUES OF PAST YEARS.

- 1269. \*Pandit Hirday Eath Kunsru: With reference to paragraph 18 at page 94 of the Bailway Administration Report for 1923-24, have Government taken any steps to ascertain the amount of the depreciation reserve that should have been built up from the revenues of past years; and, if so, what is the amount?
- Mr. A. A. L. Parsons: The answer to the first part of the question is in the negative; the second part of the question, therefore, does not arise.

#### COST OF LANDS PROVIDED FREE TO THE OLD DELHI-UMBALLA-KALKA RAILWAY COMPANY.

- 1270. \*Pandit Hirday Nath Kunsru: Will Government kindly state whether the cost of lands provided free to the old Delhi Umballa Kalka Bailway Company, has been brought on to the capital account; and, if not, why not?
- Mr. A. A. L. Parsons: The answer to the first part of the question is an the negative; as to the second part, I would refer the Honourable Member to the reply given in the Assembly by Mr. Sim to unstarred question No. 94 by the late Dr. Lohokare on the 25th August 1925.

Pandit Hirday Nath Kunsru: Have Government decided to continue the old practice?

Mr. A. A. L. Parsons: Yes, Sir. They have accepted the advice of the Standing Finance Committee for Railways on this matter.

### EXPENDITURE ON SURVEYS OF NEW LINES FORMING PART OF A STATE-WORKED RAILWAY.

- 1271. \*Pandit Hirday Nath Kunzru: Is it a fact that in respect of new lines forming part of a State-worked Railway the expenditure incurred on surveys undertaken in years previous to the year in which actual construction commences is not credited to the revenue account by debit to the capital account? If so, will Government kindly state their reasons for the procedure?
- Mr. A. L. Parsons: Yes. In view of the separation of railway from general finances the question whether the present procedure should be altered is under the consideration of Government.

# Adjustment of the Amount shown against Abandoned Projects in the Explanatory Memorandum on the Railway Budget For 1927-28.

1272. \*Pandit Hirday Nath Kunsru: With reference to the amount of Rs. 32,86,816 shown against abandoned projects at page 88 of the Explanatory Memorandum on the Railway Budget for 1927-28, will Government kindly state how long the amount has been left unadjusted and why?

Mr. A. A. L. Parsons: The amount of Rs. 82,86,816 comprises the expenditure on several projects which were abandoned at various periods; dating in some cases prior to 1898. The expenditure has remained at the debit of Capital in accordance with the rules regulating the incidence of expenditure in force at the time the projects were abandoned.

# NAME OF THE OFFICER ENTRUSTED WITH THE INVESTIGATION OF THE QUESTION OF EDUCATIONAL FACILITIES FOR CHILDREN OF RAILWAY EMPLOYEES.

1273. \*Pandit Hirday Nath Kunsru: With reference to the concluding portion of paragraph 87 of the Explanatory Memorandum on the Railway Budget for the year 1927-28, will Government kindly state the name of the senior officer of the Indian Educational Service entrusted with the investigation of the question of educational facilities for children of railway employees?

The Honourable Sir Charles Innes: Mr. C. E. W. Jones, C.I.E.

TRANSFER OF ROLLING STOCK TO THE NORTH WESTERN AND GREAT INDIA'S PENINSULA RAILWAYS.

- 1274. \*Pandit Hirday Math Kunsru: With reference to the transfer of the Delhi Umballa Kalka section to the North Western Railway, and of the Jubbulpore-Allahabad section to the Great Indian Peninsula Railway will Government kindly state the number of locomotives, carriages and wagons transferred to the two railways and the amounts debited to the capital account of the two Railways on that account?
- Mr. A. A. L. Parsons: No rolling stock was transferred to the North Western and Great Indian Peninsula Railways when the Delhi-Umballa-Kalka and the Jubbulpore-Allahabad sections respectively were taken over by them.

### OMISSION OF THE EXPENDITURE ON THE KARGALI COLLIERY FROM THE GRANT FOR THE GREAT INDIAN PENINSULA RAILWAY.

- 1275. Pandit Hirday Nath Kunzru: With reference to column 5, page 18 of the Budget Estimate for 1927-28 for the Great Indian Peninsula Railway, will Government kindly state why, in arriving at the 'Grand Total' the amount of Rs. 5.2 lakks being the grant allotted on account of collieries to the Chief Mining Engineer has been omitted?
- Mr. A. A. L. Parsons: The reason is that the Kargali Colliery which was formerly under the Great Indian Peninsula Railway has been transferred to the control of the Chief Mining Engineer, and it was considered desirable not to include in the grant for the Great Indian Peninsula Railway any portion of expenditure not under the control of that Administration. The figure against the head Collieries was put in for purposes of comparison with previous years.

Pandit Briday Nath Kunzru: But should not this fact have been stated in the Budget?

Mr. A. A. L. Parsons: I do not think it is a fact of sufficient importance to mention in papers which are already very voluminous.

Pandit Hirday Nath Kunsru: But could not this sum have been shown separately after the Grand Total?

Mr. A. A. L. Parsons: It would be quite possible to show it separately or to put a footnote at the bottom, but I am not at all anxious to add to the length of the Budget Statements for Railways. I think Honourable Members of this House as a whole find them already too lengthy.

Pandit Hirday Nath Kunzru: Is the Honourable Member anxious to see that his Budget should be understood easily without questions being put in this House?

Mr. A. A. L. Parsons; Yes, Sir.

ACCRUAL OF THE CREDITS ON ACCOUNT OF THE SALE-PROCEEDS OF ENGINES SOLD TO OTHER RAILWAYS TO THE REVENUE ACCOUNT OF THE NORTH WESTERN RAILWAY.

1276. \*Pandit Hirday Math Kungru: With reference to paragraph 2 at page 2 of the Budget Estimate for 1927-28 for the North Western Railway, will Government kindly state the circumstances in which the credits on account of the sale-proceeds of engines sold to other railways accrued to the Revenue Account instead of to the Capital Account?

Mr. A. A. L. Parsons: As the authorised stock of engines for the North Western Railway was reduced, the original cost of the engines was credited to Capital by per contra debit to the Depreciation Fund and the sale-proceeds were credited to Reverue. The procedure followed is in accordance with the rules approved by the Standing Finance Committee for Railways—vide Annexure B in Proceedings, Vol. 1, No. 1, of the Standing Finance Committee for Railways.

Pandit Hirday Nath Kunsru: Do I understand that the depreciation against the engines continued even after they had been sold?

Mr. A. A. L. Parsons: Yes

MAINTENANCE OF SEPARATE CAPITAL AND REVENUE ACCOUNTS FOR BRANCH LINES BUILT ON THE GCARANTEE OF LOCAL GOVERNMENTS.

1277 \*Pandit Hirday Nath Kunsru: Will Government kindly state whether separate Capital and Revenue Accounts are not maintained for the branch lines built on the guarantee of Local Governments or local authorities in terms of Appendix E to the Railway Administration Report for 1925-26?

Mr. A. A. L. Parsons: Separate Capital and Revenue Accounts will be maintained for branch lines built on the guarantee of Local Governments in terms of Government of India Resolution No. 2181-F., dated 19th February 1925.

COMMITTEES APPOINTED IN 1922-24, COPIES OF THE REPORTS OF WHICH WERE SUPPLIED TO GOVERNMENT BUT NOT PLACED IN THE LIBRARY OF THE LEGISLATIVE ASSEMBLY.

1278. \*Pandit Hirday Nath Kungru: With reference to pages 255—257 of the Council of State Debates, Volume VII, will Government kindly lay on the table a statement showing, the Reports of Committees submitted to Government but not placed in the Library of the Legislative Assembly?

The Honourable Sir Alexander Muddiman: I have much pleasure in laying on the table the statement which the Honourable Member desires.

Statement showing the Committees appointed in 1928-84 copies of the reports of which were submitted to Government but not placed in the Library of the Legislative Assembly.

- 1. Committee on Public Petitions.
- 2. Staff Selection Board Committee.
- 3. Seamen's Becruitment Committee.
- 4. The Indianization Committee.
- 5. The Waziristan Committee.
- 6. Braithwaite Committee.
- 7. Machinery Committee.
- 8. Railway Depreciation Fund Committee.
- 9. Committee on Police Uniforms.
- 10. Select Committee on the Abolition of Transportation Bill.
- 11. Carriage and Wagon Standards Committee.
- 12. Locomotive Standards Committee.
- 13. Standing Emigration Committee.
- 14. Committee of Enquiry into the working of the London Timber Agency of the Government of India.

#### SHORT NOTICE QUESTION AND ANSWER.

Sir Walter Willson: Sir, may I have your permission to ask a question which is down for to-morrow? The Honourable Member may be willing to answer the question as a private notice question to-day, as we may not meet to-morrow.

The Honourable Sir Bhupendra Nath Mitra: I have no objection, Sir, if you are willing to permit me to answer that question.

(Mr. President signified assent:)

DRAFT RULES FOR THE INTRODUCTION OF A SYSTEM OF RUPEE TENDER. S.

Sir Walter Willson: With reference to the statement of the Honourable Sir Charles Innes during the course of the debate on the voting of Demands for Grants on the 24th February, 1927 (motion of a cut of

Re. 1 to discuss the Indian stores policy) that the Government of India have decided as far as possible to introduce a system of rupes tender, will Government be pleased to state when the draft rules will be published?

The Honourable Sir Bhupendra Nath Mitra: The Government of India are not at present in a position to make a more definite pronouncement on the subject than that contained in the answer given by me in this House to a question by Mr. Jinnah on the 2nd March 1927.

Mr. Amar Nath Dutt: Sir, have I your permission to ask a question of which I gave short notice yesterday?

Mr. President: The Honourable Member's short notice question is not yet admitted.

#### MESSAGE FROM THE COUNCIL OF STATE.

Secretary of the Assembly: Sir, the following message has been received from the Secretary of the Council of State:

"I am directed to inform you that the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to fix maximum rates of postage under the Indian Poet Office Act, 1898, further to amend the Indian Tariff Act, 1894, the Indian Stamp Act, 1899, and the Indian Paper Currency Act, 1923, and to fix rates of income-tax, which was passed by the Legislative Assembly at its meeting held on the 24th March, 1927, was passed by the Council of State at its meeting on the 25th March, 1927, with the following amendment:

In clause 2 for the words 'ten annas' the words 'one rupee and four annas' were substituted."

(Cries of "Shame, shame.").

"The Council of State requests the concurrence of the Legislative Assembly in the amendment."

Sir, I lay on the table the Bill as amended by the Council of State.

#### THE INDIAN FINANCE BILL.

The Honourable Sir Basil Blackett (Finance Member): Sir, I beg to move:

"That the amendment made by the Council of State in the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to ix maximum rates of postage under the Indian Post Office Act, 1898, Yurther to amend the Indian Tariff Act, 1894, the Indian Stamp Act, 1899, and the Indian Paper Currency Act, 1923, and to fix rates of income-tax, be taken into consideration."

Sir, I do no think that it is necessary for me to-day to argue the question before us at any great length. I think it is a question which is well understood now on all sides of the House. The question is a simple one. Are we to tax the provinces through the provincial tax-payer in order to balance the Budget of the current year, or are we to tax the central tax-payer through the salt tax? The position at the time when I introduced the Budget was that we had a surplus of Rs. 864 lakhs and by having recourse to the realised surplus of the expiring year we were able to make a proposal for the complete remission, so far as the year 1927-28 was concerned, of the provincial contributions. The House by a small majority voted in

favour of a reduction of the salt duty from Rs. 1-4 to ten annas a maund. In a full year that reduction costs the Government about Rs. 312 lakhs. There has been some difficulty in ascertaining what its exact effect would be in the first year, owing to the fact that certain salt is issued on credit and will be paid for in the course of the ensuing year at the higher rate of duty. I found unexpected difficulty in ascertaining that figure, but I am inclined to think that it does not exceed Rs. 80 lakhs. That would mean that we should have a surplus of 864 plus 9, i.e., 878 minus 812, that is, 61 plus 80-i.e., Rs. 141 lakhs. It is quite impossible clearly with that surplus, of which Rs. 80 lakhs is non-recurring, to get rid of the provincial contributions altogether or indeed of any large portion of them; and the proposal therefore specially to apply the realised surplus of the current year falls to the ground. I think that those who are interested in seeing the Provincial Governments' finances placed in a better position will see that for the year before us there are very strong arguments in favour of maintaining the salt tax at its existing figure and getting rid of the provincial contributions. Even from the point of view of the Central Government, I would put it to the House that there are enormous advantages in making a clean sweep of these provincial contributions and saving the House from being confronted in any future year, unless we are very unlucky next year, with this dilemma of the reduction of central taxation or the reduction of provincial contributions. Once we have got rid of the provincial contributions, the House will no longer have this sword of Damocles. as it has been called, hanging over its head, and a wicked Finance Member will no longer be able to come forward and place before this House this dilemma of which so much has been made, which I assure the House is a dilemma which gives him all the year round a great deal of trouble, some of which alone is reflected in the annual Budget when it comes before this House. I think I could go further. We have as a Government-and it has been re-affirmed again and again by the House-stated that our financial policy should be directed towards the reduction and eventual extinction of the provincial contributions with the least possible delay. I think that we should be placing ourselves in a position of dubious good faith to the provinces if we were to reduce the salt tax at the expense of the provincial contributions this year. We have promised the provinces to do our best to get rid of these provincial contributions and to frame our financial policy accordingly. That we should, when we have the opportunity this year of getting rid of these provincial contributions, indulge ourselves in the luxury of reducing central taxation at the expense of the provinces would I think lay us open to a charge of breach of good faith from the provinces. matter is before the House and the choice before them is perfectly clear. Either the salt tax is restored as proposed by the Council of State to Rs. 1-4 and the provincial contributions are extinguished for the year that is before us; or the salt tax is reduced to ten annas and only a small reduction is possible in the provincial contributions. I do not think that it is necessary for me to take the matter further than that. The Government are not prepared to adopt rash expedients such as a reduction of the sinking fund or other cheap ways to fame and popularity at the expense of the Indian people in order to be able to get rid of the provincial contributions as well as a portion of the salt tax this year. The reduction of the salt tax would not merely damage our position this year; but as I have pointed out it would mean a recurrent reduction of revenue of over Rs. 3 crores In the years to come. In such circumstances it is obvious that the future before those provinces who are still paying provincial contributions would

### [Sir Basil Blackett.]

not be a happy one. It would certainly be necessary in some provinces to proceed to additional taxation for the year ahead of us; clearly Bombay could not be left to run its finances on a large deficit without any prospect of relief. Next year, 1928-29, the question of Bengal's contribution would come up and if such a reduction of the salt tax as was passed in this House a week ago were to be made, I think it is fairly certain that Bengal would have to be asked to pay her contribution a year hence. The other provinces also, except that which is represented by my friend, Mr. Gava Prasad Singh, and others, are equally interested; and if I may judge by the contrast between his smiling face and the somewhat doubtful expression on the faces of others, I do not think the House will again be misled by Mr. Gava Prasad Singh.

Mr. Gaya Praced Singh (Muzaffarpur cum Champaran: Non-Muhammadan): The Madras Members are laughing at you.

The Honourable Sir Basil Blackett: . . . into treating the provinces in this scurvy way. I do strongly urge this House to take one last step to put our finances in order, so that we may be for the future free of any liability to the provinces for assistance from the provincial contributions in normal times. It is a state of affairs which has hampered the provinces, and has hampered the Central Government in every way, and this Assembly in the first Session of its life will, I think, have laid a very strong foundation for future successful financial action if it endorses the Government's recommendation to accept the amendment in the Bill proposed by the Council of State. Sir, I move.

Pandit Motilal Mehru (Cities of the United Provinces: Non-Muhammadan Urban): Sir, I beg to oppose the motion which has just been made with such a pathetic appeal by my Honourable friend the Finance Member. In doing so, Sir, I am conscious that I stand but a poor chance of success, but we on this side cannot allow this occasion to pass without putting on record once again the utter hollowness of the constitution which makes it possible for such an occasion as the present to arise.

Sir, what has happened is this. This House which is supposed to be, and to a certain extent is, the House of popular representatives succeeded in carrying an amendment to the Finance Bill reducing the duty on an indispensable article of food, indispensable alike to the rich and the poor. That Bill has now been considered by the Council of State, and that august House has in its wisdom restored the higher duty. (An Honourable Member: "Shame.") It has been brought back to us to-day, and we are invited by our friend the Finance Member to go back upon our previous decision and say ditto to the Council of State. In fact, we are asked submissively to register the decree that has been made by the Council of State. We maintain. Sir, that it was wrong to impose this tax at all at any time. We say that it was wicked to continue to levy it for a long succes-, sion of years. We say that it is criminal now to insist on the higher rate being realised from a famished people whose representatives in their helplessness felt themselves justified in acquiescing in the lower rate, although It was a case, and a strong case, for the total abolition of the tax. But, Sir, we are the crippled representatives of a paralysed people, and we have to move cautiously if we are anxious at least to mitigate the suffering that we cannot entirely remove. We knew that the Government was bent upon its pound of flesh. We knew, Sir, that the argument that "the bond doth give no jot of blood" would not avail for the simple reason that there are other instruments in the hands of the Government which can draw blood as well as flesh. We therefore contented ourselves with pleading that half a pound of flesh may be accepted in full payment. That, Sir, was a counsel of despair. We abstained from voting down the whole tax, and we rejoiced when we succeeded in reducing it by half; but our rejoicing has been short lived. To-day under the glorious constitution which has been conferred upon us as a free gift by the British Government, it has been made possible for the same Bill and the same provision to come back to us to be reconsidered by us and to be modified according to the wishes of the Council of State if we would be good boys.

Now, Sir, this constitution has given us two Houses, one in which the representatives of the people are in a majority and their proportion is carefully defined by the Statute itself. The other is a House for which the law gives Government the liberty to pack it as it pleases, of course by rules made under the Act.

Mr. L. Graham (Secretary, Legislative Department): Will the Honourable Member give us the figures of the constitution of the Council?

Pandit Motilal Nehru: I will, at once. Sir, I am reminded by my friend of what I was about to do, and over which I spent a very pleasant few minutes in the morning. I set to myself a little exercise in arithmetic, and I think the House will be interested in following my calculation. Sir, the present constitution of the great House of Elders is, barring the President, 59 members in all, of whom 26 are nominated and 83 are elected. I hope I am right. Now, that ostensibly gives a majority to the elected Members, but that only to the unsuspecting. It requires a little more examination and scrutiny to arrive at the real truth. Now, Sir, of the 38 elected Members, we have three Europeans from special European constituencies, and of the remainder we have nine bedecked and bejewelled gentlemen from G. C. I. E. to Khan Bahadur and Rai Bahadur. us a balance of 21 plain ordinary men as against 38 nominated officials, nonofficials, Europeans and titled gentlemen. Now, Sir, far be it from me to say that all these titled gentlemen are at the beck and call of Government. There are honourable exceptions of course. But at the same time among these 21 plain ordinary men, as I have described them, there may be some who, though they do not possess honours now, might be aspirants for those honours. I therefore cancel the one against the other, and therefore the proportion remains as 88 to 21.

Raja Ghazanfar Ali Khan (North Punjab: Muhammadan): What about the division list?

Mr. Jamnadas M. Mehta (Bombay City: Non-Muhammadan Urban): That is much worse.

Pandit Motilal Nehru: This is how that House is packed. It is in the power of that House to undo whatever we might do in this House, and, as in the present case, to require us to eat humble pie and say ditto to what it has decided. That is the beauty, Sir, of the constitution. I ask if in plain language it means anything but compulsion. Are we not now being compelled to undo what we did on the previous occasion? Compulsion when it is used for raising money is by common people called extortion. I, therefore maintain, Sir, that this is a form of legalised extortion to which the people of this country are being subjected in spite of their representations.

### [Pandit Motilal Nehru.]

It is quite clear from what I have stated on this particular point that the constitution only seeks to make us instruments of oppression and extortion in the hands of the Government. It pretends to give us new opportunities for service. May I express in my own words, Sir, what that means? It means new opportunities of showing to the Government that we can be willing to carry out its will and not the will of our constituents. Then it promises a further advance in the Reforms if and when it is shown that confidence can be reposed in our sense of responsibility. Those again, Sir. are very fine words, but if I may be permitted to translate them into my own simple language, I would put it in this way,—that the sense of responsibinty there means a sense of abject servility to the Government. That is what we are being taught, that is what is being cultivated in this House by the procedure which is prescribed in our constitution. Now, Sir, we have recently had a pronouncement from the Secretary of State of which only a telegraphic summary is at present available. But this is what His Lordship says about these reforms, as to whether they have succeeded or not. He says:

"At the end of two years of assiduous study it was yet too early to pronounce definitely either upon the success or failure of the present constitution."

We know that His Lordship is not a slave of dates, and therefore he takes his own time to assure himself as to whether these reforms have been or are likely to be a success or a failure. But I put it to Honourable Members in this House if any of them, with all the evidence that has been recorded, with their daily experience and particularly with the experience they have had since the commencement of this Session, can have any doubt as to whether these reforms are a success or a failure. But of one thing His Lordship is quite certain and that is that they are not real, because we find in the same pronouncement another passage which runs thus:

"Given an India in which those who count manifest good-will and give a promise of fruitful co-operation, there is much that might gladly be offered and loyally accepted which would afford a precious promise for a constitution which might last for long and might bring India really and perhaps permanently on equal terms as an honoured member into that free community of the British Dominions which men know as the Empire."

So that, after all has been done, after all the fruitful co-operation that His Lordship demands has been given, what is it that we are promised. Simply this: We may perhaps get something which is real, something which is more permanent. So that, on his own showing we have nothing approaching reality at present. Then, Sir, this should come as an eye-opener to these Honourable Members who are looking forward to the early appointment of the Statutory Commission, as to what they may expect from that Commission. But, while I am on this subject, I would beg the indulgence of this House to permit me to read another passage which is also characteristic. It is this. Lord Birkenhead told:

"how he had frequently asked Indian deputations what would happen if the British left India to-morrow and he had not discovered one visitor, however critical, however acrimonious he might be to our methods, who had ever told him that he contemplated with isdifference the withdrawal to-morrow from India of the Viceroy, the English lawyers, English soldiers and English Civil Service."

Now. Sir, if there can be a case of adding insult to injury, there can be no worse case than this. We have been emasculated as a nation. Our

affairs have been managed by others, in spite of our will, for over a century and a half. We have been tied hand and feet together and subjected to a kind of spoon-feeding at the hands of those who mount guard upon us, and now our guards say: What will happen if we leave you tied down as you are?

The Honourable Sir Basil Blackett: Sir, on a point of order. I do not wish to interrupt the Honourable Member, but is not this getting rather far away from the question of the restoration of the salt duty to Rs. 1-4-0?

Pandit Motilal Nehru: Sir, I was pointing out the cruel irony of the situation. Here we are, not responsible for our present plight, being asked by those who have reduced us to what we are: What will you do if we go away? What we are asking for is that the chains that tie us be broken and our hands and feet be left free and then you can please yourselves and go whenever you like. Now, Sir, as to the fruitful co-operation which the Secretary of State expects, we have only to see what has happened in the last Assembly. But it is no use repeating the old story: I shall confine myself to a few incidents of this Session. We began by asking for permission to one of the duly elected Members to attend this House. He was prevented from appearing, taking his oath of allegiance and showing that he was as honest a citizen as any of us here. Why? Because he was detained under suspicion. Then . . . .

Mr. K. Ahmed (Rajshahi Division: Muhammadan Rural): Last year you all walked out. What happened to the salt duty then?

Pandit Motilal Mehru: Then we were gagged when we complained that Indian soldiers had been sent to China without any reference to this House. We were allowed no say in that at all. I simply mention it to show how by executive action this gag was put upon us. Then we passed a Resolution about the detenus. We carried it, and after many promises and many negotiations between the Government of India and the Government of Bengal, what was the result? Finally, after holding out many hopes, it was declared that there would be no release at all, but only a change in the nature of imprisonment. Instead of internment in a jail, it was to be internment in a village or internment in one's home or elsewhere, but absolutely no inclination to allow these men an opportunity to clear themselves if there was anything against them. Then, Sir, there was our vote of censure on the Railway Board and on the Executive Council. They have been treated in a contemptuous way. Next we beheld the manner in which the Currency Bill was piloted in this House. It was no doubt a stiff fight which we put up, but there were forces at work which I need not detail and we lost. The crowning act of all is this return of the Finance Bill to us in order to compel us to go back upon our own decision. Now. Sir, my friend the Finance Member was pleased to interrupt me and ask what it had to do with the reduction of the duty on salt. What I have to do with is not merely the fact but the root cause of it. I say it is not the question to-day before us as to what would be the proper duty on salt or whether there should be any duty at all. I ask Honourable Members to bear clearly in mind what the real question that we have got to determine to day is, and I specially appeal to those Honourable Members who may be against the reduction—the one issue before the House to-day is this. Are we to submit to the treatment which is being accorded to this House? It is to the interest of those who voted for the reduction as well as those

### [Pandit Motilal Nehru.]

who did not vote for the reduction to uphold the honour of this House and the independence of this House. I say that that is the issue. Those who were in the minority, those who may be in the majority to-day, it is not for either of them to consider what is the real and the true duty which ought to be imposed upon salt but that the House of which they are Members having once decided—it may be against the opinion of certain Members—that a certain duty is to be levied and no more, ought they not to combine to honour that decision of the House and refuse to be dictated to by the other House? Sir. it will be said that that is the constitution. I have described the nature of this constitution. I do not say that technically it is not law. But what I have said and what I repeat again, Sir, is that there is such a thing as legalised extortion and legalised illegality. This, we must remember, is a money Bill and it is up to us, whatever the constitution may be, to establish a convention that the other House, whatever its composition may be, whatever its weight may be in other matters, shall have no voice in a money Bill. That is our opportunity. That is the opportunity we ought to seize.

Now, Sir, I am not aware what the grounds of Honourable Members of the other House were for restoring the duty. I was not there. But I have been informed that one brilliant argument was that an Honourable Member who was a shikari knew that the wild beast of the forest did not require any salt. They cannot get it and yet they lived. Why was it that we were asking for salt for our cattle? I think I ought to inform the Honourable Member-perhaps he does not know-that there are no veterinary hospitals in the jungles and the forests, that the beasts of the forests know where they can have the salt they want and they get it, as their movements are not restricted. But I should like to have asked the Honourable Member if he had gone into statistics of the Stone Age or some other pre-historic age, when the primitive man used to live and eat his meals. as to what those meals consisted of and what was the proportion of salt in them. He may well have argued from that that you do not want any salt because in those days salt mines were not discovered and other processes of making salt were not known. Arguments like this, Sir, show on what considerations this tax has been restored to its full amount, namely, its higher rate. I submit that this House will not take into any serious consideration the fiat of the other House, that those who voted for the reduction on the last occasion will adhere to their opinion and those who did not vote will, if for nothing else, at least to maintain the dignity and honour of this House, not accede to the motion that has been made by the Honourable the Finance Member. I do not propose, Sir, to go into any arguments on the merits because they have been sufficiently dealt with in the debals which took place when we carried the amendment. My friend the Honourable the Finance Member has only repeated what he said on the last occasion with the exception that he gave us somewhat nearer figures to-day than he gave on the last occasion. I take the whole of his argument to come to this. You have got these two ropes. Choose one to hang yourself with.—either it is the salt duty or it is the provincial contributions. That argument has been exposed over and over again on the floor of this House. We do maintain that it is possible to do away with the provincial contributions as well as with the salt duty. But I am not going to take the time of the House anv longer and I would appeal once again to Honourable Members not to be misled in considering this question and not to weigh

what is the proper duty in golden scales and arrive at the exact duty to be levied. The point before the House is a very clear one. It is a constitutional point. It is a point which they must make a convention of, but if they continue to submit, well, there can be no hope for them in the future. I may remind the House that this is not the first occasion upon which this question has arisen. In the year 1925 we carried an amendment reducing the salt duty to one rupee by a far larger majority than the one by which we passed this amendment. It met with the same fate at the hands of the Council of State. The Council of State enhanced the duty, or rather restored the higher duty. It came back before us and some gentlemen for reasons best known to themselves voted differently to what they had voted on the first occasion. I hope that Honourable Members will not allow such an exhibition to take place again and I also trust that those who have not voted or who were absent will join with those who did vote in favour of the reduction, to maintain and uphold the honour and dignity of this House. Sir, I oppose the motion.

The Revd. Dr. E. M. Macphail (Madras: European): Sir, I did not have an opportunity of speaking on this question when it came before the House originally and I should like to make one or two remarks this morning in support of the Honourable Sir Basil Blackett's proposal. I am not enamoured of the salt tax, I do not like any tax. (An Honourable Member: "Then vote with us.") But there is such a thing in the world as necessity and one fact which I have learnt is that you cannot eat your cake and have it too. You cannot afford to indulge in a luxury and yet at the same time have the money to pay for another luxury, and, as the Honourable Pandit has truly said, you have the option of two ropes (An Honourable Member: "To hang oneself with.") to hang oneself with, and which do you prefer? I prefer the rope which gives the provinces the remission of their contributions. (An Honourable Member: "Is salt a luxury?") I shall come to that presently. The provincial contributions are, we have been told, if not a rope, a millstone round our necks. I remember in the year 1920 attending a meeting of the Legislative Council of Madras which was attended by nearly all the Members and which I think unanimously protested against the Meston award. We in Madras are accused nowadays of having obtained too much but what we found then was that we had been very unfairly treated and that we had got far I think my Honourable friend, Mr. Srinivasa Iyengar, was present on that occasion and voted against the contributions. If I wrong he will correct me . . .

- Mr. S. Srinivasa Iyengar (Madras City: Non-Muhammadan Urban): When was that? I do not remember that. I was not a Member. I was not in the Council at all except in 1921 and I do not think this matter came up.
- The Revd. Dr. E. M. Macphail: This was in the unreformed Council days. A meeting was held in the Banquetting Hall and perhaps my Honourable friend may remember it now.
- Mr. S. Srinivasa lyengar: If it was in the unreformed Council I was in another Ashram.
- The Revd. Dr. E. M. Macphail: I do not think that any other Members in this House were Members of the Legislative Council at that time and I know that the Honourable Members who represent Madras in this House, or a large number of them, do not seem to have taken that interest

### [Dr. E. M. Maophail.]

in the remission of contributions during past years which some of us in Madras thought they ought to have taken. It is possible, as was suggested in Madras, that there were reasons for that,—that in their disapproval of the non-Brahmin Ministry they thought that it was not desirable that they should receive larger sums to expend, whether that was true or not. (An Honourable Member: "We deny it.") It may not have been true, but it was reported in Madras at all events that the support which was given to the remission of contributions was very half-hearted indeed. When I came to this House for the first time I came up with a certain amount of suspicion of the Honourable the Finance Member. I thought he was a dragon who prevented us from receiving back our contributions, from getting back our golden fleece, and I was glad when I learnt that he had the interests of the provinces at heart as well as the interests of the Central Government. The Honourable Sir Basil Blackett needs no certificate from me, but I should like to take this opportunity of saving that from my own experience of him on the Public Accounts Committee, I was tremendously impressed not merely by his grasp of principles and mastery of details, but also by the way in which he honestly was anxious to serve India in the very best possible way that occurred to him. With regard to these provincial contributions there is not the least doubt that the Ministries in the provinces have been very much handicapped from the want of funds and we in Madras have specially been so.

Mr. M. K. Acharya (South Arcot cum Chingleput: Non-Muhammadan Rural): How much will they get now?

The Revd. Dr. E. M. Macphail: They will get about Rs. 12 crores.

Mr. M. K. Acharya: Not the Ministries.

Mr. A. Rangaswami Iyengar (Tanjore cum Trichinopoly: Non-Muhammadan Rural): And pay it over to the reserved services.

The Revd. Dr. E. M. Macphail: I am not going to allow myself to be interrupted any more. They get a crore and a half and I hope that all the Members of this House will recognise the magnanimity of the Madras Members I do not know, I have not worked it out in detail, but as far as I see. I think that the amount that Madras will have to pay as salt tax if this remission is made, is only about Rs. 50 lakhs, assuming that Madras eats as much salt 88 mv Honourable friend Duraiswamy Aiyangar said. By the way I should like to tell my Honourable friend Mr. Duraiswamy that India is not surrounded on all sides by sea as he said the other day in the course of his speech. There is one side which is still occupied by land.

Mr. C. Duraiswamy Aiyangar (Madras ceded districts and Chittoor: Non-Muhammadan Rural): When I was in school I was taught that a peninsula is an island.

The Revd. Dr. E. M. Macphail: We in Madras have been anxiously looking forward to putting an end to these contributions and it cheered me very much when I found in the Budget that there was provision made this year for the complete abolition of these contributions. As I have said, I am not enamoured of the salt tax and I hope a time will come when it may eventually be dispensed with. But Honourable Members make

great deal too much of the salt-tax. First of all, the burden of it is, after all, extremely small, although I know that for a poor man even a single anna is something. But my experience is that the poor man very often spends his anna in other ways. (An Honourable Member: "Why should not he?"). I do not blame him, I do not grudge his spending mone, on luxuries. That I leave to the advocates of the 1s. 4d. ratio. I hope that in the future, the salt tax will be done away with because, after all, it is a relic of the old days—it is a relic of the administration which the British took over from the people who were ruling the country when they came there. I should like to suggest to my friend, Mr. Acharya, who is a great reactionary, that he ought to support it in consequence of that fact. But apart from that, it has been said that no civilised country has a salt tax. It is only a century since it was given up in Great Britain, and it is still the monopoly of the Italian Government. There is a salt tax in France, there is a salt tax in Germany, in fact almost the only countries in the world in which a salt tax is not levied are Great Britain and the United States. I say I have no love for it and I hope it will ultimately disappear. but until we have got some other method of raising revenue which can take its place it must go on and in any case it is extremely bad policy to reduce it to a very low figure so long as we have the expenses connected with the upkeep of the Salt Department. It will not be possible to my mind to do away with the salt tax until there comes really scientific revision of the whole system of taxation in India, and then perhaps we may have something done also about the permanent settlement in Bengal. It is quite easy for Honourable Members who come from Bengal to vote today for the reduction of the salt tax. They have been enjoying the remission of their contribution for the last two or three years. Their withers are unwrung; we in Madras have been feeling it most. We are the people who have been claiming that the first duty of the Government is to settle this matter. Once this matter is settled it will be possible to deal with the whole taxation system in an adequate and scientific manner. sometimes thought that Members on that side of the House remind me of a story which I remember being told by a well known Scottish comedian who gave an account of a conversation between two men. One man said "I am in favour of a Labour Government." The other man asked "Why?" He replied "If you have a Labour Government you will have long holidays and very little work and very good pay." The other man said to him, "But you know that is impossible". His friend replied "Yes, I know it is impossible but I am in favour of it". (Laughter). I support Sir Basil Blackett's proposal.

\*Mr. M. S. Aney (Berar Representative): Sir, my object in rising on this occasion is to insist that this House in considering the motion before it at present should be guided mainly by considerations of the prestige of this House in regard to money Bills. I believe that Honourable Members need not be told that it has been an established convention as well as constitutional practice in England that money Bills are not interfered with by the other House. Under our constitution we have not been given that right. It is up to us to see that an interference with the decision of this House in regard to money Bills by the other House is at least resented by the House in such a way that it will make that sort of thing impossible hereafter. It is in that spirit that we must deal with the motion before the House. The indignation which the House of Commons used to feel in former times when money Bills were interfered with by the House of

<sup>\*</sup>Speech not corrected by the Honourable Member.

[Mr. M. S. Aney.]

Lords is graphically described in Mr. Anson's Law and Customs of the Constitution. I shall read a passage so that Honourable Members may know the proper way to deal with a motion of this kind:

These are civil ways of rejecting a bill: but there are precedents for a bill being rejected, and torn in the House: and in 1772 a bill was rejected, thrown over the table by the Speaker and kicked out of the House by the members. The offence of this particular bill was that it had been returned from the Lords with an amendment to a money clause."

I do not want this House to imitate this uncivil way but let us establish a civil way by turning this amendment down in the manner suggested by the Honourable the Leader of the Cougress Party. I believe all the Members of this House who are under instructions should vote this down.

\*Mr. O. Duraiswamy Aiyangar: If I rise to say what I feel, it is not in the hope that we will be able to contend against this torrent but only with this view that we want the poor man's food and the self-respect of India under this magnificent Taj of Delhi unwept, unbonoured and unsung. Therefore it is that I rise to say a few words on this question as this clause has been turned down against this House by the other House. want to reckon the friends of the poor in India in the other House we may reckon them on one's fingers and there will be one finger more because they are only 9 in number, while we have got 10 fingers. Sir, this has been miserably turned down by the other House. It is not that the Honourable Members of that House do not value even the smallest amount. It is only a week prior to this that the other House passed a Resolution that travelling allowance of the Members in that House must be increased to such an extent that even during days of travelling they must get Rs. 20 a day and they bargained eventually for Rs. 10 a day. The Honourable Members of that House are made up of zamindars, jagirdars, miraasdars, title holders, Maharajas and Nawabs. These people fought for Rs. 10 a day for the period of travel and yet they did not recognise the value of money in the hands of the poorest man who has to pay 8 annas per head for the sake of one item, namely, salt. They are honourable men. I do not want to say anything about them. If the Honourable Members of this House cried "Shame" when the message from that House was read in the solemn manner characteristic of Mr. Gupta, I resented it, not on the ground put by the Chair. It is to our own shame that we should cry "Shame". This House should not receive with tolerance a message like that and must maintain its self-respect. If we cannot do that, we must cry "Shame" on ourselves. Unfortunately in this country the destiny and the self-respect of the poor people is in the hands of those who will fiddle when the country is burning. That is the kind of people in whose hands our destiny is put. We have got Honourable Members on the official Benches who eat the salt of India and vote against the reduction of the salt duty. We have got others who have not come into contact with poor people and yet stand up here and say, "That is no difficulty for the poor man". We have got Anglo-Indian Journalists and their army of correspondents and reporters who will call this only an election cry. These are the ways in which any plea that is raised by this House is knocked out and yet we stand here to plead the cause of the poor man, whatever may be the opposition, the ridicule and

<sup>\*</sup>Speech not corrected by the Honourable Member.

the scoffing. It is our duty to do it and our chief mourner, the revered leader, has led the procession and we are bound to follow and we will not leave him alone. What is it that we have done, if we could only take a total reckoning of our work in this Session? Have we done anything for the poor man? We abolished the export duty on tea. Why? Because it is an article of food in Great Britain, and, says the Statement of Objects and Reasons, it is bad in principle to levy an export duty on tea. And why? As I again say, it is a principal article of food for the Britisher. We have reduced the duty on motor cars. Why? Because the rich men of this country have to buy motor cars imported from Great Britain and they can do so more cheaply now. We have reduced the stamp duty on cheques and bills of exchange. Why? Because they are used for transactions carried on by the mercantile firms who are influential in this country. And on the other hand, Sir, what have we done for the poor man? We have refused to reduce third class railway fares. We have refused to introduce the pice postcard, and we have refused over and over again to reduce the duty on salt and thus make more salt available to them. Have we done our duty in this House, have we done our best for the poor man whom we represent here? Sir, a day will come when the reforms will be so changed that no man who is paying more than Rs. 50 a year in taxes will be entitled to sit in this House; only those will be Members who are paying less. This House will then be the poor man's House and then will come the time when the views of the poor man will be as warmly considered as they deserve to be. Till then, Sir, the poor have no voice in this House. It is an idle fraud that we are playing on them by saying that we are legislating here for democracy. The Honourable Sir Basil Blackett is not tired of trying to serve out that democracy stuff over and over again. Year after year he pleads, either we . must have this or do without that. We must have the salt tax or do without remission of provincial contributions. For my part, Sir, I am not afraid, even if we cannot have both by any means. And I will show you what the net result really is. The remission of provincial contributions to Madras will amount to 1.47 crores. And what is it that you derive from Madras by way of salt duty? The amount of salt on which duty is assessed is 1,87,000 maunds, and at Rs. 1-4-0 the amount of duty is Rs. 1,67.97.227. Even if out of this you remit the Madras contribution of Rs. 1,65,00,000, there is still with you. Sir. Rs. 2,97,227. Then what does the benefit amount to? If you collect this tax in this manner and kindly remit it and still retain a portion of it, where is the benefit to Madras? Sir, if Sir Basil Blackett were to give that remission out of something that he collected for himself it would be something. I will not go into that aspect of the question, but I do maintain that the finance of the Central Government must be based not on the calculations of the salt duty but on other taxes which it collects entirely as its own, and then it should give back to Madras what it has promised and what it is bound to give back as early as possible. That, Sir, is my contention. You must reduce your military expenditure. Then you can raise money in other ways. But go back to the standard which the Incheape Committee has fixed and you will be able to spare 4 crores and odd. There are many other sources also but I will not go into those details on this question. There are many other methods by which this Government is bound to save money and relieve the provinces. But to sav simply that you will give them a portion of what they themselves raise by way of salt duty is neither kind, nor fair nor just to the provinces. Sir, the

[Mr. C. Duraiswamy Aiyangar.]

Revd. Dr. Macphail rose once again—I am told that it will probably be his last speech in this Assembly because Sir Walter Willson said that he will not be a Member in September. For that I am no doubt sorry. (Laughter.) (An Honourable Member: 'You don't sound like it.') Sir, the Revd. Dr. Macphail said that we, the Madras Members of this Assembly, have not been paying attention to this question of provincial contributions because we do not like the non-Brahmin Ministry.

The Revd. Dr. E. M. Macphail: May I rise to a point of personal explanation. What I said was that that was currently reported in Madras.

Mr. C. Duraiswamy Aiyangar: Sir, every statement of the learned Professor has always to be corrected. Sir, if it is reported in Madras. the question is, is it a correct report? Is it worthy of being repeated here? How many Madras Members in this Assembly are Madras Brahmins? Is Murtaza Sahib a Brahmin? Is Dr. Jilani a Brahmin? Is Mr. R. K. Chetty a Brahmin? Was Mr. Reddy a Brahmin? I am referring to Members of the last Assembly. Are these Members now all Brahmins? Or have they become Brahmins after coming to Delhi? What is the point then of saying that the Madras Members of this Assembly are not in favourof this reduction of provincial contributions because there is a non-Brahmin Ministry there? Sir, I repudiate the suggestion. If the Revd. Dr. Macphail will go into the proceedings of the previous Assembly he will find that both the Brahmin and the non-Brahmin Members voted for the reduction of the salt duty as well as the provincial contribations. from physiology I learn that a man changes once in 7 years. But I never thought that the Revd. Dr. Macphail would entirely change his views. Where is his Sermon on the Mount now, where is the preaching of his Sabbath? Now I am led to believe that the Sabbath is the one day set apart in the week for doing good to the people, but that day being a holiday there is no scope for doing good. Sir, it has also been said by the Revd. Dr. Macphail that the salt duty is an inheritance from our ancient kings. I would request him to read history properly. In India there were many transit duties levied on goods going from one province to another, including salt. Lord Clive obtained a monopoly of salt production and made use of it by selling it and making money as a reserve fund for paying the Company's servants. And, Sir, it is only later that we find this taken up as a regular source of public revenue. And it is not a fact that previously a salt duty was imposed for the purpose of deriving public revenue. Then again, Sir, he said that it was only a century ago that salt duty was abolished in Great Britain-just at the time in fact when they introduced it in India. If that was done in England for the sake of civilization and out of good principle, why did not their emissaries in India adopt the same principle for India? Now I would ask him to point out—and he need not roam over the whole world-from the history of any country, for instance, England, Scotland or Ireland, any duty equivalent to this salt duty which stands on the principle of taxing a man's food. (Several Honourable Members: "Tea, sugar and beer.") Is sugar as much a necessity as salt? Does any man believe that the very poor can command sugar, sweetments and ice cream? I am surprised that sugar and ice cream should be put forward as necessary articles of food. (An Honourable Member: 'Who put cream forward?'') Sir. I ask you, I ask the Honourable Members on the other side, to take both the aspects of the poverty of the people and the humiliation which accompanies a taxation which affects

the actual breakfast of the poorest man in the country, into consideration. Taking both these things into consideration, I ask the Honourable the Figure Member to make up his mind to give up any idea of distinguing his Budget by a salt tax, to give up altogether this item and source of his revenue and, Sir, the capacity of Sir Basil Blackett is unbounded as it is proclaimed on all hands, and I too acknowledge it. Let him discover some method by which he can make up, make good, what would be lost by the reduction of the salt duty. For the sake of the honour of this House, for the sake of the honour of a House in which he has more often to appear than in a House where he only occasionally goes, let him also maintain the honour of this House along with us, because he is a part and partel of this House and he is only a non-votable guest there (Laughter) for the purpose of explaining matters to them. I ask him to join hands with us and maintain the dignity of this House by seeing that ten annas is again restored and sending this Bill back with that declaration, with that establishment of the self-respect and the honour of this House.

Sir George Paddison (Madras: Nominated Official): Sir, the learned Pandit...(An Honourable Member: "Poor man's representative?") (Honourable Members: "Order, order.") I am not a frequent speaker, and I have no experience of being interrupted before I have even said s. word. I think you might allow me to say a couple of words before you find you can laugh at my speech. The Honourable and learned Pandit who again on the opposite side opposed this Bill stated that these proceedings in this House were not real and that this House was acting under compulsion. I can assure him as one who knows the Presidency of Madras, who have been overpaying to the central revenues all these years, that to us it is terribly real, and that our anxiety on this occasion is very very serious. Either we are to go shead-for Madras is peculiarly proud of the way in which she has tried to work out this constitution-either Madras must go again into bankruptcy, or she and her Ministers will be enabled to continue the policy they have been trying to put into effect for some years of building sufficient schools of introducing compulsory education, new schemes of medicine and sanitation, new roads and better roads: all these will be knocked on the head unless we carry this restoration. It is a very serious thing to us. I can assure you! Moreover, as regards the House itself, I am afraid that some people here may think "Well, we have voted in one way, we must in fact stick to that "-I think it was stated that we should be humiliated if we voted the other way again. If now we realize, as some I believe honestly did not realize before, that it is a real choice between these contributions being remitted and this reduction of the salf tax, then I hope that no one in this House will object tovoting according as he really thinks, merely because he may have registered a different vote a week ago. It is not weakness but it is strength to acknowledge that you have made a mistake, and I ask everyone here who really wants the good of the reforms, the good of India, to vote that this money shall be given back to the provinces which is admitted by everyone to be due to them. This money is due to the provinces, and therefore if we as a House reduce the salt tax now. we shall be paving with money which is not our money. We ask that before you are generous, you should be just that you should give back the money that is really, honestly due to us in the provinces before you bargain to make these large reductions which can come later and I hope the whole question as has been promised, will be reconsidered later on. There is one other point. I was

# [Sir George Paddison.]

jessed at at the start because I was supposed to speak on behalf of the labourer. I am not speaking on behalf of the labourer, but I will read to you what the representative of the Madras depressed classes said in the Legislative Council in Madras last time this came up. (An Honourable Member: "Who is he?") Mr. R. Srinivasan, who is now the leader of the depressed classes in Madras in the absence of my friend, Rao Bahadur M. C. Rajah. (An Honourable Member: "Was he a Government nominated Member?") All members for the depressed classes undoubtedly are and must be given nomination (Hear, hear) as otherwise it is impossible for them to have any chance at an election. (Applause.) (An Honourable Member: "Why impossible?") Because it is quite impossible that any should be elected in the present state of feeling in Madras. (An Honourable Member: "Give them special representation.") They have not got a sufficient number of voters amongst them. I will now, with your permission, Sir, read this passage:

"With regard to the salt tax, I may say that one anna per head per annum is not so much felt by our people. We are willing to pay any tax provided it is guaranteed that a fair proportion of it will be given to our people who contribute it to ameliorate their condition in the ways of education, sanitation and acquiring of fand."

(Mr. Chaman Lall: "Who wrote that speech for him?") If you suggest that I wrote it for him, I can tell you that that is absolutely untrue. I did not. Now that is what they want. These people in Madras-and I am sure Mr. Rajah, if he is here, will confirm it—their only chance of coming forward is to get education, scholarships, wells, schools, and roads, pathways and burial grounds and things of that sort which now they cannot get, and which they will not be able to get if you take this away from them. Sir, there are places in Madras where men have to go a mile and a half to get water; there are places where they have to pay for getting water, and if this remission of contributions is given, we shall be able to do something substantial this year to remove these things. I do beg the House that they will not take away this money from Madras and from Bombay and from other places, that they will really give the Ministers a chance, where they are trying to work hard. (Mr. A. Kangaswami Iyengar: "What did you do with the money given previously?") I was away last year, but I built wells and schools and during that short time we did the very best we could. Sir, I support the motion of Sir Basil Blackett.

Mr. M. K. Acharya: Sir, I was described a few minutes ago as a "reactionary". When, however, Sir, actionaries are going wrong, one will try and enjoy being a reactionary,—for what, after all, are the meanings of these words. I hope I have learnt enough from my own old school. (The Honourable Sir Basil Blackett: "What is an "actionary"?) Sir, "actionary" and "reactionary" are after all relative words, and I am coining the word "actionary". An "actionary", I would suggest, is one who is trying to act for various purposes. Whatever it is, Sir, after all there are right actions and wrong actions, and therefore correspondingly wrong reactions and very right reactions also. I do not believe that there is any man under the sun who does not often make wrong actions, and is not forced to make a right reaction. But referring to my old college days, I was taught many things in my old college days, particularly the beautiful

things about Jesus, whom, by the way, I regard as an Indian. The culture of Jesus was Indian, and the religion of Christ was an echo of the beautiful Indian path of Bhakti. But that is by the way. I will come now to the point.

It has been said that we must choose between two ropes, but it is not a very great sin to say that possibly we may escape both ropes. That is the way of prudence. Much has been said about Madras, both by some non-officials and officials who claimed to speak on behalf of Madras and said that they were speaking on behalf of the people of Madras. were very anxious to know how much of the provincial contributions will really go to next year's Madras Budget, into the hands of Ministers, for education, sanitation, etc.

Sir George Paddison: Practically the whole lot was given last year.

Mr. M. K. Acharya: It is better for some people to know before they speak. They should not speak on things they do not know.

Sir George Paddison: I rise to a personal explanation, Sir. Does the Honourable Member think I said that I did not know? I said practically the whole lot.

Mr. M. K. Acharya: That is very much open to question. It is very much open to question whether all this that is going to be remitted will go to the Ministers. Again the charge was made that we were not keen on provincial contributions. For myself I wish that Madras should get as much benefit as possible, and indeed, if possible, more benefits than other provinces, but not at the cost of other provinces.

Again it was said that after all it comes to a few annas only for the poor man, even if the salt tax is reduced, and that the poor man will spend his money elsewhere. The poor man may spend his money elsewhere, therefore, shall we say: "Don't give him any annas?" We do not want him to spend any annas elsewhere for that matter, but that should not prevent us from doing what we think is right. I was taught to regard that our duty was to do what we think is right: "And because right is right, to follow right were wisdom in scorn of consequence." If it is right that these poor men should get their salt as cheaply as possible, then it is right that they should get that benefit. The fear that they may in other respects misbehave should not in any way retard us from doing the right by them in this respect. Similarly, Sir, the official speaker from Madras said that without this provincial contribution being remitted Madras will be reduced to bankruptcy. That would be a very serious vicissitude indeed for Madras, but Madras has passed through many vicissitudes. Long before non-official Europeans came to Madras that province had suffered and survived many vicissitudes. We are not going to be overterrified by threats of bankruptcy if this contribution is not at once re-There was also a quotation from a good man from Madras who was once nominated to the Madras Council. I do not believe that it is proper on an occasion like this to make any reflections on his nomination. If any member of the depressed classes does not get elected to the Council in Madras, the fault lies at the door of the constitution which the benign British people have given to us. I have not made the constitution, nor other wicked Brahmins of Madras, nor have we placed any obstacle in the way of anybody's election to the Madras Council. I do not think it 'a

## [Mr. M. K. Acharya.]

right for snyone to take us to task that no mamber of the depressed classes has been elected to the Madras Council. All that takes us away from the real issue. The real issue is not the fancy picture of provincial paradise that has been painted for us, but the problem of the wrong that this. House will be doing to itself if it went back on the vote given the other day. I was sorry, Sir, to hear the view expressed that some who voted for a reduction the other day did so without a full knowledge of what they were doing and without seeing and weighing the consequences. It is very uncharitable for any official gentlemen to say that those who voted against him had not full knowledge and were not probably doing the right thing. It may be said on the other hand with equal or greater truth that many of those who voted with the Government on that and on many other occasions had done so with far less knowledge of the realities and far less sense of their responsibilities than perhaps most of those who voted against the Government on the salt question. Sir, therefore I maintain that I am not behind anybody in wishing Madras should have as much progressin the matter of sanitation, education and other things as it can. I do maintain that every effort should be made to give to the people of Madras, and indeed to the people of every province, as much money as is possibleto lead them to go onward steadily on the path of progress. But the whole question is simply this: whether the Finance Member can find enough money to remit the contributions and at the same time to reduce the salt tax. That question must be carefully scrutinised, having before us the whole Budget so to speak; and I maintain, Sir, that it should be possible to have the strictest economy practicable in every branch of the administration in order to realise a much larger surplus than is now budgeted for. I believe. Sir, in a budget the revenue is always put, to be on the safe side, at the minimum and the expenditure is always shown at a certain maximum rate, and therefore there is a small surplus. The surplus, to be on the safe side, is put lower than what it is sure to be when realised; and in this way we have budgeted for a surplus of 5 crores. It must be possible to realise more money from other departments, and when they are driven to the necessity of it. the Executive must make it possible to find out some three crores more of surplus and they will be able to do it. On the other hand, if we now give them the full amount of money on the salt-tax that they want, they will be easily led to be lavish and they will not practise that strict economy which would enable us to have a larger surplus. Therefore I strongly feel that, taking the whole Budget together, it must be possible to find a large enough surplus to remit at least one helf of the salt-tax, which is really what is proposed. And on one more point I will just say a word before I sit down. It is very essential that we should in this transitional stage set up precedents and conventions of constitutional progress of the right kind, and I do strongly feel that it is not very proper on the part of the Council of State to come and interfere in financial matters relating to taxation in a way so as to upset the decision of this House. It is far more necessary for future generations of India that the power to impose taxes should be more and more vested in this House and not in any other House than to dig wells from which men may draw water. There-

fore. Sir. when this is the more important question the question of establishing a right precedent and right constitutional principles, the minor question of a few more lakks in any one province will have to be ignored. Not that I do not want the lakks by any means.

Not that I do not want provincial contributions remitted to Madras by any means. I am not the Finance Member; but if any one of us were the Finance Member we should certainly lay up enough money to remit the provincial contributions and at the same time to reduce the salt tax. As I say, you do not give us the chance to do it. We could do it, but we have not the opportunity of doing it; and I will therefore appeal to the Honourable the Finance Member to make it possible for him to leave his name in golden letters on the annals of this kind, by remitting the provincial contributions and also by reducing the salt tax. And this, Sir, is the thing which weighs with me—that the salt tax reduction goes to every man in the country, while the remission of provincial contributions, even the opening of schools and the laying of good roads and all those things, do not benefit every man. On that principle we ought to utilise the surplus for that purpose which will bring benefit to every man in the country and not only to certain classes of people. On that principle the reduction of the salt tax appeals to me very much more forcibly than even the remission of provincial contributions, then enabling the Ministers to get a few more lakhs for the opening of a few schools or the digging of a few more wells. The largest good of the largest number was the maxim I was taught in the old days; and I hope Honourable Members will not forget the old maxim when they come to these legislative bodies. On that score I hope, both on the merits and on the question of principle, they will reaffirm the decision they gave the other day. Let it not be said that they were practically misled to do the wrong thing by the very plausible arguments adduced by the official Benches and unfortunately by certain nonofficials who probably find it the best thing to support the official view. With these few words. Sir, I strongly oppose the motion brought forward by the Honourable the Finance Member and beg of every Member, every non-official Member, to see that out of this surplus this year something goes to every man who lives in this country so that he may say that this is the first thing the new Assembly has done, something from which he derives some little benefit. In the name therefore of the millions on whose behalf I speak-and I claim to have more authority to speak for them than my Honourable friend the Revd. Dr. Macphail-in the name of the millions I appeal to my fellow-members here to join in opposing the motion brought forward by the Honourable the Finance Member.

\*Khan Bahadur Mian Abdul Axiz (Punjab: Nominated Official): Sir, I do not know if it redounds to the credit of this House to belittle what has been done elsewhere; nor do I know if any Members of this House are really serious in the desire to throw mud at others; but I do believe that all of us here are anxious to appreciate at its full worth the view of the man in the village. The view of the man in the village, as I know it in the Punjab, is simply this, that we can afford to buy salt at the rate at which we are buying it now but if possible our abiana, which is technically known as the occupier's rate, might be a little less, because that was raised to meet the extortion known as the provincial contributions. You have heard from the representatives of all the other provinces about these provincial contributions. I have never said anything; but the whole surplus belongs to the Punjab and not to anybody else, and we should have had it. So all we beg of this House is that in the Punjab we have a very large scheme of progressive development, on the

<sup>\*</sup>Speech not corrected by the Honourable Member.

[Mian Abdul Aziz.]

one hand, and another well thought out plan for development in other directions and the Honourable the Minister for Agriculture has already to a certain extent given out the details of that. The whole of that scheme will be absolutely ruined if the provincial contribution is not abolished altogether. That is one point.

The second point is this. I assure this House of this fact—I do not want to say that anybody in this House is not entitled to take a contrary view—that in sixteen winters spent continuously in the field in more than 4,000 villages, where all sorts of subjects were discussed, that not once did any villager, rich or poor, ever speak to me about the price of salt. People certainly objected to the price of cloth, to the high prices of grain and gram; they certainly objected to the increase in railway fares; but I assure you that not even once was the subject of salt mentioned as being high in price . . . .

Mr. Jamnadas M. Mehta: Because you are an official.

Khan Bahadur Mian Abdul Azis: Sir, they have taken a leaf out of Mr. Jamnadas' book and even in villages we hear unpleasant things.

The only other argument advanced was that because the Council of State has interfered therefore we should certainly say "No". Most respectfully I beg to say that merely to spite the Council of State we should not cut off our own nose. That is a kind of playfulness to which I hope every Member here objects. With these words I support the motion.

Rais Ghazanfar Ali Khan: Sir, fortunately, I am one of those people who were not present on the last occasion, and so am not committed to either Rs. 1-4-0 or 10 annas. I listened with great attention to the speech of the Honourable the Finance Member and with still greater attention to the speech of the Honourable Pandit Motilal Nehru, who rightly commands the highest respect of every Member of this House. I look at this question merely from this point of view: is it possible for the Honourable the Finance Member to remit the provincial contributions as well as to get the salt duty reduced to ten annas? (Cries of "Certainly.") and I think the strongest argument which the opposition could have used was to prove and establish definitely, by facts and figures, how it was possible for the Finance Member to remit provincial contributions even at the reduced rate of ten annas duty on salt. I am very sorry to find that so far not a single practical argument has fallen from the lips of any Member of the opposition to establish or prove that it is really possible for the Finance Member to do both. I heard some sentimental appeals made to the Finance Member, that his name will be written in golden letters if he could do that. But that alone is not quite sufficient unless this thing is proved by real facts and figures. Obviously it is very difficult to believe that it is possible for the Finance Member to have both these things done at the same time. If that is so, Sir, if the Honourable the Finance Member has got some hidden surplus in the Budget. I do not know whether he has got it or not, because I am not a financial expert-Mr. Jamnadas Mehta knows it better-but if he has got that, I would strongly appeal to him that after we pass Rs. 1-4-0, which I am sure we will do to-day, he should still find his way to reduce the salt duty to ten annas, because, after all, he knows that the general feeling of this House is that the salt duty should be reduced to ten annas.

It is really very unpleasant for any non-official Member to vote against the reduction of any sort of taxation; and if I propose now to vote against this reduction, it is because I feel that I shall be voting, by doing that, for the reduction of another taxation. As was remarked by my Honourable friend. Khan Bahadur Mian Abdul Aziz, with whom I generally do not agree, the water rate was increased in the Punjab and this hardship is very much felt by all the zamindars in the Province. I want the increase in the water rate to be immediately abolished, and I trust that the Punjab Government will find its way to reduce this tax when they get the remission, because last year when they got about 28 lakhs on account of remission of provincial contributions, they reduced the water rates by 9 lakhs and also the registration fees by 7 lakhs. I know only about the 16 lakhs which they spent last year, and I do not know how they spent the other 12 lakhs. This time, I submit my friends from the Punjab are going to vote for Rs. 1-4-0 on the definite understanding that all this money which will go to the Punjab Government will either be spent for a reduction in taxation in water rates, or other such taxes levied on the poor zamindars, or on some constructive programme. during the last budget discussion in the Punjab Council they had about 6 or 7 proposals before them. A cut was proposed by some of the Members there for want of compulsory primary education. I would certainly be very glad if this money could be spent on compulsory primary education which everybody would welcome in the province.

Now, with regard to the arguments advanced by the Honourable Pandit Motilal Nehru, he mentioned only two things; one was about the grievances. I entirely agree, Sir, with all that he said, but I am doubtful whether this was the proper occasion to raise this question that we should throw out the Rs. 1-4-0 rate on account of certain grievances. second thing which Panditji said was with regard to the Council of State. I am in entire agreement with him, that whatever comes from the Council of State should be looked upon with suspicion, and I certainly do not trust what the Council of State Members do on many occasions. During the last five years at least, I know, that it was only twice that I felt obliged to them-one was in 1925 when they restored the salt duty from 0-10-0 to Rs. 1-4-0, and again this year in 1927 they have done the same thing and given us an opportunity of seeing that the provincial contributions are remitted. (An Honourable Member: "They are true to their salt.") Anyhow, of all the arguments advanced on this side of the House, there is only one argument, which requires serious consideration, and it is this. On money matters it seems to me. Sir, that we should establish a convention that the interference of the Council of State will not be tolerated. I entirely agree with that suggestion, and if I could vote for this principle at a smaller sacrifice. I should certainly vote for it, but I think that the sacrifice which we are now required to make on Therefore, I would request all this particular occasion is too much. those Members, specially my friends from Punjab, who want to see the water rate reduced, who want to see an expansion in compulsory primary education, who want to give medical relief to the poor villagers, to vote for Rs. 1-4-0, and, as the Honourable the Finance Member stated, this would be the last occasion when we would be confronted with this dilemma. I have got a complaint against the Finance Member, that during the last three years a sort of undue advantage has always been taken of these provincial contributions. Whenever the question of the reduction of the salt duty came up, or whenever any question for the

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# [Raja Ghasanfar Ali Khan.]

reduction of any other tax came up, the bogey of provincial contributions was trotted out, and this is the chief reason why I am going to vote for Rs. 1-4-0 because I think that by our voting for Rs. 1-4-0 on this occasion we shall for ever get rid of the argument of the Finance Member about the provincial contributions. Sir, I will conclude by quoting a small passage from the speech of the Honourable the Revenue Member of the Punjab Government made when discussing this water-rate increase and the use of surplus money:

"I expected the Members to say: 'You have only 50 lakhs or a crore of surplus, our needs are much greater. We want you to push agricultural advancement, we want you to push educational advancement, we want you further to strengthen the excise staff of the province so as to detect illicit distillation and to improve the morals of the people, we want you to bring medical relief to the door of the poor, we want you to take steps to save the lives of lakhs of poor infants who die because they are not properly looked after."

If this amount will be spent by the Punjab Government in this spirit and on such methods, I certainly vote for it.

Maulyi Muhammad Yakub (Rohilkund and Kumson Divisions Muhammadan Rural): Sir, like my friend Raja Ghazanfar Ali Khan, I am also one of those fortunate or unfortunate Members of the House who were absent when this question was taken up on the former occasion and therefore, in order to avoid being misundertood. I was anxious to get an opportunity to say a few words on the question. Sir. I am very glad that the esteemed leader of the Swaraj Party this morning recognised the representative character of this House, which one of his ardent followers, my friend the Honourable Mr. Ranga Iyer, denied us the other day. But, Sir, I really regret very much that a highly-cultured gentleman like the Honourable the Leader of the Swaraj Party should impute motives and attack the sincerity of the other House who were not present here to defend themselves. Certainly, Sir, it is not right, and I do not agree with my friend Raja Ghanzanfar Ali Khan also when he says that every measure that comes from the Upper House should be looked upon by us with suspicion. Certainly, Sir, in the Upper House there are some gentlemen who may be called the fathers of the constitutional agitation in India.

Mr. C. Duraiswamy Aiyangar: May I know what is meant by the Upper House?

Maulvi Muhammad Yakub: Well, probably you know what I mean: I mean the Council of State.

Mr. C. Duraiswamy Iyengar: That is the other House.

Manlyi Muhammad Yakub: There are certain gentlemen, Sir, in that House who started the work for getting constitutional reforms for India before the time when many of the Honourable Members in this House were born. They were the gentlemen who started making the road towards Swaraj when it was all uneven and stony, and now it is not right for us when we have got a clear road to run to condemn those who have facilitated the way for us.

The Chaman Lall: Name tham.

Mr. C. Duralewamy Alyenger: How many?

Manivi Muhammad Yakub: It may be one, or two or three or four, that is not the question. In any case, Sir, leaders were not so numerous in those days. And whatever may be the case, certainly it is not right that we should condemn a portion of our own community, a portion of our own people and say we look upon what they say with suspicion. How can we say we are capable of governing our own affairs, we are fit for Swaraj in the country? If we ourselves say that certain members of our own community work against their own conscience, this is certainly not right.

Now, Sir, coming to the question of the salt duty, I entirely agree that on principle salt is a commodity which should not be taxed. But at present the question is not whether it ought to be taxed or not. We are not taxing salt for the first time, Sir. There has been a duty on salt for many years. The only question is whether the duty which was put on salt some years ago should be retained or not. On this question, Sir, I may tell you very frankly that I find myself between two evils, the evil of the salt tax and the evil of the provincial contributions, and I have got to choose the lesser evil. Now, Sir, let us examine which of the two is the lesser evil. I do not say that I question those Honourable Members of the House who say that the Finance Member can find other means to reduce the provincial contributions, but, Sir, placed as we are in the present circumstances, we have not got the power to coerce the Finance Member to-day according to our wishes and therefore, unless we get more power and more control of the purse, we have got to put up with the circumstances in which we are placed. Now, the fact remains that the Honourable the Finance Member has clearly said to-day, and even on the first day when this question came up for debate, that he will not be able to reduce or abolish the provincial contributions if the salt duty is reduced to 10 annas. That fact remains as it is. We have therefore to choose between the old duty on salt and the reduction of financial contributions." Let us see which of them is more to the benefit of the people of this country. I cannot claim to know the conditions about the other provinces, but what are the conditions in my own province? In the villages we have not got sufficient wells to give even pure water, which is more necessary than even salt for the poor villager. During the rainy season malaria is intolerable in these villages and hundreds and thousands of poor people die because they cannot get even pure water to drink. Then, Sir, there is the horrible rate of infant mortality. We know that the rate of infant mortality in India is appalling and we have got no institutions for baby welfare in the country. We know, Sir, that there are no institutions to produce a sufficient number of midwives for the poor ladies of this country and hundreds and thousands of poor ladies in the villages die for want of having good midwives and sufficient aid. Now, leaving aside compulsory primary education, good roads and good bridges, the very fact that you cannot get pure drinking water, that you cannot improve the condition of your families, that you cannot do anything for the welfare of the infants and for the decrease of infant mortality is sufficient to establish that the reduction of provincial contributions is more necessary than the reduction of the salt duty.

Mr. C. S. Ranga Iyer (Rohilkund and Kumaon Divisions: Non Muhammadan Rural): Where is the guarantee that the provincial contributions that are remitted will go to the relief of the poor?

An Honourable Member: Will it be given to the Ministers?

Mauvi Muhammad Yakub: That is the point which I made plain in the House on the last occasion and I want to make it clear on this occasion. I urge upon the Honourable the Finance Member with all the strength that I can command that he would urge upon the Provincial Governments that the bulk of the reductions of the provincial contributions will go for the improvement of nation-building departments in the provinces and it is on this very clear understanding, Sir, that we want to substitute (Mr. Chaman Lall: "Where is the understanding?") the tax by the reduction of provincial contributions.

An Econourable Member: Does the Finance Member give any guarantee?

Pandit Nilakantha Das (Orissa Division: Non-Muhammadan): Ask the Honourable Member to earmark this money for the relief of the poor.

Mr. President: Does the Honourable Member wish to give way?

Maulvi Muhammad Yakub: I will not give way to any Honourable gentleman who wants to interrupt me.

Mr. M. Keane (United Provinces: Nominated Official): If the Honourable Member will give way for a moment I can answer that point.

Mr. President: The Honourable Member is not prepared to give way to any Member.

Manivi Muhammad Yakub: From the way in which the Ministers, at least in my province, have told me to try and get a reduction of provincial contributions and the anxiety they have shown in the matter of these contributions. I feel very satisfied that the Ministers of my province will try their best to spend the bulk of the money which will be saved by the remission of the contributions upon the nation-building departments.

Pandit Motilal Mehru: They have absolutely no power.

Maulvi Muhammad Yakub: They have power to spend the money which is allotted to their department in any way they like more than we in this House have got. In fact, the provincial Councils have got more power to do good to the people of the country than we have in the Legislative Assembly, because we have got no transferred subjects and nearly all the nation-building departments belong to the transferred subjects. We would be helping the transferred departments if we were to see that provincial contributions are abolished or reduced. We would be enabling the Ministers in the provinces to do what they like. In fact, the Ministers say, "You condemn us. You condemn diarchy, but you do not give us sufficient money to carry out our schemes." They say, "We want to introduce so many schemes for the welfare of the people, for the villagers and for the poor people, but we have not got the money to carry out those schemes, and unless the provincial contributions are abolished we do not know whether we shall be able to carry out those schemes." So it is necessary that we should at least give a trial to our Ministers, to our representatives in the provinces, to whom we are very anxious to give provincial autonomy. The first step towards the reforms we want is the grant of provincial autonomy, and unless we can prove that the Ministers in the Provinces have succeeded, how can we claim provincial autonomy for the country? We cannot say that our Ministers have been a success unless we give them sufficient money to introduce and carry out schemes for the benefit of the people. So, the only question is: which will be more beneficial to the country, a reduction of the salt duty to ten annas a maund or the development of the nation-building departments? It is quite clear that the saving on account of a reduction in the salt duty will be so insignificant that it will not in any way improve the financial condition of the poor villagers, of the country for whom we are pleading. On the other hand, if the provincial contributions are abolished and if the money is spent on nationbuilding departments, for instance, good wells, hospitals or what are called travelling dispensaries,—we have got centres for the upkeep of babies, and such other nation-building departments-I think that the poor villager would like that much more than a reduction of the salt duty. I think my Honourable friend-I will not call him a friend, he is my elder, he is my father's friend, and I look upon him as my elder-Pandit Motilal Nehru said that Government insist upon having a pound of flesh from the poor man (An Honourable Member: "Half a pound.") or even half a pound of flesh. Let us admit for the sake of argument that the salt tax is half a pound of flesh. Will not a man sacrifice half a pound of his flesh for the upkeep of his soul? After all, the soul is more valuable than a pound of flesh and the departments which we want to institute as a result of the reduction of the provincial contributions give benefit to our soul. For instance, primary education and other nation-building activities (An Honourable Member: "The benefit is after death.") . . . .

(At this stage several Honourable Members interrupted the speaker.)

Mr. President: Order, order. Maulvi Muhammad Yakub.

Maulvi Muhammad Yakub: There is one thing more to which I should like to refer and that is about the changing of one's opinion. The Leader of the Swaraj Party said that Honourable Members should not change their opinion on this occasion. I would only remind him of what he is reported to have said on one occasion, that consistency in politics is the virtue of asses. There was a time when the Honourable Pandit believed that it was no good going into the Councils. He did not come to the Council. He did not allow others to come to the Councils but after a few years' time he changed his views. He is now a believer in coming into the Councils. If you change your view for good reasons, if you are satisfied that the opinion which you held first was wrong, it is a virtue to admit your faults and change your view and there is no harm in it. For these reasons I support the proposal put forward by the Honourable the Finance Member.

The House then adjourned for Lunch till Twenty-Five Minutes to Three of the Clock.

The Assembly re-assembled after Lunch at Twenty-Five Minutes to Three of the Clock, Mr. President in the Chair.

Mr. K. C. Neogy (Dacca Division: Non-Muhammadan Rural): Sir, I would have assured my Honourable friend Mr. Yakub, had he been here now, that I had no intention to indulge in any fling at the other House, because if we have deliberately taken a decision it is quite up to us to

[Mr. K. C. Neogy.]

stick to it. If we fail to endorse the decision that we took on the last occasion, certainly that will be due to our own remissness. In this view, I do not also quite like the note of pessimism in the speech of my Honourable friend Pandit Motilal Nehru. Sir, I do not find here to-day some of the Honourable gentlemen who described themselves as friends of the poor not very many days ago. When we were considering the two rival ratios in connection with the Currency Bill, claims were put forward by advocates of both ratios on behalf of the poor man, and I really miss some of those Honourable Members who said that by adopting the lower ratio we would be helping the poor to the extent of 124 per cent. which they would gain on the price of their produce. Sir, whatever the merits of either ratio might be, the facts on which those claims were based were at best speculative. But, Sir, in the present instance we can definitely say that by reducing the salt duty by 50 per cent, we will be reducing the price of salt by exactly 121 per cent., a reduction which would be felt from to-morrow in every village and by every consumer of salt. It is therefore very much to be regretted that those Honourable gentlemen who described themselves as friends of the poor are away from the floor of this House on the present occasion. I do not propose to say anything more on this point. I will at once come to Sir Basil Blackett's threat to Bengal that if we were to pass the reduced rate, Bengal's contribution would have to be revived with effect from the next year. I never thought Sir Basil Blackett was suffering from so short a memory. I want to remind him of the circumstances in which the remission of Bengal's contribution was effected. It was effected in pursuance of the Resolution brought forward by the Government in the autumn of 1921, in pursuance of the very definite recommendation made by the Joint Parliamentary Committee to the Government of India. That was a year in which the Government of India itself was faced with a very heavy deficit, and yet my Honourable friend's predecessor did not hesitate to bring forward a pr posal for relieving Bengal altogether of the contribution of 63 lakhs a year. It is a pity, Sir, that the remission was not made permanent on that occasion. Perhaps it was due to the fact that the Government of India's finances were in such an unsatisfactory position at that time that any remission for more than three years was rather beyond the range of practical politics in the year 1921. Again, when it fell to the lot of my Honourable friend the Finance Member to bring forward another proposal to continue that remission, he pointed out in very clear terms the difference between the conditions of the other provinces and of Bengal. I have no intention of giving any long extracts on this occasion from the speeches of the Honourable Member, but I am sure he will not deny that he stated that Bengal's case stood on quite a different footing from that of the other provinces, and that the main justification for the remission of Bengal's contribution was to be found in that recommendation of the Joint Parliamentary Committee. And now, after the Government of India have produced several balanced and surplus Budgets in succession, he comes along and gives this threat to Bengal, that "unless you support this enhanced taxation, we are going to take off the remission ". (The Honourable Sir Basil Blackett: "There is no question of enhanced taxation.") Well, "enhanced "in so far as we are concerned. I do not suppose my Honourable friend would dispute that proposition. So far as this House is concerned, it has taken its decision, its deliberate decision, and to agree to the higher rate now will be enhanced

taxation so far as we are concerned. Sir, it is not fair, therefore, I say for the Honourable Member to come forward with that threat. I do not know whether I need read out to him once again the recommendation of the Joint Parliamentary Committee. Sir, if I had no necessity for doing it for his benefit, I would have had to do it for the benefit of my Honourable friend, Dr. Macphail, whom I am sorry not to find in his seat just now. Sir, I would not have taken up the task of instructing a veteran teacher like the reverend Doctor, but, Sir, when he says that Bengal must not be allowed to be a charity province, when he says that Bengal must revise her permanent settlement, I am very much afraid that he has got to take his instruction even from a man like myself. Sir, the Joint Parliamentary Committee made the following observations in their Report. They said:

"They desire to add their recognition of the peculiar financial difficulties of the Presidency of Bengal, which they accordingly commend to the special consideration of the Government of India."

Sir, upon that, the Honourable Sir Malcolm Hailey said in 1921:

"Bengal has behind it in making a claim for assistance an argument which no other province can put forward, namely, the specific recommendation of the Joint Farliamentary Committee. Bengal now demands that we should implement that recommendation. Nor is it for this Government, nor indeed, Sir, for this House, which owes its statutory existence to that Committee, to disregard this claim."

(The Honourable Sir Basil Blackett: "Hear, hear.") Then, again, I will refer to another point. I am rather anxious about the soul of the Honourable the Finance Member, which as my Honourable friend, Mr. Yakub, remarked, has got to be saved even at the expense of half a pound of flesh. Sir, I am rather anxious about my Honourable friend the Finance Member's soul because I find him deliberately going back upon the position taken up by the Government of India in the past with regard to Bengal. About two years back I brought forward a motion in the course of which I drewthe attention of the Government to the defective working of Devolution Rule 15 under which, as is admitted even by the Honourable the Finance Member, it was expected that the Governments of Bombay and Bengal would get some share of the income-tax revenue. On that occasion the Honourable the Finance Member admitted that the Devolution Rule had failed of its purpose, that the Devolution Rule 15, which was intended for the benefit of the two industrial Provinces, was not benefiting them at all, and that contrary to all expectations, it was yielding some more benefit to the other provinces which had already gained under the new arrangements. Sir, on that occasion, my Honourable friend gave this House an assurance that he would go into this question and find some solution that will be satisfactory to these two provinces.

The Honourable Sir Basil Blackett: I am prepared to look into the matter as soon as the provincial contributions have gone.

Mr. K. C. Neogy: I am very glad that my Honourable friend gives me that assurance. But what do we find in his budget speech of this year? So far as the case of Bombay is concerned, he said that apart from her remission of provincial contribution, under the general scheme of reduction as laid down in the Devolution Rules, Bombay had a special claim on the assistance of the Government of India, because Devolution Rule 15 had not been working in the manner expected. But in the case of Bengal the Honourable Member observes, she has already had her relief. Bengal got the remission of her contribution from the year 1922, and certainly

# [Mr. K. C. Neogy.]

the defective working of Devolution Rule 15 had not been brought to the attention of the Finance Member in that year. When I moved that motion in 1925, the Finance Member had the candour to admit that that was the first time when his attention was drawn to the defective working of the rule. And now the Finance Member comes forward and says that Bengal has had her remission already and cannot look forward to any assistance on account of the defective working of the Devolution Rule. I am surprised that my friend can take up such an attitude. Then again we come to the case of the abolition of the stamp duty on cheques; there again he said that only two provinces were going to be materially affected, Bengal and Bombay; but Bengal had no claim to be compensated for loss of revenue. I must ask my Honourable friend once again why was it, and on what considerations was it that the remission of Bengal's contribution was decided upon in 1921; was it on account of the defective working of Devolution Rule 15? Could any one anticipate the defective working of that Devolution Rule when we were just beginning to work the new constitution? And now the Honourable the Finance Member says that Bengal has no claim to compensation. Sir, we expect a better standard of justice and fairness even from Finance Members.

The Honourable Sir Basil Blackett: If the Honourable Member will vote for the increased tax he will get all he wants.

Mr. K. C. Heogy: What I intend to point out is that Bengal's claim for remission of contribution, her claim for a share of the income-tax revenue, her claim for a share of the customs duty on jute, stands on a higher footing, and you have got to do something for Bengal in these directions, whether your salt duty remain at 10 annas or Rs. 1-4.

The Honourable Sir Basil Blackett: All that has been said has to be reconsidered in the light of the position created by the Assembly.

Mr. K. C. Neogy: Subject to the recommendation of the Joint Parliamentary Committee quoted by me. I do not suppose my Honourable friend has the authority to go behind that recommendation.

Sir George Paddison was talking of new schools, new roads, new hospitals, new wells, which the Ministry in Madras propose to bring about if this remission is made. Then again I heard the Punjab official representative talking of development schemes in different directions. Does my Honourable friend care to know what the present financial pisition of Bengal is? In spite of this remission of 63 lakhs, Bengal is unable to balance her budget.

The Honourable Sir Basil Blackett: Is that not all the more reason for not obstructing the remission of her contribution next year?

Mr. K. C. Neogy: It is all the more reason for considering Bengal's case quite apart from the reduction of the salt duty.

The Econourable Sir Basil Blackett: The Honourable Member has to take the finance of the Government of Bengal into consideration.

Mr. K. C. Neogy: Certainly. Under the new federatal system of finance, separation of the financial burden as between the provinces and the Central Exchequer has been brought about in a complete and rigid manner unexampled in the history of federal finance.

- The Honourable Sir Basil Blackett: Why do not the Honourable Members help me to get rid of that situation?
- Mr. K. C. Neogy: Exactly, that is what I want. What I intended to say was that prior to the introduction of the new constitution the Government of India was solely responsible for the financial welfare of the provinces and the Provincial Governments were no better and no more than the Government of India working in the Provinces, and it is not proper on the part of the Honourable the Finance Member now to deny all at once his responsibility for the financial position of the Provinces.

The Honourable Sir Basil Blackett: I have asserted my responsibility and asked the House to recollect it in voting on this motion.

- Mr. K. C. Neogy: I do hope the Honourable Member will remember the case of Bengal, which, as I say, stands on a different footing. I was going to say, when I was interrupted by my Honourable friend, that the financial position of Bengal as it appears to-day shows that her normal expenditure exceeds her normal income by no less than 64½ lakhs even in spite of the fact that she has not got to pay a contribution of 63 lakhs a year. I do hope my Honourable friend will condescend to look into these figures, although Bengal is not represented by those stalwarts who represent Bombay's interests in this House. Sir, we find too much of special pleading for Bombay in the Honourable Member's budget speech. I think, Sir, at that time, on the 28th February, when he made that speech, he had some hope that that would enable him to catch some votes on the ratio question; but now that the ratio is out of the way altogether, would he kindly condescend to bestow a little more attention on the financial position of Bengal?
- The Honourable Sir Basil Blackett: I do not wish to be continually interrupting the Honourable Member but I would like to understand what he means. How on earth is the Government of India to consider the financial position of Bengal or any other province if its revenue is taken away by the Central Legislature?
- Mr. K. C. Neogy: Certainly you can, by making certain other readjustments, by reconsidering your policy about the sinking fund, your policy about the redemption of debt. Sir it is not the occasion just now to go into any details about that; but if my Honourable friend is really anxious to know a little more about these things, he might sit round a table along with some of us, and we shall be quite happy to assist him with what little advice we can offer. But, Sir, I had no intention of making such a long speech, and I will just conclude by saying that in spite of the threat of the Honourable the Finance Member, I do support the reduction that we made on the last occasion.
- \*Mr. H. G. Cocke (Bombay: European): Sir, the invitation issued by the last speaker for a round table conference to discuss the debt position is not very alluring. We had such a conference two or three years ago and arrived at a certain scheme of debt redemption which was generally accepted at that time, and I think it would be a great mistake to interfere with that now. That, however, is by the way.

<sup>\*</sup>Speech not corrected by the Honourable Member.

Mr. H. G. Cooke.

Sir, I am very anxious to say a few words in the interests of Bombey. ca this subject, particularly as there are so many of my Bombay friends who have melted away. Sir, after the division the other day when certain Bombay Members came to know that they had defeated the Government narrowly, some of them were really alarmed as they had rather hoped that Government would carry the day. I am quite sure that not only certain Bombay Members in this House, but Bombay generally is very anxious to see the Rs. 1-4-0 rate restored with a view to asking for further remission of her provincial contribution. Sir, there are many reasons for that. In the first place the necessity for hospitals and wells which has been referred to to-day is really no laughing matter. I do not profess to know the districts myself, but I have heard accounts during this Session of various important schemes which are required in provinces which have been allowed to lapse in the course of the last two or three years owing to the retrenchment policy which had been adopted. We have heard about the state of finances in Bengal; the state of finances in Bombay is very much in the same position, and the remission of provincial contributions is a very urgent matter.

There is another important point to be remembered, as the Honoursble the Finance Member pointed out. Unless the provincial contributions are totally remitted, we shall not be able to get rid of the Meston Settlement which the House so uniformly, I think, is anxious to have superseded. That Settlement will remain and it will be liable to come before us again in future years in the event of financial embarrassment. Our anxiety in Bombay, and I think in other provinces, is to have the Meston Settlement reviewed so that when, if ever, the provinces are called upon to contribute to the Central Government, it will not be on the basis of the Meston Settlement, but on a basis which is more in conformity with the recent finances of the provinces.

Sir, as regards the practical effects of the salt tax, very little opposition has been made to the Rs. 1-4-0 salt tax on that basis. But I should like to read to the House a paragraph from the Report of the Indian Taxation Enquiry Committee which no doubt Members have already read. It is not a paragraph written by any of the members of the Committee, but it is written by a distinguished American writer, Professor Jensen. This is what he says:

"From ancient times salt has frequently been selected for special taxation. Almost every country has taxed it at one time or another. An alternative method of exacting revenue from the salt industry has been to make it a fiscal monopoly. Such has been the case in Japan, China, France, Austria and Italy. Elsewhere it is usually the object of a high excise duty. From every point of view salt is admirably adapted to be a tax-bearer. It is universally used, but the amount that is used by any one tax-payer is small."

Now, Sir, that comes from an independent authority, and therefore from the point of view of the practical effect of the salt tax which has so often been opposed in this House, I think these few lines will repay study. (An Honourable Member: "Please read the further paragraphs.") I do not profess to dodge through the Committee's Report and read every

paragraph which some Honourable Members of this House might like me to do as they have no doubt been supplied with copies of this Report, and they are at full liberty to read it.

The other day, Sir, I said that we had a good deal of sentiment in this House in connection with the salt tax and the so-called 1s. 4d. natural ratio, and so on, and I feel, Sir, that we are having the same sentiment displayed in a greater degree to-day; it would be very much better if we got down to more practical business. The Honourable Sir Purshotamdas Thakurdas turned on me for what I said on that occasion, and said that I did not know India and I had no sympathy for the poor man, and so on. Sir, I yield neither to Sir Purshotamdas nor to any Member of this House in my sympathy for the poor man of India. I do not profess to know him so well as possibly some Members of this House do, but if I thought that this 10 as. salt tax was going to give him any benefit, I would even go so far as to deter provincial contributions by all means. When I first came to this House in March 1921, I knew very little about this subject or politics at all. But I put a question to the Finance Member at that time on the result of the raising of the salt tax from Rs. 1-4-0 to Rs. 2-8-0. I asked:

"Will Government be pleased to state whether they have made any inquiries in various parts of the country as to the difference which the enhanced salt tax has made to the working man's expenses, and, if so, the result of those inquiries?"

The Finance Member in his reply said:

... :

"No specific or formal inquiry was undertaken. But the Government took steps to watch the movements of retail prices throughout India week by week, and to gather all the information they could as to the effect of the increase in the price. The general tenor of the information received was that the increase was practically unnoticed by the bulk of the population. As stated a year ago, during the budget debates (that is, in 1923) the statistics show that the average cost to the consumer of the increase in the tax from Rs. 1.4 to Rs. 2.8 could not exceed 3 annas per head, or less than a rupee per family per annum. Judging by the average prices of retail salt during the past year, this was on the whole an over-estimate."

And we have been told this morning by a gentleman who is familiar with 4,000 villages of this country that he has never heard a complaint about the price of cloth and grain, and so on. Therefore for all practical purposes there is no opposition to the Rs. 1-4 salt duty. We may object to the principle of a salt tax at all, although as I pointed out an independent American writer does not share that view; but as regards the amount of duty there can be no possible objection to Rs. 1-4. If the increase from Rs. 1-4 to Rs. 2-8 only makes a difference of a rupee per family per annum, then obviously the difference between ten annas and Rs. 1-4 makes a smaller difference per family per annum. I therefore appeal to this House not only on behalf of Bombay, but on behalf of all provinces, not to be led away by this appeal which has been made this morning either on the constitutional basis or on any other basis, but to face facts and accept this salt duty at Rs. 1-4.

Mr. Nirmal Chunder Chunder (Calcutta: Non-Muhammadan Urban): Sir, I do not want to make a speech. All that I want is to give two stories for the Revd. E. M. Macphail's one story. There were two working women, one of them old and paralytic, just going to the workhouse [Mr. Nirmal Chunder Chunder.]

and this was the conversation which passed between the two. The younger girl was a labourer herself of the weaver class, and though there may not be as much of economics in it as there was in Dr. Macphail's story, I can assure you that there is Christianity in every line of it.

The old woman said: "A never was a saving sort."

The young woman said: "There is nowt against thee for that. Theer's some as can be careful o' their brass an' some as can't. It's not a virtue, it's a gift. That's what my moother allays says."

Then the old woman says: "She's reecht an' all. We never 'ad the gift of savin' my man and me. An' when Tom Ormerod took an' died the club money as A drew all went on 'is funeral an' 'is gravestone. A warn't going to 'ave it said as 'e warn't buried proper.'

The girl said: "May be A'm young but A know 'ow 'tis. We works cruel 'ard in th' mill an' when us plays us plays as 'ard too. An' small blame to us either. It's our own we're spendin."

That, Sir, is one story. The other is: when Mark Twain was once asked to speak on charity, he got up and simply said "Whosoever giveth unto the poor lendeth unto the Lord. Gentlemen, if you are satisfied with the security, invest your money." Sir, I did not expect the Honourable the Finance Member to be satisfied with this security; but I certainly should have expected the Reverend the Vice-Chancellor of the Madras University to be satisfied with the security.

(Several Honourable Members moved that the question be put.)

Mr. President: The question is that the question be now put.

The motion was adopted.

The Honourable Sir Basil Blackett: Sir, I do not wish to speak at any great length. The question is before the House and I think that my friend Maulvi Muhammad Yakub put it quite clearly. The only question is, which of the two alternatives before the House is most for the benefit of the country. We have heard a good deal on both sides as to the effect of this tax on the poor man. I maintain, Sir, that when we have an opportunity of spending a sum of approximately three crores for the good of the nation-building departments, for primary education, sanitation and the bringing forward of those people in order to make them better citizens. we are doing more good for them than we are if we relieve them of something over one anna a year in taxation. Secondly, the choice is before the House between the one and the other. There is no good my friend Mr. Acharya saying: "Oh, the Finance Member is such a brilliant Finance Member that he could bring another rabbit out of his hat." The question is perfectly simple and the final decision lies with this House. Do they want the provincial contributions reduced or do they want the salt tax reduced this year? They cannot have both. The choice is absolutely before them. And it is not for this year only. Mr. Neogy, whose speech was the strongest speech in favour of the maintenance of the salt tax at Rs. 1/4 that I have heard to-day, came down with a complete non sequitur in favour of voting for ten annas. He pointed out that all the provinces, and in particular Bengal, had a great slaim on the Government of India for consideration in view of their financial difficulties. Sir, the Government

of India has associated with it in considering this question the Central Legislature, and we ask the Central Legislature to join with us in considering the requirements of the provinces and not play fast and loose with our promises by depriving them of what they have every reason to expect, by a vote in favour of the reduction of a tax which—I do not quite like using the word—which may be said to have been at the natural rate of Rs. 1/4. It was at Rs. 1/4 at the time when the reforms were brought into existence. It was raised specially to Rs. 2/8 for the period of one year in order to help the Government of India in a period of deficit, but it was immediately reduced to its old natural rate of Rs. 1/4, and, though we may all desire possibly to see the salt tax lowered, I claim that the time for reducing the rate below Rs. 1/4 has not come until we have first dealt with the provincial contributions. If I were a superstitious person, 1/4 has been so unlucky this Session that I should feel some doubt as to the result. Therefore, I make one special appeal. Do help the Government and help the provinces to get rid of the provincial contributions this year and thereby start a new era as we hope next year when Finance Members will cease from worrying you with dilemmas and the provinces will be at rest.

## Mr. President: The question is:

"That the amendment made by the Council of State in the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to fix maximum rates of postage under the Indian Post Office Act, 1898, further to amend the Indian Tariff Act, 1894, the Indian Stamp Act, 1899, and the Indian Paper Currency Act, 1923, and to fix rates of income-tax, be taken into consideration."

## The Assembly divided:

#### AYES-52.

Abdul Aziz, Khan Bahadur Mian. Abdul Qaiyum, Nawah Sir Sahibzada. Akram Hussain Bahadur, Prince A. M. M. Allison, Mr. F. W. Anwar-ul-Azim, Mr. Ariff, Mr. Yacoob C. Ashrafuddin Ahmad, Khan Bahadur Nawabzada Sayid. Ayangar, Mr. V. K. Aravamudha. Ayyangar, Rao Bahadur Narasimba Gopalaswami.
Bhore, Mr. J. W.
Blackett, The Honourable Sir Basil.
Coatman, Mr. J. Cocke, Mr. H. G. Dalal, Sir Bomanji. Donovan, Mr. J. T. Dunnett, Mr. J. M. Ghazanfar Ali Khan, Raja Ghulam Kadir Khan Dakhan, Mr.
W. M. P.
Ghuznavi, Mr. A. H.
Gidney, Lieut.-Colonel H. A. J.
Graham, Mr. L. Greenfield, Mr. H. C. Haigh, Mr. P. B. Hezlett, Mr. J. Howell, Mr. E. B. Hussain Shah, Sayved. Innes, The Honourable Sir Charles.

Jowahir Singh, Sardar Bahadur Sardar. Kabul Singh Bahadur, Risaldar-Major and Honorary Captain. Keane, Mr. M.
Khin Maung, U.
Lamb, Mr. W. S.
Macphail, The Revd. Dr. E. M. Mitra, The Honourable Sir Bhupendra Nath. Moore, Mr. Arthur. Muddiman, The Honourable Alexander. . Nasir-ud-din Ahmad, Khan Bahadur, Paddison, Sir George, Parsons, Mr. A. A. I Rajah, Rao Bahadur M. C. Rajan Bakhsh Shah, Khan Bahadur Makhdum Syed. Rau, Mr. H. Shankar. Roy, Mr. K. C. Roy, Mr. A. C.
Roy, Sir Ganen.
Shah Nawaz, Mian Mohammad.
Singh, Rai Bahadur S. N.
Sykes. Mr. E. F.
Tonkinson, Mr. H. Willson, Sir Walter, Yakub, Maulvi Muhammad. Young, Mr. G. M. Zulfiqar Ali Khan, Nawab Sir.

#### NOES-41.

Abdul Latif Saheb Farcolchi, Mr.
Abdul Matin Chaudhury, Maulvi.
Acherya, Mr. M. K.
Aiyangar, Mr. C. Duraiswamy.
Aney, Mr. M. S.
Ayyangar, Mr. K. V. Rengaswami.
Bhargava, Pandit Thakur Bas.
Chaman Lall, Mr.
Chunder, Mr. Nirmal Chunder.
Das, Mr. B.
Das, Pandit Nilshantha.
Dutt, Mr. Amar Neth.
Dutta, Mr. Saish Chandra.
Gulab Bingh, Sasdar.
Haji, Mr. Sarabhai Nemchand.
Ismail Khan, Mr.
Lyangar, Mr. A. Bangaswami.
Jogish, Mr. Varehagiri Venkata.
Joshi, Mr. N. M.
Kartar Singh, Bardar.
Kelkar, Mr. N. C.
Kidwai, Mr. Rafi Ahmad.

Kunsru, Pandit Hirday Nath.

Lahiri Chaudhury, Mr. Dhirendra
Kanta.

Mehta, Mr. Jamnadas M.

Misra, Mr. Dwarka Prasad.

Mosnje, Dr. B. S.

Makhtar Singh, Mr.

Murtusa Sahab Bahadur, Maulvi
Sayyid.

Naidu, Mr. B. P.

Nehru, Pandit Motilal.

Neogy, Mr. K. O.

Prakasam, Mr. T.

Ranga Iyer, Mr. C. S.

Rao, Mr. G. Sarvotham.

Roy, Mr. Bfiabendra Chandra.

Sartaras Hussain Khan, Khan
Bahadur.

Singh, Mr. Gaya Prasad.

Singh, Mr. Narayan Prasad.

Singh, Mr. Ram Narayan.

Sinha, Mr. Ambika Prasad.

The motion was adopted.

The Manaurable Sir Basil Blackett: I move that the amendment made by the Council of State be concurred in.

Mr. Jamnadas M. Mekta: I rise to oppose this motion. I purposely delayed speaking on the motion for consideration; my Honourable friend, Raja Ghazanfar Ali Khan told us that if we could get sufficient money both for the remission of the provincial contributions and for the reduction of the salt duty from Re. 1-4-0 to ten annas he would certainly vote for the reduction of the duty to ten annas.

Raja Gharanfar Ali Khan: On a point of personal explanation. I did not say that. I said if there is money available, then the duty on salt may be reduced to ten annas and the provincial contributions may also be remitted.

Mr. Jamnadas M. Mehta: I quite agree. If there was money available he wishes that the provincial contributions should be remitted and the salt duty reduced to ten annas. I propose to show that the money is available and is teing purposely frittered away on an unnecessarily cautious policy of debt redemption, which if properly applied would reduce our debt in a very sound manner and yet give a substantial relief to the tax-payer. I want to confine my observations only to this point and to show that there is a surplus bigger than is necessary for the reduction of the salt tax by ten annas and the remission of provincial contributions. Finance Member said that if the salt duty was reduced to ten annas there would be a deficit of 141 lakhs in the matter of the reduction of provincial contributions this year and that in the next year perhaps the deficit would be larger. Confining my observations to this year I shall prove that we have more than a crore and 41 lakhs if we will only turn our eyes to the sum of Rs. 5 cases and odd provided for debt redemption as will be seen from the Budget book.

The Honourable Sir Besk Blackett: On a point of order. The provision for debt redemption has been passed by this House. I would submit

- to you, Sir, that the question of re-opening it is not germane now and that it is a repetition of exactly the same argument that we have had before. I submit to you, Sir, that the Honourable Member is not in order in going into detail about debt redemption which has already been passed by this House.
- Er. Fresdent: It is true that the provision for debt redemption has been passed by the House. It means that the House has permitted the expenditure of the amount sanctioned. It does not mean that the Government are bound to spend that money and it is open to the Honourable Member to point out that Government need not do so in deference to the opinion of the House to reduce the salt duty. I would like however to point out to the Honourable Member that the principle of this particular amendment has been first accepted by the House and the Honourable Member is now asking the House to go back on that principle.
- Mr. Jamuadas M. Metta: I submit that the principle has been accepted under the misapprehension, if I may so put it, that there is no money available. The House
- Mr. President: I do not see how the Honourable Member can ask the House to go back on the principle which it has just accepted.
- Mr. Jamuadas M. Mekta: If you take the view that I am not in order, I shall not persist. I submit that what the House has accepted is that there is a case for reconsideration but it is still open to the House to decide that as money is available the reduction ought, on reconsideration, to be confirmed.
  - Mr. President: That was quite germane at the consideration stage.
- Mr. Jamnadas M. Mehta: I submit that the House has certainly not accepted the restoration of Rs. 1-4-0. All that the House has agreed to is to reconsider its previous decision. At present we have simply agreed to consider the amendment made by the Council of State, and I want to show to the House that in considering that amendment we are not obliged on financial grounds to accept Re. 1-4-0. That is my submission.
- Mr. President: The House has accepted the principle that the duty should not be ten annas but something more. The House has reversed its previous decision that the salt tax be reduced to ten annas. The next question is whether it should be 12 annas, or one rupee or Re. 1-4-0. That is open to discussion. The Honourable Member has not put down any such amendment; and that is his difficulty.
- Mr. Jamnadas M. Mehta: If the House has accepted that, there will be no meaning in putting this motion. The House has certainly not accepted the rejection of ten annas. The House has agreed to the reconsideration of the matter. They have not agreed to Re. 1-4-0.
- Mr. President: I do not say that the House has agreed to Re. 1-4-0. The House has accepted this at any rate, that its previous decision requires reconsideration and that the duty should not be ten annas now.
  - Mr. Jamnadas M. Mehta: We are reconsidering it.
- Mr. President: I am afraid I cannot agree with the Honourable Mem-
  - Mr. Jamnadas M. Mehta: Then do you rule me out of order, Sir . . .

- Mr. President: I am sure the Honourable Member does not want me to give a definite ruling on this point. If he however, insists I shall have no hesitation in doing so.
- \*Mr. T. Prakasam (East Godavari and West Godavari cum Kistna: Non-Muhammadan Rural): We can bring forward new arguments in opposing this measure; we have got a right to oppose it at this final stage and my submission is that we can put forward new arguments or those that we have put forward already.
- Mr. President: The Honourable Member knows very well that Honourable Members had an opportunity of putting forward their views against the amendment by the Council of State at the consideration stage. To raise the same debate over again at this stage is not a desirable thing. If Honourable Members, however, insist the Chair will not prevent them. But I would ask them to consider whether it is worthwhile doing so at this stage. I certainly think that the scheme which Mr. Jamnadas Mehta desires to propound can usefully form the subject matter of a separate Resolution.
- Mr. T. Prakasam: If any argument requires supplementing we shall have to do that now.
- The Honourable Sir Basil Blackett: May I submit, Sir, that we have as a matter of fact fully exhausted this debate. There is no real possibility of anything except repetition at this stage. Therefore the only thing to do is to put the matter to the vote.
  - Mr. T. Prakasam: I certainly protest against this.
  - Mr. President: What does the Honourable Member protest against?
- Mr. T. Prakasam: Against the Honourable Member's request to put it to the vote.
- Mr. President: Just as the Honourable Member has the right to state that it should not be put to the vote now, so the Honourable the Firance Member has the right to ask that it should be put to the vote.
- Mr. Chaman Lall: We are now at the second stage, and I think that under the circumstances those Members who were unable to catch the President's eye at the first stage have every right now to express their views.
- Mr. President: The Honourable Member knows the House has passed the closure.
- Mr. Jamnadas M. Mehta: When the Chair ruled that although the House had passed the amount for debt redemption the Government were not obliged to spend the whole amount, then, Sir, the Chair really conceded that it was still open to this House to show to Government that, though we had sanctioned the amount necessary, it was desirable in the interests of the finances of the country and in the interests of the tax-payer that the whole amount should not be spent but should be utilized for the reduction of the salt duty.
- Mr. President: I am afraid no useful purpose will be served by prolonging this discussion. I propose to put the question unless any Member seriously objects.

<sup>\*</sup>Speech not corrected by the Honourable Member.

The question is:

"That in clause 2 for the words 'ten annas' the words 'one rupee and four annas the substituted."

The motion was adopted.

#### DEMANDS FOR SUPPLEMENTARY GRANTS.

MISCELLANEOUS EXPENDITURE.

The Honourable Sir Basil Blackett (Finance Member): Sir, I move:

"That a supplementary sum not exceeding Rs. 2,82,04,000 be granted to the Governor General in Council to defray the charges that will come in course of payment during the year ending the 31st day of March, 1927, in respect of Miscellaneous Expenditure'."

This motion is for the formal regularisation of the position which the Government desire to create by appropriating the realized surplus of the year 1926-27 towards a special reserve fund in order to enable the provincial contributions to be extinguished in their entirety in the year 1927-28. (Applause.) I do not think that any question of principle arises on this. The purpose of the motion is to regularise a decision which I believe has the unanimous support of the whole House, namely, that the Government should apply a portion of the realized surplus of the current year towards enabling provincial contributions to be extinguished next year. I think therefore, Sir, that as the House is desirous of proceeding with other questions of greater importance after dealing with this motion, I will confine myself to moving it.

The motion was adopted.

# THE BENGAL TENANCY (AMENDMENT) BILL.

The Honourable Sir Alexander Muddiman (Home Member): Sir, I move that the Bill further to amend the Bengal Tenancy Act, 1885, for a certain purpose, as passed by the Council of State, be taken into consideration.

Sir, this is a small Bill which gives effect to one of the recommendations of the Civil Justice Committee in connection with the Bengal Tenancy Act. As the law stands at present, appeals to the High Court in rent suits decided by Munsifs and Subordinate and District Judges are restricted to decrees of above the value of Rs. 50 and Rs. 100 respectively. The effect of the Bill is to raise that limit to Rs. 100 and Rs. 200, that is, Rs. 100 in the case of Munsifs and Rs. 200 in the case of Subordinate Judges and District Judges. The recommendation has been approved by the Government of Bengal and the Calcutta High Court. The only reason why it is brought in to this Legislature is that it affects the appellate jurisdiction of the High Court. Sir, I move.

Mr. Amer Nath Dutt (Burdwan Division: Non-Muhammadan Rural) : Sir, I beg to move the amendment which stands in my name, namely:

"That the consideration of the Bill be postponed size die."

The Honourable Sir Alexander Muddiman: What is the motion?

Mr. Amar Wath Dutt: That the consideration of the Bill be postponed sine die.

No doubt, this is a short and simple Bill, as has been said by the Honourable the Home Member, but it restricts the valued right of appeal, and the only reason for introducing this Bill is based upon a certain casual recommendation of the Civil Justice Committee which dealt with the congestion of work in our law courts. Sir, at the outset I may point out that it is one thing to have speedy disposals of cases and it is another thing to do justice. Every one knows that in India, the subordinate courts have often to decide cases, so as to show a large number of disposals-upon which depend their promotions in the service. Hence adjournments for production of evidence have to be denied, and evidence curtailed to reduce as far as possible the congested files. The remedy suggested by the Civil Justice Committee is this, that if we restrict the right of appeal and raise the limits to Rs. 100 and Rs. 200, that will to some extent reduce the work. But I beg to submit that it will not reduce work much, and that therefore this remedy, even if it is considered from that standpoint, is not sufficient. Then, Sir, you will see that this Bill deals with a very important right both of the landlord and of the tenant. It has been said that when there is any question of title involved or any question of rate of rent involved, this section does not apply. Yes, but it applies where the relationship of landlord and tenant is found to exist. Now, Sir, this phrase "the relationship of landlord and tenant existing" is a very ambiguous phrase, because you know that once a tenant, always a tenant. At least in Bengal I know that people who do not actually possess any holding but merely because they happen to be the heirs of a certain original tenant, are proceeded against, and it is said that they are liable for the rent as the relationship of landlord and tenant existed between their ancestors and the ancestors or the predecessors in interest of the landlords and that it had continued up till then. It may be said, why did not the tenant relinquish it if he had not any holding, but many of the Members may not know that relinquishment is only possible in the case of occupancy holdings but not in the case of intermediate tenures, and so the worse sufferers will be those intermediate tenure holders whose lands or estates have been washed away by flood or lost through other causes, and who have practically no land from which to derive any rent, but will have to continue to pay rent. These are questions which also come within the purview of the words. I would have been very glad if the Honourable Member had seen his way to take away this small restriction of Rs. 50 rather than extend it. because as it is known, these holdings in Bengal often hear rentals of Rs. 8 or Rs. 10 or Rs. 25 or Rs. 80. In that case if the landlord chooses to bring a rent suit every year, there is no appeal, and it will be found that the relationship of landlord and tenant exists and he has no right of appeal. Instead of restricting the rights in order to do away with congestion in the lower courts, other remedies should have been found. Of course in all those contested cases generally there are no appeals in every case, but I should think that the Honourable the Home Member should not have been so eager to curtail the rights of appeal because it is a salutary check on the vagaries of the subordinate judiciary. There need not be appeals always, but the existence of the right of appeal compels the subordinate judiciary to be more careful in deciding cases, and in taking evidence and recording evidence.

Further I have another reason. It has been said that this Bill has been brought here because it affects the rights of the High Courts, but I beg to submit that appeals lie from Munsiff's Courts which generally have jurisdiction up to Rs. 50 to try cases for which no appeal lies, and I beg to submit that these appeals lie before the District Judges, so the Central Legislature should not have taken the trouble to bring this Bill here.

Then again I may remind the House that a special committee has been formed with an ex-Chief Justice of Bengal as President, to arrive at a comprehensive revision of the whole rent law of Bengal, and it will naturally come before them for consideration, and it is not necessary that we should hurry up with this legislation until we hear what this special committee have to say on the point. Also I beg to remind the House that this proxision has been in operation in Bengal for the last 40 years or so, and there has been no complaint against it either by the landlords or tenants, and so without consulting them this legislation ought not to have been brought. It has been said that the Government of Bengal and the High Courts were consulted in this matter, but, Sir, such important bodies as the British Indian Association, the Bengal Landholders' Association, the Indian Association, and the Vakils' Association have not been consulted at all. In fact the members of the British Indian Association and the Bengal Landholders Association are vitally interested in legislation of this kind. Therefore I would request the Honourable the Home Member not to press this legislation. It may be brought forward when the special committee reports on the Rent Act of Bengal. And I beg also to remind Honourable Members of this House that undoubtedly this is legislation of a provincial character, but at the same time I hope Bengal will not be dealt with as the Cinderella of the Empire by the Central Legislature because we have very few representatives here to support both the cause of the tenants and the cause of the landlords. We know how shabbily they have been treated in the case of the Reserve Bank. I am not going to deal with it but we have felt this always here, beginning from the release of detenus up tothe Reserve Bank in which only one Honourable Member from Bengal has found a place. I beg to submit that Honourable Members will consider the case of Bengal and will support me wholeheartedly by at least postponing the consideration of this Bill sine die.

Mr. K. C. Neogy (Dacca Division: Non-Muhammadan Rural): Sir, I do not propose to discuss the merits of the proposed smending Bill. My Honourable friend Mr. Amar Nath Dutt has already pointed out certain defects in the case of the Honourable the Home Member. I want to remind the House of the circumstances in which this Bill comes up. The Bengal tenancy law is certainly a matter of provincial interest; and but for certain technical difficulties, this particular Bill could have been taken up by the local Legislature in Calcutta. (The Honourable Sir Alexander Muddiman: "No".) But for a technical defect, I say. Sir, it must be remembered that although the name of this Act is the Bengal Tenancy Act, it applies to a considerable part of Bihar, and I do not find any mention in the Statement of Objects and Reasons of the fact that either the Bihar Government or the Bihar High Court were consulted in regard to the merits of this proposal. Apart from that, Sir, as I said, the local Legislature of the province of Bengal is not competent to deal with this question only because of a technical difficulty. I do not know whether that position holds good in regard to the Bihar Council also. I should have thought that the Bihar Legislative Council is competent to deal with a

## [Mr. K. O. Neogy.]

measure of this character so far as they were concerned. I do not know whether I am correct in that contention. If I am, then certainly this House should consider very seriously as to whether it should legislate in a matter with which at least one local Legislature was competent to deal. Apart from that, Sir, I wish the Honourable the Home Member to consider the desirability of establishing a convention by which, when this House is called upon to consider proposals of this nature, where the local Legislature cannot undertake legislation simply on account of some technical difficulty, the local Legislature could not be given an opportunity of expressing their opinion on the merits of the question. Because it is not quite fair to this House to ask it to undertake to legislate in a matter which might perhaps not pass muster with the local Legislature concerned. In this view, I would request the Honourable the Home Member to consider as to whether it is not possible to ask the Governments of Bengal and Bihar to put forward the substance of this amendment in the shape of a Resolution before the Bengal Legislative Council, and the Bihar Legislative Council, respectively, and get their criticisms on it, and then ask this House to consider the measure in the light of those criticisms. Sir, I do not share the fears of my Honourable friend Mr. Amar Nath Dutt about Government doing anything to prejudice the interests of Bengal, so far at least as this matter is concerned. My Honourable friend the Home Member, I know, has got a soft corner in his heart for my province, and I am sure the interests of my province are quite safe in his hands so far as these small matters are concerned. I do hope he will see his way to accede to this modest request of ours.

- Mr. Gays Prased Singh (Muzaffarpur cum Champaran: Non-Muhammadan): Sir, I have got an amendment. Will it be convenient to take it now or should this motion be disposed of before I move my amendment.
- Mr. President: What is the amendment? Will the Honourable Member say what it is?
- Mr. Gaya Prasad Singh: That the Bill as passed by the Council of State be circulated to the Government of Bihar and Orissa, the High Court at Patna, and the public concerned, for the purpose of eliciting opinions thereon.
- Mr. President: The Honourable Member has not satisfied me that the amendment is in order. The Bill has come from the Council of State; and the only amendment permissible, so far as I can see from the Rules and Standing Orders, is that the Bill be referred to a Select Committee. A motion for circulating the Bill for opinions is, I think, not in order.

The Honourable Sir Alexander Muddiman: I should certainly take that view; it was taken yesterday in this House by the Chair.

Mr. Gays Presad Singh: Then, Sir, I want to speak on the Bill, if you will permit me. This legislation affects not only Bengal but a considerable portion of the Province of Bihar and Orissa as well. From the Statement of Objects and Reasons it appears that my Honourable friend the Home Member has consulted the Government of Bengal and

the Calcutta High Court; but strangely enough it does not appear that he has consulted either the Patna High Court or the Government of Bihar and Orissa who are also interested in this legislation. Then again it appears that the public concerned, I mean to say, the public of Bengal as well as the public of Bihar-either landlords and tenants-who are affected by this measure have not been consulted at all. It appears, Sir, that, although not consulted, such important bodies as the British Indian Association, the Bengal Landholders Association, the Indian Associstion, and the Vakils' Association of Calcutta have protested against this measure. Moreover, as has been pointed out by my Honourable friend, Mr. Amar Nath Dutt, a special Committee appointed by Government of Bengal is already sitting to consider the question of a comprehensive revision of the Bengal Tenancy Act; and it is presided over by Sir Nalini Ranjan Chatterjee, a retired Judge of the Calcutta High Court. This is an important measure; it restricts the right of appeal in rent suits. I would therefore support my Honourable friend Mr. Amar Nath Dutt that the consideration of this Bill be postponed. Again Sir. the Bihar Legislative Council is presumably competent to deal with this question as it applies to a portion of that province. That Legislative Council has not been given an opportunity of considering the matter, and in the circumstances the only course open to me is to support the motion that the consideration of the Bill be postponed.

Khan Bahadur Sarfarax Hussain Khan (Patna and Chota Nagpur cum Orissa: Muhammadan): Sir, I want to rise to support my friend, Mr. Amar Nath Dutt. I come from Bihar and that is a place which is also affected by the Bill. It is therefore only proper that this Bill should be sent to that Government and to the Council for their opinion; and besides, Sir, the public and the Associations in that province have not teen consulted. There is also a committee sitting presided over by a retired High Court Judge of Calcutta; and in these circumstances I do not think there is any necessity for taking up this matter here now. Indeed I think it is premature to do so, and I would request the Honourable the Home Member to consult the Government of Bihar and Orissa and others and postpone the consideration of this Bill at present.

Mr. Nirmal Chunder Chunder (Calcutta: Non-Muhammadan Urban): Mr. President, I speak so seldom that I am almost feeling ashamed to get up twice on the same day to speak. This is a Bill to amend the Bengal Tenancy Act, and if I get up to speak my only justification is that I served on the Select Committee on the Bengal Tenancy Act Amendment Bill which was before the Bengal Legislative Council and which took the Select Committee about four months or more, when almost every important section of that Bill was discussed. Unfortunately the Bill emerged from the Select Committee in a shape in which it was not liked by either the landlords, or the ryots or the under-ryots or the Government; and the Bill had to be withdrawn. This time, Sir, the Government has appointed a Committee to go into this question, and the Committee is to take as the basis of their discussion. I trust, the Bill as it emerged from the Select Committee I referred to. I do not think, Sir, that I shall be betraying a secret if I tell the Honourable the Home Member that the President of the present Committee which has been appointed by the Government of Bengal was kept posted up almost from

# [Mr. Nirmal Chunder Chunder.]

day to day as to what was passing in the Select Committee, as it was to him that I turned for advice and help in connection with my laboure in the Select Committee. Therefore, Sir, when that Bill is being considered by a Committee, I should request the Honourable the Home Member not to press this Bill but to agree to Mr. Amar Nath Dutt's metion, I should be very sorry indeed to have to vote against this Bill for the simple reason that I am not yet clear whether this Bill will be harmful or beneficial to the royts at large, and I believe that most of the Members from Bengal are of the same opinion. It will be a pity, therefore, if this Bill is rushed through and we are forced to vote against it. I can assure the Honourable the Home Member that if the Committee recommends that the amendment proposed here should be made and if the Bengal Legislative Council also takes that view; there will be little or no difficulty for him to get the Bill passed. Nothing will be lost if we adjourn this motion sine dis.

- Mr. E. V. Rangaswami Aiyangar (Madrae: Landholdere): Sir, I think on the whole this Bill is a wholesome measure to check unnecessary litigation in the province concerned. Sir, I cannot speak with authority for Bengal, but I may say that as one who is interested in seeing that litigation is not on the increase, I am in sympathy with the principles embodied in this Bill. I think both the landlords and tenants will gain immensely by the provisions of this measure. The Distruit Munsiffs and the Subordinate Judges dispense justice very fairly, and I have got very great regard for them, and in my opinion appeals should lie only in hig cases. I do not know why my Bengal friends appose this measure. As a landholder and as one who sympathises with the ryots, I am in agreement with the principles embodied in this Bill.
- \*Mr. T. Prakasam (East Godavari and West Godavari cum Kistna: Non-Muhammadan Rural): Sir, I rise to associate myself with the Mover of the amendment, that this Bill should be adjourned sine die. It is a very simple request made to the Honourable the Home Member and the circumstances have been enumerated by the mover in order. All those circumstances show that this is a premature measure, and, that it is better that it should be adjourned until the Committee which is sitting on this Bill decides and advises the Government. Of course, on the merits much could be said with regard to the right of appeal, but I do not wish to go into those details now. But I certainly consider, Sir, that this measure should not be passed into law now.

The Honourable Sir Alexander Muddiman: Sir, in so far as the Mover proposes that the Bill should be adjourned sine die on the ground of his objection to the Bill, I shall naturally oppose him. He put forward two pleas, one that it should be opposed because he does not like the measure and the other to postpone the further consideration of the Bill, and I shall mest these two points. In so far as he speaks on the merits and says that he opposes the consideration of the Bill, we heard the other; day the attitude of the other side, of the House, on the question of anyward thing that may have to be taken up for improved justice and we knowed and, discount opposition to all attempts to curtail appeals. But one the question of postponement many Members in various parts of the

<sup>&</sup>quot;Speech not corrected by the Honourable Member.

House have made an appeal to me that it should be postpossed. Not I hope, however, sine die; that I could not agree to. I am quite prepared to agree that it should be postponed till the next Session and will take an opportunity of consulting certain bodies that have not been consulted. It is not true, as a matter of fact, that the Bihar High Court was not consulted. It was consulted: it gave an opinion in favour of the Bill.

Mr. Gaya Prasad Singh: Why is there no mention of it in the Statement of Objects and Reasons?

The Honourable Sir Alexander Muddiman: It was not mentioned in the Statement of Objects and Reasons because they were consulted after the Statement was drafted. It was entirely due to my Honourable friend, who delayed the item coming on the paper, that I was not able to state that the Bihar High Court and the Bihar and Orissa Government had been consulted and were in favour of the Bill. But if the House would like this motion to stand over till the next Simla Session, during which time I will consult further opinion in Bihar and Orissa and Bengal, then I am quite prepared to meet the wishes of the House.

I move, Sir, that in the motion moved by my Heacurable friend for the words "sine die" the words "till the next Simle Session" be inserttd.

Mr. President: I do not know whether it would be proper for the mover of the original motion to move any amendment.

The Honourable Sir Alexander Muddiman: I submit, Sir, yes, entirely. The Honourable Sir Basil Blackett: Shall I do it?

Mr. President: I do not know whether after the reply of the Honourable the Home Member, any amendment could be moved. I will, however, permit it as the House wants it.

The Honeurable Sir Basil Blackett (Finance Member): Sir, I desire to move that the consideration of this Bill be adjourned till the Simla Session.

Mr. President: The original question was:

"That the Bill further to amend the Bengal Tenancy Act, 1885, for a certain purpose, as passed by the Council of State, be taken into consideration."

Since which the following amendment has been moved:

"That the consideration of this Bill be postponed till the Simla Session."

The question I have to put is that that amendment be made.

The motion was adopted.

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# THE INSOLVENCY (AMENDMENT) BILL.

The Monourable Sir Alexander Muddiman (Home Member): Sir, I move that the Bill further to amend the Presidency-towns Insolvency Act, 1909, and the Provincial Insolvency Act, 1920, for certain purposes, be taken into consideration.

Sir, I explained this Bill in detail when I moved for introduction. The motion has been on the paper for many weeks and no amendment has been put down and no one has come to me and made any criticisms of the provisions of the Bill. I therefore take it that everybody in the House accepts the Bill and I move that it be taken into consideration.

The motion was adopted.

Clauses 2, 8, 4 and 5 were added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

The Monourable Sir Alexander Muddiman: Sir, I move that the Bill be passed.

The motion was adopted.

## THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL.

The Honourable Sir Alexander Muddiman (Home Member): Sir, I move for leave to introduce a Bill to amend section 96 of the Code of Civil Procedure, 1908, for a certain purpose.

That certain purpose, Sir, is described in the Statement of Objects and Reasons and the Bill is, as many other small Bills of this kind brought before the House recently, based on a recommendation in paragraph 2 of Chapter 30 of the Civil Justice Committee's Report. This also is a Bill limiting appeals. The purpose for which the appeals are limited is stated in the Statement of Objects and Reasons and I need not detain the House further.

Sir, I move.

The motion was adopted.

The Honourable Sir Alexander Muddiman: Sir, I introduce the Bill.

# THE INDIAN DIVORCE (AMENDMENT) BILL,

The Honourable Sir Alexander Muddiman (Home Member): Sir, I move for leave to introduce a Bill further to amend the Indian Divorce Act for a certain purpose.

That purpose arises out of the new Act which has been passed by Parliament and which is entitled the Indian and Colonial Divorce Jurisdiction Act, 1926. That Act of Parliament cured a doubt which has arisen for a long period in regard to the jurisdiction of the High Courts in India in respect of the divorce of those persons to whom that Act relates. Under Rules made under that Act it was provided that there might be officers within the jurisdiction of each High Court concerned who should have the right of showing cause why a decree nisi should not be made absolute in the same way as the King's Proctor in the English Courts has that right. The provisions of the Act and these provisions relating to the King's Proctor only refer to persons who are British subjects domiciled in England or Scotland. It enables an official to be appointed who would perform those functions. The functions of the King's Proctor in England are that at any time during the progress of a petition for dissolution or nullage of marriage, before a decree nisi is made absolute, the King's Proctor, upon the information of any person r on suspicion that any of the parties are or have been in collusion to obtain relief, may, under the direction of the Attorney General and by leave of - the Court, intervene in the suit. He is trable, if he does not successfully intervene to be cast in damages and if he does successfully intervene, the

opposite parties are liable to be cast in damages. The Bill is an empowering Bill. If its provisions are given effect to it will leave the particular class of persons who seek divorce under the provisions of the English Act in the same position as regards intervention as they would be if they tried to obtain divorce in the English Courts and it enables proceedings to be taken to prevent collusive divorce. Whether this provision is or is not desirable will no doubt be discussed by the House when the Bill goes to a further stage. At present, I confine myself to asking for leave to introduce the Bill. Sir, I move.

The motion was adopted.

The Honourable Sir Alexander Muddiman: Sir, I'introduce the Bill.

# THE INDIAN BAR COUNCILS (AMENDMENT) BILL. ..

The Honourable Sir Alexander Muddiman (Home Member): Sir. I move for leave to introduce a Bill to amend the Indian Bar Councils Act, 1926, for certain purposes.

Sir, it will be within the recollection of a great many Members of this House who were Members of the last Assembly that the Select Committee on the Indian Bar Councils Bill which became Act XXXVIII of 1926 inserted certain provisions regulating seniority and pre-audience among Advocates. Now that was a matter which when the Bill came before the House to be considered and passed excited a considerable amount of criticism. In the end an agreement was reached with that House that these provisions should be circulated for the purpose of obtaining opinions. They were not part of the original recommendations of the Bar Committee and they were inserted in the Bill by the Select Committee and they had never been considered either by the High Courts or by the professional men or by the public. We carried out the promise that these provisions should be circulated and the opinions we have received disclose a considerable lack of unanimity. On the whole, however, the majority of the High Courts prefer that, subject to the preservation of vested rights, seniority and pre-audience should be regulated in accordance with the original recommendations of the Indian Bar Committee. To that opinion the Bill I seek leave to introduce gives effect. Sir, I move.

The motion was adopted.

The Honourable Sir Alexander Muddiman: I introduce the Bill.

# THE SEA CUSTOMS (AMENDMENT) BILL.

The Honourable Sir Basil Blackett (Finance Member): I move that the Bill further to amend the Sea Customs Act, 1878, for a certain purpose, as passed by the Council of State, be taken into consideration.

This is a small Bill the purpose of which is to remove a hardship on the public which the existing state of the law tends to impose. The aim of the Bill is explained in the Statement of Objects and Reasons. A partial rebate of duty is allowed by the Sea Customs Act on goods which have deteriorated or have been damaged prior to entry provided the duty is leviable ad valorem but there is no provision for such a rebate in the case of goods where duty is leviable on quantity and not on value. We have been introducing specific duties in place of ad valorem duties in various cases of recent years, and with regard to such articles as sugar and paper, which

[Sir Basil Blackett.]

The liable to deterioration, the absence of this power to allow a partial retitle when goods have been damaged is a hardship on the public which this Bill is designed to remove. This Bill was introduced and passed in another place and I have heard no criticism or objection to it from any quarter. I think therefore that it will not be necessary for me to give any further explanation or argumentation as to the reasons in favour of the Bill. Bir, I move.

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

The Hobotrable Sir Bail Blackett: I move that the Bill further to amend the Sea Customs Act, 1879, for a certain purpose, as passed by the Council of State, be passed.

The motion was adopted.

# THE INDIAN LIMITATION (SECOND AMENDMENT) BILL.

The Honourable Sir Alexander Muddiman (Home Mettiber): I move that the amendments made by the Council of State in the Bill further to amend the Indian Limitation Act, 1908, for a certain purpose, be taken into consideration.

It will be in the recollection of this House that when this Bill was passed in this Chamber the Honourable the Law Member, speaking on an amendment moved by some other Member, gave a promise that he would look into the matter, and that if on looking into it he found that an amendment in the law was required he would bring it on an amendment in the Council of State. On that assurance the Member who moved the original amendment withdrew his amendment. The Honourable the Law Member, as he always does, carried out his promise. He did look into the matter and he did move an amendment in the Council of State and that amendment is the amendment that I now ask you to take into consideration. That amendment has been on the paper for a long time. It is a very obvious amendment. It clearly meets the point which was in dispute and I ask the House to take it into consideration.

## Mr. President: The question is:

"That the amendments made by the Council of State in the Bill further to amend the Indian Limitation Act, 1908, for a certain purpose, be taken into consideration."

The motion was adopted.

Mr. President: Amendment made by the Council of State:

"In sub-clause (1) of clause 1, for the word 'Amendment' the words 'Second Amendment' be substituted."

The question I have to put is that this Assembly do agree with the Council of State in that amendment.

The motion was adopted.

Mr. President: Further amendment made by the Council of State;

- (i) after the figures '182', the letter and brackets '(a)' be inserted; and
- (ii) after the words 'shall be substituted the following be added, namely t

'6) for clause 6 of the same entry the following shall be substituted, namely—
'6. (in respect of any amount, recovered by execution of the decree or order, which the decree-holder has been directed to refund by a decree passed in a suit for such refund) the date of such last-mentioned decree or, in the case of an appeal therefrom, the date of the final decree of the Appellate Court or of the withdrawal of the appeal.'."

The question I have to put is that this Assembly do agree with the Council of State in that amendment.

The motion was adopted.

## THE REPEALING AND AMENDING BILL.

Mr. L. Graham (Secretary, Legislative Department): Sir, I move that the Bill to amend certain enactments and to repeal certain other enactments, as passed by the Council of State, be taken into consideration.

This is a small Bill which might be described as our annual springcleaning Bill. In this we have got to clear up small points which require clearing up in our Statute-book for the benefit of the public generally. The object of the Bill is merely to make necessary amendments of a formal nature in certain enactments and to repeal certain unnecessary enactments. Sir, I move.

The motion was adopted.

Clause 2, 3 and 4 were added to the Bill.

Schedules I and II were added to the Bill.

Clause 1 was added to the Bill.

The Title and the Preamble were added to the Bill.

Mr. L. Graham: I move that the Bill, as passed by the Council of State, he passed.

The motion was adopted.

## THE VOLUNTEER POLICE BILL.

The Honourable Sir Alexander Muddiman (Home Member): Sir, I move for leave to introduce a Bill to make provision to enable volunteer police forces to be constituted temporarily and employed locally for the purpose of preserving the public peace and protecting persons and property, and to define the powers and duties of such police.

Sir. Honourable Members will find annexed to this Bill a fairly lengthy Statement of Objects and Reasons, but notwithstanding the late hour and the state of the Session I would ask the indulgence of the House for two or three minutes to make one or two observations on the Bill. I shall be exceedingly brief. Sir, it has often been suggested to me by non-officials in the course of my long service in India that we do not do enough to enable them to assist the cause of law and order, because they suggest we are inclined to think they are indifferent to this cause. On that point I will not express an opinion. It has been my lot frequently to bring forward measures regarding law and order which have not met with that support which I myself have wished. But I do believe that all  $\mathbf{when}$ good-will. occasions men of all aro whatever political party, all men of whatever school of thought, are prepared to combine together to defeat the forces of anarchy and disorder. There must have been occasions of that kind in the knowledge of all persons who live in this country. But, Sir, unfortunately it has frequently happened that though the mobilisation of the

# [Sir Alexander Muddiman.]

forces of disorder is not unknown in this country, the mobilisation of the forces of law and order, in so far as that is the wish of the community, is sometimes neglected. And indeed, Sir, it is often the case that while there are many individuals of good-will, they are individuals and it is not always easy-and I think most Members of this House will recognize that fact to manifest one's good intentions in the midst of persons who have very different intentions. In other words, it is necessary to enable individuals to make their good influence felt by giving them some kind of corporate capacity. Individuals alone, though there may be many of them, if they are not associated in some corporate capacity, may be unable to make their weight felt as they would if they were given that association. Now, Sir, I saw a criticism some months ago by some one who apparently had information that I was likely to bring in a Bill of this kind, that it was an idea which had struck me when I was at Home last year during the general strike. I do not wish to disguise from the House that the wonderful manifestation of civic duty which I saw with my own eyes during the general strike at home had a very powerful influence on my mind. I do not know whether it made me bring in this Bill, but it did make me see that if citizens are determined that law and order shall be preserved they can preserve it themselves far better than any other agency. I am also charged with being one of those who imagine that English traditions are always applicable to this country. Sir, in a service of 28 years I have lost many of my illusions, but I have not lost my faith in human nature, and I do not believe that men act, whatever the part of the world in which they move, from motives very different. The manifestation of their action may be influenced by upbringing, training and many other things, but human nature to my mind is very much the same in whatever part of the world you may encounter it. And if you can show to men that their self-interest lies in the preservation of law and order, and you can enable them to act in that direction, you obtain a very powerful motive power in effecting your object. Nothing, as I have said, could have been more striking than that manifestation of civic duty I saw in England last year, but it is not the only reason that moved me to bring in this Bill. do not expect and I am not so hopeful as to suppose that this Bill is going to bring in the millenium, or that we shall find my Honourable friends rushing to enlist in my volunteer police force. That, Sir, would be to ask too much, but I do say this that on occasion, in places and at certain times it may be a very valuable adjunct; at any rate it is a proposition which I desire to bring before this House. I have no doubt, when we come to a later stage on this Bill, it will be criticized, not only on that side of the House but also on this, for anything in the shape of a somewhat novel provision in this country is always regarded with suspicion, and the way of the moderate reformer is hard. Even I have been charged with being a reformer, but I am at any rate a moderate one, and this Bill is a moderate measure of what I regard as reform. I ask leave, Sir, to introduce it.

The motion was adopted.

The Honourable Bir Alexander Muddiman: Sir, I introduce the Bill.

Sir, I make the next motion with the object of inviting the inevitable criticism I referred to in my previous speech. I move that the Bill be circulated for the purpose of cliciting opinions thereon.

The motion was adopted.

ELECTION OF A PANEL FOR THE STANDING COMMITTEE TO ADVISE ON SUBJECTS IN THE DEPARTMENT OF INDUSTRIES AND LABOUR.

The Honourable Sir Bhupendra Nath Mitra (Member for Industries and Labour): Sir, I have moved my motion\* and the question now before the House is its further consideration.

- Mr. A. Rangaswami Iyengar (Tanjore cum Trichinopoly: Non-Muhammadan Rural): May I move, Sir, that this motion as well as the other three motions that follow.....
- Mr. President: The Honourable Member cannot deal with all motions simultaneously.

# Mr. A. Rangaswami Iyengar: I move, Sir:

"That the further consideration of this motion be adjourned,"

because, even if this motion is carried to-day, you, Sir, will have to fix a day for the nomination of candidates and another day for the election, and, as we are at the close of the Session, it is hardly possible to take any further steps with regard to this matter. I move, Sir, that the further consideration of this motion be adjourned.

Mr. President: I think Government might as well agree to the suggestion made by Mr. Rangaswami Iyengar with regard to all the motions on the paper.

The Honourable Sir Alexander Muddiman (Home Member): I am inclined to agree to the suggestion. Sir Charles Innes, Mr. Bhore and myself will not move our motions.†.

The Honourable Sir Bhupendra Nath Mitra: I accept the motion for adjournment of the discussion.

Mr. President: The question is:

"That the motion" in the name of the Honourable Sir Bhupendra Nath Mitra be adjourned."

The motion was adopted.

<sup>\*\*</sup> That this Assembly do proceed to elect in the manner described in the rules published in the Home Department notification No. F.-49, dated the 22nd August, 1922, as amended by the Home Department notification No. D.-794-C., dated the 30th January, 1924, a panel consisting of 9 members from which the members of the Standing Committee to advise on subjects in the Department of Industries and Labour will be nominated."

<sup>+</sup>The Honourable Sir Charles Innes-

<sup>&</sup>quot;That this Assembly do proceed to elect in the manner described in the rules published in the Home Department notification No. F. 49, dated the 22nd August, 1922, as amended by the Home Department notification No. D. 794-C., dated the 30th January, 1924, a panel consisting of 9 members from which 3 will be nominated to serve on the Standing Committee to advise on subjects in the Department of Commerce."

The Honourable Sir Alexander Muddiman-

<sup>&</sup>quot;That this Assembly do proceed to the election, in such method as may be approved by the Honourable the President, of a panel of 14 members from which 7 members of the Advisory Publicity Committee will be nominated."

Mr. J. W. Bhore-

<sup>&</sup>quot;That this Assembly do proceed to elect, in the manner prescribed in the rules published in the Home Department notification No. F.-49, dated the 22nd August, 1922, as amended by the Home Department notification No. D.-794-C., dated the 30th January, 1924, a panel consisting of 9 members from which the members of the Standing Advisory Committee to advise on subjects, other than emigration, dealt with in the Department of Education, Health and Lands, will be nominated."

Mr. President: The non-official business on the paper is included, I take it, with the consent of the Government?

The Honourable Sir Alexander Muddiman: Yes.

Er. President: I hope the Honourable Member is not going to make a speech. (Laughter).

#### THE CHILDREN'S PROTECTION BILL.

\*Sir Hari Singh Gour (Central Provinces Hindi Divisions: Non-Muhammadan): Sir, I shall make just a short speech which is necessary. (Honourable Members: "No, no.")

Mr. President: The object of the Honourable Member is to have an opportunity of introducing this Bill in this Session, and the convention has been established that a motion for leave to introduce a Bill is not to be opposed. That being so, is not the Honourable Member satisfied that an opportunity has been given to him to introduce this Bill?

Sir Hari Singh Gour: That is what I wanted to do, Sir. I just wanted to thank the Honourable the Home Member for his courtesy in allotting me a short space in his very crowded agends to enable me to introduce this Bill to day, and to point out that this is not a new Bill but a very old one. It has been receiving a series of resurrections, and this is I think the fourth or the fifth one in which it has now received support, as I find from this interesting book of the All-India Women's Conference who have unanimously supported it; and I only wish, Sir, that the Honourable Members who have been given a copy of this book will read it, and that when it comes up for further consideration, there will be the same unanimity in favour of its passing as I observe to-day at the stage of introduction. Sir, I move.

Mr. President: The question is:

"That leave be given to Sir Hari Singh Gour to introduce a Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898."

The motion was adopted.

Sir Hari Singh Gour: Sir, I introduce the Bill.

The Assembly then adjourned sine die.

<sup>\*</sup>Speech not corrected by the Honourable Member.

TO

## THE LEGISLATIVE ASSEMBLY DEBATES.

# Volumes I—III, 1927.

#### $\blacksquare$

#### ABBOTTABAD---

Question  $r_{\mathcal{C}}$  extension of the Taxila-Havelian Branch of the North Western Railway in the direction of ——, Mansera, etc. 2181.

## ABDOOLA HAROON, HAJI-

Election of — to the Standing Finance Committee for Railways. 55. Oath of Office. 3.

Question re-

Credentials of Protector of Pilgrims, Karachi. 201-02.

Government subsidy to Reuters and other News Agencies. 202-03.

Grievances of subordinate railway employees. 199-200.

Haj Committee at Karachi. 200.

Hardships of Haj Pilgrims at Karachi. 200-01.

Improvements at Karachi, Pindi and Sukkur workshops on North Western Railway to obviate reduction of staff. 197-99.

Street names in cantonment bazar area of Hyderabad Sind. 195.

Wheelers contract for railway bookstalls. 195-97.

#### ABDUL AZIZ--

Question re recognition of the services and talents of ——, a foreman of the railway workshop at Moradabad. 1423.

### ABDUL AZIZ, KHAN BAHADUR MIAN-

Currency Bill-

Consideration of clause 4. 1879-80.

Indian Finance Bill-

Motion to consider the amendment made by the Council of State. 2937-38.

Land Acquisition (Amendment) Bill-

Motion to circulate. 850-53.

Oath of Office. 5.

### ABDUL HAYE, MR .-

Oath of Office. 4.

Question re-

Adequate representations of Muslims in the office of the Accountant General, Posts and Telegraphs. 2166, 2171.

# ABDUL HAYE, MR .- contd.

Question re-contd.

Appointment of Muhammadan examiners for the subordinate Accounts Service Examination. 2171.

Appointment of Provincial Service men to the Political Department in the North West Frontier Province. 353-54.

Audit of the annual accounts and balance sheet of the Muslim University at Aligarh. 968-69.

Case of Mr. F. M. Izzat Beg of the Indian Corps of clerks. 2969-71. Case of Mr. Mohammad Usman, late an Inspector of Works at Panipat, East Indian Railway. 2871-72.

Decrease in the gross earnings of the North Western Railway during 1926 owing to the competition of motors. 351-52.

Exile of Maulanas Mohammed Ishaq and Mohammed Islan from the North West Frontier Province. 2172-73.

Extension of the reforms to the North West Frontier Province. 881. Grant of advance increments to clerks in the Post and Telegraph Accounts Department. 2165, 2171.

Inadequate representation of Muslims in the Head and Divisional Office of the North Western Railway. 2172.

Muslim clerks in the Audit Office of the Indian Stores Department. 2171.

Muslim clerks in the office of the Accountant General, Central Revenues. 2867.

Muslim clerks in the Office of the Auditor General. 2867.

Muslim clerks in the Office of the Director General, Posts and Telegraphs. 2868.

Muslim clerks in the Railway Board Office. 2172.

Muslim officers in the Indian Stores Department. 2170.

Muslim officers in the Meteorological Department. 2172.

Muslim representation in the offices of the Controller of Printing, Stationery and Stamps and the Deputy Controller, Central Printing Office. 2169-70.

Muslims in the Audit Office, North Western Railway, Delhi Division.

Muslims in the Military Accounts Department. 2868-69.

Muslims in the office of the Accountant General, Posts and Telegraphs. 2165, 2171.

Muslims in the Subordinate Accounts Service. 2165, 2171.

Non-appointment of Muslims as Excavation Assistants in the Archeological Department. 2166-67.

Number of Muslim clerks and accountants in the Office of the Accountant General, Railways. 2868.

Number of Muslim Jailors in the North West Frontier Province. 974.

Number of Muslims and Non-Muslims in the clerical service in the Government of India Press, Aligarh. 2170-71.

Number of Muslims appointed in the office of the Auditor General and subordinate offices thereto. 2168, 2171.

Paucity of Muslims in the Department of the Director General, Posts and Telegraphs. 2868.

Proportion of Muslims in the clerical establishment of the office of the Commissioner, Northern India Salt Revenue. 2168-60.

Remodelling of the railway station at Kalka. 252-53.

# ABDUL HAYE, MR .- concld.

Question re-concld.

Representation of Muslims in the Government of India Press, Delhi.

Representation of Muslims in the offices of the North Western Railway.

Representation of Muslims in the Post and Telegraph Accounts Department and in the Subordinate Accounts Service. 2165, 2171.

Revision of the constitution of the Muslim University at

Revision of the Postal and Telegraph Codes. 2167-68.

Scale of pay and allowances of the staff of the East Indian Railway transferred to the North Western Railway. 736.

Visiting Board of the Muslim University at Aligarh. 969.

Women voters for Legislative Assembly, 191-92.

# ABDUL LATIF SAHEB FAROOKHI, MR .-

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2059-60. Oath of Office. 2.

Question re Rockfeller Fellowships. 1301-02.

Resolution re release of the Bengal detenus. 466-69.

# ABDUL MATIN CHAUDHURY, MAULVI-

Election of —— to the Panel of the Standing Committee on Emigration. 613.

Election of --- to the Public Accounts Committee. 103.

Oath of Office. 4.

Resolution  $r_c$  release of the Bengal detenus. 489-91.

### ABDUL QAIYUM, NAWAB SIR SAHIBZADA-

Currency Bill-

Consideration of clause 4. 2122-23, 2127.

Demand for an Excess Grant in respect of "Education". 620.

Election of — to the Panel of the Standing Committee on Emigration.

Election of —— to the Standing Finance Committee, 1927-28. 2679. Geneful Discussion of the General Budget. 1680-84, 1686, 1721.

Indian Finance Bill-

Motion to pass as amended. 2715.

Motion to reduce the Budget Demand for "Army Department" (General policy and expenditure). 2285.

Motion to reduce the Budget Demand for "Executive Council". (Attitude of the Government in regard to the constitutional issue). 1944.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2068-69.

Motion to reduce the Budget Demand for "Railway Board". (Grievances of subordinate railway employees). 1292.

Oath of Office. 15.

# ABDUL QAIYUM, NAWAB SIR SAHIBZADA-contd.

Question re-

Appointment of an Additional Judicial Commissioneer in the North West Frontier Province. 1309.

Conferment of honorary powers on private individuals in the North-West Frontier Province. 2403-04.

Construction of a railway from Charsadda to Swabi in the Peshawar District. 2403.

Conversion of the sub-division of Mardan into a separate district. 2401-02.

Creation of a second Divisional and Sessions Court for the Kohat,.
Bannu and Dera Ismail Khan districts. 2400.

Creation of separate district and Sessions Courts for the various districts of the North West Frontier Province, 2400.

Creation of Separate Divisional and Sessions Courts in Hazara and the Mardan sub-division of the Peshawar district. 2399.

Expansion of educatin in the North West Frontier Province. 1313-14.

Extension of the Kohat-Thal Railway to Parachinar in the Kurrum-Valley. 2182.

Extension of the Taxila-Havelian branch of the North Western Railway in the direction of Abbottabad, Mansera, etc. 2181.

Fares on the Mari Lukki and Tank Railway. 1308-09.

Formation of the Swabi Tahsil of the Peshawar district into a separatesub-division. 2402.

Government Training College, Peshawar. 1312-13.

Improvement of the road which links the civil and military stations in the Gallis with Murree. 2182.

Number of posts on the cadre of the Indian Educational Service in the North West Frontier Province, etc. 1314-15.

Opening of a Zamindars' Bank on the Co-operative Society system in the Hazara district of the North West Frontier Province. 1309-10.

Opening of new Post and Telegraph Offices in the North West Frontier Province. 1310-12.

Population, land revenue, etc., of the Mardan sub-division of the Peshawar district and the Kohat district. 2400-01.

Provision of a raised platform at Jahangira Road railway station.

Recruitment to the Police Department in the North West Frontier Province. 1312.

Transfer to Government of roads administered by the District Board of Peshawar. 2402-03.

Question (Supplementary) re-

Number of Muslims and non-Muslims employed in the Police Force of the North West Frontier Province and Delhi. 2778.

Opening of post offices at Lawslung, Bharkatta and other important places in the Hazaribagh District. 1910-11.

Riot in the district of Backergunj in Bengal. 1656, 1657.

Resolution re amalgamation of the Oriya-speaking tracts. 569, 570-71.

Steel Industry (Protection) Bill-

Motion to pass. 1113.

#### ABDULLAH HAJI KASIM, KHAN BAHADUR HAJI-

Demand for Supplementary Grant in respect of "Agriculture". 632. Election of —— to the panel for the Central Advisory Council for Railways. 546.

Election of — to the panel of the Standing Committee on Emigration.

General Discussion of the General Budget. 1607-08.

General Discussion of the Railway Budget. 1147-49.

Oath of Office. 2.

Question re-

Alteration of Fundamental Rule 87 without consultation. 280-81.

Amalgamation of Coorg with the Madras Presidency and South Kanara with the Bombay Presidency. 280.

Construction of Bhatkal-Mysore Railway line. 279-80.

Construction of line between Mangalore and Malpe to Mormugoa. 193.

Expenditure in connection with the Malabar rebellion. 192.

Expenditure on Muslim education. 193-94.

Fares charged per mile for different classes on different Railways. 1392.

Muhammadan population of the Madras Presidency and Malabar and South Canara, and the number of seats allotted to Muhammadans in the Madras Legislative Council. 707.

Naval training institutions in India. 194.

Policy of colonisation of Andamans by Moplahs 194-95.

Postal administration in Nilgiris. 281.

Procedure regarding answers to oral questions. 871-72.

Proposals for Mangalore-Hasan railway line. 192-93.

Provident Fund system in place of pension in Madras. 281.

Provision of intermediate class compartments and dining saloons on trains running between Madras and Mangalore. 707.

Purchase at cheaper rates in Malabar of timber of the quality supplied by Canada and Australia. 1891.

Purchase of sleepers for the South Indian Railway. 1391.

Recognition by the different Railways of Railway Passengers' Associations. 1392.

Results of the failure of the South Indian Railway to place orders for sleepers in Malabar 1391.

Settlement of Moplah women and children in the Andamans. 706.

Tellicherry-Mysore Railway. 706.

Total strength of High Court and Chief Court Judges showing number of Muhammadans. 281-82.

#### ABU TURAB SHRINE-

Question re attempt of Colonel J. Moran, Military Estates Officer, Peshawar, to take possession of a piece of land attached to the ——. 2590-91.

### ACCIDENT(S)--

#### Question re-

on railways due to coupling and uncoupling of vehicles. 1519.

--- owing to overcrowding on the Bengal and North Western Railway.

# ACCIDENT(8)--contd.

Question re-contd.

Fatal - at the level crossing in Jamalpum East Indian Railway.

Grant of gratuities to the families of the two employees of the Government of India Press, Delhi, killed in a recent - in the press. 2426.

Increase in the number of — to labourers. 738.

#### ACCOUNT(S)-

Budget Demand for "Separation of --- from Audit". 2317.

Question re-

Audit of the annual - and balance sheet of the Muslim University at Aligarh. 968-69.

Separation of audit from ---. 948-49.

# ACCOUNTS EXAMINATION-

Question re Mussalman as examiner for —. 383.

# ACCOUNTS OFFICE(S)-

Question re-

Grievances of clerks of ---. 1643.

Reference duties in civil ---, etc. 2866.

Time-scale of pay of lower division men in ---. 2886.

# ACCOUNTANT(8)-

#### Question re-

Appointment of -- in head Post Offices. 1522-23.

Examination for the recruitment of - for Railway Audit Offices under the Accountant General, Railways. 159.

F.M.

Grant of privilege leave to Deputy Assistant Controllers, ---- and clerks of the Military Accounts Department. 1514.

Institution of professional --- in India. 2448.

Number of Muslim clerks and —— in the office of the Accountant General, Posts and Telegraphs. 2868.

Refusal of privilege leave to --- and clerks in the Military Accounts Department. 1514.

Transfers of clerks and --- of the Military Accounts Department. 1513-14.

Withdrawal of the personal allowance of --- and clerks of the office of the Field Controller of Accounts, Poons. 1512-13.

Withdrawal or stoppage of increments of clerks and — in Military Accounts Offices, 1513.

# ACCOUNTANT GENERAL, CENTRAL REVENUE(8)-

· Question re-

Additional staff for reorganisation work in the office of the ---. 2782 3.

Allegations against the ---. 2860-62.

Appointments in the clerical service and as probationers in the subordinate Accounts Service under the —. 2185.
Employment of Mussalmans in the office of the —. 2425-26.

Muslipa clerks in the office of the ---. 2867.

# ACCOUNTANT GENERAL, CENTRAL REVENUE(8)-contd.

Question re-contd.

Number of Sikhs who appeared at the examination held by the —— in January last. 966.

Pay of the staff of the office of the ---. 740-41.

Recruitment of clerks in the office of the ---. 2783-84.

Reorganisation of the office of the ---. 2859-60.

# ACCOUNTANT GENERAL, POSTS AND TELEGRAPHS-

Question re-

Adequate representations of Muslims in the office of the ---. 2166, 2171.

Reference duties in Civil Accounts Offices and in the Telegraph (Engineering) Audit Office under the —. 2866.

Revision of the pay of lower division clerks employed under the ---.

# ACCOUNTANT GENERAL, RAILWAYS-

Question re-

Employment of Sikh clerks in the office of the ---. 525.

Examination for the recruitment of accountants for Railway audit offices under the ---. 159.

Number of Muslim clerks and accountants in the office of the ——. 2868.

#### ACHARYA, Mr. M. K .--

Demand for an Excess Grant in respect of "Superannuation Pensions and Allowances". 624-25.

Demand for Grant in respect of "Customs". 2006-08.

Demand for Supplementary Grant in respect of "Staff, Household and Allowances of the Governor General". 629.

Indian Finance Bill-

Motion to refer to Select Committee. 2564-65.

Motion to consider the amendment made by the Council of State 2928, 2934-37.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2064-65.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1283-90.

Motion to reduce the Budget Remand for "Working Expenses: Administration" (Railway) (Over-employment of Europeans in new posts created and vacancies filled). 1434-35.

Motion to reduce the Budget Demand for "Working Expenses: Administration (Railways) (Reduction of third class fares). 1421-22.

Oath of Office. 4.

Question re-

Action on Indian Trade Union Act. 386.

Allegations against Mr. Govindan Nair, officiating head clerk of the Nilgiri Division. 1732-33, 1733, 1734.

Andamans settlement and the colonisation of the Moplahs. 292-84.

Appointment of Mr. T. G. Russell as permanent Agent of the Great
Indian Peninsula Railway. 2045.

Appointments in the Telegraph Department. 287-88.

# ACHARYA, Mr. M. K .- contd.

Question re-contd.

Case of Mr. A. Krishnier, postal clerk, Kotagiri. 1733.

Case of Mr. Rangaswamier, clerk in the Tirupur post office in the Nilgiri Division. 1731.

Dipavali day to be holiday for Government Telegraph Offices. 290.

Existing incumbents of Asiatic domicile entitled to Lee concessions in the South Indian Railway. 286.

Expenditure on the visit of Sir Norman Walker to India in connection with Medical education. 2044-45.

Extra cost of increments to postal recruited telegraphists. 289.

Grievances of postal recruited telegraphists. 288.

Grievances of subordinate employees of the Bengal Nagpur Railway. 385.

Inadequacy of scales of pay of Madras postal clerks and postmen. 290-91.

Inadequate pay of the lowest staff on the Bengal Nagpur and South Indian Railways. 385-86.

Inclusion of Indians among Asiatic domiciles entitled to Lee concessions. 286-87.

Indians to succeed short-term European officers on Madras and Southern Mahratta Railway and South Indian Railway up to 75 per cent. 285-86.

Inspection of the Cherambadi post office by the Superintendent of Post Offices, Nilgiri Division. 1729-30.

Number of European and Indian Officers in railways and Indians recruited in 1925 and 1926, 285.

Officiating or temporary service to count towards increments in postal department. 289.

Order in which Demands for Grants should be brought before the Assembly and the ventilation of grievances in voting the Demands. 2523.

Posting of Mr. K. Appaswamier to the charge of the Willowbund combined Post and Telegraph Office. 1732.

Previous service considered in granting increments in Government Departments. 289.

Previous service of postal recruited telegraphists to count towards increments. 289-90.

Recruitment of Indian railway officers up to 75 per cent. up to end of 1926. 284-85.

Refusal of Lee concessions to Indians at present in the South Indian Railway. 286.

Speech of the Maharaja of Benares regarding the Reforms. 509-10. Stoppage of the increment of the sub-postmaster, Charambadi post office. 1730-31.

Stoppage of the increments of three postal officials in the Nilgiri Division. 1730.

Supply by the Government of India of electric energy to the Delhi Electric Tramways and Lighting Company. 2043-44.

Transfer of Mr. K. A. Parasuramiah, sub-postmaster, Coimbatore Bazaar, 1731-32.

Transfer to general service of forced station service telegraphists. 287.

# ACHARYA, MR. M. K .- concld.

Question (Supplementary) re-

Abolition of intermediate class tickets on railways. 1482.

Strike at Kharagpur on the Bengal Nagpur Railway. 817.

Resolution re release of the Bengal detenus. 460-64, 493.

Steel Industry (Protection) Bill-

Motion to re-commit to Select Committee. 783-85.

Consideration of clause 2. 1073-78.

# ACT(S)-

#### Question re-

Action on the Indian Trade Union-........ 386.

Agents appointed in other countries under section 7 of the Indian Emigration —, 1922. 1038.

Amendment of the Indian Railways ---. 963.

Application of the Sikh Gurdwara —— to Sikh Gurdwaras in Delhi. 2421.

Coorg Labour ---, 1926. 1653.

Deduction of interest on mortgage permissible under section 9 (1) (iv) of the Income-tax ——, 1922. 2446-47.

Defects in the working of the Indian Workmen's Compensation —.

Drafting of a new Railways ---. 510-11.

Late publication of the Indian Stamp (Amendment) —— of 1923.

Proscription of books under the Press ---, 1910. 1520.

Reduction of fees charged under the Income-tax, ---, 1922. 2447.

Transfer of the power of trying cases under the Cantonment —— to magistrates unconnected with Cantonment Boards. 2590.

Translation of — of the Supreme Legislature into the principal vernaculars. 151-52, 1520.

Wider publication of Bills and ---. 437-38.

#### ACT II OF 1924-

Question re-

Employment of the Tax Collector in the office of the Executive officer, Baroda Cantonment to prepare an assessment list in the terms of section 72 of —. 2442.

Functions of the Assessment Committee appointed by the Cantonment authority under section 68 (3) of —. 2443.

## ACT XXX OF 1923-

Question re number of marriages registered under ---. 2422.

#### ADDRESS-

of H. E. the Viceroy to Members of the Legislative Assembly.

# ADJOURNMENT-

Motion for —— to call attention to the decision of the Government of India, not to publish the Report of the Indian Deputation to Fiji. 400-03.

Motion for — to discuss the action of the Government of India in agreeing to contribute a contingent including Indian troops to take part in the military operations in China. 51-55, 76.

Motion for — to discuss the conduct of the Government in preventing Mr. Satyandra Chandra Mitra, an elected Member of the Assembly, from attending to his duties as a Member of the Legislative Assembly. 16, 18-40.

Motion for — to discuss the situation created by the decision of the Government in putting off the consideration of the Indian Currency Bill till after the disposal of the Railway Budget and till after the presentation of the General Budget. 544-46, 587-608.

Motion for —— to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 974-78, 1007-34.

#### ADMINISTRATION OF JUSTICE-

Budget Demands for "--- ". 2318.

#### ADMINISTRATIVE OFFICERS—

Question re classification of —— and ministerial officers of the Postsf Department. 2428-29, 2445-46.

# ADVERTISEMENTS-

Question re expenditure on — relating to railway timings. 1479.

## ADVISORY COMMITTEE(S)—

Question re-

Appointment of an --- on the Bengal Nagpur Railway. 878-79.

Names of the members of the —— of the North Western and East Indian Railways. 1481.

Nomination of members of - for State and other Railways. 160.

Representation of the Passengers and Traffic Relief Association, Bombay, on the —— of the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 2455.

#### AERODROMES-

Question re contributions to the maintenance of — at Bushire, Bunder Abbas and Charbar. 1205-08.

### AEROPLANE CLUBS-

Question re starting of light --- in India, etc. 1508.

# AERO-PHOTOGRAPHY-

Question re use of — for purposes of surveys. 2254.

#### AGENTS-

Question re — appointed in other countries under section 7 of the Indian Emigration Act, 1922. 1038.

# AGENT, GREAT INDIAN PENINSULA RAILWAY— Question re appointment of Mr. T. G. Russell as permanent —... 2045.

# AGENT, NORTH-WESTERN RAILWAY-

Question re increase in the number of Sikhs employed in the offices of the - and the Chief Auditor, North-Western Railway. 964.

# AGENT OF THE GOVERNMENT OF INDIA-

Question re appointment of a permanent — in Fiji. 379.

## AGENT TO THE GOVERNOR GENERAL-

Question re appointment of an — in South Africa. 2163.

#### AGRA CANTONMENT--

Question re new taxes in ---. 2247-48.

#### AGREEMENT(S)-

Question re --- with employees of the Oudh and Rohilkhand Railway toserve within the jurisdiction of that Railway. 2052.

Statement laid on the table regarding the - between the United? Kingdom and Estonia re tonnage measurement of Merchant Ships, together with Notes exchanged, which affects India. 55.

# AGRICULTURAL COLLEGES-

Question re — and schools. 2420.

#### AGRICULTURAL IMPLEMENTS-

Question re-

---. 2520, 2521.

Discount allowed to Government on the purchase of — manufactured by British firms. 2521.

Issue of instructions to the Punjab Government regarding the use of ploughs and — manufactured by British firms. 2520.

# AGRICULTURAL INCOME-

Question re abolition of the existing exemption of — from liability to. income-tax. 2336.

# AGRICULTURAL SCHOOLS-

Question re agricultural colleges and —. 2420.

# AGRICULTURE-

Budget Demand for "---". 2320.

Demand for Supplementary Grant in respect of " \_\_\_ ". 632.

Contributions by the Imperial Government to the Provincial Governments for the improvement of — and Industries. 873.

Cost to Indian Exchequer of Royal Commission on —. 276-77.

Expenditure on the Royal Commission on ---. 2767-71.

Royal Commission on — to visit Sind. 205.

# AGRICULTURE, ROYAL COMMISSION ON-

See under "Royal Commission on Agriculture.".

# AGRICULTURISTS-

Question re critical condition of - in certain parts of the Central Provinces, Bombay and Madras. 712-14.

#### AGROR GOVERNMENT FORESTS-

Question re acquisition of land in the —— in the Hazara District. 2041-42.

# AHMED, Mr. K .-

Currency Bill-

Motion to consider. 1766, 1770.

Consideration of clause 4. 1840, 1842, 1864, 1872, 1889, 2124, 2125, 2126, 2135.

Consideration of clause 2. 2467, 2468.

Motion to pass, as amended. 2507, 2525, 2526, 2527, 2531, 2534, 2538, 2540, 2549, 2550.

General discussion of the General Budget. 1580, 1581, 1583, 1599, 1618, 1630, 1675, 1676, 1692, 1695, 1697.

Indian Finance Bill-

Motion to pass, as amended. 2682.

Motion to consider the amendment made by the Council of State. 2925.

Motion to reduce the Budget Demand for "Customs" (Export duty on Jute). 1996-97.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1926, 1931, 1950, 1952, 1953, 1971.

Motion to reduce the Budget Demand for "Salt.". (Desirability of increasing the consumption of salt in India and of making India self-supporting in the matter of salt.). 2188.

Motion to reduce the Budget Demand for "Salt". (Manufacture of salt on the Orissa coast). 2194.

Oath of office. 3.

Question re riot in the district of Backergunj in Bengal. 1655-58.

Question (Supplementary) re-

Allegations against the Accountant General, Central Revenues. 2862. Appointment of the Royal Commission on Reforms. 2046.

Conferment of honorary powers on private individuals in the North-West Frontier Province. 2403-04.

Conventions and Recommendations relating to seamen adopted by the 9th Session of the International Labour Conference. 2175.

Damage done by Brahmani bulls. 2241.

Expenditure on the Royal Commission on Agriculture. 2789, 2770.

Inaccuracies in the electoral roll of the Constituencies of the Legislative Assembly in Bengal. 2104.

Increase in losses of parcel bags and insured articles during the regime of Mr. C. D. Rae, Presidency Postmaster, Calcutta. 2408, 2409.

Indian delegates to the International Labour Conference. 1475, 1476. Loss on the working of the Assam Bengal Railway. 2760.

Memorial to His Excellency the Viceroy from Mr. Satyendra Chandra Mitra, a Political detenu. 2858.

New buildings for the office of the High Commissioner for India in London. 2773.

Opening of a Dead Letter Office at Patna. 1577.

Opening of post offices at Lawalung, Bharkatta and other important places in the Hazaribagh District. 1910-11.

Provision of electric fans in third class carriages on State Railways.

# AHMED, MR. K .- contd.

Question (Supplementary) re-contd.

Reduction of the postal rates. 1834.

Religious ministrations to Indian sepoys. 2515.

Replies to questions relating to the Railway Department. 2436-37.

Resolution regarding the release of Sardar Kharak Singh. 2421.

Sale of quinine by the Post Office. 1898.

Season Post Office at Milam. 170.

Steamers chartered for the despatch of troops to China. 2108.

Unused return tickets of Haj pilgrims. 1908-09.

Visitors' rooms in the Council House, New Delhi, and the Assembly Chamber, Simla. 2331.

Want of postmen in the sub-post offices in villages. 1821, 1822.

Watch and Ward Department for State Railways. 2048.

Statement regarding Bengal detenus. 2464.

# AHMED MIAN CHOWDHURY, Mr. S .-

Question rc supersession of Messrs. Abu. Imam Fazlur Rahim and , postal officials for promotion to the grade of Rs. 350-650. 2414-15.

#### AIR FORCE-

Question re expenditure on the Royal - in India. 1381-83.

#### AIR LINER-

Question re mail and passenger rates by ---. 342.

# AIR MAIL ROUTES-

Question re difference between and P. & O. Mail routes. 341.

# AIR MAIL SERVICE-

Question re opening of -....... 328.

#### AIR SCHEME-

Question re employment of trained Indian airmen in connection with the Imperial ----. 1306-07.

# AIR SERVICES-

Question re inauguration of internal ---. 1307.

#### AIRMEN-

Question re expenditure of trained Indian --- in connection with the Imperial Air Scheme. 1306-07.

# AITCHISON COLLEGE-

Question re reduction of the grant to the ---. 2037.

# AIYANGAR, Mr. C. DURAISWAMY-

Amendment of Standing Orders-

Motion to refer to Select Committee. 375.

Appointment of --- as a member of the Committee on Public Petitions.

Budget Demand for "Inspection" (Railways). 1374-77, 1379. Code of Civil Procedure (Amendment) Bill (Amendment of Section 80)-Motion for leave to introduce. 367.

AIYANGAR, Mr. C. DURAISWAMY-contd.

Currency Bill-

Consideration of clause 2. 2375-84.

Demand for Supplementary Grant in respect of "Aviation". 1546-1550.

Demand for Supplementary Grant in respect of "Staff, Household and Allowances of the Governor General." 629-30.

General discussion of the General Budget. 1582, 1593, 1631-36.

General discussion of the Bailway Budget. 1155-59.

Indian Finance Bill-

Motion to refer to Select Committee. 2565-66.

Consideration of clause 2. 2567-70, 2580, 2581.

Consideration of Schedule I. 2595-99, 2606, 2621, 2626.

Motion to pass, as amended. 2687, 2700.

Motion to consider the amendment made by the Council of State 2928, 2930-33, 2940.

Indian Forest Bill-

Motion to circulate. 2884.

Motion to refer to Select Committee. 2884-85.

Constitution of the Select Committee. 2897.

Indian Limitation (Amendment) Bill (Amendment of Article 182 of Schedule I)—

Motion to consider. 535-38.

Consideration of clauses. 540-41.

Indian Registration (Amendment) Bill-

Motion for leave to introduce. 366.

Motion to refer to Select Committee. 818-19.

Motion to circulate. 823-25.

Indian Succession (Amendment) Bill-

Motion to refer to Select Committee. 827-28.

Madras Salt (Amendment) Bill-

Consideration of clause 2. 2877-79, 2882.

Motion to reduce the Budget Demand for "Customs" (Invidious distinctions between provinces in the scales of pay of clerks). 1988-91.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2024-25, 2087

Motion to reduce the Budget Demand for "Railway Board". (Form of Budget and Statistics). 1281-82.

Motion to reduce the Budget Demand for "Railway Board" (Reduction of freight on petrol). 1372.

Motion to reduce the Budget Demand for "Salt.". (Desirability of increasing the consumption of salt in India and of making India self-supporting in the matter of salt). 2186-89.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Inconveniences suffered by the travelling public). 1428-29.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Supervision and the charges claimed under that head). 1399-1403.

Oath of Office. 327.

# AIYANGAR, MR. C. DURAISWAMY-contd.

Question re-

Abolition of the poll-tax in Fiji. 874.

Abuse of opium. 941-42.

Action taken by Government on Resolutions of last Assembly. 430-32. Action taken on Retrenchment Committee's recommendations. 433.

Action on token or censure cuts in Budgets in 1924, 1925 and 1926. 435.

Appointment of Council Secretaries. 433.

Appointment of an Indian to Railway Board. 434.

Consumption of Indian and Foreign Coal on railways. 436.

Consumption of opium in India. 436.

Contributions of India, Great Britain, Australia, Canada and South Africa, to the League of Nations. 942-43.

Cost of the Indian deputation to Fiji. 875.

Establishment in India of an Information Office of the League of Nations. 945.

Experimental post office in the village of Bhattuvaripalli in the district of North Arcot. 744.

Government proposals re. Tanjore District Board Railway. 430.

Imperial Dairy Expert in Bangalore. 872.

Improved platform for Gudur Junction station. 429-30.

Indian Christians in Ecclesiastical Department. 433.

Indian population in Fiji. 874.

Indian Station Masters' quarters. 436-37.

Intermediate class accommodation on all trains on the Madras and Southern Mahratta Railway. 441.

Late publication of Indian Stamp (Amendment) Act of 1923. 438.

Number of European and Indian Members of the Fiji Legislative Council. 874.

Number of Indians employed in the secretariat of the League of Nations and the International Labour Office. 943-45.

Position of Indians in Fiji. 874.

Provident Fund system for non-gazetted officers. 437.

Railway communication to Badri Narayan. 434.

Reduction of passenger fares on railways. 438-40.

Release of political prisoners. 429.

Rule re motion of no confidence in Provincial Ministers. 434-35.

Status of Indians in Fiji. 874-75.

Total expenditure on Government buildings in New Delhi. 789-90.

Wider publication of Acts and Bills. 437-38.

Question (Supplementary) re-

Appointment of members of the Legislative Assembly to the Advisory Committee on the Bengal Nagpur Railway. 879.

Imperial Dairy Expert in Bangalore. 872.

Participation of 36 clerks of the Postal Department, Rawalpindi, in an election campaign of a particular candidate for the Legislative Assembly. 2246.

Resolution regarding the release of Sardar Kharak Singh. 2421.

Selection of Indian delegates to the International Economic Conference, 2107.

Resolution re-

Amalgamation of the Oriya-speaking tracts. 565.

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2745, 2802, 2809-13.

# AIYANGAR, Mr. C. DURAISWAMY-concld.

Societies Registration (Amendment) Bill-

Motion to consider. 834.

Steel Industry (Protection) Bill-

Motion to pass. 1111-1113.

#### AJMER-

Question re-

Construction of a railway from — to Kotah Junction. 2417.

Employment of apprentices in the Central Workshops, -.... 2419.

Manufacture of wagons and locomotives in the Bombay, Baroda and Central India Railway workshop at ——. 1490-91.

Opening of a narrow gauge railway from - to Pushkar. 2418.

Second mastership in the Government Moinia Islamia High School,

Through first and second class bogie between —— and Jodhpur for convenience of passengers. 301.

# AJMER-MERWARA-

Budget Demand for "--- ". 2324.

Demand for Supplementary Grant in respect of "---". 639.

Question re-

Appointments in the — Education Service on Rs. 100 and over. 2586.

Educational qualifications of Lala Bhim Sen, second clerk in the office of the Superintendent of Education, Delhi and ——. 2786.

Employment of the people of — in the Provincial Service of the Governor's Provinces. 2417.

Establishment of a representative committee to manage municipal affairs in Pushkar. ——. 2418.

Inaccuracies in the electoral roll of the —— constituency of the Legislative Assembly. 2103-04.

Introduction of a time scale of pay in the Anglo-Vernacular and High-Schools of ——. 2418-19.

Nomination of members of the Municipal Committee of Beawar in \_\_\_\_\_ 2513.

Number and grades of schools for Europeans in —— and Rajputana.

Registrar, Co-operative Societies ---. 2419.

Time Scale of pay for teachers of Anglo-Vernacular Schools in —... 2103.

#### AKALI PRISONERS-

Question re number of ---. 161.

# AKRAM HUSSAIN BAHADUR, PRINCE A. M. M.—Oath of Office. 5.

#### AKYAB-

Question re connection of —— with the main railway line in Burma.

#### ALARM CHAINS-

Question re running of trains without - on the Great Indian Peninsula Railway. 2456.

#### ALIGARH-

Question re-

Audit of the annual accounts and balance sheet of the Muslim University at ---. 968-69.

Number of Muslims and non-Muslims in the clerical service in the Government of India Press, ——. 2170-71.

Opening of a telegraph training class at the Muslim University, —...

Revision of constitution of the Muslim University at ——. 968. Visiting Board of the Muslim University at ——. 969.

#### ALIGNMENT-

Question re new — of the Great Indian Peninsula Railway, between Khandala and Karjat. 1520.

#### ALIPORE-

# ALL-INDIA POSTAL AND RAILWAY MAIL SERVICE UNION-

Question re transfer of Mr. N. Ramachandra, Honorary Secretary of the Coimbatore Branch of the —, from Coimbatore West to Gudalur. 729.

#### ALL-INDIA SERVICES-

Question re reservation of appointments for members of the —— in the Transferred Departments. 2457.

# ALL-INDIA TELEGRAPHISTS' UNION-

Question re resolutions passed recently by the --. 164.

#### ALLAHABAD-

Question re judgments of the High Courts of Calcutta — and Madras regarding Brahmani Bulls. 2241.

# ALLAHABAD HIGH COURT-

See under "High Court(s)."

# ALLISON, MR. F. W .-

Indian Limitation (Amendment) Bill (Amendment of sections 20 and 21)—

Motion to omit clause 2. 324.

Indian Succession (Amendment) Bill-

Motion to circulate. 828-29.

Oath of Office. 5.

Resolution re-

Release of the Bengal detenus. 482-84.

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2797-2800, 2801, 2816.

# ALLOWANCE(S)-

Question re-

of officers of the Oudh and Rohilkhand Railway transferred to Calcutta. 2050.

- of political detenus. 512-13.

# ALLOWANCE(S)-contd.

Question re-contd.

- paid to the Secretary of the late Staff Selection Board. 2863.
- to postmen for additional work in connection with the foreignmails. 1820.
- to telegraph peons during sickness. 1128.
- Amount of conveyance paid to Inspectors of Post Offices in Madras, Bombay and Calcutta. 2849-50.
- Charge drawn by upper division men holding charge of a Routine Section or Issue Branch in the Government of India. Secretariat. 2519.

- Cycle of telegraph peons. 1124.

  Duty of Personal Assistants to Postmasters General. 527-28.
- Grant of additional to the clerical staff of the office of the Commercial Manager, East Indian Railway. 2050.
- Grant of --- for work on Sundays and holidays to the clerical staff of the office of the Deputy Mechanical Engineer, Jamalpur. 1830.
- Grant of to postal clerks for posting interest in the Savings. Bank ledgers. 720-21.
- Grant of compensatory to selection grade postal officials at Poona. 15.
- Grant of compensatory house rent to the clerks of the Posts and Telegraphs Department. 1643-41
- Grant of house rent and Secretariat rates of pay to the ministerial establishments at Army Headquarters. 2515.
  - Grant of house rent to postal employees in the Madras Presidency. 2516-17.
  - Grant of local --- to postal employees in Assam. 2413.
  - Grant of out-station --- to employees of the Railway Mail Service.
  - Grant of overtime --- for work in connection with the disposal of the inward foreign parcel mail in the Calcutta General Post Office.
  - Grant of overtime --- to Mr. R. H. Legge for work in connection with the disposal of the inward foreign letter mail. 2413.
  - Grant of three days' ---- to the outdoor staff attending the "At Home" to Khan Sahib G. Z. Khan, Assistant Audit Officer, North-Western Railway. 2906-07.
  - Provision of quarters or grant of a house in lieu thereof to-Indian guards of the East Indian Railway. 714-15.
  - Racial discrimination in Leave and ---- in the Bombay, Baroda and Central India Railway. 300-01.
  - Reduction of the --- per message paid to telegraph peons. 1124-25.
  - Retention of his usual in the General Scale by a telegraphist deputed for training as a wireless operator. 1651.
  - Scale of pay and of the staff of the East Indian Railway transferred to the North-Western Railway. 736.
  - Travelling --- of clerks drawing salaries of Rs. 150 to Rs. 200 in the Income-tax offices in the United Provinces. 2855
  - Travelling --- of overseas in the postal service. 1822.
  - Withdrawal of the personal (deputation) -- of accountants and clerks of the office of the Field Controller of Military Accounts, Poona. 1512-13.

# AMENDMENT OF STANDING ORDERS— See under "Standing Orders."

#### AMERICA-

Question re-

Grant of permission to Dr. Sudhindra Bose to return to India from \_\_\_\_\_. 2244.

Method adopted by railway companies in ——showing expenditure distributed between passenger and goods working. 147-48.

# AMERICA, UNITED STATES OF-

Question re-

Admission of the —— to the permanent court of International Justice at the Hague. 1575-76.

Exclusion of Indian Seamen from the —— under the new American Immigration Bill. 1041.

Naturalization of Indians in the ---. 509.

Trial and conviction of Dr. Tarak Nath Das in the ---. 161-62.

#### AMERICAN IMMIGRATION BILL-

Question re exclusion of Indian Seamen from the United States of America under the new ---. 1041.

## AMERICAN WAGONS-

Question re purchase by the Government of India about the time of the Armistice of —— destined for Russia. 792.

#### AMRITSAR-

Question re articles in the Muslim Outlook regarding the pitiable condition of Mr. Salaman, a native of —, now resident in Auckland, New Zealand. 2594, 2845.

#### ANDAMANS-

Question re-

— settlement and the colonisation of the Moplahs. 282-84. Policy of colonisation of the — by Moplahs. 194-95. Settlement of Moplah women and children in the — 708.

# ANDAMANS AND NICOBAR ISLANDS-

Budget Demand for "---". 2324.

Demand for Supplementary (Grant in respect of "---". 639.

#### ANDAMANS SETTLEMENT-

See under "Andamans."

# ANEY, MR. M. S .-

Demand for Supplementary Grant in respect of "Audit" (Railways). 2827. 2828.

Election of — to the Standing Finance Committee for Railways. 55. Indian Finance Bill—

Consideration of Schedule I. 2602-06.

Motion to consider the amendment made by the Council of State. 2929-30.

ANEY, MR. M. S .- contd.

Indian Forest Bill-

Motion to refer to Select Committee. 2885-91, 2895, 2896.

Indian Securities (Amendment) Bill-

Motion to refer to Select Committee. 314-16.

Constitution of the Select Committee. 533.

Motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 1026.

Motion to reduce the Budget Demand for "Army Department" (Report of the Auxiliary and Territorial Forces Committee: University Training Corps) 2212, 2213.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Over-employment of Europeans in new posts created and vacancies filled). 1431-33.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Supervision and the charges claimed under that head). 1394-95, 1395.

Oath of Office. 15.

Question re-

Abolition of the office of the Sadar Kanungo in Manpur Pargana.

Acquisition of land in the Agror Govt. Forests in the Hazara District. 2041-42, 2042-43.

Action taken against officials in connection with lands transferred to them from Bhil cultivators in the Manpur Pargana. 2040.

Action taken on recommendations made by Advisory Committees of Railways. 877-78.

Agency held by Messrs. W. W. Howard, Brothers, London, for the sale of Indian timber in Europe. 2037-38.

Agents appointed in other countries under section 7 of the Indian Emigration Act, 1922. 1038.

Allegations against the Accountant General, Central Revenues. 2860-62.

Annual income and expenditure of the Manpur Pargana in the Central India Agency. 2040.

Annual reports of the agents in Ceylon and the Malay States regarding the moral and material progress of Indian Emigrants. 1038-39. Appointment of a tahsildar in Manpur Pargana. 2040.

Appointment of an Advisory Committee on the Bengal Nagpur Railway. 878-79.

Appointment of an Indian firm as agents for the sale of Indian timber in Europe. 2038.

Appointment of engineers on short term covenants for State Railways. 876-77.

Creation of small colonies of cultivators in forest areas in the North-West Frontier Province. 2042-43.

Departmental Standing Committees. 1737.

Draft Berar Land Revenue Law. 522.

Expenditure on the construction of the building for the office of the Controller of Military Accounts at Quetta. 2040-41.

Increase in the number of accidents to labourers. 738.

Preventive order under the North-West Frontier Province Security Regulation, 1922, against Milap Sing, newspaper vendor, of Peshawar City. 1193.

#### ANEY, MR. M. S .- contd.

Question re-contd.

Orders for map racks for the Map Record and Issue Office of the Survey of India. 2038-39.

Provision of amenities for third class passengers by Railways. 877.

Recruitment of Indian labourers for the naval base at Singapore.

Refunds of money order commission 1039

Reorganisation of the office of the Accountant General, Central Revenues. 2859-60.

Residential quarters for military offices at Quetta. 2041.

Survey of India buildings at Mussoorie. 2041.

Travelling cinema on the Great Indian Peninsula Railway. 875-76.

# Question (supplementary) re--

Berar Land Revenue legislation. 394.

Formation of territorial cavalry squadrons, etc. 2254.

Malpractices during the recent elections. 165.

Net earnings of the Bengal and North-Western Railway. 1496.

Rules and orders relating to the preparation of lists of voters for the Legislative Assembly. 153.

#### Resolution re-

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2748-49, 2802, 2825.

Treatment of the Santhal Parganas as a backward tract. 667-68.

# Societies Registration (Amendment) Bill-

Motion to refer to Select Committee. 835-36.

#### Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 118.

Consideration of clause 2. 1092-93.

### ANGLICAN CHURCH-

Question re grant of land in New Delhi for building an ---, Mosques or temples. 357-358.

#### ANGLO-INDIAN(8)-

Question re-

Exemption of — who were debarred from promotion to first division appointments in the Govt. of India Secretariat. 1904.

Leave rules for Europeans, — and Indians in the subordinate service of the East Indian Railway. 1905.

Recruitment of —, Europeans and Indians in the Traffic Dept., Eastern Bengal Railway. 1508.

Recruitment of —— to the second division of the Govt. of India Secretariat. 1904.

# ANGLO-VERNACULAR SCHOOLS-

Question re-

Introduction of a time-scale of pay in the —— and high Schools of Ajmer-Merwara. 2418-19.

Time-scale of pay for teachers of --- in Ajmer-Merwara. 2103.

# ANNUAL ACCOUNT(S)-

See under "Account(s)."

#### ANSWERS-

Question re procedure regarding --- to oral questions. 871-72.

## ANWAR UL-AZIM, Mr.-

Election of — to the Panel for the Central Advisory Council for Railways. 546.

Motion for adjournment rc attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 30-31.

Oath of Office. 3.

## Question re-

Abolition of direct recruitment to Imperial Educational Services in Bengal. 295.

Appointments to the Indian Civil Service. 712.

Burmanisation of Departments under the Govt. of India in Burma. 351.

Criterion for selection of High Court Judges. 294.

Election of Mussalmans to the Court of Management of the Delhi University. 1478.

Functions and control of Railway Board. 295.

Government aid to infant industries in Belgium and Germany. 296.

Last five years figures for export and import trade. 296.

Muhammadans in the Imperial Forest Service. 350.

Mussalman and other officers in State Railways. 295.

Nomination to the Indian Civil Service of Muslims from Bengal. 1477.

Nomination to the Indian Civil Service of persons from Bengal. 1477.

Proportion of Muhammadan District and Sessions Judges in Bengal and the Punjab. 350.

Proportion of Muhammadans in subordinate Accounts, Customs, Posts and Telegraphs Departments in Burma. 350.

Proportion of Muhammadans in superior Postal and Customs Services. 349.

Railway connection between India and Burma. 351.

Route of the proposed Belonia Railway. 1478.

Status and precedence of Members of the Legislative Assembly in Durbars. 296,

Tariff and other sources of Imperial revenue in India. 295.

Use of the corridors of the Legislative Assembly by the public. 712.

# APPASWAMIER, Mr. K .-

Question re posting of — to the charge of the Willohund combined Post and Telegraph Office. 1732.

# APPEALS-

# Question re-

Action taken by the Railway Board on —— from men dismissed by the East Indian and the Great Indian Peninsula Railways. 955-56. Method of dealing with —— petitions and memorials addressed to the Governor General in Council. 1824.

Right of judicial —— enjoyed by European British subjects from the Indian Courts. 2035.

# APPOINTMENT(8)-

#### Question re-

- --- for qualified cardidates of the late Staff Selection Board. 1492-93.
- in certain Departments under the Govt. of India. 1494.
- of Mr. T. E. T. Upton as Solicitor to the Govt. of India. 1515-16. Powers of Superintendents of Post Offices in connection with -

and dismissals of subordinates. 726. Proportion of the --- of Deputy Postmasters General and Personal Assistants to Postmasters General to Postal Divisions in the

different Postal circles. 596-27.

#### APPRENTICES-

Question re employment of — in the Central Workshops, Ajmer. 2419.

APPROPRIATION FROM DEPRECIATION FUND (RAILWAYS)-Budget Demand for "---" 1451.

# APPROPRIATION FROM THE RESERVE FUND-

Demand for Supplementary Grant in respect of "---" (Railways). 2834.

APPROPRIATION TO DEPRECIATION FUND (RAILWAYS)-Budget Demand for "---". 1450.

APPROPRIATION TO THE RESERVE FUND (RAILWAYS)-Budget Demand for "--" 1451.

# ARCOT, NORTH-

Question re experimental post office in the village of Bhattuvaripalli in the district of ---. 744.

#### ARCHÆOLOGICAL DEPARTMENT-

#### Question re-

Employment of Sikhs in the ---. 525-26.

Non-appointment of Muslims as Excavation Assistants in the ---. 2166-67.

# ARCH #OLOGY-

Budget Demand for "---". 2319.

Demand for an Excess Grant in respect of "---". 618.

Demand for Supplementary Grant in respect of "---". 631.

#### ARCHITECT-

Question re - for the North-Western Railway. 2865-66.

#### ARIFF, MR. YACOOB C .-

Indian Finance Bill-

Consideration of Part II of Schedule II. 2656.

Oath of Office. 1249.

# ARMISTICE-

Question re purchase by the Government of India about the time of the

of American wagons destined for Russia. 792.

#### ARMS ACT-

Question re exemption of 2nd and 3rd class Sardars of the Deccan under the Indian —. 191.

# ARMY-

Question re -

Maharasthra Brahmins in the ---. 191.

Prohibition of artificial ghee for the --- 384.

Provision for Mahars, Rameshis and Mange in the ---. 191.

#### ARMY BUDGET-

Question re Annual savings accruing to the —— owing to the construction of strategic railways. 146.

#### ARMY CANTEEN BOARD-

Question re-

Defalcations in the ---. 292.

Realization of the loan advanced to the —— by the Imperial Bank of India. 1041-42.

Unpopularity and inefficiency of ---. 291-92.

#### ARMY DEPARTMENT-

Budget Demand for " --- ". 2202-40.

Question re-

Grievances of second division clerks of the —— and the Army Headquarters. 2404-05.

Requisitioning by the —— of third class accommodation on the S.S. "California". 729.

# ARMY HEADQUARTERS-

Question re-

Accommodation of the --- offices in New Delhi. 2161-62.

Grant of house-rent allowance and Secretariat rates of pay to the ministerial establishment at —. 2515.

Grievances of second division clerks in the Army Department and the ——. 2404-05.

Reservation of clerical appointments in — for soldiers and exsoldiers. 2516.

Technical military clerks in - 2515.

#### ARMY IN INDIA-

Question re number of Roman Catholic Chaplains attached to the ——. 2450-51.

# ARMY IN INDIA RESERVE OF OFFICERS-

Question re-

Recruitment of Indians to the ---. 2521-22.

Recruitment to the ---. 705-06.

# ARSENAL(8)-

Question re-

Civilian apprentice store-holders in Indian ---. 947-48. Removal of the --- in Rangoon to Mingaladon. 2585-85.

#### ARTIFICIAL GHEE-

Question re-

Prohibition of —— for the Army. 384.

Prohibition of the import of --- 399.

#### ARYA SAMAJ-

Question re prohibition of the Nagar Kirtans of the —. 1479.

# ASHRAFUDDIN AHMAD, KHAN BAHADUR NAWABZADA SAIYID-

Election of — to the Panel for the Central Advisory Council for Railways. 546.

General Discussion of the General Budget. 1610-11.

Oath of Office. 5.

#### ASIATICS-

Question re poll-tax on — in Kenya. 149.

# ASIATIC DOMICILE --

Question re-

Existing incumbents of — entitled to Lee concessions in the South. Indian Railway. 286.

Inclusion of Indians among — entitled to Lee concessions. 286-87.

#### ASSAM-

Question re-

Emigration of Sonthals to the tea gardens in ---. 834-35.

Grant of local allowances to postal employees in ---. 2413.

Transfer of the district of Sylhet from —- to Bengal. 701-02.

# ASSAM BENGAL RAILWAY-

See under "Railway(s)".

#### . ASSAULT-

Question re alleged - and dismissal of Sukhlal, an employee of the Bengal Nagpur Railway Workshop at Kharagpur. 1740.

#### ASSEMBLY-

See under "Legislative Assembly".

# ASSEMBLY CHAMBER-

Question re-

Dangerous condition of the ---, New Delhi. 2679.

Visitors' rooms in the Council House, New Delhi and the ---, Simla. 2331-33.

# ASSEMBLY ELECTIONS-

Question re declaration of the day of the — as a public holiday by Local Governments. 152.

# ASSENT OF THE GOVERNOR GENERAL TO BILLS-

See under "Bill(s)".

# ASSESSMENT-

Question re principles for valuation and - in the Baroda Cantonment.

#### ASSESSMENT COMMITTEE-

Question re functions of the — appointed by the Cantonment Authority under section 68 (3) of Act II of 1924. 2443.

# ASSESSMENT LIST(S)-

Question re-

Employment of the Tax Collector in the office of the Executive Officer, Baroda Cantonment, to prepare an —— in the terms of section 72 of Act II of 1924. 2442.

Qualifications of persons entrusted with the preparation of —— in Cantonments. 2873.

# ASSESSMENT ORDERS-

Question re supply, free of charge, of —— in respect of income-tax to assessees in Delhi. 2446.

# ASSISTANT(8)-

Question re-

Counting of service for increments in the Time-scale of pay of ——and clerks in the Government of India Secretariat. 2964-65.

Position of an Upper Time Scale ——unfit for promotion to a Supe-

rintendentship. 2864.

# ASSISTANT COLLECTOR OF INCOME-TAX-

Question re maximum salary of the Head Clerk to the —— in the United Provinces. 2854.

# ASSISTANT COLLECTOR OF CUSTOMS-

Question re appointment of an — at Tuticorin. 2775.

# ASSISTANT COMMISSIONER OF INCOME-TAX-

Question re pay of — Bombay. 1511.

#### ASSISTANT HARBOUR MASTERS-

Question re qualifications for Pilots, Harbour Masters, --- etc. 2439-40.

### ASSISTANT INCOME-TAX OFFICERS-

Question re-

- in the Punjab. 2184.

Promotion of Head Clerks of Income-tax Offices in the United Provinces to the post of ——. 2855.

# ASSISTANT POSTMASTER(S)-

Question re promotion of postmen to the rank of ---. 1128.

#### ASSISTANT SECRETARIES—

Question re appointment of Sikhs as — and superintendents in the Government of India Secretariat. 1497,

# ASSISTANT STATION MASTERS-

Question re overworked — and pointsmen on the East Indian Railway. 1484-85.

# "AT HOME "-

Question re-

Cost of an - given to Khan Sahib G. Z. Khan, Assistant Audit Officer, North-Western Railway. 2906.

Grant of three days' allowances to the outdoor staff attending the --to Khan Sahib G. Z. Khan, Assistant Audit Officer, North-Western Railway. 2906-07.

# ATTACHED OFFICE(8)-

Question re-

Difference between --- and subordinate offices of the Government of India. 2846-47.

Inter-departmental transfers of men in the Secretariat and —— etc. 2592-93

Recognition of the Imperial Record Department as an --- of the Government of India. 1388-89.

Revision of the pay of the ministerial staff in --- of the Government of India. 1745.

Scales of pay of the ministerial establishment of the Government of India Secretariat and ---. 1388.

#### AUCKLAND-

Question re articles in the Muslim Outlook regarding the pitiable condition of Mr. Salaman, a Native of Amritsar, now resident in ---New Zealand. 2594, 2845.

# AUDIT-

Budget Demand for "-". 2318.

Budget Demand for "-- " (Railways). 1393.

Budget Demand for "Separation of Accounts from --- ". 2317.

Demand for Supplementary Grant in respect of "-" (Railways). 2827-33.

--- of the annual accounts and balance-sheet of the Muslim University at Aligarh. 968-69.

Separation of --- from accounts. 948-49.

#### AUDIT AND ACCOUNT OFFICES-

Question re inadequate recruitment of minorities to the ---. 382-83.

#### AUDIT OFFICES-

Question re revised scale of pay of the subordinate Accounts Service, Civil and Postal and Telegraph - under the Auditor General. 2843.

# AUDIT OFFICE, NORTH WESTERN RAILWAY-

Question re Muslims in the ---, Delhi Division. 2171.

# AUDIT OFFICE OF THE INDIAN STORES DEPARTMENT-Question re Muslim clerks in the ---. 2171.

# AUDIT OFFICERS-

Question re-

Discontinuance of the system of inspection of rural post offices by ----.

Inspection of post offices by ----. 718, 719.

Procedure relating to the scrutiny and completion by --- of the audit of the post-audit bills. 1048.

# AUDIT OFFICERS, INDIAN STORES DEPARTMENT-

Question re percentage of Mussalman clerks in the office of the -----

### AUDITOR'S CERTIFICATE-

Question re grant of a permanent unrestricted —— to Mr. C. M. Siva-Prakasam. 2242.

#### AUDITOR GENERAL-

Question re-

Muslim clerks in the Office of the ---. 2867.

Number of Muslims appointed in the office of the —— and subordinate offices thereto. 2168, 2171.

Revised scale of pay of the subordinate Accounts Service, Civil and Postal and Triegraph Audit Offices under the ——. 2843.

#### AUSTRALIA-

Question re-

Civil Aviation Schools in — Canada and Japan. 1501-02.

Contributions of India, Great Britain —, Canada and South Africa to the League of Nations. 942-43.

Purchase at cheaper rates in Malabar of timber of the quality supplied by Canada and —. 1391.

#### AUSTRALIAN-

Question re employment of an — staff officer as an Instructor in the Staff College. 2173.

#### AUSTRALIAN SEAMEN-

Question re boycott by --- of ships intended for China. 879-80.

# .AUTOMATIC CENTRE BUFFER COUPLERS-

Question re fitting of --- to rolling stock on railways. 150.

# AUXILIARY AND TERRITORIAL FORCES-

Question re-

Grant of pensions, provident fund or gratuities to the clerical establishment of the —— units. 1742.

Total strength of the ---. 2250-51.

#### AUXILIARY AND TERRITORIAL FORCES COMMITTEE-

Question re date of the despatch of the views of the Government of India to the Secretary of State on the Report of the ——. 2408.

#### AUXILIARY FORCE-

Question re resort to compulsion in the recruitment of the ---. 2251,

#### AVIATION-

Budget Demand for "-". 2320-21.

Demand for Supplementary Grant in respect of "-". 633-37, 1115-20, 1525-73.

#### Question re-

Expenditure on civil ---. 1306.

Training of Indian boys in all branches of civil and military. 788-89.

Training of Indians in -..... 1503.

Training of selected men from the Indian Territorial Force and the University Training Corps in civil and military — .- 1501:

# AVIATION OFFICERS-

Question re training of Indians as ---. 1307.

# AYANGAR, Mr. V. K. ARAVAMUDHA-

Currency Bill-

Consideration of clause 2. 2474-78, 2483.

Madras Salt (Amendment) Bill-

Motion to consider as passed by the Council of State. 2874-75.

Consideration of clause 2. 2881-82.

Motion to pass. 2882.

Oath of Office. 5.

Resolution re improvement and expansion of banking facilities. 686-88.

# AYYANGAR, Mr. K. V. RANGASWAMY-

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the Bill sine die. 2980.

Oath of Office. 2.

Question re revision of the electoral roll for the Madras landholders' constituency of the Legislative Assembly. 2182-83.

Question (Supplementary) re-

Government action re Tanjore District Board Railway extensions. 388.

Loosening of tiles in the Council House, New Delhi. 2333.

# AYYANGAR, Mr. M. S. SESHA-

Currency Bill-

Consideration of clause 2. 2354-56.

Consideration of clause 4. 2111-2112.

Consideration of clause 5. 2487-90, 2493.

Election of — to the Standing Finance Committee. 17.

Election of — to the Standing Finance Committee, 1927-28. 2679.

General discussion of the Railway Budget. 1141-44.

Indian Finance Bill-

Consideration of clause 2. 2572.

Indian Income tax (Amendment) Bill-

Motion to circulate. 178-79.

Motion for adjournment re postponement of the consideration of the

Indian Currency Bill. 603-04.

Motion to reduce the Budget Demand for "Customs" (Duty on cotton Biece-goods and abolition of the export duties on tea and raw hides). 1977-79, 1980.

Motion to reduce the Budget Demand for "Working expenses: Administration" (Railways). (Supervision and the charges claimed under that head). 1394, 1403-04.

Oath of Office. 2.

Question re-

Concessions for officers of Indian and non-Indian domicile on State
Railways. 380-81.

Contributions by Government servants to the khadi Fund. 2593.

Contributions by Government to the khaddar Fund. 1909-10.

Deprivation of Indian officers on the South Indian Railway of admissible concessions, 381-82.

# AYYANGAR, Mr. M. S. SESHA -contd.

Question re-contd.

Extra house-rent for postal employees in Madura, etc. 297.

Minimum pay of postal clerks in Madras. 297.

Omission to extend Lee concessions to superior Indian officers of the South Indian Railway. 296.

Swarajya on "Indianisation on the South Indian Railway". 296. Total amount of Reverse Councils sold from April to December 1926.

Total coinage of rupees for 1920 to 1926. 297.

Question (Supplementary) rc relationship existing between India and the various parts of the Empire. 1909.

# AYYANGAR, RAO BAHADUR NARASIMHA GOPALASWAMI-

General Discussion of the General Budget. 1615-20.

Oath of Office. 429.

B

#### BACHELORS-

Question re retirement of —— from Government service at the age of 55 years. 730-31.

#### BACK BAY RECLAMATION COMMITTEE-

Question re report of the ---. 158.

# BACKERGUNJ-

Question re riot in the district of - in Bengal. 1655-58.

# BACKWARD TRACT(S)-

Question re-

Action taken on the Lesolution relating to the —— in Bihar and Orises. 2106.

Treatment of the Chota Nagpur Division as a ---. 610.

Resolution re treatment of the Santhal Parganas as a ...... 578-87, 641-74.

#### BAD DEBTS-

Question re allowance of —— arising out of irrecoverable arrears of rent of income-tax assessees. 2447.

# BADI-UZ-ZAMAN, MAULVI-

Oath of Office. 4.

Question re railway communication to ---. 484.

# BAGISAR-

Question re distance of the sub-post office at —— from the Mansiari and Milam post offices. 347-48.

#### BAIDYANATHA DHAM-

Question re-

Grievances of passengers to \_\_\_\_. 516. Improvement of the station at \_\_\_\_. 517.

Inclusion of --- station in the main line. 517.

#### BALANCE SHEET-

Question r audit of the annual accounts and — of the Muslim University at Aligarh. 968-69.

## BALLY BRIDGE-

Question re opening of a new station in connection with the projected railway over the new ——. 2460-61.

# BALUCHISTAN-

Budget Demand for "-- ". 2323.

Demand for an Excess Grant in respect of ---. 626.

#### BANGALORE-

Question re-

Imperial Dairy Expert in - 872.

Researches conducted by the Imperial Dairy Expert at ---. 2422-23.

#### BANKS-

Question re-

Constitution of Reserve ---. 330.

Exemption of societies, institutions or —— from payment of postal insurance and registration commissions. 2908.

Land mortgage ---. 2248.

## BANKING FACILITY(IES)—

Resolution re improvement and expansion of ---. 674-99.

#### BANKURA-

Question re accommodation for mail bags at — railway station. 2416.

# BANKURA DAMODAR RIVER RAILWAY-

Sec under "Railway(s)".

# BANKURA POST OFFICE-

Question re discontinuance of the practice of postmen acting as guards in the ——. 2416.

#### BANNU-

Question re creation of a second Divisional and Sessions Court for the Kohat, — and Dera Ismail Khan districts. 2400.

# BANSI-NAYA DUMKA-SAINTHIA RAILWAY-

See under "Railway(s)".

#### BARISAL-

Question re extension of the Faridpur-Charmaguria railway to -----

#### BARODA CANTONMENT-

Question re-

Annual rent of houses in —. 2442-43.

Employment of the Tax Collector in the office of the Executive Officer,
—to prepare an assessment list in the terms of section 72 of Act
II of 1924. 2442.

# BARODA CANTONMENT-contd.

Question re-contd.

Exemption of grain from octroi duty in ---. 2443-44.

Principles for valuation and assessment in the ---. 2442.

Retrenchment of expenditure in the ---. 2443.

#### BASUMATI-

Question re allegations against the Agent of the Bengal Nagpur Railway in the —— of the 18th February, 1927. 1649.

#### BATALA-

Question re construction of a railway from — via Butari and Patti to Lahore. 525.

#### BATHROOMS-

Question re retention of honeycomb brick work for —— of "D" type Indian clerks' quarters in New Delhi. 2459.

### BEAWAR-

Question re nomination of members of the Municipal Committee of ——
in Ajmer-Merwara. 2513.

#### BEGGAR NUISANCE-

Question re --- on Government railway lines. 344.

#### BELAPUR (THANA) POST OFFICE-

Question re closing of the telegraph branch of the --- 1474-75.

#### BELGIUM-

Question re Government aid to infant industries in — and Germany.

#### BELONIA RAILWAY-

See under "Railway(s)".

# BELVI, MR. D. V .-

Indian Limitation (Amendment) Bill (Amendment of sections 20 and 21)—

Motion to omit clause 2. 320-22.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1924-31, 1943.

Oath of Office. 2

# Question re-

Better provision for contingent expenditure in Post Offices. 346.

Classification of administrative and ministerial officers of the Postal Department. 2445-46.

Closing of the telegraph branch of the Belapur (Thana) post office. 1474-75.

Expenditure on New Delhi and the New Secretarist. 164-65.

Formation of a separate Kanneda province. 2163.

House-rent of sub-postmasters in Bombay. 1478.

#### BELVI, MR. D. V.—contd.

Question re-contd.

Regulations regarding admission, pay and prospects of members of the general and station service in the Telegraph Department. 162-64.

Representations to the Director General of Posts and Telegraphs regarding pay of subordinates. 345-346.

Resolutions passed recently by the All-India Telegraphists' Union. 164.

Resolution re release of the Bengal Detenus. 494.

## BENARES, MAHARAJA OF-

Question re speech of the --- regarding the reforms. 509-10.

#### BENGAL-

Question re-

Abolition of direct recruitment to Imperial Educational Services in ——. 295...

Delay in the payment of arrears of pay to the officials of the Dead Letter Office, ——. 2414.

Memorial of Mr. S. H. Counsell, late Deputy Magistrate in ——. 2329-30.

Nominations to the Indian Civil Service of Muslims from —. 1477. Nominations to the Indian Civil Service of persons from —. 1477.

Proportion of Muhammadan District and Sessions Judges in —— and the Punjab. 350.

Release of political detenus in ---. 1042.

Riot in the district of Backergunj in --- 1655-58.

Schools maintained by the East Indian Railway in — and the United Provinces. 2784.

Transfer of the district of Sylhet from Assam to ---. 701-02.

Transfer of railway employees from the United Provinces to —. 2449.

# BENGAL AND ASSAM CIRCLE-

Question re-

Appointment of Messrs. B. Ganguly and A. R. Chatterji to act as Superintendents of Post Offices in the —. 2415.

Hardships of the Inspectors of Post Offices in the ---. 2413.

Importation of outsiders to act as Superintendents of Post Offices in the —. 2416.

# BENGAL COUNCIL-

Question re attendance of Messrs. S. C. Mitra and S. C. Bose at the Legislative Assembly and —, respectively. 356.

# BENGAL CRIMINAL LAW AMENDMENT ACT-

Statement laid on the table showing the names of detenus in jail under the —. 1050-52.

#### BENGAL DETENUS-

Question re—

----. 222-23.

Release of - 2175.

Statement regarding ---. 2462-64.

BENGAL NAGPUR RAILWAY-See under "Railway(s)"

BENGAL TENANCY (AMENDMENT) BILL— See under "Bill(s)".

BERAR LAND REVENUE LAW— Question re draft ——. 522.

#### BERLIN-

Question re-

Exhibition given by Indians in — under the direction of Mr. Hagenbeck. 1648-49.

Indian show given in —— under the direction of Mr. Hagenbeck. 1729.

### BETEL NUTS-

Question re import of —— from Singapore. 1050.

# BHADRAK-

Question re collision at — on the Bengal Nagpur Railway. 2786-87, 2787-89.

#### BHAGALPUR-

Question re running of certain trains between Patna and —. 1491.

#### BHARGAVA, PANDIT THAKUR DAS-

Indian Finance Bill-

Consideration of Schedule I. 2599-2602.

Oath of Office. 4.

Question re-

Better police supervision for New Delhi. 398.

Completion of Rohtak-Bhiwani railway line. 399.

Correct official designation of officers in the Indian Army. 2791-92.

Fares on the metre gauge section of the Bombay, Baroda and Central India Railway, the North-Western Railway and the East Indian Railway. 804, 804-09.

Grant of a certificate to Dr. Ram Kishan, private medical practitioner of Pattaki, for services rendered by him to injured passengers during the collision at Harpa. 802.

Grant of the concession of counting deputation allowance towards pension to the clerks of the Military Accounts Department invalided in the Great War. 1744.

Grant of concession to passengers purchasing second class return tickets on the metre gauge section of the Bombay, Baroda and Central India Railway. 810.

Grant of passage facilities to the Indian members of the Indian Medical Service proceeding to the United Kingdom on study leave.

Location of Reper railway station. 398-99.

Luggage concession on third class ticket. 384.

Normal speed of trains on the Rewari-Fazilka section of the Bombay, Baroda and Central Railway. 803.

# BHARGAVA, PANDIT THAKUR DAS-contd.

Question re-contd.

Overseas pay of Indian Medical Service officers. 2792.

Passport Rules. 1743.

Pensions of certain civilian clerks who proceeded on field service overseas with the Indian Expeditionary Forces. 1744.

Price of time tables on certain specified railways. 809-10.

Prohibition of artificial ghee for the Army. 384.

Prohibitions of the import of artificial ghee. 399.

Promotions of Captains in the Indian Medical Service to the rank of Major. 2791.

Provision of electric fans in the second class compartments of the metre gauge section of the Bombay, Baroda and Central India Railway. 804.

Provision of electric fans in third class railway carriages. 804.

Provision of intermediate class accommodation between Delhi and Bhatinda on the metre gauge section of the Bombay, Baroda and Central India Railway. 803.

Provision of lights in compound leading to the third class waiting shed at Hissar railway station. 803-04.

Provision of search lights on engines between Delhi and Bhatinda on the metre gauge section of the Bombay, Baroda and Central India Railway. 745.

Relaying of rails on the Rewari-Fazilka section of the Bombay, Baroda and Central India Railway. 802-03.

Retirement at the age of 55 of certain postal officials of the Punjab and North-West Frontier Circles. 2461.

Sanction of special pensions under articles 924 (a) of the Civil Service Regulations. 1744-45.

Stoppage of the recruitment of Hindus in the postal service of the Punjab and North-West Frontier Circles. 2781.

Transmission of telegrams by post. 2790. Water taxes in Jutog Cantonment. 1746.

Resolution re salaries of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2814-16.

#### BHARKATTA-

Question re opening of post offices at Lawalung, - and other important places in the Hazaribagh district. 1910-11.

#### BHATINDA-

Question re-

Provision of intermediate class accommodation between Delhi and — on the metre gauge section of the Bombay, Baroda and Central India Railway. 803.

· Provision of search lights on engines between Delhi and --- on the metre gauge section of the Bombay, Baroda and Central India Railway. 745.

# BHATKAL-MYSORE RAILWAY-

See under "Railway(sy'.

# BHATTUVARIPALLI-

Question re experimental post office in the village of - in the district of North Arcot. 744. ъ2

#### BHIL CULTIVATORS-

Question re action taken against officials in connection with lands transferred to them from —— in the Manpur Pargana. 2040.

# BHIM SEN, LALA-

Question re educational qualifications of —, second clerk in the office of the Superintendent of Education, Delhi and Ajmer-Merwara. 2786.

# BHORE, THE HONOURABLE MR. J. W .-

Indian Merchant Shipping (Amendment) Bill-

Introduction of the ---. 59.

Motion to refer to Select Committee. 304-05, 308-09.

Presentation of the Report of the Select Committee. 2873.

Land Acquisition (Amendment) Bill-

Motion to circulate. 845-47, 854.

Motion for Adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiii. 403.

Motion for the election of the panel for the Standing Committee on Emigration. 403-04.

Oath of Office. 2.

Provident Funds (Amendment) Bill-

Motion to consider as passed by the Council of State. 2882.

Motion to pass. 2883.

Statement by —— re Settlement reached at the Conference recently held in South Africa. 1069-57, 1068.

# BHUTTO, MR. W. W. ILLAHIBAKSH—Oath of Office. 3.

#### BIHAR-

Question re running of convenient through trains between the Capital of — and the various mufassil headquarters. 515.

# BIHAR AND ORISSA-

Question re-

Action taken on the Resolution relating to the backward tracts in \_\_\_\_\_ 2106.

Appointments of Indians to the Indian Civil Service in — since 1924. 339.

Depression in the coal trade in ---. 2329.

Promotion from the Provincial Civil Service to the Indian Civil Service in —. 337.

Recruitment for the Indian Army from ---. 1041.

# BILASPUR-

Question re construction of a metre gauge railway between — and Mandla in the Central Provinces. 523-29, 530.

# Assent of the Governor General to certain ——. 15.

Bengal Tenancy (Amendment)—

- laid on the table as passed by the Council of State. 746.

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BlLL(S)-contd.
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Bengal Tenancy (Amendment)-contd.

Motion to consider. 2955.

Motion to postpone consideration sine die. 2955.

Motion to postpone till Simla session adopted. 2961.

Children's Protection-

Motion for leave to introduce. 2968.

Adopted. 2968.

Introduced. 2968.

Code of Civil Procedure (Amendment) (Amendment of section 80)— Motion for leave to introduce. 367.

Adopted, 367.

Introduced. 367.

Code of Civil Procedure (Amendment) (Amendment of Section 115)-Motion for leave to introduce. 56.

Adopted. 57.

Introduced. 57.

Motion to consider. 406-27.

Negatived. 427.

Code of Civil Procedure (Amendment) (Execution of Decrees and Orders)-

Motion for leave to introduce. 172.

Adopted. 172.

Introduced, 172.

Motion to refer to Select Committee. 404-05.

Motion to circulate. 405-06.

Adopted. 406.

Code of Civil Procedure (Second Appeals)-

Motion for leave to introduce. 103.

Adopted. 104.

Introduced. 104.

Code of Civil Procedure (Amendment) (Amendment of section 96)-Motion for leave to introduce. 2962.

Adopted. 2962.

Introduced. 2962.

Criminal Law Repealing and Amending-

Motion for leave to introduce. 369.

Adopted. 370.

Introduced. 370.

Motion to consider. 854-69.

Currency-

Introduced. 58.

Statement regarding the Currency Bill. 532-33.

Motion for Adjournment re postponement of the consideration of the \_\_\_\_\_ 544-46, 587-608.

Motion to consider. 1748-1815.

Adopted. 1815.

Consideration of clause 2. 2142-60, 2339-98, 2464-86.

Consideration of clause 3. 2486.

Consideration of clause 4. 1835-95, 2109-42.

Consideration of clause 5. 2486-99.

Motion to pass. 2499-2511.

Motion to pass as amended. 2562.

Adopted. 2562.

#### BILL(S)-contd.

Currency-contd.

Message from the Council of State intimating that that Chamber had agreed without any amendments to the ——. 2840.

Petitions relating to the —. 1578, 1660-61, 1746-47, 2109.

Presentation of the report of the Committee on Petitions regarding petitions relating to the —. 2185.

Defence Force-

Question re - in Kenya. 328.

Gold Standard and Reserve Bank of India-

Introduced, 58.

Motion to circulate. 59-102.

Adopted. 102.

Motion to refer to Joint Committee. 2737-40.

Adopted. 2740.

Message from the Council of State intimating the concurrence of that Chamber in the motion for the reference of the —— to a Joint Committee. 2841.

Nomination of Members of the Legislative Assembly to serve on the Joint Committee. 2873.

Question re opinions the ——. 738-39.

Hindu Child Marriage-

Motion for leave to introduce. 368.

Adopted. 368.

Introduced. . 368.

Imperial Bank of India (Amendment)-

Introduced. 58.

Message from the Council of State intimating the concurrence of that Chamber in the motion for the reference of the —— to a Joint Committee. 2841.

Motion to refer to Joint Committee. 2740.

Adopted. 2740.

Nomination of Members of the Legislative Assembly to serve on the Joint Committee. 2874.

Indian Bar Councils (Amendment)-

Motion for leave to introduce. 2963.

Adopted. 2963.

Introduced. 2963.

Indian Divorce (Amendment)-

Motion for leave to introduce. 2962.

Adopted. 2963.

Introduced. 2563.

Indian Finance-

Motion for leave to introduce. 1472.

Adopted. 1472.

Introduced, 1472.

Motion to consider. 2562-64.

Motion to refer to Select Committee. 2564-66.

Negatived. 2566.

Motion to consider adopted. 2566.

Consideration of Clause 2. 2566-92.

BILL(8)-contd.

Indian Finance-contd.

Consideration of Schedule I. 2595-2628.

Consideration of Part I of Schedule II. 2629-33.

Consideration of Part II of Schedule II. 2634-67. Consideration of Part I of Schedule III. 2668-71.

Consideration of Part II of Schedule III. 2671-73.

Motion to pass. 2673-78.

Motion to pass as amended. 2673-2737.

Adopted. 2737.

Message from the Council of State intimating that that Chamber had passed the — with an amendment to clause 2. 2920.

Motion to consider the amendment made by the Council of State. 2920-52.

Adopted. 2952.

Motion to agree to the amendment made by the Council of State. 2952-55.

Adopted. 2955.

Indian Forest-

Laid on the table as passed by the Council of State. 889.

Motion to consider as passed by the Council of State. 2883.

Motion to circulate. 2884.

Motion to refer to Select Committee. 2884-96.

Adopted. 2897.

Constitution of the Select Committee. 2897-99.

Indian Income-tax (Amendment)-

Introduced. 59.

Motion to refer to Select Committee. 172-75.

Motion to circulate. 175-81.

Motion to circulate adopted. 181.

Indian Law Reports-

Motion for leave to introduce. 367.

Adopted. 367.

Introduced. 367.

Indian Light House-

Message from the Council of State recommending to the Legislative Assembly that the —— be referred to a Joint Committee. 840-41.

Motion to agree to the recommendation of the Council of State that the --- be referred to a Joint Committee. 2840.

Adopted. 2840.

Constitution of the Committee. 2840.

Indian Limitation (Amendment) (Amendment of sections 20 and 21)-Motion for leave to introduce. 57.

Adopted. 57.

Introduced. 57.

Motion to consider. 319-20.

Adonted. 320.

Consideration of clauses. 320-25.

Motion to pass. 325.

Message from the Council of State intimating that that Chamber had agreed without any amendments to the ---. 745.

BILL(S)-contd.

Indian Limitation (Amendment) (Amendment of Article 182 of Schedule I)—

Motion for leave to introduce. 303.

Adopted. 304.

Introduced. 304.

Motion to consider. 535-39.

Adopted. 540.

Consideration of clauses. 540-42.

Motion to Pass. 542.

Adopted. 549.

Indian Limitation (Second Amendment)—

Motion to consider amendments made by the Council of State. 2964. Adopted. 2965.

Motion to agree to the amendments made by the Council of State. 2964, 2965.

Adopted. 2964, 2965.

Indian Merchandise Marks (Amendment)—

Motion for leave to introduce. 367.

Adopted. 367.

Introduced. 368.

Indian Merchant Shipping (Amendment)-

Introduced. 59.

Motion to refer to Select Committee. 304.

Adopted. 309.

Presentation of the report of the Select Committee. 2873.

Indian Mines (Amendment)-

Motion for leave to introduce. 2834.

Adopted. 2834.

Introduced, 2834.

Motion to circulate. 2884-40.

Adopted. 2840.

Indian Penal Code (Amendment) (Amendment of section 141)-

Motion for leave to introduce. 366.

Adopted. 866.

Introduced, 366.

Indian Registration (Amendment) (Agreement to sell immoveable property of the value of Rs. 100 or more)—

Motion for leave to introduce. 57-58.

Adopted. 58.

Introduced. 58.

Motion to consider. 428.

Adopted. 428.

Motion to pass. 428.

Adopted. 428.

Message from the Council of State intimating that that Chamber had agreed without any amendments to the —. 745.

Indian Registration (Amendment)-

Motion for leave to introduce. 366.

Adopted. 366.

Introduced. 366.

Motion to refer to Select Committee. 818-22.

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BILL(S)-contd.
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Indian Registration (Amendment)-contd.

Motion to circulate. 822.

Motion to circulate adopted. 825.

Indian Securities (Amendment)-

Motion for leave to introduce. 56.

Adopted. 56.

Introduced. 56.

Motion to consider. 313-14.

Motion to refer to Select Committee. 314-19.

Adopted. 319.

Constitution of the Select Committee. 533-34.

Withdrawal of the instructions to the Select Committee to report on the --- not later than the 1st March 1927. 2109.

## Indian Succession (Amendment)-

Motion for leave to introduce. 367.

Adopted. 367.

Introduced. 367.

Motion to refer to Select Committee. 826.

Motion to circulate. 826-27.

Motion to circulate adopted.

#### Inland Steam-Vessels (Amendment)-

Motion for leave to introduce. 367.

Adopted. 367.

Introduced. 367.

#### Insolvency (Amendment)-

Motion for leave to introduce. 334.

Introduced. 334.

Motion to consider. 2961.

Adopted. 2961.

Motion to pass. 2962.

Adopted. 2962.

#### Interest-

Motion for leave to introduce. 368.

Adotped. 368.

Introduced. 368.

## Land Acquisition (Amendment)-

Motion for leave to introduce. 363-66.

Adopted. 366.

Introduced. 366.

Motion to circulate. 844-54.

Adopted. 854.

## Madras Salt (Amendment)-

--- laid on the table as passed by the Council of State. 746.

Motion to consider as passed by the Council of State. 2874-75.

Adopted. 2875.

Consideration of Clause 2. 2875-82.

Motion to pass. 2882.

Adopted. 2882.

Negotiable Instruments (Amendment)-

Motion for leave to introduce. 56.

Adonted. 56.

Introduced. 56.

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BILL(S)-contd.
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Negotiable Instruments (Amendment)-contd.

Motion to consider. 309-11.

Motion to refer to Select Committee. 311.

Motion to refer to Select Committee adopted. 312.

Withdrawal of the instructions to the Select Committee to report on the —— not later than the 15th February 1927. 2106-09.

Provident Funds (Amendment)-

---- as passed by the Council of State laid on the table. 746.

Motion to consider as passed by the Council of State. 2882.

Adopted. 2882.

Motion to pass. 2883.

Adopted. 2883.

#### Question re-

Number of —— certified by the Governor General during 1924-26, etc. 799-800.

Wider publication of --- and Acts. 437-38.

#### Repealing and Amending-

passed by the Council of State laid on the table. 2052.

Motion to consider. 2965.

Adopted. 2965.

Motion to pass. 2965.

Adopted. 2965.

#### Sea Customs (Amendment)-

passed by the Council of State laid on the table. 2052.

Motion to consider. 2963.

Adopted. 2964.

Motion to pass. 2964.

Adopted. 2964.

Societies Registration (Amendment)-

Motion for leave to introduce. 368.

Adopted. 368.

Introduced. 368.

Motion to consider. 830-33.

Motion to refer to Select Committee. 833-43.

Motion to consider adopted. 943.

Consideration of clauses. 843-44.

Motion to pass. 844.

Adopted. 844.

Message from the Council of State intimating that the —— was passed by that Chamber with certain amendments. 1925.

#### Steel Industry (Protection)-

Introduced. 58.

Motion to refer to Select Committee. 104-144.

Adopted. 144.

Presentation of the Report of the Select Committee. 542.

Motion to consider. 746.

Motion to recommit to Select Committee. 746-85.

Motion to consider. 890-928.

Adopted. 928.

BILL(S)-concld.

Steel Industry (Protection)—contd.

Consideration of clause 2. 928-39, 989-1007, 1059-96.

Consideration of Clause 3. 1096-1100.

Motion to pass. 1101-14.

Adopted. 1114.

Message from the Council of State intimating that that Chamber had agreed without any amendments to the ---. 1578.

Trade Union-

Question re date of passing of ---. 292.

Volunteer Police-

Motion to introduce. 2965-66.

Adonted. 2966.

Introduced. 2966.

Motion to circulate. 2966.

Adopted. 2966.

Weekly Payments-

Question re ---. 800.

#### BIRLA, Mr. GHANSHYAM DAS-

Currency Bill-

Consideration of Clause 4. 1854-62.

Election of — to the Standing Finance Committee. 17.

Election of — to the Standing Finance Committee for Railways. 55.

General Discussion of the General Budget. 1585-88.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 74-76.

Oath of Office. 3.

Question re admission of third class passengers to the Howrah railway station. 1303.

Net expansion or contraction of currency in each of the years 1920-26.

Number of communal outbreak for each of the years 1900-1926. 1302-03. Question (Supplementary) re communal representation in the services.

Steel Industry (Protection) Bill-

Motion to re-commit to Select Committee. 768-71.

Motion to consider. 897, 900, 901, 902, 903.

Consideration of Clause 2. 998-1001.

#### BLACKETT. THE HONOURABLE SIR BASIL-

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the Bill till the Simla Session. 2961.

Budget Demand for "Army Department". 2202, 2302-04, 2308, 2309.

" Customs ". 1975.

"Executive Council". 1911.

"Indian Postal and Telegraph Department". 2009.

" Salt ". 2186.

Currency Bill-

Introduction of the ---. 58.

Motion to consider. 1748-62, 1765, 1770, 1772, 1773, 1774, 1776, 1777, 1779, 1786, 1787, 1798, 1804, 1815.

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BLACKETT, THE HONOURABLE SIR BASIL-contd.
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Currency Bill-contd.

Consideration of clause 2. 2143, 2144, 2153, 2154, 2841, 2353, 2354, 2357, 1858, 2870, 1871, 1875, 1881, 1886, 1887, 1888, 1889, 1893, 2110, 2113, 2114, 2482, 2483, 2486.

Consideration of clause 4. 1837, 1839, 1843, 1844, 1845, 1846, 1847, 1857, 1858, 1870, 1871, 1875, 1881, 1886, 1887, 1888, 1889, 1893, 2110, 2113, 2114, 2117-18, 2121, 2124, 2135, 2138-40.

Consideration of clause 5. 2490-93, 2495, 2497-99.

Motion to pass. 2499-2500, 2507.

Motion to pass as amended. 2529, 2530, 2543, 2544, 2553-61.

Demand for Excess Grant in respect of-

"Archæology". 618.

"Baluchistan". 696.

"Census". 623, 624.

"Civil Veterinary Services". 622, 623.

"Education". 618-19, 620-21.

Posts and Telegraphs Department 618, 616-17.

"Joint Stock Companies". 624.

"Refunds". 626.

"Superannuation Pensions and Allowances". 624, 626.

"Survey of India". 617-18.

## Demand for Supplementary Grant in respect of

"Agriculture" 632.

"Ajmer-Merwata". 639.

"Archæology". 631.

"Andamans and Nicober Islands". 639.

"Aviation". 633, 635, 1547, 1548, 1549, 1570-73.

"Capital Outlay on Currency Note Printing Press". 640.

"Capital Outlay on Security Printing". 639.

"Civil Works". 637-38.

"Currency". 637.

"Delhi". 639.

"Department of Education, Health and Lands". 631.

"Geological Survey". 631.

"Interest on Miscellaneous Obligations". 628.

"Irrigation not charged to Revenue". 626.

"Medical Services". 632

"Miscellaneous". 638.

"Miscellaneous Expenditure". 2955.

"North-West Frontier Province". 639.

"Public Health". 632.

"Refunds". 639,

"Staff, Household and Allowances of the Governor General". 628-29, 630, 631.

"Stamps". 627-28.

"Stationery and Printing". 638.

"Superannuation Allowances and Pensions". 638.

"Survey of India". 631.

General Discussion of the General Budget, 1586, 1590, 1591, 1594, 1600, 1601, 1603, 1604, 1607, 1634, 1669, 1671, 1674, 1676, 1678, 1917-27.

General Discussion of the Railway Budget, 1132, 1134, 1171.

BLACKETT, THE HONOURABLE SIR BASIL-contd.

Gold Standard and Reserve Bank of India Bill-

Introduction of the ---. 58.

Motion to circulate. 59-69, 70, 74, 77, 78, 79, 80, 82, 83, 84, 89, 90, 92, 95, 99, 100, 100-02.

Motion to refer to Joint Committee. 2737-38.

Motion for the nomination of members of the Legislative Assembly to serve on the Joint Committee. 2873.

Imperial Bank of India (Amendment) Bill-

Introduction of the --. 58.

Motion to refer to Joint Committee. 2740.

Motion for the nomination of members of the Legislative Assembly to serve on the Joint Committee. 2874.

#### Indian Finance Bill-

Motion for leave to introduce. 1472.

Motion to consider. 2562-63.

Motion to refer to Select Committee. 2566.

Consideration of clause 2. 2567, 2578-81.

Consideration of Schedule I. 2603, 2604, 2605, 2608, 2618, 2619.

Consideration of Part I A of Schedule III. 2668, 2670.

Consideration of Part II of Schedule II. 2663-66.

Consideration of Part II of Schedule III. 2671, 2672.

Motion to pass amended. 2673-74, 2706, 2717, 2718, 2719, 2720, 2722, 2784-35.

Motion to consider the amendment made by the Council of State. 2020-22, 2025, 2045, 2046, 2047, 2050-51.

Motion to agree to the amendment made by the Council of State. 2952-53, 2954.

Indian Income-tax (Amendment) Bill-

Introduction of the —. 59.

Motion to refer to Select Committee. 172-75.

Motion to circulate. 178, 180-81.

#### Indian Securities (Amendment) Bill-

Motion for leave to introduce. 56.

Motion to consider. 313-14.

Motion to refer to Select Committee. 317, 318-19.

Constitution of the Select Committee. 534.

Motion for the withdrawal of the instructions to the Select Committee to report not later than the 1st March, 1927. 2109.

Introduction of the General Budget for 1927-28. 1453-72.

Motion for Adjournment re postponement of the consideration of the Indian Currency Bill. 545, 589, 590, 592-96, 597, 603, 604, 607.

Motion for the election of the Public Accounts Committee. 7.

Motion for the election of the Standing Finance Committee. 6, 2339.

Motion to reduce the Budget Demand for "Customs" (Customs

policy, land frontiers, smuggling of saccharine). 2004, 2006.

Motion to reduce the Budget Demand for "Customs" (Duty on cotton

Motion to reduce the Budget Demand for "Customs" (Duty on cotton piece-goods and abolition of the export duties on tea and raw hides). 1978.

BLACKETT, THE HONOURABLE SIR BASIL-contd.

Indian Securities (Amendment) Bill-contd.

Motion to reduce the Budget Demand for "Customs" (Export duty on jute). 1997-1999.

Motion to reduce the Budget Demand for "Customs" (Export duty on rice). 2001-02.

Motion to reduce the Budget Demand for "Customs" (Invidious distinctions between provinces in the scales of pay of clerks). 1992-93.

Motion to reduce the Budget Demand for "Customs" (Paucity of wharfingers in Karachi). 1977.

Motion to reduce the Budget Demand for "Customs" (Revision of specific, ad valorem and protective duties: lax administration). 1983, 1984-86

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1920, 1931-34.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianization of Railway Services). 1201.

Motion to reduce the Budget Demand for "Railway Board" (Quinquennial review of Capital Programme). 1257.

Motion to reduce the Budget Demand for "Railway Board". (Separation of Railway from General Finance). 1275-78.

Motion to reduce the Budget Demand for "Salt". (Desirability of increasing the consumption of salt in India and of making India self-supporting in the matter of Salt). 2189-90.

Motion to reduce the Budget Demand for "Salt". (Grievances of the miners of the Khewra salt mines). 2201-02.

Motion to reduce the Budget Demand for "Salt". (Manufacture of salt on the Orissa coast). 2194, 2195-96.

Negotiable Instruments (Amendment) Bill-

Motion for leave to introduce. 56.

Motion to consider. 309, 311.

Motion to refer to Select Committee. 312

Motion for the withdrawal of the instructions to the Select Committee to report not later than 15th February 1927. 2108, 2109.

Oath of Office. 1.

Point of order as to whether a particular Demand for Grant can be discussed for more than two days. 1315.

Point of order raised by —— as to whether a motion which is an absolute negative or a practical negative such as a motion to leave only one rupee in a total grant of Rs. 60,000 or so, is in order. 1912, 1915.

Point of order raised by —— that a convention should be established that no cuts in a Demand for Grant should be of such a size as to debar all other motions. 1915.

Point of order raised by the Honourable the Home Member on Mr. S. Srinivasa Iyengar's motion to omit the Budget Demand for "Railway Board", as to whether an amendment should be a purely negative one. 1195, 1196.

Resolution re improvement and expansion of banking facilities. 690-96.

#### BLACKETT, THE HONOURABLE SIR BASIL-contd.

Sea Customs (Amendment) Bill—
Motion to consider. 2963-64.
Motion to pass. 2964.
Steel Industry (Protection) Bill—
Consideration of clause 2. 1063, 1081.

#### BOGIE-

Question re through first and second class — between Ajmer and Jodhpur for convenience of passengers. 301.

#### BOILERS-

Question re-

Remarks of the Raven Committee regarding locomotive — and rolling stock. 795.

Renewal of locomotive - 2044.

Question re protection to the ---. 949-50.

#### BOMBAY-

Question re-

Amount of conveyance allowance paid to Inspectors of Post Offices in Madras, — and Calcutta. 2849-50.

Critical condition of agriculturists in certain parts of the Central Provinces. — and Madras. 712-14.

Expenditure on Post Office premises in ---. 358-62.

Extension of the principle of recruitment for post offices in Calcutta and — to adjacent revenue divisions. 2164-65.

House rents of sub-postmasters in ---. 1473.

Late arrival of the English mail steamers at ---. 702-04.

Location of the Railway Board in Delhi, --- or Calcutta. 1518.

Overland Express between — and Calcutta. 2454-55.

Pay of Commissioner and Assistant Commissioner of Income-tax,

——. 1511.

Procedure followed in the General Post Office, — in connection with the disposal of the foreign parcel mail. 2408.

## BOMBAY, BARODA AND CENTRAL INDIA RAILWAY— See under "Railway(s)."

## BOMBAY CENTRAL TELEGRAPH OFFICE-

Question re direct telegraph connection between Poona City combined Post and Telegraph Office and the —. 1521-22.

#### BOMBAY GENERAL POST OFFICE-

Question re-

Number of clerks employed in each Department of the — . 2853.

Number of selection grade appointments in the correspondence department of the Calcutta — . 2851.

## BOMBAY HOWRAH OVERLAND MAIL-

Question re-

Anticipated return from the - train. 147.

\_\_\_\_\_ 1519.

#### BOMBAY HOWRAH SPECIAL-

Question rc continuation by the P. & O. Co. towards the new ---.

#### BOMBAY LEGISLATIVE COUNCIL RULES-

Question re amendment of rule 24 of the ---. 158.

#### BOMBAY PRESIDENCY-

Question re-

Amalgamation of Coorg with the Madras Presidency and South Kanara with the —. 280.

Officers in the Income-tax Department in the ---. 1511.

Recruitment for the Indian Army from the ---. 156-57.

#### BONE MEAL-

Question re quantity and value of raw bones and —— exported from India. 973.

#### BONES, RAW-

Question re quantity and value of —— and bone meal exported from India. 973.

#### BOOK(8)-

Question ~-

Proscription by the Punjab Government of a — relating to the Nabha State. 161.

Proscription of — under the Press Act. 160-61, 1520.

#### BOOK PEPOTS-

Question re sale of Government of India publications at provincial \_\_\_\_\_\_. 1519.

#### BOOKING CLERKS-

Question re long hours of duty of the - at Mokameh Junction. 717.

#### BOOKING FACILITY(IES)-

Question re — for third class passengers. 216.

#### BOOKING OFFICE-

Question re repairs to the —— and waiting room at Delhi Sadar station. 2789.

#### BOOKSTALL(8)-

Question re Wheeler's contract for railway ---. 195-97.

#### BOOK VALUE-

Question re --- and present value of the State Railway Workshop. 1510.

#### BOSE, MR. SUBHASH CHANDRA-

Question re-

Attendance of Messrs. S. C. Mitra and — at the Legislative Assembly and Bengal Council, respectively. 856.

Health of —. 548-44.

#### BOSE, Dr. SUDHINDRA-

Question re-

Case of ----. 188-89.

Grant of permission to — to return to India from America. 2244.

#### BOTANICAL SURVEY-

Budget Demand for "---". 2319.

#### BOYCOTT-

Question re Australian seamen of ships intended for China. 879-80.

#### BRAHMAPUTRA BRIDGE-

Question re hardship of extra postage charge on account of --- on Assam Bengal Railway, 279.

#### BRAHMINI BULLS-

Question re-

Export of cows, oxen and ---. 1831.

Judgments of the High Courts of Calcutta, Allahabad and Madras regarding ---. 2241.

#### BRAHMIN(8)-

Question re Maharashtra - in the Army. 191.

#### BRANCH LINE-

Question re-

Construction of — from Purnea to Muraliganj. 329.

Maintenance of separate Capital and Revenue Accounts for built on the guarantee of Local Governments. 2918.

## BRIDGE(8)-

Question re-

Hardship of extra postage charge on account of Brahmaputra --on Assam Bengal Railway. 279.

Reconstruction of the -- over the Nerbudda on the Great Indian Peninsula Railway and the Bengal Nagpur Railway in the district of Jubbulpore, etc. 815.

Underground --- for traffic at the railway crossing near Meerut City station. 1040.

#### BRITISH FIRMS-

Question re-

Discount allowed to Government on the purchase of agricultural

implements manufactured by ---. 2521.

Issue of instructions to the Punjab Government regarding the use of ploughs and agricultural implements manufactured by ---. 2520.

#### BRITISH GUIANA-

Question re emigration of Indians to ---. 356.

Question re purchase by Government of a -- operating on the coast of India, etc. 1192.

#### BRITISH NAVY-

Question re relation of the proposed Indian Navy to the - 1327.

#### BRITISH REGIMENTS-

Question re arrangement for the married families of —— sent to Chius. 1655.

#### BRITISH TROOPS-

Question re-

Canteen Service for - in India. 2327.

Closing of the rest camp for --- at Deolali. 145-46.

#### BUDGE BUDGE-

Question re provision of quarters for the Assistant T. R. R. at --- on the Eastern Bengal Railway. 1648

#### BUDGET-

#### GENERAL-

Demands for Grants-

Demand No. 16 (Customs). 1975-2008.

Demand No. 17 (Taxes on Income). 2314.

Demand No. 18 (Salt). 2186-2202.

Demand No. 19 (Opium). 2314.

Demand No. 20 (Stamps). 2314.

Demand No. 21 (Forest). 2315.

Demand No. 22 (Irrigation — including Working Expenses.

— Navigation, Embankment and Drainage Works). 2318.

Demand No. 23 (Indian Postal and Telegraph Department). 2009-34, 2054-2101.

Demand No. 24 (Indo-European Telegraph Department —— including Working Expenses). 2315.

Demand No. 25 (Interest on Debt and Reduction or Avoidance of Debt). 2315.

Demand No. 26 (Interest on Miscellaneous Obligations). 2315.

Demand No. 27 (Staff, Household and Allowances of the Governor General). 2315.

Demand No. 28 (Executive Council). 1911-73, 1975.

Demand No. 29 (Legislative Bodies). 2316.

Demand No. 30 (Foreign and Political Department). 2316.

Demand No. 31 (Home Department), 2316,

Demand No. 32 (Public Service Commission). 2316.

Demand No. 33 (Legislative Department). 2316.

Demand No. 34 (Department of Education, Health and Lands). 2316.

Demand No. 35 (Finance Department). 2317.

Demand No. 36 (Separation of Accounts from Audit). 2317.

Demand No. 37 (Commerce Department). 2317.

Demand No. 38 (Army Department). 2202-40.

Demand No. 39 (Department of Industries and Labour). 2317.

Demand No. 40 (Central Board of Revenue). 2317.

Demand No. 41 (Payments to Provincial Governments on account of administration of Agency subjects). 2817.

Demand No. 42 (Audit). 2318.

#### BUDGET-contd.

#### GENERAL-contd.

Demands for Grants-contd.

Demand No. 43 (Administration of Justice). 2318.

Demand No. 44 (Police). 2318.

Demand No. 45 (Ports and Pilotage). 2318.

Demand No. 46 (Survey of India). 2318.

Demand No. 47 (Meteorology). 2318.

Demand No. 48 (Geological Survey). 2318.

Demand No. 49 (Botanical Survey). 2319.

Demand No. 50 (Zoological Survey). 2319.

Demand No. 51 (Archæology). 2319.

Demand No. 52 (Mines). 2319.

Demand No. 53 (Other Scientific Departments). 2319.

Demand No. 54 (Education). 2319.

Demand No. 55 (Medical Services). 2320.

Demand No. 56 (Public Health). 2320.

Demand No. 57 (Agriculture). 2320.

Demand No. 58 (Civil Veterinary Services). 2320.

Demand No. 59 (Industries). 2320.

Demand No. 60 (Aviation). 2320-21.

Demand No. 61 (Commercial Intelligence and Statistics). 2321.

Demand No. 62. (Emigration - Internal). 2321.

Demand No. 63 (Emigration - External). 2322.

Demand No. 84 (Joint-Stock Companies). 2322.

Demand No. 65 (Miscellaneous Departments). 2322.

Demand No. 66 (Indian Stores Department). 2322.

Demand No. 67 (Currency). 2322.

Demand No. 68 (Mint). 2322.

Demand No. 69 (Civil Works). 2322.

Demand No. 70 (Superannuation Allowances and Pensions). 2323.

Demand No. 71 (Stationery and Printing). 2323.

Demand No. 72 (Miscellaneous). 2323.

Demand No. 73 (Refunds). 2323.

Demand No. 74 (North-West Frontier Province). 2323.

Demand No. 75 (Baluchistan). 2323.

Demand No. 76 (Delhi). 2324.

Demand No. 77 (Ajmer-Merwara). 2324.

Demand No. 78 (Andamans and Nicobar Islands). 2324.

Demand No. 79 (Rajputana). 2324. Demand No. 80 (Central India). 2324.

Demand No. 81 (Hyderabad). 2324.

Demand No. 82 (Expenditure in England-Secretary of State

for India). 2325.

Demand No. 83 (Expenditure in England - High Commissioner for India). 2325.

Demand No. 84 (Capital Outlay on Security Printing). 2325.

Demand No. 85 (Forest Capital Outlay). 2325.

Demand No. 86 (Irrigation). 2325.

Demand No. 87 (Indian Posts and Telegraphs). 2325.

Demand No. 88 (Indo-European Telegraphs). 2355.

Demand No. 89 (Capital Outlay on Currency Note Printing Press). 2326. E 2

#### BUDGET-concld.

#### GENERAL-contd.

Demands for Grants-contd.

Demand No. 90 (Capital Outlay on Visagapatam Harbour). 2396.

Demand No. 91 (Commuted Value of Pensions). 2326.

Demand No. 92 (New Capital at Delhi). 2326.

Demand No. 93 (Interest-free Advances). 2326.

Demand No. 94 (Loan and Advances bearing Interest). 2327.

General Discussion of the ---. 1579-1642, 1661-1727.

Introduction of the --- for 1927-28. 1458-72.

Messages from His Excellency the Governor General regarding dates for the presentation of the —— to the Council of State and the Legislative Assembly for the subsequent stages in respect thereof in the two Chambers. 979.

#### RAILWAY-

Demand No. 1 (Railway Board). 1194-1225, 1226-48, 1251-1300, 1315-74.

Demand No. 2 (Inspection). 1374-79.

Demand No. 3 (Audit). 1393.

Demand No. 4 (Working Expenses: Administration). 1393-1440.

Demand No. 5 (Working Expenses: Repairs and Maintenance and Operations). 1440-50.

Demand No. 6 (Companies' and Indian States' Share of Surplus Profits and Net Earnings). 1450.

Demand No. 7 (New Construction). 1451.

Demand No. 8 (Open Line Works). 1451.

Demand No. 9 (Appropriation to Depreciation Fund). 1450.

Demand No. 10 (Appropriation from Depreciation Fund). 1451.

Demand No. 11 (Miscellaneous). 1451.

Demand No. 12 (Appropriation to the Reserve Fund). 1451.

Demand No. 14 (Strategic Lines). 1451.

Demand No. 15 (Stratogic Lines). 1452.

General Discussion of the ---. 1129-90.

Introduction of the --- for 1927-28. 980-88.

Question re adjustment of the amount shown against abandoned projects in the Explanatory Memorandum on the —— for 1927-28. 2916-17.

#### BUILDING(S)-

Question re total expenditure on Government - in New Delhi. 789-90.

#### BUJRUKDIGHI-

Question re location of — post office in a central village. 1738-39.

#### BUNDER ABBAS-

Question re contributions to the maintenance of aerodromes at Bushire —— and Charbar. 1305-06.

#### BUNGALOW(8)-

Question rc-

Assessment of rent for officers' — and clerks' quarters in New Delhi. 2865.

Electric bulbs in quarters and -- in New Delhi. 521.

Rents for quarters and - in New Delhi. 520-21.

#### BURDWAN-

Question re-

Motor service between --- and Sehara Bazar, 2416-17.

Overworked clerks in the office of the Superintendent of Post Offices at ---. 721.

#### BURDWAN, MAHARAJA OF-

Question re speeches delivered by the —— in England. 1037-38.

## BURGLARY(IES)-

Question re-

Prevention of — at stations on the South Indian and the Madras and Southern Mahratta Railways. 950.

Theft and - in New Delhi. 349.

#### BURMA-

Question re-

Annual additional expenditure to be incurred for services in -a result of the recommendations of the Lee Commission. 2457.

Burmanisation of Departments under the Government of India in ---. 351.

Chinese Advisory Board of - 2458.

Connection of Akvab with the main railway line in Burma. 2585.

Export duty on rice and petroleum cess in ---. 2458.

Number of Imperial Officers serving in --- in 1918 and 1926. 2456.

Opening of new branches of the Imperial Bank of India, - etc.

Prohibition of the slaughter of cattle for the meat trade in ---. 790. Proportion of Muhammadans in the subordinate Accounts, Customs, Posts and Telegraph Departments in ---. 350.

Railway between India and ---. 351.

Total amount of revenue realised from - in 1924-25. 2457.

#### BURMANISATION-

Question re - of Departments under the Government of India in Burma. 351.

#### RURMA RAILWAYS-

See under "Railway(s)."

#### BUSHIRE-

Question re contributions to the maintenance of aerodromes at ----. Bunder Abbas and Charbar. 1305-06.

#### BUSINESS-

See under "Statement of Business."

#### BUTARI-

Question re construction of a railway from Batala via - and Patti to Lahore. 525.

#### RUXAR-

Question re running of a shuttle train from --- to Mokameh on the East Indian Railway. 2423.

C

#### CADET(S)—

Question re training of — on the training ship "Dufferin". 2591.92.

#### CALCUTTA-

#### Question re-

Amount of conveyance allowance paid to Inspectors of Post Offices in Madras, Bombay and ——. 2849-50.

Discontent in the Customs Service in ---. 707-08.

Disposal of the Foreign Parcel Mail in the General Post Office, ----. 2407.

Employment of leave reserves in the Registration and Parcel Departments of the General Post Office, —. 2409.

Extension of the principal of recruitment for post offices in —— and Bombay to adjacent revenue divisions. 2164-65.

Increase in losses of parcel bags and insured articles during the regime of Mr. C. D. Rae, Presidency Postmaster, ——. 2408-09.

Judgments of the High Courts of —, Allahabad and Madras regarding Brahmani bulls. 2241.

Late delivery in — of articles posted in villages served by the Chotkhand Post Office. 2415.

Location of the Railway Board in Delhi, Bombay or - 1518.

Number of clerical staff and Inspectors transferred from Lucknow to
—— from the different head offices of the East Indian Railway.

2050.

Overland Express between Bombay and ---. 2454-55.

Removal of the railway offices from Lucknow to ----. 166.

Rent for office buildings for the Traffic Audit Office of the East Indian Railway at —. 2051.

Savings effected by the contract system of conveyance of mails in \_\_\_\_\_. 2410.

Transfer of certain offices of the East Indian Railway from Lucknow to —. 2051-52.

Transfer of the Imperial Record Department from —— to New Delhi. 1389.

#### CALCUTTA GENERAL POST OFFICE-

#### Question re-

Number of clerks employed in each Department of the ----, etc. 2852.

Number of selection grade appointments in the correspondence department of the ——. 2851.

## CALCUTTA POSTAL AUDIT OFFICE

See under 'Postal Audit Office, Calcutta."

#### CALCUTTA PREVENTIVE SERVICE-

Question re supersession in the ---. 708-09.

#### CALCUTTA TELEGRAPH CHECK OFFICE-

See under "Telegraph (Engineering) Office, Calcutta."

#### CALCUTTA TELEGRAPH (ENGINEERING) OFFICE-

See under "Telegraph (Engineering) Office, Calcutta".

#### "CALIFORNIA", S.S.-

Question re requisitioning by the Army Department of third class accommodation on the — 729.

#### CANADA--

#### Question re-

Civil aviation schools in Australia, --- and Japan. 1501-02.

Contributions of India, Great Britain, Australia, —, South Africa to the League of Nations. 942-43.

Purchase at cheap rates in Malabar of timber of the quality supplied by —— and Australia. 1391.

#### CANDIDATE(S)-

Question re advisability of removing restrictions regarding the use of conveyances by — for election. 298.

#### CANTEEN SERVICE-

Question re - for British troops in India. 2337.

#### CANTONMENT(8)-

#### Question re-

Annual expenditure on —— fund office establishment in third class ——. 9872-73.

— Fund net receipts and expenditure for 1925-26 in respect of ——without elected or nominated boards. 2872.

Qualifications of persons entrusted with the preparation of assessment list in —. 2873.

#### CANTONMENT ACT-

Sec under "Act(s)".

#### CANTONMENT AUTHORITY-

Question re-

Action of the —— in Peshawar in regard to Bungalow No. 2, Roos Keppel Lane. 2590.

Functions of the Assessment Committee appointed by the — under section 68(8) of Act II of 1924. 2443.

## CANTONMENT BAZAR-

Question re street names in - area of Hyderabad Sind. 195.

## CANTONMENT BOARD(8)-

Question re transfer of the power of trying cases under the Cantonment Act to magistrates unconnected with ——. 2590.

#### CANTONMENT FUND-

Question re-

Annual expenditure on —— office establishment in third class cantenments. 2872-73.

— net receipts and expenditure for 1925-26 in respect of cantonments without elected or nominated boards. 2872.

#### CAPITAL AND REVENUE ACCOUNTS-

Question rc naintenance of separate —— for branch linese built on the guarantee of Local Governments. 2918.

#### CAPITAL AT CHARGE-

Question re transfer of rupees three crores on account of rolling stock from the —— of commercial lines to the —— of strategic lines. 148-49.

#### CAPITAL EXPENDITURE-

Question re deficient earnings on - on State Railways. 212.

# CAPITAL OUTLAY ON CURRENCY NOTE PRINTING PRESS—Budget Demand for "——". 2336. Demand for Supplementary Grant in respect of "——". 640.

## CAPITAL OUTLAY ON SECURITY PRINTING-

Budget Demand for "---". 2325.

Demand for Supplementary Grant in respect of "---" 632.

# CAPITAL OUTLAY ON VIZAGAPATAM HARBOUR—Budget Demand for "——". 2326.

CAREER(S)-

Question re publication of information relating to —— in Government service. 515-16.

#### CARETAKERS-

Question re-

—— for the Secretariat Buildings and the Council House in New Delhi. 2763-65.

Number of —— in charge of the Government of India and Council Buildings in Simla and Delhi. 2765.

#### CARRIAGES-

Question re cost of various types of —— in use on the Railways. 2432-

#### CASH CERTIFICATE(8)-

Question re advertising of unclaimed postal —. 183-84.

#### CASH OVERSEERS-

Question re reduction of the pay of — in the postal service. 1921.

#### CASTING VOTE-

of Mr. President given to Mr. A. Rangaswami Iyengar's motion to omit amendment No. 1 in Part II of Schedule II to the Indian Finance Bill. 2659.

#### CASTOR CAKE-

#### Question re-

and cake dust sold yearly at the Manauri workshop on the East Indian Railway. 1480.

Disposal of —— and cake dust at Manauri station on the East Indian Railway. 1480.

Places on the different Railways where —— or cake dust is available, 1480.

Price of --- and cake dust. 1480.

#### CASUAL LEAVE-

Question re --- of postmen and menials in Post Offices. 953.

#### CATTLE-

Question re prohibition of the slaughter of ---- for the Burma meat trade. 790.

#### CATTLE BREEDING-

Question re cows slaughtered for food and --- 397-98.

#### CAVALRY SQUADRONS-

Question re formation of Territorial ---, etc. 2253-54.

## CAWNPORE HARNESS AND SADDLERY FACTORY-

Question re purchase of raw hides for the ——. 2858-59.

#### CENSORSHIP-

Question re — of telegrams to the Members of the Legislature regarding the recent situation at Kharagpur. 1577.

#### CENSUS-

Demand for an Excess Grant in respect of "---". 623-24

#### CENTRAL ADVISORY COUNCIL FOR RAILWAYS-

Election of members for the ---. 532.

Motion for the election of a panel for the ---. 303.

Question re subjects laid before the ---. 1897.

Result of the election of members to the Panel for the ---. 546.

#### CENTRAL ART INSTITUTE—

Question re establishment of a — at Delhi. 2422

## CENTRAL BOARD OF REVENUE-

Budget Demand for "---". 2317.

## CENTRAL DRAWING COLLEGE, LAHORE- .

Quention re names of candidates sent to the —— and the Medical College Lahore, for training. 2130-81.

## CENTRAL GOVERNMENT-

Question re-

Holidays in the offices under the - in the Provinces. 1515.

Revision of the leave and pension rules of inferior servants employed under the ———. 1654.

## CENTRAL HAJ COMMITTEE—

Question re --- 2338.

#### CENTRAL INDIA-

Budget Demand for "---". 2324.

#### CENTRAL INDIA AGENCY-

## CENTRAL MILITARY PENSION AUDIT OFFICE-

Question re formation of a ---. 1514.

#### CENTRAL PROVINCES-

#### Question re-

Construction of a metre gauge railway between Bilaspur and Mandla in the ——. 528-29, 530.

#### CENTRAL PUBLICATION BRANCH-

Question re qualifications of Mr. Godler, Manager of the ---. 796-97.

#### CENTRAL REVENUES, ACCOUNTANT GENERAL-

Question re-

Additional staff for reorganisation work in the office of the —. 2792-83.

Recruitment of clerks in the Office of the ----. 2783-84

#### ·CERTIFICATE(S)---

Question re-

Grant of a —— to Dr. Ram Kishan, private medical practitioner of Pattoki, for services rendered by him to injured passengers during the collision at Harpa. 802.

Grant of a permanent unrestricted Auditor's — to Mr. C. M. Siva Prakasam. 2242.

#### ·CEYLON-

Question re annual reports of the agents in —— and the Malay States regarding the moral and material progress of Indian emigrants. 1038-39.

#### CHAIRMAN(MEN)-

Message from H. E. the Viceroy appointing Mr. M. Ruthneswamy to be —— of the Legislative Assembly. 1.

Nomination to the Panel of ---. 171.

#### -CHAKIA-

Question re railway line from — to Karnowl on the Bengal and North-Western Railway. 519.

#### CHALISGAON---

Question re rash act of a soldier at --- station. 154-55.

CHALMERS, MR. T. A .-

Oath of Office. 1301.

#### CHAMAN LALL, MR.

Budget Demand for "Army Department." 2289-97, 2304.

Currency Bill-

Motion to consider. 1778.

Motion to pass as amended. 2545.

Demand for Supplementary Grant in respect of-

"Audit". (Railways.) 2830-32.

"Aviation." 1115 20.

Election of — to the Standing Finance Committee, 1927-28 2679.

Indian Finance Bill-

Motion to agree to the amendment made by the Council of State.

Motion to pass as amended. 2714-15.

Indian Mines (Amendment) Bill-

Motion to circulate. 2835-37, 2838-39.

Motion for Adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 976, 1021-25, 1026-27.

Motion to reduce the Budget Demand for "Army Department." (General policy and expenditure.) 2275, 2283.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2018-24.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Policy pursued by the Department in general). 2912.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1221.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1338, 1341.

Oath of Office. 183.

#### Question re-

Action taken on the recommendations of the Indian Auxiliary and Territorial Forces Committee. 2844.

Advance of a house building loan to Mr. G. Zakria Khan, an officer of the North Western Railway. 2907.

Advance of house building loans to railway employees. 2907.

Allegations against Mr. Govindan Nair, acting head clerk of the Nilgiri
Postal Division. 2848.

Allowances to telegraph peons during sickness. 1128.

Amount of conveyance allowance paid to Inspectors of Post Offices in Madras, Bombay and Calcutta. 2849-50.

Amount of house rent granted to telegraph peons where no quarters are provided. 1124.

Amount of pension paid to the Director General, Posts and Telegraphs, on retirement after full service. 1126-27.

Amount of pension paid to telegraph peons after 32 years' service. 1125.

Annual cost of repairs to railway wagons. 795.

Article in the Muslim Outlook regarding the formation of a White League in New Zealand. 2845.

## CHAMAN LALL, MR .- contd.

Question re-contd.

Articles in the Muslim Outlook regarding the pitiable condition of Mr. Salaman, a native of Amritsar, now resident in Auckland, New Zealand. 2845.

Article under the caption "Savings Bank Department" in the September issue of the general letter of the Madras Circle Postal Union. 2852.

Boycott by Australian seamen of ships intended for China. 879-80. Classification of telegraph peons as menials. 1123.

Clothing supplied to telegraph peons. 1127-28.

Construction of new railway stations on State Railways. 797.

Cost of an "At Home" given to Khan Sahib G. Z. Khan, Assistant Audit Officer, North-Western Railway. 2905.

Cycle allowance of telegraph peons. 1124.

Delivery by telegraph peons of messages beyond a five mile radius. 1125.

Delivery of coal purchased for State Railways. 794.

Delivery of "C.Q." telegrams by telegraph peons. 1128

Despatch by the self-governing Dominions of troops to China. 890. Difference between attached and subordinate offices of the Government of India. 2846-47.

Eligibility of telegraph peons for gratuities and pensions. 1125 Employment of the Indian Army outside India. 1654.

Engineering contracts on the Great Indian Peninsula Railway. 791-92.

Expenditure on the despatch of Indian troops to China. 2338-39.

Expenditure on the erection of workshops for State and Companymanaged Railways. 798.

Expenditure on troops sent out of India. 873.

Grant of three days' allowance to the outdoor staff attending the "At Home" to Khan Sahib G. Z. Khan, Assistant Audit Officer, North-Western Railway. 2909-07.

Inadequacy of the number of selection grade appointments in the Madras General Post Office group. 2853-54.

Increase of the establishment of the correspondence department of the Madras General Post Office. 2850-51.

Indians in the traffic or loco. service drawing salaries of more than Rs. 1,000 a month. 799.

Larger use of British typewriters in Government offices 2945

Minimum pay of telegraph peons. 1124.

Names of Members of the Railway Board who have retired during the last eight years. 799.

Number and cost of wagons purchased in India and abroad since.1910-20. 798-09.

Number of Bills certified by the Governor General during 1924-26, etc. 799-800.

Number of clerks employed in each department of the Calcutta, Bombay and Madras General Post Offices, etc. 2852.

Number of Indians, Europeans and Anglo-Indians drawing salaries of more than Rs. 350 a month on State Railways. 799.

Number of selection grade appointments in the correspondence department of the Calcutta, Bombay and Madras General Post Offices. 2851.

## CHAMAN LALL, MR .- contd.

Question re-contd.

Number of town sub-offices in Madras city which justify selection grade appointments. 2853.

Office hours of Muslims in the office of the Deputy Accountant General, Posts and Telegraphs, Delhi, during the Ramzan. 2842-44.

Payments made to Consulting Engineers for State Railways in respect of fees, inspection charges, etc. 793.

Payments to telegraph peons for the delivery of telegrams. 1128. Promotion of postmen to the rank of assistant postmasters. 112

Provident fund for telegraph peons. 1125.

Provision of electric fans in the Post Offices in Madras City. 2854.

Provision of electric fans in the Railway Mail Service office in Madras, etc. 2849.

Punishments inflicted by Lieut. Shujut Ali, Superintendent, Railway Mail Service, "T" Division. 2854.

Purchase by the Government of India about the time of the Armistice of American wagons destined for Russia. 792.

Purchase of coal for Railways. 794.

Qualifications of Mr. Golder, Manager of the Central Publication Branch. 796-97.

Refund of a sum of money recovered from Mr. K. V. Ramiah, a postal clerk in the Nilgiri Division. 2847-48.

Reduction of the allowance per message paid to telegraph peons. 1124-25.

Reduction of the purchases for railways made by the Director General of Stores in London. 795-96.

Remarks of the Raven Committee regarding locomotive boilers and rolling stock. 795.

Removal of the Flower Bazar Post Office in Madras to a more suitable building. 2850.

Revised scale of pay of the Subordinate Accounts Service, Civil and Postal and Telegraph Audit Offices under the Auditor General. 2843.

Sanction of additional staff for the Savings Bank Department of the Madras General Post Office. 2852-53.

Scrapping of locomotives and wagons in use on railways. 795.

Selection of candidates for appointment in the second grade, Superior Traffic Branch, Telegraph Department. 2844.

Settlement of outstandings with the War Office. 802.

Strike at Kharagpur on the Bengal Nagpur Railway. 970-73.

Strike on the Bengal Nagpur Railway. 1249-50.

Supersession of Senior Travelling Ticket Examiners of the North Western Railway. 2904-05.

Time-test of the Railway Mail Service. 2848.

Travelling Ticket Examiners of the North-Western Railway. 2005-06. Unserviceable underframes on the North-Western Ry. 793

Weekly Payments Bill. 800.

Question (Supplementary) re-

Caretakers for the Secretariat Buildings and the Council House in New Delhi. 2764.

Contributions of India, Great Britain, Australia, Canada and South Africa to the League of Nations. 942-43.

#### CHAMAN LALL, MR .- concld.

Question (Supplementary) re-contd.

Devanagri script on silver coins. 515.

Electric fans in third class railway carriages. 2761, 2762.

Expenditure on the Royal Commission on Agriculture. 2770.

Inadequate pay of the lowest staff on the Bengal Nagpur and South Indian Railways. 386.

Introduction of legislation regarding the machinery for settling labour disputes. 710.

Memorial to His Excellency the Viceroy from Mr. Satvendr. Chandra Mitra, a political detenu. 2856.

New buildings for the office of the High Commissioner for India in London. 2772.

Number of Indians employed in the Secretariat of the League of Nations and the International Labour Office. 944.

Participation of 36 clerks of the postal department, Rawalpindi, in an election campaign of a particular candidate for the Legislative Assembly. 2245, 2246.

Provision of medical facilities for the wives and children of Indian troops in the New Delhi Cantonment. 2911.

Recruitment of Indians to the Superior Services from the Provincial Services. 336.

Selection of experts for the Economic Conference to be held under the auspices of the League of Nations. 712.

Speech of the Maharaja of Benares regarding the Reforms. 510 Strike at Kharagpur on the Bengal Nagpur Railway. 817 885.

Training of Indian boys for the Royal Indian Navy. 788

Transfer of locomotives from the North-Western Railway to other State worked Railways. 2912.

Wheeler's contract for railway bookstalls. 196-97.

Resolution re-

Release of the Bengal detenus. 457, 469.

Treatment of the Santhal Parganas as a backward tract. 659-61.

Steel Industry (Protection) Bill-

Motion to consider. 899.

Consideration of clause 3. 1096-99.

#### CHAMPADANGA-

Question re construction of a Railway from — to Tarakeshwar. 1738.

#### CHANDAUSI-

Question re railway training school at ---. 1907-08.

## CHANDIL-BARKAKHANA RAILWAY-

. See under "Railways".

#### CHAPLAINS-

Question re number of Roman Catholic — attached to the Army in India. 2450-51.

#### CHARBAR-

Question re contributions to the maintenance of aerodromes at Bushire.

Bunder Abba and —... 1305-06.

#### CHARGE ALLOWANCE—

Question re —— drawn by upper division men holding charge of a Routine Section or Issue Branch in the Government of India Secretariat. 2519.

#### CHARITABLE PURPOSES-

Question re assessment to income-tax of amounts paid by their customers to commission agents for —. 2447-48.

#### CHARSADDA-

Question re construction of a railway from — to Swabi in the Peshawar District. 2403.

#### CHATTERJFE, BABU JIBAN LAL-

Question re early release on medical grounds of —, a political detenu. 1817-18.

#### CHATTERJEE, BABU SATCHIDANANDA-

Question re grant of advance increments in the time-scale to --- of the office of the Director General, Posts and Telegraphs. 742-43.

#### CHATTERJEE, Mr. A. R .-

Question re appointment of Messrs. B. Ganguly and ---- to act as Superintendents of Post Offices in the Bengal and Assam Circle. 2415.

#### CHAUKIDARS-

Question re appointment of --- for Indian Clerks' Quarters in New Delhi. 2460.

#### CHECKERS OF THE INLAND SECTION-

Question re distinction between - and pairers of the Pairing Section. 1049-50.

#### CHEQUES-

Question re abolition of stamp duties on ---. 327.

#### CHERAMBADI-

Question re-

Inspection of the post office at --- by the Superintendent of Post Offices, Nilgiri Division. 1729-30.

. Stoppage of increment of the Sub-Postmaster of the Post Office at ---. 1730-31.

## CHETTY, MR. R. K. SHANMUKHAM-

Currency Bill--

Consideration of clause 2. 2391-93.

Consideration of clause 4. 2114, 2118-22.

Consideration of clause 5. 2496-97.

Motion to pass as amended. 2545.

Demand for an Excess Grant in respect of "Indian Posts and Telegraphs Department." 616, 617.

Demand for Supplementary Grant in respect of-

"Aviation". 635, 1565-67. "Stamps." 627.

#### CHETTY, MR. R. K. SHANMUKHAM-contd.

Election of —— to the Standing Finance Committee for Railways. 55. General Discussion of the General Budget. 1668-71, 1720.

General Discussion of the Railway Budget. 1164-66.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 82-86.

Indian Finance Bill-

Consideration of Part II of Schedule II. 2642-43.

Motion for Adjournment re despatch of Indian troops to China. 53.

Motion for Adjournment re postponement of the consideration of the Indian Currency Bill. 545.

Motion for Adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiji. 401-02.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1216.

Motion to reduce the Budget Demand for "Railway Board". (Separation of Railway from General Finance). 1278-79.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railway) (Over-employment of Europeans in new posts created and vacancies filled). 1438-37.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railway) (Supervision and the charges claimed under that head ) 1406.

Motion to reduce the Budget Demand for "Working Expenses: Repairs and Maintenance and Operation" (Railway) (Repairs and maintenance charges of rolling stock). 1440-43, 1444.

Negotiable Instruments (Amendment) Bill-

Motion to refer to Select Committee. 312.

Oath of Office. 2.

Question re grant of a permanent unrestricted Auditor's certificate to Mr. C. M. Siya Prakasam 2242.

Question (Supplementary) re-

Co-option of members of the Standing Finance Committee for Railways as members of Railway Advisory Committees. 879.

Indian representation on the Fiji Legislative Council. 376.

Inferior quality of stationery supplied to Members of the Legislative Assembly. 1387.

Names, qualifications, period of service and posts now filled by the three most senior Indians in the Railway Service. 816.

New buildings for the office of the High Commissioner for India in London. 2772, 2773.

Number of Indians employed in the Secretariat of the League of Nations and the International Labour Office. 943-45.

Opening of a Government stationery office in the Council House for the sale of Government publications to non-official Members. 812-13.

Publication of the Report of the Fiji Deputation. 357.

Resolution re treatment of the Santhal Parganas as a backward tract. 667.

#### CHETTY, MR. R. K. SHANMUKHAM-concld.

Steel Industry (Protection) Bill-

Motion to re-commit to Select Committee. 757-63.

Motion to consider. 894.

Consideration of clause 2. 928-930, 1070.

#### CHIEF AUDITOR, NORTH-WESTERN RAILWAY-

Question re increase in the number of Sikhs employed in the Offices of the Agent and the ——. 964.

#### CHIEF CLERK(S)-

Question re — of the Divisional Offices of the East Indian Railway. 715-16.

#### CHIEF COMMISSIONER OF DELHI-

Question re employment of Mussalmans in the office of the — 167-68.

#### CHIEF COURT JUDGES-

Question re total strength of High Court and —, showing number of Muhammadans. 281-82.

#### CHIEF JUSTICE OF HIGH COURTS-

Question re appointment of Vakils as ---. 2035.

#### CHIEF MINING ENGINEER-

Question re salaries of the — and his Staff. 146.

#### CHIEF OF THE GENERAL STAFF BRANCH-

Question re non-employment of Indians in certain sections of the ——. 1741-42.

## CHIEF STOREKEEPERS, STATE RAILWAYS-

Question re —. 1043.

## CHILDREN'S PROTECTION BILL-

See under "Bill(s)".

#### CHINA-

Message from His Excellency the Viceroy disallowing the motion of Mr. S. Srinivasa Iyengar to move the Adjournment of the House to discuss the question of the despatch of Indian troops to —. 76. Motion for Adjournment re despatch of Indian troops to —. 51-55, 76. Question re—

Armangement for the married families of British regiments to ——.

Boycott by Australian seamen of ships intended for ---. 879-80.

Charges of the employment of a contingent by the Government of India in the military operations in ——. 278.

Despatch by the Self-governing Dominions of troops to —. 880.

Expenditure on the despatch of Indian troops to ---. 2338-39.

Movement of troops to — in 1926. 203.

Number of steamers chartered for the despatch of troops to ——. 2108.

Statement by Mr. G. M. Ybung re expenditure on the despatch of troops to —. 2792.

#### CHINESE ADVISORY BOARD OF BURMA-Question rs the ---. 2458.

#### CHITRAL-

Question re refusal to grant a passport to Sardar Milap Singh, a newspaper agent of Peshawar city, to proceed to -...... 1735.

#### CHOTA NAGPUR DIVISION-

Question re-

Number of post offices in the ---. 2514.

Payment for land acquired for the Chandil-Barkakhana Railway in the **——.** 1735.

Treatment of the --- as a backward tract. 610.

#### CHOTKHAND POST OFFICE-

Question re late delivery in Calcutta of articles posted in villages served by the ---. 2415.

#### CHRISTIAN(S)-

Question re-

Indian — in Ecclesiastical Department. 433.

Indian — in the superior grades of the Railway, Posts and Telegraphs and Customs Services. 1743.

#### CHUNDER, MR. NIRMAL CHUNDER-

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the Bill sine die. 2959-60.

Code of Civil Procedure (Amendment) Bill (Amendment of section 115)-Motion to consider. 413-14.

General Discussion of the General Budget. 1718-19.

Indian Finance Bill-

Motion to consider the amendment made by the Council of State. 2949-

Indian Limitation (Amendment) Bill (Amendment of Sections 20 and 21)-

Motion to omit clause 2. 323-24.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2058-59. Oath of Office. 3.

Question re-

Abolition of the lower efficiency bar examination for upper division clerks of Postal Accounts Offices. 1818.

Action taken by Government on Resolution No. 12 of the Conference of Indian Postmen. 1820.

Additional duties performed by village postmen in the Punjab. 1821-

Allowance to postmen for additional work in connection with the foreign mails. 1820.

Counting by postmen of acting or temporary service towards pay, pension, etc. 1820.

Early release on medical grounds of Babu Jiban Lal Chatterjee, a Political detenue. 1817-18.

#### CHUNDER, MR. NIRMAL CHUNDER-contd.

Question re-contd.

Expenditure incurred in giving effect to the recommendations of the Lee Commission. 1643.

Grant of compensatory house rent allowance to the clerks of the Posts and Telegraphs Department. 1643-44.

Grievances of clerks of Accounts Offices. 1643.

Increments of postmen of the Howrah and Alipore head offices. 1820. Leave reserve for postmen. 1821.

Pay of postmen appointed as clerks. 1819.

Promotion of inferior postal servants to appointments of postmen. 1822.

Promotion of postmen to the clerical cadre. 1819.

Provision of suitable family quarters for postmen. 1818-19.

Reduction of the pay of cash overseers in the postal service. 1821.

Replacement by clerks of the reader postmen at the Delhi head office. 1821.

Time limit for complaints regarding non-delivery of registered articles and money orders. 1822-23.

Translation of the Post Office Manual into the principal vernaculars. 1822.

Travelling allowance of overseers in the postal service. 1822.

Uniforms of postmen, overseers and reader postmen. 1819-20.

#### Resolution re-

Release of the Bengal detenus. 481, 492.

Salaries of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2804.

#### CHURCH-

Question re grant of facilities for the erection of a Roman Catholic — in New Delhi. 1742.

#### CINEMA-

Question re travelling ---- on the Great Indian Peninsula Railway. 875-76.

#### CINEMATOGRAPH FILMS-

Question re control over the public exhibition of —. 2247.

#### CIVIL ACCOUNTS OFFICE(S)—

See under "Accounts Office(s)".

#### CIVIL AND MILITARY STATIONS—

Question re improvement of the road which links the —— in the Gallis with Murree. 2182.

#### CIVIL AUDIT OFFICE(S)—

See under "Audit Office(s)".

#### CIVIL AVIATION-

See under "Aviation".

#### CIVIL AVIATION SCHOOLS-

Question re - in Australia, Canada and Japan. 1501-02.

#### CIVIL DEPARTMENT-

Question re-

Apportionment of the shares of the Post Office Department, the Telegraph Department and the —— of the revenue derived from the sale of postage stamps. 1832-33.

Employment of officers of the Indian Army in ---. 1485-86.

#### CIVIL MEDICAL SERVICE-

Question re constitution of the —— and the Royal Army Medical Corps. 337-38.

#### CIVIL SERVICE(S)-

Question re representation of Muslims in the —— in Madras. 2424.

#### CIVIL SERVICE REGULATION(S)-

Question re sanction of special pensions under Article 924 (a) of the ——. 1744, 1744-45.

#### CIVIL VETERINARY SERVICES-

Budget Demand for "---". 2320.

Demand for an Excess Grant in respect of "---". 622-23.

#### CIVIL WORKS-

Budget Demand for "---". 2322.

Demand for Supplementary Grant in respect of "--". 637-38.

#### CIVILIAN APPRENTICE STORE-HOLDERS-

Question re --- in Indian Arsenals. 947-48.

#### CIVILIAN CLERKS-

See under "Clerk(s)".

#### CLASSIFICATION—

Question re —— of administrative and ministerial officers of the Postal Department, 2522.

# CLEARING HOUSE SCHEME FOR STATE RAILWAYS—

Question re ——. 2049.

#### CLERK(S)-

Question re-

Abolition of the lower efficiency bar examination for upper division clerks of Postal Accounts Offices. 1818.

Appointment of a Hindu as Second —— in the Office of the Superintendent of Education, Delhi. 2179-80, 2181.

Case of Babu Bivas Chandra Mitra, a —— in the office of the Director General, Posts and Telegraphs. 742.

Counting of service for increments in the time-scale of pay of Assistants and — in the Government of India Secretariat. 2864-65.

Counting of temporary services of post office —— towards increments. 345.

Educational qualifications of Lala Bhim Sen, second — in the office of the Superintendent of Education, Delhi and Ajmer-Merwara. 2786.

CLERK(S)—contd.

Question re-conta.

Grant of advance increments to --- in the Post and Telegraph Accounts Department. 2165, 2171.

Grant of allowances to postal — for posting interest in the Savings Banks Ledgers. 720-21.

Grant of compensatory house rent allowance to the — for the Posts and Telegraphs Department. 1643-44.

Grant of concession of counting deputation allowance towards pension to the - of the Military Accounts Department invalided in the Great War. 1744.

Grant of privilege leave to Deputy Assistant Controllers, accountants and - of the Military Accounts Department. 1514.

Grievances of - of Accounts Offices. 1643.

Grievances of second division - of the Army Department and the Army Headquarters. 2404-05.

Hindu and Muslim - in the office of the Divisional Superintendent, North-Western Railway, Delhi. 171.

Increments of postal - and postmen. 2518.

Muslim — in the office of the Accountant-General, Central Revenues.

Muslim — in the office of the Auditor-General. 2867.

Muslim — in the office of the Director-General, Posts and Telegraphs. 2868.

Muslim --- in the office of the Divisional Audit Office, North-Western Railway, Delhi. 170.

Number of — and leave reserve — whose services were dispensed with by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, Nilgiri Division. 727.

Number of --- employed in each Department of the Calcutta, Bombay and Madras General Post Offices, etc. 2853.

Number of Muslim — and Accountants in the office of the Accountant General, Railways. 2868.

Overworked — in the office of the Superintendent of Post Offices at Burdwan, 721.

Participation of 36 — of the Postal Department, Rawalpindi, in an election campaign of a particular candidate for the Legislative Assembly. 2245-47.

Pay and prospects of the -- in the Imperial Records Department.

Pay of postal — in the Madras Circle, etc. 2518.

Pay of postmen appointed as ---. 1819.

Pay of reference ---. 1049-50.

Pensions of certain civilian --- who proceeded on field service overseas with the Indian Expeditionary Forces. 1744.

Percentage of leave reserves provided for postal --- and for postmen and lower grade staff. 2517-18.

Percentage of Mussalman - in the office of the Audit Officer, Indian Stores Department. 2426.

Petitions of aggrieved -- of the office of the Director General of Posts and Telegraphs. 742.

Recoveries from the travelling allowance bills of certain - in the office of the Director-General, Posts and Telegraphs. 1047-48.

#### CLERK(S)-concld.

Question re-concld.

Recruitment of —— in the office of the Accountant-General, Central Revenues. 2783-84.

Refund of a sum of money recovered from Mr. K. V. Ramiah, a postal —— in the Nilgiri Division. 2847-48.

Refusal of privilege leave to accountants and —— in the Military. Accounts Department. 1514.

Replacement by —— of the reader postmen at the Delhi head office. 1821.

Resident —— attached to Departments of the Government of India. 2864.

Retention of leave reserve — in his office by the Superintendent of Post Offices, Nilgiri Division. 727-28.

Revision of the pay of lower division —— employed under the Accountant-General, Posts and Telegraphs. 2866.

Technical military — in Army Headquarters. 2515.

Total amounts of salaries drawn by the Hindu and Muslim —— in the office of the Divisional Audit Officer, North-Western Railway, Delhi. 171.

Transfers of — and accountants of the Military Accounts Department. 1513-14.

Transfers of Inspectors, postmasters, — and leave reserve — from the Nilgiri Division. 723-24.

Travelling allowance of —— drawing salaries of Rs. 150 to Rs. 200 in the Income-tax Offices in the United Provinces. 2855.

Withdrawal of the personal allowance of accountants and —— of the office of the Field Controller of Military Accounts, Poona. 1512-13.

Withdrawal or stoppage of increments of —— and accountants in Military Accounts Offices. 1513.

## CLERICAL APPOINTMENT(S)-

Question re-

Reservation of —— in Army Headquarters for soldiers and ex-soldiers. 2516.

Restriction of —— to First Division matriculates by the Chief Auditor, North-Western Railway. 383.

#### CLERICAL CADRE-

Question re promotion of postmen to the —. 1819.

#### CLERICAL ESTABLISHMENT-

Question re-

Grant of pension, provident fund or gratuities to the —— of the Auxiliary and Territorial Force units. 1742.

Proportion of Muslims in the —— of the office of the Commissioner, Northern India Salt Revenue. 2168-69.

#### OLERICAL SERVICE-

· Question re-

Appointments in the — and as probationers in the Subordinate Accounts Service under the Accountant General, Central Revenues. 2185.

Number of Muslims and non-Muslims in the —— in the Government of India Press, Aligarh. 2170-71.

#### CLERICAL STAFF-

Question re-

Grant of allowances for work on Sundays and holidays to the of the office of the Deputy Mechanical Engineer, Jamalpur. 1830.

Grant of an additional allowance to the ---- of the office of the Commercial Manager, East Indian Railway. 2050.

Number of — and Inspectors transferred from Lucknow to Calcutta from the different head offices of the East Indian Railway. 2050.

Office hours of the --- of the East Indian Railway stationed at

Jamalpur. 716.

Pay of the —— in the different circles under the Postmaster General, Punjab. 522-23.

#### CLOTH-

Question re rates charged by Railways on khaddar, Indian mill-made - and foreign piece-goods. 1491-92.

#### CLOTHING-

Question re —— supplied to telegraph peons. 1127-28.

## CLOW, MR. A. G .-

Oath of Office. 5.

#### COAL-

#### Question re-

Consumption of Indian or foreign - on railways. 436.

Delivery of — purchased for State Railways. 794.

Purchase of — for Railways. 794.

Purchase of — for State Railways. 2432.

#### COAL INDUSTRY-

Question re improvement of the present condition of the —. 2781-82.

## COAL TRADE-

#### Question re-

Depression in the — in Bihar and Orissa. 2329.

Traffic improvements to facilitate the —. 332.

#### COASTAL TRADE-

Question re powers of the Indian Legislature to enact laws for the reservation of the --- of India to Indian vessels. 1192-93.

#### COASTING TRADE-

Question re employment by ships engaged on the - of wireless operators. 1824.

#### COASTING VESSELS-

Question re number of — owned by Indians. 1192.

#### COATMAN, MR. J.-

Indian Finance Bill-

Motion to pass as amended. 2693.

Oath of Office. 5.

#### COCAINE-

Question representation of importation of --. 217-19

Question re joining of the main line of the Madras and Southern Mahratta Railway from Pittapur to ---. 963.

#### COCHIN STATE RAILWAY-

See under "Railway(s)".

#### COCKE, Mr. H. G .-

Code of Civil Procedure (Amendment) Bill (Execution of Decrees and Orders)-

· Motion to circulate. 404-05.

Currency Bill-

Motion to pass as amended. 2534.

Election of — to the Public Accounts Committee. 103.

Election of — to the Standing Finance Committee for Railways. 55.

Indian Finance Bill-

Consideration of Schedule I. 2614-15, 2617.

Motion to consider the amendment made by the Council of State. 2947-49.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2061-62.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1205-06, 1209.

Motion to reduce the Budget Demand for "Railway Board" (Policy followed in respect of the purchase of stores). 1267-68.

Motion to reduce the Budget Demand for "Railway Board" (Powers and formation of Advisory Committees). 1355-56.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railway) (Supervision and the charges claimed under that head). ·1407.

Oath of Office. 51.

Question (Supplementary) re-

Grant of protection to the match industry in India. 2176.

Loosening of tiles in the Council House, New Delhi. 2333.

Opening of a Government stationery office in the Council House for the sale of Government publications to non-official Members. 812-13. Regular issue of the Annual Report of the Postal Department. 1834. Thefts in New Delhi. 2767.

Resolution re improvement and expansion of banking facilities. 685-86. Societies Registration (Amendment) Bill-

Motion to consider. 840.

#### CODE-

Question re Public Works ---. 1486.

#### CODE OF CIVIL PROCEDURE-

Question re rules framed by the High Courts under the —. 166.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL-See under "Bill(s)".

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL (AMENDMENT OF SECTION 115)-

See under "Bill(s)".

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL (EXECUTION OF DECREES AND ORDERS)-

See under "Bill(s)".

CODE OF CIVIL PROCEDURE (SECOND APPEALS) BILL-See under "Bill(s)".

#### COIMBATORE-

Question re transfer of Mr. N. Ramachandram, Honorary Secretary of the - Branch of the All-India Postal and Railway Mail Service Union, from — West to Gudalur. 729.

#### COIMBATORE BAZAAR-

Question re transfer of Mr. K. A. Parasaramiah, Sub-Postmaster, ----1731-32.

#### COINAGE-

Question re total — of rupees for 1920 to 1926. 297.

#### ·COKE-

Question re additional charge on soft —. 333.

#### COLLEGES-

Question re telegraph training classes in schools and —. 2407.

#### COLLIERY(IES)—

Question re railway ---. 150-51.

#### COLLISION(S)-

Question re-

- at Bhadrak on the Bengal Nagpur Railway. 2786-87, 2787-89.

Grant of a certificate to Dr. Ram Kishan, private medical practitioner of Pattoki, for services rendered by him to injured passengers during the ---at Harpa. 802.

#### COLONIAL OFFICE-

Question re prevention by the British - of the publication of the report of the Fiji Deputation. 1827.

#### COLONISATION-

Question re-

Andamans Settlement and --- of the Moplahs. . 282-84. Policy of — of Andamans by Moplahs. 194-95.

#### COMBINED OFFICES-

Question re Decrease in the amount of telegraph work done by ---

COMMANDER-IN-CHIEF, HIS EXCELLENCY THE—Budget Demand for "Army Department". 2292.

General discussion of the General Budget. 1624-28.

Motion to reduce the Budget Demand for "Army Department" (General policy and expenditure). 2282-86.

#### COMMERCE DEPARTMENT-

Budget Demand for "-". 2317.

Question re number of meetings of the Standing Advisory Committee attached to the --- during 1925 and 1926. 2337.

# COMMERCIAL DEPARTMENTS OF STATE RAILWAYS-

Question re inclusion of Railway Economics and certain other subjects in the examination for the ---. 1524.

# COMMERCIAL INTELLIGENCE AND STATISTICS-Budget Demand for "---". 2321.

## COMMERCIAL LINE(8)-

Question re transfer of Rupees three Crores on account of rolling stock from the capital at charge of --- to the capital at charge of strategic lines. 148-49.

# COMMERCIAL MANAGER, EAST INDIAN RAILWAY-

Question re grant of an additional allowance to the clerical staff of the office of the ---. 2050.

#### COMMERCIAL SUBJECTS—

Question re inclusion of - in the Indian Audit and Accounts Service Examinations. 1523.

# COMMISSION AGENTS-

Question re assessment to income-tax of amounts paid by their customers to — for charitable purposes. 2447-48.

#### COMMISSIONERS-

Question re reduction in the number of — in the United Provinces.

# COMMISSIONER, NORTHERN INDIA SALT REVENUE-

Question re proportion of Muslims in the clerical establishment of the Office of the ----. 2168-69.

#### COMMISSIONER OF INCOME-TAX-

Question re pay of the —, Bombay. 1511.

#### COMMITTEE(8)—

Appointment of the — on Public Petitions. 1579.

Election of the Standing Finance —. 2595.
Election of the Standing Finance — for Railways. 17-18, 55.

Motion by the Honourable Sir Basil Blackett for the election of the Standing Finance - 2339.

Motion for the election of the Public Accounts - 7.

Motion for the election of the Standing Finance -- 6.

Motion for the election of the Standing Finance — for Railways. 6. Question re-

Action taken on the recommendations of the Indian Auxiliary and

Territorial Forces - 2844. Action taken on the recommendations of the Retrenchment ---. 433. Action taken on the report of the Indian Deck Passenger ---. 2773-74.

# COMMITTEE(S)-contd.

Question re-contd.

Central Haj ---. 2338.

- appointed in 1922-24, copies of the Reports of which were supplied to Government but not placed in the Library of the Legislative Assembly, 2919.

- to inquire into conditions of embarkation at ports. 300.

Date of the despatch of the views of the Government of India to the Secretary of State on the Report of the Auxiliary and Territorial —. 2406.

Departmental Standing -- 1737.

Discussion of the Report of the Taxation Inquiry - 276.

Economic Inquiry —, 1925. 223. External Capital —, 1925. 223-76.

Haj - at Karachi. 200.

Local Advisory --- on the Bengal Nagpur Railway. 1576.

Names of Members of the Advisory - of the North Western and East Indian Railways. 1481.

Nomination of members of Advisory — for State and other Railways.

Number of Oriyas appointed to the Local Advisory — on the Bengal Nagpur Railway. 1576-77.

Publication of Skeen —'s report. 184-85.

Publication of the Report of the Sandhurt - 1498-1500.

Publication of the Report of the Skeen ---. 1383.

Recommendations of the Economic Inquiry ---. 2048.

Recommendations of the Indian Auxiliary and Territorial Forces -

Recommendations of the Indian Mercantile Marine ---. 330, 1191.

Remarks of the Raven -- regarding locomotive boilers and rolling

Report of the Back Bay Reclamation ---. 158.

Report of the Economic Inquiry \_\_\_\_. 2419.

Report of the Indian Auxiliary and Territorial Forces -..... 341-42.

Representation of the Legislative Assembly on the Indian Central Cotton ---. 810.

Result of the election of the Standing Finance - 16-17.

Result of the election of the Standing Finance ---., 1927-28. 2679.

# COMMITTEE OF INQUIRY-

Question re appointment of a Conciliation Board or - in connection with the strike on the Bengal Nagpur Railway. 1504-05.

# COMMITTEE ON PETITIONS-

Presentation of the report of the --- re petitions relating to the Currency Bill. 1747, 2185.

# COMMITTEE ON PUBLIC PETITIONS-

Appointment of the ---. 1579.

# COMMUNAL ILL-WILL-

Question re prevention of the spread of ---. 543.

# COMMUNAL OUTBREAKS-

Question re number of — for each of the years 1900-1926. 1302-03.

# COMMUNAL REPRESENTATION-

Question re-

Examination of system of ---. 216.

Proportion of — in Government service in the North West Frontier Province. 2593.

# COMMUTED VALUE OF PENSIONS-

Budget Demand for "-- ". 2326.

# COMPANIES' AND INDIAN STATES' SHARE OF SURPLUS PROFITS AND NET EARNINGS—

Demand for Supplementary Grant in respect of "---" (Railways). 2833.

# COMPANIES' AND INDIAN STATES' SHARE OF SURPLUS PROFITS AND EARNINGS (BAILWAYS)—

Budget Demand for "--- ". 1450.

# COMPANY(IES)-

Question re conversion of the super-tax on —— into a corporation tax. 2175.

# COMPANY-MANAGED RAILWAY(S)-

See under "Railway(s)".

# COMPANY RAILWAYS-

See under "Railway(s)".

#### COMPARTMENTS-

Question re reservation of — on the North Western Railway. 2594.

#### COMPENSATION-

Question re-

Grant of — to the motor drivers of the Calcutta General Post Office discharged after the introduction of the contract system of mail conveyance. 2410-11.

Payment of — to the lessees of certain houses in Poona taken possession of by the Government during the War. 2448-49.

# COMPENSATORY ALLOWANCE-

Question re grant of a —— to selection grade postal officials at Poona.

# COMPLETING CLERKS OF THE PAIRING SECTION-

#### CONCESSION(S)-

Question re-

for officers of Indian and non-Indian domicile on State Railways.

Grant of — to passengers purchasing second class return tickets on the metre gauge section of the Bombay, Baroda and Central India Railway. 810.

#### CONCILIATION BOARD-

Question re appointment of a --- or Committee of Inquiry in connection with the strike on the Bengal Nagpur Railway. 1504-05.

# CONFERENCE(S)-

Question re selection of Indian Delegates to the International Economic

Statement re settlement reached at the --- recently held in South Africa. 1052-57.

# CONGRATULATION(S)-

- to Mr. V. J. Patel on his election as President of the Legislative Assembly. 10-13.

# CONSTITUENCY(IES)-

Question re substitution of a suitable term to describe the general of the Legislatures. 1739.

## CONSULTING ENGINEER-

#### Question re-

Appointment of an Indian as --- to the Government of India in England. 952-53. •

— to the Government of India in England. 952.

Payment made to - for State Railways in respect of fees, inspection charges, etc. 793.

Total payments made to the --- to the State Railways during 1925-26. 2035-36.

#### CONTINGENT-

Question rc charges of the employment of a --- by the Government of India in the military operations in China. 278.

# CONTINGENT EXPENDITURE—

Question re better provision for — in Post Offices. 346.

# CONTRACT(S)—

# Question re-

- between the Secretary of State for India and the railway com-

panies working State Railways in India. 740.

- for the sale of articles on railway platforms on the Bombay, Baroda and Central India Railway. 2429-30.

- for the supply of porters for Delhi railway station. 2785.

- with Messrs. Garage and Company, Madras, for the conveyance of mails in Calcutta. 2410.

Engineering — on the Great Indian Peninsula Railway. 791-92.

Expiry of the — with Messrs. Rendel, Palmer and Tritton. 952. Inspectors appointed to supervise the work of the coolie — at Delhi

Junction. 2785-86. Procedure as to placing of --- for handling goods on State Railways

and amounts paid during 1925-26. 213-14.

Wheeler's contract for railway bookstalls. 195-97.

# CONTRACTOR(S)—

Question re procedure adopted by the North Western Railway in cases of alleged fraud by their - and employees. 956.

# CONTRIBUTION(S)-

#### Question re-

- by Government servants to the Khadi Fund. 2593.
- --- by Government to the Khaddar fund. 1909-10.
- by the Imperial Government to the Provincial Governments for the improvement of Agriculture and Industries. 873.
- -- by the P. & O. Coy. towards the new Bombay-Howrah Special 1489.
- CONTROLLER OF MILITARY ACCOUNTS. PESHAWAR DISTRICT-Question re employment of Muslims in the office of the ---. 2588-89.

# CONTROLLER OF MILITARY ACCOUNTS, QUETTA-

Question re expenditure on the construction of the building for the office of the ----. 2040-41.

CONTROLLER OF PRINTING, STATIONERY AND STAMPS—Question re Muslim representation in the offices of the ——and the Deputy Controller, Central Printing Office. 2169-70.

# CONTROLLER OF STORES, EAST INDIAN RAILWAY-Question re dismissal of the ---. 961.

# CONVEYANCE(S)-

Question re advisability of removing restrictions regarding the use of --- by candidates for election. 298.

#### CONVEYANCE ALLOWANCE-

Question re amount of — paid to Inspectors of Post Offices in Madras. Bombay and Calcutta. 2849-50.

# COOLY(IES)-

Question re-

Harassment of the travelling public by railway — at Delhi Junction.

Recruitment of --- on the different railways. 2430.

# COOLIE CONTRACTOR-

Question re Inspectors appointed to supervise the work of the — at Delhi Junction. 2785-86.

#### COONOOR-

Question re allegations against the Superintendent of Post Offices, Nilgiri Division, in connection with his inspection of the Sub-Post Office, — 725-26.

# CO-OPERATIVE DEPARTMENT-

Question re appointment of Muslims in the - of the Delhi Province. 2176-77.

# CO-OPERATIVE SOCIETY SYSTEM-

Question re opening of a Zamindars' Bank on the —— in the Hazara district of the North-West Frontier Province. 1309-10.

# CO-OPERATIVE SOCIETIES-

Question re-

Number of Hindu and Muslim —— registered in the Delhi Province from the 1st August, 1926, to the 15th January, 1927. 2177.

Registrar, ---, Ajmer-Merwara. 2419.

Rejection of the offer of a respectable gentleman of the Delhi Province to work in an honorary capacity in the cause of — 2177.

#### COORG-

Question re amalgamation of — with the Madras Presidency and South Kanara with the Bombay Presidency. 280.

# COORG LABOUR ACT, 1926— See under "Act(8)".

#### CORPORATION TAX-

Question re conversion of the super-tax on Companies into a ---. 2175.

## CORRESPONDENCE-

Question  $r_e$  publication of certain — between the Government of India and the Tata Iron & Steel Coy. 1521.

#### CORRIDORS---

Question re use of the —— of the Legislative Assembly by the public. 712.

# CORRIGAN, Mr.-

Question re retention of the services of —— in the Public Works Department, New Delhi. 2428.

#### COTTON-

Question re foreign and Indian ---. 811.

#### COTTON PEST(8)—

Question re introduction of — into India. 810-11.

# COTTON TEXTILE TARIFF BOARD-

Question re publication of the report of the ---. 1827-28.

# COTTON WASTE CASE-

Question re reinstatement of Mr. M. D'Cruz and five other subordenates dismissed by the East Indian Railway in connection with the ——. 960-61.

# COUNCIL BILLS-

Question re — and Telegraphic Transfers drawn on India by the Secretary of State. 152-58.

# COUNCIL BUILDING(S)-

Question re number of caretakers in charge of the Government of India and — in Simla and Delhi. 2765.

#### COUNCIL HOUSE-

Question rc-

Caretakers for the Secretariat Buildings and the —— in New Delhi. 2763-65.

Completion of the construction of the Secretariat and the --- in New Delhi. 521.

Lowness of the dome and level of the --. 363.

Monthly cost of lighting the Secretariat and —— Buildings in New Delhi. 2513-14.

Opening of a Government stationery office in the —— for the sale of Government publications to non-official Members. 812-13.

Visitors' rooms in the —. New Delhi, and the Assembly Chamber, Simla. 2331-33.

#### COUNCIL OF STATE-

Bills passed by the --- laid on the table. 746.

Indian Forest Bill laid on the table as passed by the ---. 889.

Message from the — intimating that that Chamber had passed the Indian Finance Bill with an amendment to clause 2. 2920.

Message from the —— intimating that that Chamber had passed without any amendments the Indian Limitation (Amendment) Bill and the Indian Registration (Amendment) Bill. 745.

Message from the — intimating that that Chamber had agreed with certain amendments to the Indian Limitation (Amendment) Bill—(Amendment of Article 182 of Schedule I) and requesting the concurrence of the Legislative Assembly in the amendments. 2052-53.

Message from the —— intimating that that Chamber had agreed without any amendments to the Currency Bill. 2840.

Message from the — intimating that that Chamber had agreed without any amendments to the Steel Industry (Protection) Bill. 1578.

Message from the —— intimating that the Societies Registration (Amendment) Bill was passed by that Chamber with certain amendments. 1225.

Message from the —— intimating the concurrence of that Chamber in the motion for the reference of the Gold Standard and Reserve Bank of India Bill to a Joint Committee. 2841.

Message from the —— intimating the concurrence of that Chamber in the motion for the reference of the Imperial Bank of India (Amendment) Bill to a Joint Committee. 2841.

Message from the —— recommending to the Legislative Assembly that the Indian Light House Bill be referred to a Joint Committee. 840-41.

Sea Customs (Amendment) Bill and Repealing and Amending Bill passed by the —— laid on the table. 2052.

#### COUNCIL SECRETARY(IES)-

Question re appointment of —. 433.

#### COUNSELL, Mr. S. H.—

Question re memorial of —, late Deputy Magistrate of Bengul. 2329-30.

#### COURT(S)-

#### Question re-

Creation of a Second Divisional and Sessions — for the Bannu and Dera Ismail Khan Districts. 2400.

Creation of Separate District and Sessions - for the various districts of the North West Frontier Province. 2400.

Creation of separate Divisional and Sessions - in Hazara and the Mardan Sub-Division of the Peshawar District. 2369.

# COURT OF INTERNATIONAL JUSTICE AT THE HAGUE-

Question re admission of the United States of America to the ---1575-76.

#### COW(8)-

## Question re-

— slaughtered for food and cattle breeding. 397-98. Export of —, oxen and Brahmini bulls. 1831.

# CRAWFORD, COLONEL J. D .-

General Discussion of the General Budget. 1620-22. General Discussion of the Railway Budget. 1153-55.

Motion to reduce the Budget Demand for "Customs" (Ruling as to

assessment of duty on imported paper). 1986-87, 1988.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1945-47,

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1208, 1231-32.

Motion to reduce the Budget Demand for "Railway Board" (Peduction of freight on petrol). 1370-72, 1373.

Oath of Office. 3.

Point of order raised by the Honourable the Home Member on Mr. S. Srinivasa Ivengar's motion to omit the Budget Demand for 'Railway Board", as to whether an amendment should be a purely negative one. 1196.

#### Question re-

Arrangements for the married families of British regiments sent to China. 1655.

Divorce law in India. 738

Late arrival of the English mail steamers at Bombay. 702-04.

Method of dealing with appeals, petitions and memorials addressed to the Governor General in Council. 1824.

Rebates received from shipping companies on passages booked by Government for its officials. 737.

Recruitment to the Army in India Reserve of Officers. 705-06.

Vacancies in the ranks of King's commissioned officers of the Indian Army open to British officers. 704-05.

Question (Supplementary) re Government action against rise in P. and O. passenger fares. 203.

Resolution to release of the Bengal detenus. 480-81.

# CRIME-

Question re --- in New Delhi. 529.

# CRIMINAL LAW REPEALING AND AMENDING BILL— See under "Bill(s)".

# CULTIVATORS-

Question  $r_c$  creation of small colonies of —— in forest areas in the North West Frontier Province. 2042-43.

# CUMBUM-KALAHASTI RAILWAY-

See under "Railway(s)".

#### CURRENCY-

Budget Demand for "---". 2322.

Demand for Supplementary Grant in respect of "---". 627.

Question re-

Issue of emergency — to the Imperial Bank of India. 832.83.

Net expansion or contraction of —— in each of the years 1920-26, 1302.

Total deflation of - since the 1st April 1926. 883-85.

## CURRENCY Bil L-

See under "Bill(s)".

# CURRENCY COMMISSION-

Question re access to written statements before the —. 183.

# CURRENCY NOTE PRINTING PRESS-

Budget Demand for "Capital outlay on ---". 2326.

Demand for Supplementary Grant in respect of "Capital Outlay on —". 640.

#### CUSTOMS-

Budget Deriand for "---". 1975-2008.

Question re Indian Christians in the superior grades of the Railway, Posts and Telegraphs and ——services. 1743.

#### CUSTOMS APPRAISER(S)-

Question re Sikh Customs Inspectors and Customs Appraisers. 966-67.

#### CUSTOMS DEPARTMENT-

Question re proportion of Muhammadans in the --- in Burma. 350.

#### CUSTOMS DUTY-

Question re -- on sugarcane boiling pans. 1036.

# CUSTOMS INSPECTOR(S)-

Question re Sikh — and Customs Appraisers. 766-67.

# CUSTOMS SERVICE-

Question re—

Discontent in the — in Calcutta. 707-08.

Proportion of Muhammadans in the superior — 349.

# CUSTOMS SERVICE ASSOCIATION-

Question re-

Recovery of subscriptions from members of the —. 954 Withdrawal of official recognition from the —. 709.

#### CUT(S)-

Question re action on token or censure - in Budgets in 1924, 1925 and 1926. 435.

## CYCLE ALLOWANCE-

Question re — of telegraph peons. 1124.

#### CYPHER BUREAU-

Question re employment of Indians in the —— of the Foreign and Political Department, 1741.

D

#### DABGARI GATE-

Question re Muslim graveyard outside --- in the Peshawa: Cantonment. 2587-88.

## DAIRY EXPERT-

Question re-

Imperial - in Bangalore. 872.

Researches conducted by the Imperial — at Bangalore 2422-23.

# DALAL, SIR BOMANJI-

Oath of Office. 1729.

# DAS, DR. TARAK NATH-

Question re trial and conviction of - in the United States of America. 161-62.

#### DAS, Mr. B.—

Demand for an excess grant in respect of "Indian Posts and Telegraph Department". 615-16.

Demand for Supplementary Grant in respect of "Aviation". 634, 636-37.

Election of — to the Public Accounts Committee. 103.

Indian Finance Bill-

Consideration of Schedule I. 2607.

Consideration of Part II of Schedule III. 2671

Motion to pass, as amended. 2700, 2708, 2733, 2734, 2736.

Indian Mines (Amendment) Bill-

Motion to circulate. 2837.

Motion to reduce the Budget Demand for "Customs" (Export duty on rice). 2000-01.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Division of portfolios and non-appointment of a Member for Communications). 2085.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department' (Indo-Ceylon cables). 2101.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department' (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2055-58, 2075-2076.

100

#### DAS MR. B.-contd.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1243.

Motion to reduce the Budget Demand for "Railway Board"

(Grievances of subordinate railway employees). 1291.

Motion to reduce the Budget Demand for "Salt". (Manufacture of salt on the Orissa coast.) 2191-95, 2196.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Over-employment of Europeans in new posts created and vacancies filled). 1433.

Oath of Office. 4.

Question re-

Collision at Bhadrak on the Bengal Nagpur Railway. 2796-87, 2787.
 Contribution by the P. & O. Company towards the new Bombay-Howrah Special. 1489.

Dangerous condition of the Assembly Chamber, New Delhi. 2679. Local Advisory Committees on the Bengal Nagpur Railway. 1576.

Manufacture of wagons and locomotives in the Bombay, Baroda and Central India Railway Workshop at Ajmer. 1490-91.

Nomination of a lady member to the Legislative Assembly. 735-36. Number of Oriyas appointed to the Local Advisory Committees on the Bengal Nagpur Railway. 1576-77.

Number of wagons placed on the line in each year from 1919-20. 1490. Number of wagons purchased for State Railways since. March 1923.

Purchase of goods wagons. 1489-90.

Purchase of locomotives. 1489.

Wagon requirements of State Railways. 1490.

Question (Supplementary) re-

Appointment of Vakils as Chief Justices of High Courts. 2035.

Article in the *Hindustan Times*, dated the 7th February 1927, entitled "Life in Raisina". 2766.

Critical condition of agriculturists in certain parts of the Central Provinces, Bombay and Madras. 713.

Decision of the Privy Council in the case of Ganesh Lal v. Khatra Mohan Mahaptra. 1497.

Employment of officers of the Indian Army in Civil Department. 1486. Expenditure on the Royal Commission on Agriculture. 2770.

Faulty construction of the Council House, New Delhi. 2332.

Formation of an Advisory Committee for the Bengal Nagpur Railway at Nagpur. 879.

Promotion from the Provincial Civil Service to the Indian Civil Service in Bihar and Orissa. 337.

Recruitment of clerks in the office of the Accountant General, Central Revenues. 2784.

Recruitment of the staff of the Railway Board by the Staff Selection Board and the Public Service Commission. 1493.

Recruitment to the Army in India Reserve of Officers. 706.

Reduction of the expenditure of the India Store Department, London. 1901-1902.

Riot in the district of Backarguni in Bengal. 1658.

DAS. MR. B-concld.

Question (Supplementary) re-contd.

Strike at Kharagpur on the Bengal Nagpur Railway. 971-972.

Strike on the Bengal Nagpur Railway. 1505.

Subjects discussed at the annual conference of financial representatives held at Delhi on the 15th November, 1926. 1306-07.

Supply by the Government of India of electric energy to the Delhi Electric Tramways and Lighting Company. 2044.

Training of Indians in aviation. 1503.

Resolution re-

Anualgamation of the Oriya-speaking tracts. 552, 555, 562-66, 577.

Improvement and expansion of banking facilities. 682-85.

Release of the Bengal detenus. 455.

Treatment of the Santhal Parganas as a backward tract. 585, 643, 647, 654.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 118-21, 127.

Motion to consider. 914.

Consideration of clause 2. 1001-1004, 1088-92.

Consideration of the Title and Preamble. 1100-01.

#### DAS. PANDIT NILAKANTHA-

Election of --- to the Panel of the Standing Committee on Emigration. 612.

Election of — to the Standing Finance Committee. '16.

Indian Finance Bill-

Motion to refer to Select Committee. 2565.

Consideration of clause 2. 2571-2572.

Consideration of Part I of Schedule II. 2630-32.

Consideration of Part II of Schedule II. 2645, 2666-67.

Motion to amend Part II of Schedule II. 2666-67.

Indian Limitation (Amendment) Bill (Amendment of sections 2) and 21)-

Motion to omit clause 2.

Madras Salt (Amendment) Bill-

Consideration of clause 2. 2879-81.

Motion to reduce the Budget Demand for "Railway Board" (General control and supervision, Indianisation, regulation of capital expenditure, etc.). 1369-70.

Motion to reduce the Budget Demand for "Salt". (Manufacture of salt on the Orissa coast.) 2190-91, 2196.

Oath of Office. 1.

Question re-

Amalgamation of the Oriya-speaking tracts. 355.

Assistance afforded by the Bengal Nagpur Railway to illiterate third class passengers regarding their luggage. 732.

Attendance of Messrs. S. C. Mitra and S. C. Bose at the Legislative Assembly and Bengal Council, respectively. 356.

Collision at Bhadrak on the Bengal Nagpur Railway. 2787-89. Control Department, Bengal Nagpur Railway. 354.

Discontent among employees of the Bengal Nagpur Railway at Kharagpur. 731.

Effect of the reduction scheme on the Bengal Nagpur Railway. ?55.

# DAS, PANDIT NILAKANTHA-contd.

Question re-contd.

Inclusion of the History of English Literature as an optional subject for the Indian Audit and Accounts Service Examination. 1497. Indian Head Train Controllers on the Bengal Nagpur Railway. 354. Travelling ticket inspectors on the Bengal Nagpur Railway. 721-32.

Question (Supplementary) re-

Amalgamation of the Oriya-speaking tracts. 1905-1906.

Government subsidy to Reuters and other News Agencies. 203.

Mussalmans elected by special or mixed electorates. 221.

Number of Muslims and non-Muslims employed in the Police Force of the North-West Frontier Province and Delhi. 2778.

Strike on the Bengal Nagpur Railway. 1505.

Resolution re-

Amalgamation of the Oriya-speaking tracts. 546-52, 555, 563, 571-74, 575, 577.

Treatment of the Santhal Parganas as a backward tract. 596, 648.

Steel Industry (Protection) Bill-

Motion to consider. 895.

# DAS, THE HONOURABLE MR. S. R.-

Code of Civil Precedure (Amendment) Bill (Amendment of Section 115)-

Motion to consider. 416-17.

Indian Limitation (Amendment) Bill (Amendment of Article 182 of Sche-

Consideration of clauses. 540, 541.

Societies Registration (Amendment) Bill-Motion to consider. 840.

#### D'CRUZ, MR. M.-

Question re-

Dismissal of ---, late offg. Stores Superintendent, Howrah, East Indian Railway. 959-60.

Indebtedness of the East Indian Railway to ---. 961.

Re-instatement of - and five other subordinates dismissed by the East Indian Railway in connection with the cotton waste case. 960-

# DEAD LETTER OFFICE(S)-

Question re-

Delay in the payment of arrears of pay to the officials of the ---, Bengal. 2414.

Opening of a --- at Patna. 1577.

Time-test of the work of ---. 2414.

#### DEBATES-

Question re expeditious distribution of Legislative Assembly --- to purchasers. 348.

#### DEBT-

Budget Demand for interest on - and reduction or avoidance of -... 2375.

# DECAUVILLE LIGHT RAILWAY— See under "Railway(s)".

#### DECCAN-

Question  $r_C$  exemption of 2nd and 3rd class sardars of the ... under the Indian Arms Act. 191.

#### DE CRUZ, Mr. F. W.-

Question rc collection by —, officiating Postmaster, Octacamund, of public donations for "the New Post Office Building House Warming Function." 728-29.

# DEFENCE FORCE BILL— See under "Bill(s)".

# DEFENCE FORCE ORDINANCE— Question re the — in Kenya. 1824.

# DEFERRED REBATES—

Question re ---. 2454.

#### DEHRA DUN-

Question re-

Number of students at the Royal Military College at —. 9431. Training College for railway officers at —. 2244-45.

#### DEHRA ISMAIL KHAN-

Question re-

Conveyance from Tank by the Decauville Light Railway of passengers bound for —. 1828-29.

Creation of a second Divisional and Sessions Court for the Kohat, Bannu and —— Districts. 2400.

Sale of certain Government land to Nawab Ahmed Nawaz Khan of \_\_\_\_\_. 1828.

#### DELEGATE(S)-

Question re-

Indian — to the International Labour Conference. 1475-77.

Selection of Indian — to the International Economic Conference.

2107.

## DELHI-

Budget Demand for "---". 2324.

Demand for Supplementary Grant in respect of "---". 639.

Question re-

Abolition of the system of police licences for Hindu funeral processions in —. 2514.

Admission of Doolies and Palanquins to the platforms at — railway station. 168-69.

Appointment of a Hindu as second clerk in the office of the Superintendent of Education —. 2179-80, 2181.

Contracts for the supply of porters for the railway station at ---. 2785.

# DELHI-contd.

#### Question re-

Educational qualifications of Lala Bhim Sen, second clerk in the office of the Superintendent of Education, — and Ajmer-Merwara. 2786.

Establishment of a Central Art Institute at ---. 2422.

Grant of gratuities to the families of the two employees of the Government of India Press, — killed in a recent accident in the Press. 2426.

Hindu and Muslim clerks in the office of the Divisional Superintendent, North-Western Railway. 171.

Issue of tickets to third class passengers at the railway station, —... 2430.

Location of the Railway Board in — Bombay or Calcutta. 1518.

Move of the Government of India between Simla and -..... 1518.

Muslim clerks in the office of the Divisional Audit officer, North-Western Railway, ----. 170.

Mussalman officers employed in the office of the Railway Board at \_\_\_\_\_. 1036.

Number of caretakers in charge of the Government of India and Council buildings in Simla and —. 2765.

Number of Muslims and non-Muslims employed in the Police Force of the North-West Frontier Province and —... 2777-78

Number of Mussalmans employed in the Government of India Press,
——. 2426.

Period of the stay of the Government of India in ---. 2863.

Provision of intermediate class accommodation between — and Bhatinda on the Metre gauge section of the Bombay, Baroda and Central India Railway. 803.

Provision of search lights on engines between — and Bhatinda on the metre gauge section of the Bombay, Baroda and Central India Railway. 745.

Replacement by clerks of the reader postmen at the head office, ——. 1821.

Representation of Muslims in the Government of India Press —. 2170.

Running of an express train between Howrah and —— via Jamalpur. 1830-31.

Sanction of a grant for the Moyyad-ul-Islam Orphanage and Middle School, —— 2180-2181.

Subjects discussed at the annual conference of financial representatives held at — on the 15th November, 1926. 1906-07.

Supply, free of charge, of assessment orders in respect of income-tax to assessees in ——. 2448.

Tramway between the city of --- and New Delhi. 519.

# DELHI DIVISION-

Question re Muslims in the Audit Office, North-Western Railway. 2171.

# DELHI EDUCATIONAL ADMINISTRATION-

Question re number of Mussalmans in the ---. 2177, 2181.

# DELHI ELECTRIC TRAMWAYS AND LIGHTING COMPANY-

Question re supply by the Government of India of electric energy to the ----. 2043-44.

# DELHI JUNCTION-

Question re-

Harassment of the travelling public by railway coolies at —. 2785. Inspectors appointed to supervise the work of the coolie contractor at —. 2785-86.

# DELHI, NEW-

Question re better police supervision for ---. 384, 398.

#### DELHI PRESS-

Question re proposition statement of the ---. 2427.

# DELHI PROVINCE-

#### Question re-

Amalgamation of the Meerut Division with the ---. 1826-27.

Appointment of Muhammadans in the Education Department of the \_\_\_\_\_ 2178-79, 2181.

Appointment of Muslims in the Co-operative Department of the ---. 2176-77.

Award of scholarships to students of the depressed classes of the ——. 2180, 2181.

Education of Muhammadans of the —. 2178, 2181.

Employment of Mussalmans as teachers in Municipal and District Board Schools in the —... 2178, 2181.

Grants to Muhammadan Schools in the ---. 2178, 2181.

Mussalman representative of the —— in the Legislative Assembly. 1305.

Number of Hindu and Muslim Co-operative Societies registered in the —— from the 1st August 1926 to the 15th January 1927. 2177.

Paucity of Muslim teachers in the ---. 2180, 2181.

Rejection of the offer of a respectable gentleman of the —— to work in an honorary capacity in the cause of Co-operative Societies.

Representation of Muslims in the Education Department of the —. 2181.

# DELHI SADAR-

Question re repairs to the booking office and waiting room at ——station. 2789.

# DELHI UNIVERSITY-

Question re Election of Mussalmans to the Court of management of the —. 1478.

# DEMAND(S) FOR GRANTS-

Point of order raised by the Honourable Sir Basil Blackett that a convention should be established that no cuts in a —— should be of such a size as to deter all other motions. 1915.

Question re Order in which — should be brought before the Assembly and the ventilation of grievances in voting the Demands. 2523.

# DEMAND(S) FOR GRANTS-contd.

Remarks re order of the debate on ---. 1747-48.

Ruling by Mr. President that no motion for the omission of a whole either, in the Railway or General Budget is admissible, and that all motions for the reduction of a - no matter what the amount is, are technically in order unless they take the form for the entire omission of the ---. 1914.

See also under "Budget."

# DEMAND FOR EXCESS GRANT(S)-

**---.** 613-17.

Demands for Supplementary Grants - 627-40.

- for "Appropriation from the Reserve Fund" (Railways). 2834.
- --- for "Audit" (Railways). 2827-33.
- for "Companies and Indian States share of surplus Profits and Net Earnings" (Railways). 2833.
  — for "Open Line Works" (Railways). 2834.
- for "Strategic Lines" (Railways). 2834.
- --- in respect of "Aviation". 1115-20, 1525-1573.
- in respect of Miscellaneous expenditure. 2955.

# DEOGHAR-DUMKA RAILWAY-

See under "Railway(s)."

# DEOLALI-

Question re closing of the rest camp for British troops at -........ 145-46.

# DEPARTMENT OF EDUCATION, HEALTH AND LANDS-

Budget Demand for "---". 2316.

Demand for Supplementary Grant in respect of "---". 631.

#### DEPARTMENT OF INDUSTRIES AND LABOUR-

Budget Demand for "---". 2317-

Motion for the election of a Panel for the Standing Committee to advise on subjects in the ---. 1058-59.

Postponement of the further consideration of the motion for the election of a Panel for the Standing Committee to advise on subjects in the ---. 2967.

Question re amalgamation of the Public Works branch with the ---. 2435-36.

# "DEPARTMENTAL ENQUIRY"-

Question re definition of --- in the case of Government servants appointed on State Railways. 954.

#### DEPARTMENTAL STANDING COMMITTEES-

See under "Standing Committee(s)."

#### DEPOT LINES, KARACHI-

Question re-

Exclusion of the --- from the limits of the Karachi Cantonment.

Refusal to allow owners of properties in the -- to build or rebuild on their plots. 734-35.

#### DEPRECIATION FUNDS-

Question re — of the Postal and Telegraph Department and the Railway Department. 2915-16.

# DEPRECIATION RESERVE (RAILWAYS)-

Question re amount of the — that should have been built up from the revenues of past years. 2916.

## DEPRESSED CLASSES-

Question re award of scholarships to students of the —— in the Delhi Province. 2180, 2181.

# DEPUTATION ALLOWANCE-

Question re grant of the concession of counting — towards pension to the clerks of the Military Accounts Department invalided in the great war. 1744.

# DEPUTY ACCOUNTANT GENERAL, POSTS AND TELEGRAPHS, DELHI-

Question re office hours of Muslims in the office of the —— during the Ramzan. 2843-44.

# · DEPUTY ASSISTANT CONTROLLER-

Question re grant of privilege leave to —— accountants and clerks of the Military Accounts Department. 1514.

#### DEPUTY CONTROLLER, CENTRAL PRINTING OFFICE-

Question re Muslim representation in the offices of the Controller of Printing, Stationery and Stamps and the —. 2169-70.

# DEPUTY MECHANICAL ENGINEER, JAMALPUR—

Question re grant of allowances for work on Sundays and holidays to the clerical staff of the office of the —. 1830.

# DEPUTY POSTMASTER GENERAL-

Question re-

Pay of a Personal Assistant to a Postmaster General promoted to the rank of a —. 1739.

Proportion of the appointments of — and Personal Assistants to Postmasters General to Postal Divisions in the different postal circles. 526-27.

# DEPUTY POSTMASTER GENERAL, RAILWAY MAIL SERVICE, AMBALA-

Question re number of Hindus, Muhammadans and Sikhs employed in the office of the Postmaster-General, Punjab and North-West Frontier-Circle, and the ——. 964.

# DEPUTY PRESIDENT, MR .-

Election of ---. 301-03.

Election of Maulvi Muhammad Yakub as ---. 303.

Message from H. E. the Viceroy signifying his approval of the election of Maulvi Muhammad Yakub as — of the Legislative Assembly.

# DEPUTY PRESIDENT, Mr. -contd.

Ruling by — that an Honourable Member could not read a letter written by another Member, especially when the Honourable Member who wrote the letter was himself present in the House. 2385.

to the transfer of the trans

Ruling by - that the motion to circulate a Bill which has been passed by the other chamber cannot be made. 2884.

# **DEPUTY TRANSPORTATION SUPERINTENDENT (TRACTION).** GREAT INDIAN PENINSULA RAILWAY-Question re-. 950-51.

### DETENUS-

Question re-

Allowances of political ---. 512-13.

Bengal ---. 222-23.

Health of political ---. 513-14.

Memorial to His Excellency the Viceroy from Mr. Satyendra Chandra Mitra, a political — . 2856-58.

Release of Bengal — . 2175.

Release of political — in Bengal 1042.

Resolution re release of the Bengal ---. 442-507.

Statement laid on the table showing the names of - in jail under the Bengal Criminal Law Amendment Act. 1050-52.

Statement regarding Bengal - 2462-63.

#### DEVANAGRI SCRIPT-

Question re — on silver coins. 515.

#### DHANBAD-

Question re conversion of the -- sub-division into the district of ---. 610-11.

#### DINING SALOONS-

Question re provision of intermediate class compartments and -- on trains running between Madras and Mangalore. 707.

#### DIPAVALI DAY-

Question re --- to be holiday in Government Telegraph Offices. 290.

# DIRECTOR GENERAL, POSTS AND TELEGRAPHS-

Question re-

ŧ

Amount of pension paid to the -- on retirement after full service. 1126-27.

Case of Babu Bivas Chandra Mitra, a clerk in the office of the ---

Grant of advance increments in the time-scale to Babu Satchedananda Chatterjee of the office of the ---. 742-43.

Muslim clerks in the office of the ---. 2868.

Officers employed on special duty for long periods in the office of the \_\_\_\_. 1037.

Paucity of Muslims in the Department of the ---. 2868. Pay of the subordinate staff of the office of the ---. 1044-47.

Petitions of aggrieved clerks of the office of the ---. 742.

# DIRECTOR GENERAL, POSTS AND TELEGRAPHS-contd.

Question re-contd.

Powers of the — to sanction expenditure in connection with the pay and prospects of his staff. 741-42.

Recoveries from the travelling allowance bills of certain clerks in the office of the —. 1047-48.

Representations to the —— regarding the pay of subordinates. 345-346.

#### DIRECTOR GENERAL OF STORES, LONDON-

Question 7e reduction of the purchases for railways made by the ----. 795-96.

# DIRECTOR OF AUDIT, UNITED PROVINCES-

Question re collection of compulsory subscriptions from the subordinate staff to meet the cost of a farewell party to Mr. H. B. Rau, —. 721.

#### DIRECTOR OF CONTRACTS-

Question re-

Economies effected in the purchase of military stores by the ——. 1648.

Purchase of stores by the ---. 1657.

# DIRECTOR OF CONTRACTS, MILITARY DEPARTMENT—Question re——. 1659.

#### DISABILITIES-

Question re removal of the -- of Indians in Fiji. 813, 813-14.

#### DISCOUNT--

Question re — allowed to Government on the purchase of agricultural implements manufactured by British firms. 2521.

#### DISMISSAL(S)—

Question re-

Alleged assault and —— of Sukhlal, an employee of the Bengal Nagpur Railway Workshop at Kharagpur. 1740.

Frequent — on the Oudh and Rohilkhund section of the East Indian Railway. 1484.

- of Mr. Wells, Chief Controller of Stores, East Indian Railway.

- on the Bengal Nagpur Railway. 1740.

on the East Indian and the Great Indian Peninsula Railways. 955.

Powers of — of Divisional Superintendents on Railways. 2758-59. Powers of Superintendents of Post Offices in connection with appointments and — of subordinates. 726.

Procedure to be followed before the —— of its employees by the Bengal' Nagpur Railway. 2779.

Rules governing the —— of employees on State and Company managed Railways. 2790.

# DISTRICT BOARD(S)-

Question re - feeder railway and tramway development. 391-92;

-

# DISTRICT BOARD OF PESHAWAR-

# DISTRICT BOARD SCHOOLS-

Question re-

Employment of Mussalmans as teachers in Municipal and —— in the Delhi Province. 2178, 2181.

Provincialisation of - and Municipal Board Schools. 2786.

## DISTRICT AND SESSIONS COURTS--

Question re creation of separate —— for the various districts of the North-West Frontier Province. 2400.

# DISTRICT AND SESSIONS JUDGES-

Question re proportion of Muhammadan — in Bengal and the Punjab. 350.

# DITCH(ES)-

Question re filling up of --- near railway embankments. 529-30.

#### DIVISIONAL AND SESSIONS COURT-

Question re creation of a second —— for the Kohat, Bannu and Dera Ismail Khan Districts. 2400.

# DIVISIONAL AUDIT OFFICER, NORTH-WESTERN RAILWAY, DELHI-

Question re-

Muslim clerks in the office of the ---. 170.

Total amount of salaries drawn by the Hindu and Muslim clerks in the office of the —. 171.

# DIVISIONAL COURTS-

Question re creation of separate — and Sessions Courts in Hazara and the Murdan sub-division of the Peshawar District. 2399.

# DIVISIONAL OFFICES (EAST INDIAN RAILWAY)— Question rc Chief clerks of the —. 715-16.

# DIVISIONAL SUPERINTENDENT, NORTH-WESTERN RAILWAY,

Question re Hindu and Muslim clerks in the office of the -... 171.

# DIVISIONAL SUPERINTENDENTS ON RAILWAYS—Question re powers of dismissal of ——. 2758-59.

#### DIVORCE LAW-

Question re --- in India. 738.

# DOME(S)-

Question re-

Expenditure on the demolition and reconstruction of the —— of the Northern Block in the New Delhi Secretariat. 2427-28.

Lowness of the —— and level of the Council House. 362.

#### DOMINIONS-

Question re despatch by the self-governing — of troops to China. 880.

# DONOVAN, MR. J. T .-

Indian Finance Bill-

Motion to pass as amended. 2684.

Oath of Office. 5.

Resolution re treatment of the Santhal Parganas as a backward tract. 654-59.

# DOOLIES-

Question re admission of —— and palanquins to the platforms at Delhi railway station. 168-69.

#### DRABAND-

Question re widening of the road from Fort Sandeman towards ----.
1829.

## DRIVER(S)-

Question re-

Number of European, Anglo-Indian and Indian —— and guards on the Bombay, Baroda and Central India, Great Indian Peninsula, East Indian and North-Western Railways. 1521.

Pay of Indian - on the Eastern Bengal Railway. 1645.

Prohibition of Indian guards and —— from running mail and passenger trains. 294.

# DRUG(S)-

Question re-

Importation of dangerous ---. 945-46.

Indigenous — 2452.

#### "DUFFERIN"-

Question re training of cadets on the training ship -... 2591-92.

# DUNNETT, MR. J. M .-

Demand for Supplementary Grant in respect of, "Staff, Household and Allowances of the Governor General". 630.

Indian Limitation (Amendment) Bill — (Amendment of Article 182 of Schedule I)—

Motion to consider. 538-39.

Indian Registration (Amendment) Bill-

Motion to refer to Select Committee. 819-22.

Motion to circulate. 823.

Oath of office. 5.

#### DURBAR(S)-

Question re status and procedure of Members of Legislative Assembly in —. 296.

# DUTT, MR. AMAR NATH-

Apology offered by --- to the Chair for the use of certain expressions which were capable of implying disrespect to the Chair, which he never meant. 1609.

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the — sine die. 2955-57.

Demand for Grant in respect of "Indian Postal and Telegraph Department." 2012, 2013.

Election of — to the Standing Finance Committee. 17.

General discussion of the General Budget. 1588-93.

Indian Finance Bill-

Consideration of clause 2. 2569, 2573.

Consideration of Schedule I. 2612-14.

Indian Limitation (Amendment) Bill (Amendment of sections 20 and 21)---

Motion to omit clause 2. 324.

Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 24-25.

Motion to reduce the Budget Demand for "Army Department" (Report of the Auxiliary and Territorial Forces Committee: University Training Corps). 2209-10.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph

Department" (Cable and inland press rates). 2098.

Motion to reduce the Budget Demand for "Salt" (Desirability of increasing the consumption of salt in India and of making India self-supporting in the matter of salt). 2187, 2188.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Inconveniences suffered by the travelling

public). 1429.

Motion to reduce the Budget Demand for "Working Expenses Administration" (Railways) (Reduction of third class fares). 1422.

Negotiable Instruments (Amendment) Bill-Motion to refer to Select Committee. 312.

Oath of office. 3.

Question re-

Accommodation for mail bags at Bankura railway station. 2416.

Allegations against Babu Kasiswar Lala, sub-record clerk of the Ratiway Mail Service at Narayanganj. 743-44.

Allegations against the Superintendent of Post Offices, Nilgiri Division, in connection with his inspection of the Sub-Post Office, Coonoor. 725-26.

Amount of travelling allowance drawn for his tours by the Superintendent of Post Offices, Nilgiri Division. 723.

Appointment of Babu Kasiswar Lala as Sub-Record clerk of the Railway Mail Service at Narayanganj. 743.

Appointment of Messrs. B. Ganguly and A. R. Chatterji to act as

Superintendents of Post Offices in the Bengal and Assam Circle.

Appointment of Mr. O. C. Jacob as a Sanitary Superintendent of the Calcutta General Post Office. 2411-12.

Bankura-Damodar River Railway. 1738..

Cancellation of the resignation tendered by Mr. Howe, an engineer. 716.

# DUTT, MR. AMAR NATH-contd.

Question re-contd

Case of Babu Bivas Chandra Mitra, a clerk in the office of the Director General, Posts and Telegraphs. 742.

Case of Babu Raj Kumar Mukherjee, Inspector, Railway Mail Service. 720.

Case of Mr. Govindan Nair, a postal official of the Nilgiri Division. 724-25.

Chief Clerks of the Divisional Offices of the East Indian Railway. 715-16.

Collection by Mr. F. W. Decruz, officiating Postmaster, Octacamund, of public donations for "The New Post Office Building House Warming Function". 728-29.

Collection of compulsory subscriptions from the subordinate staff to meet the cost of a farewell party to Mr. H. B. Rau, Director of Audit, United Provinces. 721.

Complaints against Travelling Ticket Checkers on the Eastern Bengal Railway. 1507.

Construction of a building in the Howrah Yard for the staff of the Watch and Ward Department of the East Indian Railway. 715.

Construction of a railway from Champadanga to Tarakeswar. 1738. Construction of the Howrah-Vishnupur Chord line. 1738.

Contract with Messrs. Garage and Company, Madras, for the conveyance of mails in Calcutta. 2410.

Delay in the payment of arrears of pay to the officials of the Dead Letter Office, Bengal. 2414.

Differential treatment of Tracers of the Message Room and the completing clerks of the Pairing Section. 1049-1050.

Discontinuance of the practice of postmen acting as guards in the Bankura Post Office. 2416.

Discontinuance of the system of inspection of rural post offices by Audit Officers. 718-19.

Disposal of the foreign parcel mail in the Calcutta General Post Office. 2407.

Distinctions between Checkers of the Inland section and Pairers of the Pairing section. 1049-1050.

Distinctions between the Requisition and Registration clerks of the Message Room. 1049-1050.

Distinction between the Registration and Requisition clerks of the Refund Section. 1049-1050.

Distinctions between Requisition Registering Clerks of the Message Room and Supervisors of the sub-section of the Message Room.

Employment of leave reserves in the Registration and Parcel Departments of the Calcutta General Post Office. 2409.

Employment of van peons for all the sections of the Railway Mail Service. 2413.

Expenditure on the housing of European Anglo-Indian and Indian staff of the Traffic Department, Eastern Bengal Railway. 1507.08.

Grant of advance increments in the time scale to Babu Satchidananda Chatterjee of the office of the Director General, Posts and Telegraphs. 742-43.

Grant of allowances to postal clerks for posting interest in the Savings Bank ledgers. 720-21.

Ήγ**~** ,

# DUTT, MR. AMAR NATH-contd.

Question re-contd.

Grant of compensation to the motor drivers of the Calcutta General: Post Office discharged after the introduction of the contract system of mail conveyance. 2410-11.

Grant of house rent allowance and Secretariat rates of pay to the ministerial establishment at Army Head Quarters. 2515.

Grant of local allowances to postal employees in Assam. 2413.

Grant of overtime allowance for work in connection with the disposal of the inward foreign parcel mail in the Calcutta General Post Office. 2408.

Grant of overtime allowance to Mr. R. H. Legge for work in connection with the disposal of the inward foreign letter mail. 2413.

Grievances of Indian guards employed at Sahebgunj on the East-Indian Railway. 717-18.

Grievances of passengers on the Bankura-Damodar River Railway. 721-72.

Hardships of the Inspectors of Post Offices in the Bengal and Assam Circle. 2413.

Importation of outsiders to act as Superintendents of Post Offices in the Bengal and Assam circle. 2416.

Improvement of the quarters for the Indian staff of the Eastern Bengal Railway. 1506.

inclusion of the name of Mr. R. H. Legge as head of the Mail Department in the memorandum of distribution of work in the Calcutta General Post Office. 2412.

Increase in losses of parcel bags and insured articles during the regime of Mr. C. D. Rae, Presidency Postmaster, Calcutta. 2408-09.

Increase of leave reserves for the Post Office and the Railway Mail Service. 2409.

Inspection of post offices by Audit Officers. 718, 719.

Inspections of branch post offices by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, Nilgiri Division. 726.

Late delivery in Calcutta of articles posted in villages served by the Chotkhand Post Office. 2415.

Location of Bijrukdighi post office in a central village. 1738-39.

Long hours of duty of the booking clerks at Mokameh Junction. 717. Maximum hours of labour in industries adopted by the International Labour Conference at Geneva. 717.

Medical certificates of employees in the Eastern Bengal Railway. 1506.

Motor service between Burdwan and Sehara Bazar. 2416-17.

Number of clerks and leave reserve clerks whose services were dispensed with by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, Nilgiri Division. 727.

Office hours of the clerical staff of the East Indian Railway stationed at Jamalpur. 716.

Opening of a new station in connection with the projected railway over the new Bally Bridge. 2460-61.

Overworked clerks in the office of the Superintendent of Post Offices at Burdwan. 721.

Pay of reference clerks. 1049-1050.

# DUTT, Mr. AMAR NATH-contd.

Question re-contd.

Pay of the staff of the office of the Accountant General, Central Revenues. 740-41.

Pay of the subordinate staff of the office of the Director General, Posts and Telegraphs. 1044-47.

Petitions of aggrieved clerks of the office of the Director General, Posts and Telegraphs. 742.

Postal administration in the Nilgiri Division. 725.

Powers of Superintendents of Post Offices in connection with appointments and dismissals of subordinates. 726.

Powers of the Director General of Posts and Telegraphs to sanction expenditure in connection with the pay and prospects of his staff. 741-42.

Procedure followed in the Bombay General Post Office in connection with the disposal of the inward foreign parcel mail. 2408.

Procedure relating to the scrutiny and completion by Audit Officers of the audit of post audit bills. 1048.

Provision of quarters for Indian guards, train examiners, etc. 715.

Provision of quarters or grant of a house allowance in lieu thereof to Indian guards of the East Indian Railway. 714-15.

Punishments inflicted on his subordinates by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, Nilgiri Division. 727.

Reappointment of Messrs. Mathews and Macquire, insolvents, by the Eastern Bengal Railway. 1507.

Recoveries from the travelling allowance bills of certain clerks in the office of the Director General, Posts and Telegraphs. 1047-48.

Recruitment of Europeans, Anglo-Indians and Indians in the Traffic Department, Eastern Bengal Railway. 1508.

Reduction of the working hours of the booking, parcel and other staff employed on the East Indian Railway. 717.

Reduction of work in post offices on Sundays and holidays. 725.

Reservation of clerical appointments in Army Headquarters for soldiers and ex-soldiers. 2516.

Retention of leave reserve clerks in his office by the Superintendent of Post Offices Nilgiri Division, 727-28.

of Post Offices, Nilgiri Division. 727-28.

Retention of the services of Mr. R. H. Legge as Traffic Supervisor, Calcutta General Post Office, after the abolition of the motor fleet. 241.

Reversion of postal inspectors and head clerks to Superintendents to the general line of the clerical time scale in the Madras Circle. 724.

Sanction of street lights for the European Colony of Parbatipur, Eastern Bengal Railway. 1506-07.

Savings effected by the contract system of conveyance of mails in Calcutta. 2410.

Substitution of a suitable term to describe the general constituencies of the Legislature. 1739.

Supersession of Messrs. Abdul Imam Fazlur Rahim and S. Ahmed Mian Chowdhury, postal officials, for promotion to the grade of Rs. 350—650. 2414-15.

Technical military clerks in Army Headquarters. 2515.

Time !test of the work of Dead Letter Offices. 2414.

# DUTT, MR. AMAR NATH-concld.

Question re-concld.

Tonga stand in Parliament street near the entrance to the Assembly. 2161.

Transfer of Inspectors, Postmasters, clerks and leave reserve clerks from the Nilgiri Division. 723-24.

Transfer of Mr. N. Ramachandrau, Honorary Secretary of the Coimbatore Branch of the All-India Postal and R.M.S. Union from Coimbatore West to Gudalur. 729.

Unsafe condition of quarters in occupation of the menial staff of Rajabhatkhawa, Eastern Bengal Railway. 1506.

Use of portions of Post Office buildings as their private quarters by Superintendents of Post Offices. 719-20.

Visits to Post Offices by the Superintendent of Post Offices, Nilgiri Division. 722-23.

Question (Supplementary) re strike on the Bengal-Nagpur Railway.

#### Resolution re-

Amalgamation of the Oriya-speaking tracts. 566-67.

Treatment of the Santhal Parganas as a backward tract. 656.

# DUTT, MR. SURENDRA NATH-

Question re forfeiture of gratuity of —, Head Pay Clerk, Jamalpur, discharged from service for slack supervision. 2330-31.

#### DUTTA, Mr. SRISH CHANDRA-

Oath of Office. 4.

#### Question re-

Circuitous mail routes in the Sylhet District. 1650.

Extension of the principle of recruitments for post offices in Calcutta and Bombay to adjacent revenue divisions. 2164-65.

Import of betel nuts from Singapore. 1050.

Opening of a telegraph office at Jagannathpur in the Sylhet District. 1650.

Post and Telegraph offices in the Sylhet District. 1650.

Provision of high level platforms at stations on the Assam Bengal Railway. 1650-51.

Transfer of the district of Sylhet from Assam to Bengal. 701-02.

#### DUTY ALLOWANCE-

Question re — of Personal Assistants to Postmasters General. 527-28.

E

# EARNING(S)—

Question re—
Deficient —— on capital expenditure on State railways. 212.
Net —— of the Bengal and North-Western Railway. 1494-95.

## EAST AFRICA-

Question re grievances of Indians in —. 946-47.

# EAST INDIAN RAILWAY-

See under "Railways (s)".

#### EASTERN BENGAL RAILWAY—

Question re provision of quarters for the Assistant T. X. R. at Budge-Budge' at the —. 1648.

See also under "Railway(s)".

#### EBRAHIM-

Question re grant of the Royal Humane Society's medal to Tindal ——.

#### ECCLESIASTICAL DEPARTMENT-

Question re Indian Christians in —. 433.

#### ECONOMIC CONFERENCE—

Question re selection of experts for the —— to be held under the auspices of the League of Nations. 711-12.

# ECONOMIC ENQUIRY COMMITTEE-

Question re-

**----**, 1925. 223.

Recommendations of ---. 2048.

Report of the ---. 2419.

#### ECONOMICS-

Question re inclusion of — and History as qualifying subjects for the examination for the superior traffic and commercial branches of the State Railways. 2438-39.

#### EDUCATION-

Budget Demand for "-". 2319.

Demand for an excess grant in respect of "---". 618-21.

Question re-

Differential treatment in poll-tax and — in Kenya. 185-86.

of Muhammadans of the Delhi Province. 2178, 2181.

Expansion of — in the North-West Frontier Province. 1313-14.

Expenditure on Muslim ---. 193-94.

#### EDUCATION DEPARTMENT-

Question re-

Number of Muhammadans in the —— of the Delhi Province. 2178-79.

Representations of Muslims in the — of the Delhi Province. 2181.

# EDUCATION, HEALTH AND LANDS, DEPARTMENT OF-

Budget Demand for "-- ". 2316.

Demand for supplementary grant in respect of the " -- ". 631.

# EDUCATIONAL FACILITIES-

Question re name of the officer entrusted with the investigation of the question of —— for children of railway employees. 2917.

# EDUCATIONAL SERVICE(S)-

Question re-

Abolition of direct recruitment to Imperial — in Bengal. 295.

Appointments in the Ajmer-Merwara — on Rs. 100 and over. 2586.

# E'JAZ RASUL KHAN, RAJA MUHAMMAD-

Oath of Office. 5.

# ELECTION(S)-

Congratulations to Mr. V. J. Patel on his —— as President of the Legislative Assembly. 10-13.

— of Deputy President. 301-03.

- of Mr. President. 10.

Message from His Excellency the Viceroy approving of the —— by the Legislative Assembly of Mr. V. J. Patel as President of the said Assembly. 10.

Motion for the —— of a panel for the Central Advisory Council for Railways. 303.

#### Question re-

Advisability of removing restrictions regarding the use of conveyances by candidates for ——. 298.

Eligibility of firms paying income-tax to vote at Legislative Assembly. 204.

Malpractices during the recent ---. 165.

Results of the last — to the Legislative Assembly. 189.

#### ELECTION CAMPAIGN-

Question re participation of 36 clerks of the Postal Department, Rawalpindi, in —— of a particular candidate for the Legislative Assembly. 2245-47.

#### ELECTORAL ROLL-

#### Question re-

Inaccuracies in the —— of the Ajmer-Merwara constituency of the Legislative Assembly. 2103-04.

Inaccuracy of Bhagalpur, Purnea and Santhal Parganas ---. 377.

Inaccuracy of Sind ---. 377.

Revision of the —— for the Madras Landholders' constituency of the Legislative Assembly. 2182-83.

## ELECTORAL RULES-

Question re-

Conflicting opinions as regards — of the Legislative Assembly. 297-98.

Need for a general revision of ---. 298.

#### ELECTORATE(S)—

Question re Mussalmans elected by special or mixed ---. 220-22.

# ELECTRIC BULBS-

Question re — in quarters and bungalows in New Delhi. 521.

# ELECTRIC ENERGY—

Question re supply by the Government of India of —to the Delhi Electric Tramways and Lighting Company. 2043-44.

#### ELECTRIC FANS-

#### Question re-

— in third class railway carriages. 2761-62.

Provision of — in the Post Offices in Madras City. 2854.

Provision of - in the Railway Mail Service Office in Madras, etc. 2849.

Provision of —— in the second class compartments of the metre gauge section of the Bombay, Baroda and Central India Railway. 804.

Provision of — in third Class carriages on State Railways. 2762-63.

Provision of — in third class railway carriages. 804.

#### ELECTRIC POWER-

Question re supply by the Tata Steel Cov. of —— for the electrification of portions of the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 1514-15.

## ELECTRICAL EQUIPMENT—

Question re tenders for — to be called in rupees. 212-13.

## EMBARKATION-

Question re Committee to inquire into conditions of --- at ports. 300.

# EMERGENCY CURRENCY-

See under "Currency".

#### EMIGRANT(S)-

Question re annual reports of the Agents in Ceylon and the Malay States regarding the moral and material progress of Indian ---. 1038-39.

Emigration-

Extension of the time for receiving nominations for election to the Panel for the Standing Committee on -.... 532.

Motion for the election of the Panel for the Standing Committee on ----. 403-04.

## Question re-

--- of Indians to British Guiana. 356.

- of Santhals to the Assam tea gardens. 334-335.

Result of the election of members to the Panel of the Standing Committee on ---. 612.

# EMIGRATION-EXTERNAL-

Budget Demand for "---". 2322

# EMIGRATION-INTERNAL-

Budget Demand for "-". 2321.

# ENGINE(S)-

Question re accrual of the credits on account of the sale-proceeds of sold to other railways to the revenue account of the North-Western Railway. 2918.

#### ENGINEERS-

Question re-

Appointment of — on short term covenants for State Railways. 876-77.

Payments made to Consulting — for State Railways in respect of fees, inspection charges, etc. 793.

# ENGINEERING CONTRACT(8)-

Question re --- on the Great Indian Peninsula Railway. 791-92.

#### ENGLAND-

#### Question re-

Appointment of an Indian as Consulting Engineer to the Government of India in ——. 952-53.

Consulting Engineer to the Government of India in —. 952.

Grant of passages to — by transport to officers of the Indian Medical Service of Asiatic domicile. 2910.

Maximum income-tax and supertax levied in India and ——. 1383-86. Speeches delivered by the Maharaja of Burdwan in ——. 1037-38.

#### ENGLISH MAIL STEAMERS-

Question re late arrivals of the — at Bombay. 702-04.

#### ENVELOPES-

Question re —— for use of members of the Legislative Assembly. 1386-87.

# ESTABLISHMENT ROLL(S)-

Question rc — of the staff of the different Departments of the Government of India. 2775.

#### ESTONIA-

Statement laid on the table regarding the Agreement between the United Kingdom and —— re tonnage measurement of Merchant ships, together with Notes exchanged, which affects India. 55.

#### EUROPE-

Question re-

Agency held by Messrs. W. W. Howard Brothers, London, for the sale of Indian timber in —. 2037-38.

Appointment of an Indian firm as agents for the sale of Indian timber in —. 2038.

Passport to Swamy Satya Deva to visit — 220.

#### EUROPEAN(S)-

Question re-

Elected -, majority in the Legislative Council of Kenya. 611.

Expenditure on Railway schools for — and Indians. 2784.

Leave rules for —, Anglo-Indians and Indians in the subordinate service of the East Indian Railway. 1905.

# EUROPEAN(S)—contd.

Question re-contd.

Number and grades of schools for --- in Ajmer-Merwara and Rajputana. 2104.

Recruitment of ---, Anglo-Indians and Indians in the Traffic Department, Eastern Bengal Railway. 1508.

#### EUROPEAN BRITISH SUBJECTS-

Question re right of judicial appeal enjoyed by —— from the Indian Courts. 2035.

## EUROPEAN COLONY-

Question re sanction of street lights for the — of Parbatipur Eastern Bengal Railway. 1506-07.

# EVANS, MR. F. B .-

Oath of Office. 5.

## EVIDENCE-

Question re publication of Railway Board's - before the Tariff Board. 208-09.

# EXAMINATION(S)-

Question re-

Abolition of the lower efficiency bar - for upper division clerks of Postal Account Offices. 1818.

Appointment of Muhammadan examiners for the subordinate Accounts Service ——. 2171.

Class of appointments provided for candidates who have passed in both the lower and upper division - of the Staff Selection Board.

 for the recruitment of accountants for Railway Audit offices under the Accountant General, Railways. 159.

Examiners for the Imperial Secretariat ---. 2862-63.

Inclusion of commercial subjects in certain public -......... 1524.

Inclusion of History of English Literature as an optional subject for the Indian Audit and Accounts Service ---. 1497.

Inclusion of Railway Economics and certain other subjects in the --for the Commercial Departments of State Railways. 1524.

Indian Civil Service - in India. 341.

Mussalmans as examiners for Accounts —. 383.

Number of Sikhs who appeared at the —— held by the Accountant General, Central Revenues, in January last. 966.

Subordinate Accounts Service - 1511-12.

## EXAMINER(S)-

Question re-

Appointment of Muhammadan - for the Subordinate Accounts Service examination. 2171.

- for the Imperial Secretariat examination. 2862-63.

Musalmans as —— for accounts examination. 383.

# EXCAVATION(S)-

Question re policy and expenditure re - in Sindh (Mohenjo Daro). 184

# EXCAVATION ASSISTANTS-

Question re non-appointment of Muslims as —— in the Archæological Department. 2166-67.

# EXCESS GRANT(S)-

Demand for —\_\_\_ 613-27.

## EXCHANGE RATIO—

Question re number of representations received in connection with the \_\_\_\_\_\_. 1043.

# EXCHEQUER-

Question re cost to Indian — of Royal Commission on Agriculture.

# EXECUTIVE COUNCIL-

Budget Demand for "-". 1911-73, 1975.

# EXECUTIVE OFFICER, BARODA CANTONMENT-

Question re employment of the Tax Collector in the office of the —, to prepare an assessment list in the terms of section 72 of Act II of 1924. 2442.

# EXECUTIVE OFFICER(8)-

Question re increase of the percentage of Muslims in ministerial service in the offices of the —— and of the Military Engineering Service, North-West Frontier Province. 2591.

#### EX-GERMAN COLONY-

Question re claims of Indians in Tanganyiki against the ---. 187, 2423.

#### EXPENDITURE—

$\sim$			
,,,	110	 200	re-

Annual additional —— to be incurred for services in Burma as a result of the recommendations of the Lee Commission. 2457.

Annual — on Cantonment Fund Office establishment in third class cantonments. 2872-73.

Cantonment Fund net receipts and —— for 1925-26 in respect of cantonments without elected or nominated boards. 2872.

- --- on advertisements relating to railway timings. 1479.
- --- on articles in common use on railways. 1519-20.
- on civil aviation. 1306.
- on the housing of European, Anglo-Indian and Indian staff of the Traffic Department, Eastern Bengal Railway. 1507-08.
- on Indian troops employed outside India. 1904-05.
- --- on New Delhi and the new Secretariat. 164-65.
- on the planting and culture of trees on the different railways. 1480-81.
- on post office premises in Bombay. 358-362.
- on the reconstruction of railway stations on State Railways. 2433.
- on the Royal Air Force in India. 1381-83.
- on the Royal Commission on Agriculture. 2767-71.
- on the Royal Indian Navy. 1906.

#### EXPENDITURE-contd.

Question re-contd.

--- on troops sent out of India. 873.

Powers of the Director General, Posts and Telegraphs, to sanction —— in connection with the pay and prospects of his staff. 741-42.

Reduction of the —— of the India Store Department, London. 1901-02. Retrenchment of —— in the Baroda Cantonment. 2443.

EXPENDITURE IN ENGLAND—HIGH COMMISSIONER FOR INDIA—Budget Demand for "——". 2325.

EXPENDITURE IN ENGLAND—SECRETARY OF STATE FOR INDIA—Budget Demand for "——". 2325.

#### EXPERT(S)—

# Question re-

Expenditure incurred on the appointment of —— engaged to advise on an improved system of railway accounts. 160.

Selection of —— for the economic conference to be held under the auspices of the League of Nations. 711-12.

#### EXPLANATORY MEMORANDUM ON THE RAILWAY BUDGET-

Question re adjustment of the amount shown against abandoned projects in the —— for 1927-28. 1916-17.

#### EXPORT DUTY-

Question re — on rice and petroleum cess in Burma. 2458.

#### EXPORT TRADE-

Question re last five years' figures for — and import trade. 296.

#### EXPRESS-

Question re stoppage of the 7 Up — at Jasidih. 518.

#### EXPRESS TRAIN(S)—

Question re running of an — between Howrah and Delhi via Jamalpur 1830-31.

#### EX-SQLDIER(S)-

Question re reservation of clerical appointments in Army Headquarters for soldiers and —. 2516.

# EXTERNAL CAPITAL COMMITTEE-

Question re ---, 1925. 223-76.

# EXTERNMENT ORDER-

# Question re-

Cancellation of the — against Sardar Milap Singh. 1736.
—— against Sardar Milap Singh, a newspaper agent of Peshawar City.
1735-36.

r

#### FAMILY HOSPITALS-

Question re establishment of Indian —— in all military stations containing Indian troops. 2910-11.

# FAMILY QUARTERS-

Question re provision of suitable — for postmen. 1818-19.

### FAN(S)-

Question re-

Provision of electric —— in the second class compartments of the metre gauge section of the Bombay, Baroda and Central India Railway. 804.

Provision of electric --- in third class railway carriages. 804.

Supply of —— in intermediate and third class compartments on State Railways. 2419.

#### FARES-

#### Question re-

Estimated loss on account of the reduction of railway ---. 1489.

---- charged per mile for different classes on different Railways. 1392.

- on the Mari Lukki and Tank Railway. 1308-09.

— on the metre gauge section of the Bombay, Baroda and Central India Railway, the North-Western Railway and the East Indian Railway. 804, 804-09.

Financial effect of the last reduction of railway ---. 1488-89.

Railway reserve fund and reduction of ---. 208.

Reduction of — on the Eastern Bengal Railway. 331-332, 2460.

#### FAREWELL PARTY-

Question re collection of compulsory subscriptions from the subordinate staff to meet the cost of a —— to Mr. H. B. Rau, Director of Audit, United Provinces. 721.

# FARIDPUR CHARMAGURIA RAILWAY-

Sec under "Railways".

# FAZLER RAHIM, Mr. ABU IMAM-

Question re supersession of Messrs. — and S. Ahmed Mian Chowdhury, postal officials for promotion to the grade of Rs, 350-650. 2414-15.

#### FEE(S)-

Question re playments made to Consulting Engineers for State Railways in respect of ——, inspection charges, etc. 793.

#### FEEDER RAILWAY-

Question re District Board -- or tramway development. 391-92

# FELLOWSHIPS-

Question re Rockfeller —. 1301-02.

### FENCING-

Question re — of railway lines. 523.

# FIELD CONTROLLER OF MILITARY ACCOUNTS, POONA-

Question re withdrawal of the personal allowance of Accountants and clerks of the ——. 1512-13.

#### FIELD SERVICE-

Question re pensions of certain civilian clerks who proceeded on ——overseas with the Indian Expeditionary Forces. 1744.

#### FIJI-

Question re-

Abolition of the poll-tax in ---. 874.

Appointment of permanent agent of the Government of India in ---. 379.

Cost of the Indian Deputation to ---. 875.

Indian population in ---. 874.

Indian representation on the Legislative Council in ---. 378-79.

Minimum wage for Indians in ---. 814.

Position of Indians in ---. 874.

Removal of the disabilities of Indians in ---. 813, 813-14.

Status of Indians in ---. 874-75.

## FIJI DEPUTATION-

Question re-

Prevention by the British Colonial Office of the publication of the report of the —. 1827.

Publication of the report of the ---. 356-357, 611-12.

#### FINANCE DEPARTMENT-

Budget Demand for "---". 2317.

Question re-

Mussalman Officers employed in the —— of the Government of India. 1037.

Recruitment by the —— of two second division men in the first division. 2441-42.

# FINANCIAL REPRESENTATIVES-

Question re subjects discussed at the annual conference of —— held at • Delhi on the 15th November, 1926. 1906-07.

#### FINE FUND-

Question re-

Grants from the —— of the East Indian Railway to European and Indian Schools. 2046-47.

Utilization of the —— at Moradabad for the upkeep and improvement of the Prince of Wales' Railway School. 1485.

#### FIRM(S)-

Question re eligibility of — paying income-tax to vote at Legislative Assembly elections. 204.

## FIRST CLASS COMPARTMENT(S)-

Reservation of — on the East Indian Railway. 147.

## FLOWER BAZAR POST OFFICE, MADRAS-

Question re removal of the —— to a more suitable building. 2850.

#### FOOD INSPECTORS—

Question re reduction of the entire staff of — on the Great Indian-Peninsula Railway. 2249.

## FOREIGN COUNTRIES-

Question re scholarships for the study of certain subjects in —. 2777.

## FOREIGN LETTER MAIL-

Question re grant of overtime allowance to Mr. R. H. Legge for work in connection with the disposal of the inward ——. 2413.

## FOREIGN LIQUOR-

Question re regulation of the importation of —. 1521.

## FOREIGN MAIL(S)-

Question re allowance to postmen for additional work in connection with the —. 1820.

#### FOREIGN PARCEL MAIL-

Question re-

Disposal of the — in the Calcutta General Post Office. 2407.

Grant of overtime allowance for work in connection with the disposal of the inward —— in the Calcutta General Post Office. 2408.

Procedure followed in the Bombay General Post Office in connection with the disposal of the inward —. 2408.

## FOREIGN PIECEGOODS-

## FOREIGN AND POLITICAL DEPARTMENT-

Budget Demand for "---." 2316.

Question re-

Employment of Indians in the Cypher Bureau of the —. 1741.

Number of Indian Superintendents in the ---. 1741.

#### FOREST-

. -1

Budget Demand for "---." 2315.

### FOREST AREAS-

Question re creation of small colonies of cultivators in —— in the North-West Frontier Province. 2042-43.

## FOREST CAPITAL OUTLAY-

Budget Demand for "---" 2325.

## FORT SANDEMAN-

Question re widening of the road from — towards Draband. 1899.

#### "FORWARD"-

Question re-

Article in the —— of December 23rd, 1926, headed" Mr. Saklatwala and India Office". 2335-36.

Letter in the — of the 23rd December, 1926, headed "Passenger ill-treated". 2336-37.

#### FRAUD(S)-

Question re-

Circumstances of alleged —— in Stores Department, East Indian Railway. 214.

Procedure adopted by the North-Western Railway in cases of alleged—
by their contractors and employees. 956.

#### FREE LABOUR-

Question re abolition of the system of —— rendered by luggage porters. at Howrah. 1487-88.

#### FREIGHT-

Question re-

Debiting of —— and incidental charges on stores to the railway revenue account. 2913-14.

Reduction in --- on State Railways. 209.

#### FRUIT PACKAGES-

Question re damage and loss of — on Railways. 333-334.

#### FUNDAMENTAL RULE—

Question re alteration of - 87 without consultation. 280-81.

## FUNERAL PROCESSION(S)-

Question re abolition of the system of police licences for Hindu —— in Delhi. 2514.

. G

## GALLIS-

Question re improvement of the road which links the civil and military stations in the —— with Murree. 2182.

## GANESH LAL-

Question re decision of the Privy Council in the case of v. Khetra Mohan Mahapatra. 1496.

#### GANGULY, Mr. B.-

Question re appointment of Messrs. — and A. R. Chatterji to act as Superintendents of Post Offices in the Bengal and Assam Circle. 2415.

# GANGULY, SJ. PRATUL CHANDRA-

Question re grant of permission to —, a State prisoner, to see his sick mother. 512.

## GARAGE AND COMPANY, MESSES .-

Question re contract with - Madras, for the conveyance of mails in Calcutta, 2410.

#### GARDENERS-

Question re recruitment of — on the Government railways. 1481.

## GAVIN-JONES, Mr. T.-

Currency Bill-

Consideration of clause 4. 1880-84.

General Discussion of the General Budget. 1727.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 96-97.

Oath of Office. 4.

Resolution re salaries of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2803-04.

Steel Industry (Protection) Bill-

Motion to re-commit to Select Committee. 782-83.

## GAYA-

Question re-

Issue of third class return tickets to —. 531.

Want of a third class waiting room at --- on the East Indian Railway. 2241.

# GAYA SHERGHATTY RAILWAY-

See under "Railway(s)".

## GENERAL BUDGET-

See under "Budget".

## GENERAL POST OFFICE(8)-

See under "Post Office(s)".

## GENERAL POST OFFICE, BOMBAY-

Question re procedure followed in the -- in connection with the disposal of the inward foreign parcel mail. 2408.

## GENERAL POST OFFICE, CALCUTTA-

Question re-

Appointment of Mr. O. C. Jacob as a Sanitary Superintendent of the **---**. 2411-12.

Disposal of the foreign parcel mail in the ---. 2407.

Employment of leave reserves in the Registration and Parcel Departments of the ---. 2499.

Grant of compensation to the motor drivers of the --- discharged after the introduction of the contract system of mail conveyance. 2410-11.

Grant of overtime allowance for work in connection with the disposal of the inward foreign parcel mail in the ---. 2408.

Inclusion of the name of Mr. R. H. Legge as head of the Mail Department in the memorandum of distribution of work in the ---. 2412.

. Retention of the services of Mr. R. H. Legge as Traffic Supervisor, -, after the abolition of the motor fleet. 2411.

#### GENERAL SERVICE-

Question re transfer to — of forced station service telegraphists. 287.

#### GEOLOGICAL SURVEY-

Budget Demand for "---". 2318.

Demand for Supplementary Grant in respect of "---". 631.

## GERMAN COLONY(IES)-

Question re claims of Indians in Tanganvika against ex ---. 187, 2423.

#### GERMANY-

Question re Government aid to infant industries in Belgium and ——. 296.

## GHAZANFAR ALI KHAN, RAJA-

Election of —— to the Panel of the Standing Committee on Emigration. 613.

Election of --- to the Standing Finance Committee. 16.

Indian Finance Bill-

Motion to consider the amendment made by the Council of State. 2923, 2938-40.

Motion to agree to the amendment made by the Council of State. 2952. Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1953.

Motion to reduce the Budget Demand for "Salt". (Grievances of the miners of the Khewra salt mines). 2199-2201, 2202.

Oath of Office. 4.

Question re-

Action of the Cantonment Authority in Peshawar in regard to Bungalow No. 2, Roos Keppel Lane. 2590.

Appointment of a retired official to perform the dual duties of subregistrar and a special magistrate of the municipality of Peshawar.

Article in the "Muslim Outlook" regarding the formation of a White League in New Zealand. 2593-94.

Article in the "Muslim Outlook" regarding the pitiable plight of Mr. Salaman, a native of Amritsar, now resident in Auckland, New Zealand. 2594.

Attempt of Colonel J. Moran, Military Estates Officer, Peshawar, to take possession of a piece of land attached to the Abu Turab shrine. 2590-91.

Employment of Muslims in the Office of the Controller of Military Accounts, Peshawar District. 2588-89.

Exile of Maulanas Mohammed Ishaq and Mohammed. Irfan from the North-West Frontier Province. 2163-64.

Grant of a site for an Islamia High School in the Cantonment of Peshawar for the children of retired military officers. 2586-87.

Increase of the percentage of Muslims in ministerial service in the offices of the Executive Officers and of the Military Engineering Service, North-West Frontier Province. 2591.

Muslim graveyard outside Dabgari gate in the Peshawar Cantonment. 2587-88.

Proportion of communal representation in Government service in the North-West Frontier Province. 2593.

## GHAZANFAR ALI KHAN, RAJA-contd.

Question re-contd.

Small number of Muslims employed in the Traffic and Octroi Departments in the North-West Frontier section of the North-Western Railway. 2589.

Transfer of the power of trying cases under the Cantonment Act to Magistrates unconnected with Cantonment Boards. 2590.

Use of a part of the old Kachery Mosque in Peshawar Cantonment for the dumping of manure. 2587.

Question (Supplementary) re riot in the district of Backerganj in Bengal. 1658.

## GHAZIABAD JUNCTION-

Question re shed for third class passengers at ---. 2450.

#### GHEE-

Question re-

Analysis of vegetable ---. 791.

Effect of the use of vegetable --- on the human system. 791.

Imports of substitutes of —. 744-45.

Prohibition of artificial — for the Army. 384.

Prohibition of the import of artificial -. 399.

Supply of vegetable -- to troops. 791.

## GHULAM KADIR KHAN DAKHAN, MR. W. M. P .-

Election of --- to the Panel of the Standing Committee on Emigration. 613.

Oath of Office. 3.

## GHUZNAVI, MR. A. H .-

Election of — to the Standing Finance Committee, 1927-28. 2679. Oath of Office. 701.

## GIDNEY, LIEUT.-COL. H. A. J .-

Appointment of -as a Member of the Committee on Public Petitions. 1579.

Budget Demand for "Army Department." 2304-07.

Election of - to the Panel for the Central Advisory Council for Railways. 546.

Election of — to the Panel of the Standing Committee on Emigra-

General discussion of the General Budget. 1714-18.

General discussion of the Railway Budget. 1135-40.

Motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 1013-15, 1021.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2057, 2062-64, 2080.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1321-28.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Administration of the Stores Department, North-Western Railway). 1411-12, 1413.

GIDNEY, LIEUT.-COL. H. A. J.-contd.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Over-employment of Europeans in new posts created and vacancies filled). 1433-34.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Supervision and the charges claimed under that head). 1404-06.

Oath of office. 51.

## Question re-

Action taken by the Railway Board on appeals from men dismissed by the East Indian and the Great Indian Peninsula Railways. 955-56.

Amounts utilised for reimbursements for losses from the Guarantee Fund, East Indian Railway. 2433.

Case of postal recruited telegraphists. 2438.

Confirmation of subordinates of the Great Indian Peninsula Railway employed to officiate as officers. 2756-57.

Definition of a "departmental enquiry" in the case of Government servants appointed on State Railways. 954.

Delay in the formation of Provincial Medical Services. 2911.

Discharge of Matrons of military family hospitals. 2779.

Dismissal of the Controller of Stores, East Indian Railway. 961.

Dismissal of Mr. M. D'Cruz, late offg. Stores Superintendent, Howrah, East Indian Railway. 959-60.

Dismissals on the East Indian and the Great Indian Peninsula Railways. 955.

Employment of subordinates of the Great Indian Peninsula Railway in higher appointments without enhancement of salaries. 2755-56.

Establishment of Indian family hospitals in all military stations containing Indian troops. 2910-11.

Excess of mineral oil disclosed as a result of verification by the Audit Department of the East Indian Railway in 1924. 956-59.

Extension of service granted to Mr. C. H. Withers, Foreman, Electrical Department, Carriage and Wagon, Moghalpura, North-Western Railway. 2486-37.

Forfeiture of the gratuity of Babu Surendra Nath Dutt, Head Pay Clerk, Jamalpur, discharged from service for slack supervision. 2330-31.

Grant of passages to England by transport to officers of the Indian • Medical Service of Asiatic domicile. 2910.

Grant to postal signallers in the Telegraph Department of the benefit of counting their service in the Postal Department for purposes of regulation of their pay. 962-63.

Guarantee Fund, East Indian Railway. 2433, 2434-2435.

Inclusion of Economics and History as qualifying subjects for the examination for the superior traffic and Commercial Branches of the State Railways. 2438-39.

Indebtedness of the East Indian Railway to Mr. M. D'Cruz. 961.

Long hours of work of the staff on the Great Indian Peninsula Railway. 2755.

Memorial of Mr. S. H. Counsell, late Deputy Magistrate of Bengal. 2329-30.

GIDNEY, LIEUT.-Col. H. A. J.-contd.

Question re-contd.

New pension rates for the Indian Medical Department. 2790.

New taxes in Agra Cantonment. 2247-48.

Powers of dismissal of Divisional Superintendents on Railways. 2758-2759.

Procedure adopted by the North-Western Railway in cases of alleged fraud by their contractors and employees. 956.

Procedure followed by the East Indian Railway in reimbursing itself for losses caused by the staff. 2433-34.

Procedure to be followed before the dismissal of its employees by the Bengal Nagpur Railway. 2779.

Promotion of subordinates on Company-managed Railways. 2758.

Reduction of the interest on Provident Fund deposits. 962.

Refusal of the Lee Commission passage concessions to officers of the Indian Medical Service of Asiatic domicile. 2909-10.

Reinstatement of Mr. M. D'Cruz and five other subordinates dismissed by the East Indian Railway in connection with the cotton waste case. 960-61.

Requisitioning by the Army Department of third class accommodation on the S.S. "California". 729.

Retention in Government service of ministerial officers up to the age of 60 years. 730.

Retirement of bachelors from Government service at the age of 55 years. 730-31.

Rules governing the dismissal of employees on State and Companymanaged Railways. 2790.

Subscriptions to the Guarantee Fund from the employees of the East Indian Railway. 2434.

Question (Supplementary) re—

Anglo-Indians in Ecclesiastical Department. 433.

Carriage of the English mail over the Bengal Nagpur Railway. 702-03, 704.

Dangerous condition of the roof in the Council House, New Delhi. 2331-32.

Discontent in the Customs Service in Calcutta. 707-08.

First day payment for employees of East Indian Railway and furlough figures. 215-16.

Manufacture of boilers in the workshops attached to Railways. 1044. Protest against the proposed 1s. 6d. ratio. 512.

Sale of Reverse Council Bills. 278.

Strike at Khargpur on the Bengal-Nagpur Railway. 972.

Supply of maps of New Delhi to the Members of the Legislative Assembly. 521.

Training College for railway officers at Dehra Dun. 2245.

Training of Indians abroad in railway practice and management. 951.

## GOLD-

Question re utilization of India's output of — by Government for coining, etc. 344.

## GOLD STANDARD AND RESERVE BANK OF INDIA BILL— See under "Bill(s)".

## GOLDER, MR .-

Question re qualifications of —, Manager of the Central Publication Branch, 796-97.

#### GOODS-

Question re-

Judgment of the Allahabad High Court regarding the obligation on railways to lock wagons while carrying —. 952.

Procedure as to placing of contracts for handling —— on State Railways and amounts paid during 1925-26. 213-14.

## GOODS WAGONS-

Question re purchase of ---. 1489-90.

#### GOSWAMI, MR. T. C .--

General discussion of the Railway Budget. 1155, 1166-68, 1189.

Indian Finance Bill-

Motion to pass, as amended. 2692.

Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 31-33, 39.

Motion to reduce the Budget Demand for "Army Department" (General policy and expenditure). 2274-78.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issues). 1934-37, 1947, 1966.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianization of Railway Services). 1203, 1215.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1298, 1328-29, 1340.

Motion to reduce the Budget Demand for "Railway Board" (Quinquennial review of Capital Programme). 1258.

Motion to reduce the Budget Demand for "Railway Board" (Railway rates of freight in relation to the Indian manufacturer). 1365-67.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Supervision and the charges claimed under that head). 1406.

Oath of Office. 3.

#### Question re-

Number of Indians in the Traffic or the Locomotive Service drawing more than Rs. 1,000. 1381.

Total payments made to the Consulting Engineer to the State Railways during 1925-26. 2035-36.

Question (Supplementary) re-

Caretakers for the Secretariat Buildings and the Council House in New Delhi. 2765.

New buildings for the office of the High Commissioner for India in London. 2772.

Strike on the Bengal Nagpur Railway. 1250.

## GOSWAMI, MR. T. C .- contd.

Resolution re-

Release of the Bengal detenus. 452, 454, 457, 470, 475-79, 481, 505. Saleries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2743, 2744.

## GOUR, SIR HARI SINGH-

Amendment of Standing Orders. 372, 373.

Bengal detenus. 2463, 2464.

Budget Demand for "Army Department". 2311, 2312.

Children's Protection Bill-

Motion for leave to introduce. 2968.

Criminal Law Repealing and Amending Bill— Motion for leave to introduce. 369-370.

Motion to consider. 854-58.

## Currency Bill-

Consideration of clause 4. 1893-94.

Discussion on the point of order raised by the Konourable Sir Basil Blackett as to whether a motion which is an absolute negative or a practical negative such as a motion to leave only one rupee in a total grent of Rs. 80,000 or so, is in order. 1914.

General Discussion of the General Budget. 1598-1602

Indian Finance Bill-

Consideration of Schedule I. 2619, 2621, 2625.

Indian Forest Bill-

Motion to consider as passed by the Council of State. 2893.

Motion to refer to Select Committee. 2885, 2886, 2887, 2888. 2893 96.

Constitution of the Select Committee. 2898.

Indian Penal Code (Amendment) Bill—(Amendment of Section 141)— Metion for leave to introduce. 366.

Indian Registration (Amendment) Bill-

Motion to circulate. 822.

Motion to reduce the Budget Demand for "Army Department." (General policy and expenditure). 2278-81, 2281-82.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1968.

Motion to reduce the Budget Demand for "Railway Board".

(Al pointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1213, 1225, 1237-40, 1242.

Motion to reduce the Budget Demand for "Railway Board". (Powers and formation of Advisory Committees). 1356-58, 1359.

Motion to reduce the Budget Demand for "Railway Board".
(Strengthening the representative control by all interests concerned over Indian Railways). 1251.

Oath of Office 327.

#### Question re-

Decision of the Privy Council in the case of Ganesh Lal v. Khetra Mohan Mahapatra, 1496-97.

Envelopes for use of Members of the Legislative Assembly. 1386-87.

Establishment of a Central Art Institute — at Delhi. 2422.

Expenditure on the Royal Air Force in India. 1381-83.

## GOUR. SIR HARI SINGH-contd.

#### Question re-contd.

Inferior quality of stationery supplied to Members of the Legislative Assembly, 1387.

Maximum income-tax and super-tax levied in India and England. 1383-86.

Number of marriages registered under Act XXX of 1923. 2422.

Order of the Postmaster General, Punjab and North-West Frontier Province, regarding the filling of all future vacancies by Muhammadans. 2334-35.

Publication of the report of the Skeen Committee. 1383. Sale of Reverse Council Bills. 1381.

Separate establishment for the Legislative Assembly, 2333-34, 2439. Subjects laid before the Central Advisory Council for Railways. 1897. Visitors' rooms in the Council House, New Delhi, and the Assembly Chamber, Simla. 2331-33.

## Question (Supplementary) re-

Carriage of the English mail over the Bengal Nagpur Railway. 703. Civil aviation schools in Australia, Canada and Japan. 1502.

Employment of Indians in the Cypher Bureau of the Foreign and Political Department. 1741.

Expenditure on the despatch of Indian troops to China. 2339-39.

Importation of dangerous drugs. 946.

Judgments of the High Courts of Calcutta, Allahabad and Madras, regarding Brahmani bulls. 2241.

Number of Indians employed in the Secretariat of the League of Nations and the International Labour Office. 944.

Opening of a Government stationery office in the Council House for the sale of Government publications to non-official Members. 812-

Participation of 36 clerks of the postal department, Rawalpindi, in an election campaign of a particular candidate for the Legislative Assembly. 2246, 2247.

Pension paid to the Director General, Posts and Telegraphs, on retirement after full service. 1126-1127.
Profits made by Railways from the sale of Time Tables. 810.

Publication of the Report of the Sandhurst Committee. 1499-1500.

Removal of the Assembly back into the old Delhi Chamber

Starting of light aeroplane clubs in India. 1503-1504.

Terms of the contract regarding hiring of accommodation on the East Indian Railway for the carriage of the English Mail. 704.

Total expenditure on Government buildings in New Pelhi. 789.

Total strength of the Auxiliary and Territorial Forces. 2251.

Training of Indians in aviation. 1503.

Watch and Ward Department for State Railways. 2043.

Resolution re salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2742, 2750-54, 2798, 2803, 2807, 2819.

# Societies Registration (Amendment) Bill-

Motion to refer to Select Committee. 833-835.

#### GOVERNMENT-

Question re-

Discount allowed to — on the purchase of agricultural implements manufactured by British firms. 2521.

Purchase by — of a British line operating on the coast of India, etc. 1192.

## GOVERNMENT BUILDING(8)-

Question re total expenditure on - in New Delhi. 789-90.

## GOVERNMENT DEPARTMENT(S)-

Question re previous service considered-in granting increments in ---. 289.

## GOVERNMENT EMPLOYEES-

Question re provident fund for ---. 1519.

# GOVERNMENT HIGH SCHOOL, PORT BLAIR-

Question rc teaching of Persian in the ---. 733.

## COVERNMENT HOUSE-

Question re --- New Delhi. 2337-38.

## GOVERNMENT MOINIA ISLAMIA HIGH SCHOOL-

Question re second mastership in the ---, Ajmer. 2586.

## GOVERNMENT OF INDIA-

#### Question re-

Abolition of the posts of superior officers in each of the Departments of the ——. 2760-61.

Approximent of an Indian as Consulting Engineer to the —— in England. 952-53

Appointments in certain Departments of the ---. 1494.

Burmanisation of departments under the -- in Burma. 351.

Charges of the employment of a contingent by the —— in the military operations in China. 278.

Consulting Engineer to the - in England. 952.

Difference between attached and subordinate offices of the ---. 2846-47.

Establishment rolls of the staff of the different Departments of the ——. 2775.

Move of the - between Simla and Delhi. 1518.

Number of caretakers in charge of the —— and Council buildings in Simla and Delhi. 2765.

Number of Indians holding appointments of Secretary, Joint Secretary, etc., in the departments of the ——. 1900.

Period of the stay of the -- in Delhi. 2863.

Publication of certain correspondence between the —— and the Tata Iron and Steel Coy. 1521.

Purchase by the — about the time of the Armistice of American wagons destined for Russia. 792.

Recognition of the Imperial Record Department as an attached office of the ——. 1398-89.

## GOVERNMENT OF INDIA-contd.

Question re-contd.

Representation of minority communities in departments under the

Resident clerks attached to Departments of the ---. 2864.

Revision of the pay of the ministerial staff in attached offices of the —. 1745.

Substitution of provident fund for pensions in the different departments of the —. 2162-63.

Supply by the —— of electric energy to the Delhi Electric Tramways and Lighting Company. 2043-44

Usual tenure of an officer on special duty at the headquarters of the \_\_\_\_\_\_. 1637.

## GOVERNMENT OF INDIA PRESS, ALIGARH-

Question re number of Muslims and Non-Muslims in the clerical service in the —. 2170-71.

## GOVERNMENT OF INDIA PRESS, DELHI-

#### Question re-

Grant of gratuities to the families of the two employees of the —— killed in a recent accident in the Press. 2426.

Number of Mussalmans employed in the ---. 2426.

Representation of Muslims in the --. 2170.

## GOVERNMENT OF INDIA PUBLICATIONS-

Question rc sale of — at Provincial Book depôts. 1519.

## GOVERNMENT OF INDIA SECRETARIAT-

Question re-

Annual increments of men in the second division of the ---. 1387-88.

Appointment of qualified second division candidates to the first division in the ——. 2440-41.

Appointment of Sikhs as Assistant Secretaries and Superintendents in the ---. 1497.

Charge allowance drawn by upper division men holding charge of a Routine Section or Issue Branch in the ——. 2519.

Counting of service for increments in the Time-scale of pay of Assisttans and clerks of the ——. 2864-65.

Exemption of Anglo-Indians who were debarred from promotion to first division appointments in the —. 1904.

Pay of the staff of the ---. 2865.

Percentage of Hindus in the ---. 2863.

Recruitment of Anglo-Indians to the second division of the ——. 1904. Scale of pay of the ministerial establishment of the —— and attached offices. 1388.

## GOVERNMENT OFFICE(S)-

Question re larger use of British typewriters in ---. 2845

## GOVERNMENT PUBLICATION(S)-

Question re opening of a Government stationery office in the Council House for the sale of — to non-official Members. 812-13.

## GOVERNMENT SECURITIES-

## GOVERNMENT SERVANTS-

Question re-

Acquisition by — of Government residential buildings on the hire purchase system. 1517.

Checking of charges for trunk calls made by ---. 1517.

Contributions by — to the Khadi Fund. 2593.

Definition of "departmental enquiry" in the case of — appointed on State Railways. 954.

Ventilation of the grievances of ---. 2521.

## GOVERNMENT SERVICE-

Question re-

Proportion of communal representation in —— in the North-West Frontier Province. 2593.

Publication of information relating to careers in -...... 515-16.

Retention in —— of ministerial officers up to the age of 60 years.

Retirement of bachelors from — at the age of 55 years. 730-31.

## GOVERNMENT STATIONERY OFFICE-

See under "Stationery Office".

## GOVERNMENT SUBSIDY-

See under "Subsidy(ies)".

# GOVERNMENT TRAINING COLLEGE, PESHAWAR—Question re —... 1312-13.

## GOVERNOR GENERAL, HIS EXCELLENCY THE-

Assent of the --- to certain Bills. 15.

Budget Demand for "Staff, Household and Allowances of ——". 2315. Demand for supplementary grant in respect of the "Staff, Household and Allowances of the ——". 628-31.

Message from — regarding the dates for the presentation and discussion of the Railway Budget. 531-32.

Messages from — regarding the dates for the presentation of the General Budget to the Council of State and the Legislative Assembly and for the subsequent stages in respect thereof in the two Chambers.

Question re number of Bills certified by the —— during 1924-26. etc. 799-800.

## GOVERNOR GENERAL IN COUNCIL-

Question rc method of dealing with appeals, petitions and memorials addressed to the —. 1824.

## GOVERNORS' PROVINCES-

Question re employment of the people of Ajmer-Merwara in the Provincial Services of the ——. 2417.

GOVINDAN NAIR, MR.-

Question re allegations against — officiating Head clerk of the Nilgiri Division. 1732-33, 1733, 1734, 2848.

#### GRAHAM, Mr. L .-

Budget Demand for "Inspection" (Railway). 1377, 1378.

Demand for Supplementary Grant in respect of "Aviation". 634.

Indiau Finance Bill-

Motion to consider the amendment made by the Council of State. 2923.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianization of Railway Services). 1197, 1199.

Motion to reduce the Budget Demand for "Railway Board" (Form of Budget and Statistics). 1282.

Negotiable Instruments (Amendment) Bill-

Motion to refer to Select Committee. 311-12.

Motion for the withdrawal of the instructions to the Select Committee to report not later than the 15th February 1927. 2109.

Oath of Office. 5.

Point of order raised by the Honourable the Home Member on Mr. S. Srinivasa Iyengar's motion to omit the Budget Demand for "Railway Board", as to whether an amendment should be a purely negative one. 1195.

Repealing and Amending Bill-

Motion to consider ---. 2965.

Motion to pass. 2965.

#### GRAIN-

Question re exemption of — from octroi duty in Baroda Cantonment 2143-14.

#### GRANT(S)--

## Question re-

- -— from the Fine Fund of the East Indian Railway to European and Indian schools 2046-47.
- --- to Local Governments. 886.
- -- te Muhammadan schools in the Delhi Province. 2178, 2181.

Reduction of the — to the Aitchison College. 2037.

Sanction of a —— for the Moyyad-ul-Islam Orphanage and Middle School, Delhi. 2180, 2181.

## GRANTS IN AID-

Question re — to European and Indian railway, institutes by the Eastern Bengal Railway. 1645.

## GRATUITY (IES)-

Question re-

Eligibility of telegraph peons for — and pensions. 1125
Forfeiture of the — of Babu Surendra Nath Dutt, head pay clerk,
Jamaipur, discharged from service for slack supervision. 2330-31.
Grant of — to the families of the two employees of the Government
of India Press, Delhi, killed in a recent accident in the press. 2426.
Grant of pensions, provident fund or — to the clerical establishment.
of the Auxiliary and Territorial Force units. 1742.

GRAVEYARD(8)-

Question re Muslim —— outside Dabgari Gate in the Peshawar Cantonment. 2587-88.

#### GRAZING LANDS-

Question re near railway lines. 1481.

#### GREAT BRITAIN-

Question re contributions of India, —, Australia, Canada and South Africa to the League of Nations. 942-43.

# GREAT INDIAN PENINSULA RAILWAY— See under "Railway(s)".

## GREENI'IELD, Mr. H. C .-

Currency Bill-

Consideration of clause 4, 1867.

Land Acquisition (Amendment) Bill-

Motion to circulate. 849-50.

Oath of Office. 5.

Resolution \*e treatment of the Santhal Parganas as a backward tract. 665-67.

## GRIEVANCE(6)-

#### Question re-

- of employees on the Bengal Nagpur Railway. 399.
- --- of passengers to Baidyanatha Dham. 516.
- --- of subordinate employees of the Bengal Nagpur Railway. 385.
- --- of subordinate railway employees. 199-200.

Ventilation of the — of Government servants. 2521.

## GUARANTEE FUND-

Question re-

Amounts utilised for reimbursements for losses from the —— East Indian Railway. 2433.

---, East Indian Railway. 2433, 2434-35.

Subscriptions to the — from the employees of the East Indian Railway. 2424.

## GUARD(S)-

Question re-

Appointment of Indians as "B" class — on the Eastern Bengal Railway. 1646-45.

Discontinuance of the practice of postmen acting as —— in the Bankura Post Office. 2416.

Grant of house rent allowances to Mail —— and other inferior servants of the Railway Mail Service in the Madras Presidency. 889.

Grievances of Indian — employed at Sahebgunge on the East Indian Railway 717-18.

Indian --- of the Eastern Bengal Railway. 1644.

Number of European, Anglo-Indian and Indian —— and drivers employed on the Bombay, Baroda and Central India, Great Indian Peninsula, East Indian and North-Western Railways. 1521.

## GUARD(S)-contd.

Question re-contd.

Prohibition of Indian —— and drivers from running mail and passenger trains. 294.

Provision of quarters for Indian ---, train examiners, etc. 715.

Provision of quarters or grant of a house allowance in lieu thereof to Indian —— of the East Indian Railway. 714-15.

Representations of different communities holding appointments of assistant station masters, station masters and —— on the North-Western Railway. 1476.

#### GUDALUR-

Question rc transfer of Mr. V. Ramachandran, Honorary Secretary of of the Coimbatore Branch of the All-India Postal and Railway Mail Service Union from Coimbatore West to —. 729.

#### GUDUR JUNCTION-

Question re improved platform for - station. 429-30.

## GULAB SINGH, SARDAR-

Election of —— to the Standing Finance Committee, 1927-23. 2679. Oath of Office. 4.

Question re-

Abolition of the system of police licences for Hindu funeral processions.

Application of the Sikh Gurdwara Act to Sikh Gurdwaras in Delhi. 2421.

Construction of a railway from Batala via Butari and Patti to Lahore.

Employment of Sikh clerks in the office of the Accountant General, Railways. 525.

Employment of Sikhs in the Archeological Department. 525-26

Employment of Sikhs in the Meteorological Department 526.

Fencing of railway lines. 523.

Maximum salary of the Head clerk to the Assistant Collector of Incometax in the United Provinces. 2854.

Pay of the clerical staff in the different circles under the Post Master General, Punjab. 522-23.

Promotion of Head clerks of Income-tax offices in the United Provinces to the post of Assistant Income-tax Officers. 2855.

Proposed new railway lines between Lyallpur, Jaranwala and Jhumra Cheniot. 523.

Provision of platforms at the principal stations on the Shahdara Sangla line of the North-Western Railway. 523.

Recruitment of Sikhs in certain offices. 531.

Resolution regarding the release of Sardar Kharak Singh 2420-21.

Sikh candidates at the last examination of the Staff Selection Board. 524-25.

Time Tables of the North-Western Railway. 2421.

Travelling allowance of clerks drawing salaries of Rs. 150 to Rs. 200 in the Income-tax offices in the United Provinces. 2855

## GUN LICENCES-

Question re grant of —— to non-co-operators, 1576.

## GUNTER-GURZALA-MACHERLA RAILWAY-See under "Railway(s)".

## GURDWARAS--

Question re application of the Sikh Gurdwaras Act to Sikh --- in Delhi.

## GURKHA(S)-

Question re proportion of Muhammadans, - and other Hindus and Sighs employed as soldiers and Viceroy's commissioned officers in the Indian Army. 965.

## H

## HAGENBECK, MR .-

Question re-

Exhibition given by Indians in Berlin under the direction of ---.

Indian show given in Berlin under the direction of --- 1729.

## HAGUE, THE-

Question re admission of the United States of America to the Court of International Justice at --- 1575-76.

## HAIGH, Mr. P. B .-

Currency Bill-

Consideration of clause 2, 2380.

General Discussion of the General Budget. 1685-67, 1672. General Discussion of the Railway Budget. 1176.

Indian Finance Bill-

Motion to pass as amended. 2712-13.

Metion to reduce the Budget Demand for "Army Department." (General policy and expenditure.) 2265-69, 2276.

Oath of Office. 5.

#### HAJ COMMITTEE-

Question re-

Central --- 2338.

- at Karachi. 200.

## HAJ PILCRIM(S)-

Question re-

Hardships of - at Karachi. 200-01. Unused return tickets of —. 1908-09.

## HAJI. MR. SARABHAI NEMCHAND-

Election of — to the Standing Finance Committee. 17. General Discussion of the General Budget. 1700-03.

#### HAJI, MR. SARABHAI NEMCHAND-contd.

Indian Finance Bill-

Motion to pass as amended. 2703-09.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Division of portfolios and non-appointment of a member for communication). 2086-88.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinate.) 2073-74.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Reduction of third class fares). 1425.

Oath of Office. 2.

#### Question re-

Action taken on the report of the Indian Deck Passenger Committee. 2:73-74.

Expenditure on the Royal Commission on Agriculture. 2768-71, 2771. Loss incurred on the Western Hostel, New Delhi. 2774

Medical Research Institute. 2773.

New buildings for the office of the High Commissioner for India in London. 2771-73.

Number of steamers chartered for the despatch of troops to China,

Running of the Western Hostel, New Delhi, as a Hotel. 2774.

Selection of Indian delegates to the International Economic Conference.

Training in Wireless telegraphy. 2768.

Training of cadets on the training ship "Dufferin". 2591 92.

Resolution re improvement and expansion of banking facilities. 674-81

#### HAPUR--

## Question re-

Construction of a railway between —, Mowana and Luxar. 2519-20.

Issue of tickets to third class passengers at —— station on the East
Indian Railway. 2430-31.

Lack of proper arrangements for crossing the Railway line at ---- station on the East Indian Railway. 1039-40.

#### HARASSMENT-

Question re — of the travelling public by railway coolies at Delhi Junction. 2785,

## HARBOUR MASTERS-

Question re qualifications for pilots, —, Assistant, —, etc. 2439-40.

## HARDWAR-

Question re employment of a lady ticket collector at ---. 1483.

#### HARPA-

Question re grant of a certificate to Dr. Ram Kishan, private medical practitioner of Pattoki, for services rendered by him to injured passengers during the collision at —. 802.

## HAYMAN, MR. A. M.-

General Discussion of the Railway Budget. 1165-72.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Appointment of Deputy Agents on the South Indian Railway). 1410-11.

Oath of Office, 1035.

#### HAZARA-

Question re creation of a separate divisional and sessions courts in —— and the Mardan sub-division, of the Peshawar district. 2399.

## HAZARA DISTRICT-

Question re-

Acquisition of land in the Agror Government forests in the ——. 2041-42.

Opening of a Zamindar's Bank on the Co-operative Society System in the —— of the North-West Frontier Province. 1309-10.

## HAZARIBAGH-

Question re opening of post offices at Lawalung, Bharkatta and other important places in the —— district. 1910-11.

## HEAD CLERK(8)-

Question re-

Maximum salary of the — to the Assistant Collector of Incometax in the United Provinces. 2854.

Promotion of —— of Income-tax offices in the United Provinces to the post of Assistant Income-tax officers. 2855.

#### HEALTH-

Question re --- of political detenus. 513-14.

## HEZLETT, MR. J.— Oath of Office. 5.

Cath of Chice

#### HIDES-

Question re purchase of raw —— for the Cawnpore Harness and Saddlery Factory. 2858-59.

## HIGH COMMISSIONER FOR INDIA-

Budget Demand for "Expenditure in England ---." 2325.

Question re-

Indianisation of the office of the —, London. 1902-03. New buildings for the office of the —, London. 2771-73.

#### HIGH COURT(8)-

Question re-

Appointment of a Mussalman as a Judge of the —, Patna. 2424-25.

Appointment of Vakils as Chief Justices of ---. 2035.

Judgment of the Allahabad — regarding the obligation on railways to lock wagons while carrying goods. 952.

## HIGH COURT(S)-contd.

Question re-contd.

Judgments of the — of Calcutta, Allahabad and Madras regarding Brahmani bulls. 2241.

Rules framed by the --- under the Code of Civil Procedure. 166.

## HIGH COURT JUDGE(S)-

Question re-

Appointment of military officers as -. 2592.

Criterion for selection of ---. 294.

Total strength of —— and Chief Court Judges showing number of Muhammadans. 281-82.

### HIGH SCHOOLS-

Question re introduction of a time scale of pay in the Anglo-Vernacular schools and — of Ajmer-Merwara. 2418-19.

## HINDLEY, SIR CLEMENT-

Budget Demand for "Inspection" (Railway). 1378-79.

General Discussion of the Railway Budget. 1171.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway services). 1217-25, 1239.

Motion to reduce the Budget Demand for "Railway Board". (Grievances of subordinate railway employees). 1298.

Motion to reduce the Budget Demand for "Railway Board". (Railway communication between Gauhati and Shillong). 1344-46.

Motion to reduce the Budget Demand for "Railway Board". (Reduction of freight on petrol). 1372-73.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Administration of the Stores Department, North-Western Railway). 1412.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Arrangements for the Hardwar-Kumbh Mela). 1414, 1415, 1416-20.

Motion to reduce the Budget Demand for "Working Expenses: Repairs and Maintenance and Operation" (Railways) (Repairs and maintenance charges of rolling stack). 1441, 1442-49. Oath of Office. 1123.

## HINDU(S)-

Question re-

Appointment of a —— as second clerk in the office of the Superintendent of Education, Delhi. 2179-80, 2181.

Number of —, Muhammadans and Sikhs employed in the office of the Postmaster General, Punjab and North-West Frontier Circle, and the Deputy Postmaster General, Railway Mail Service, Ambala. 964.

Number of Muhammadan, — and Sikh Inspectors of the Post Offices and the Railway Mail Service in the Punjab. 965.

Percentage of — in the Government of India Secretariat. 2863.

Proportion of Muhammadans, Gurkhas and other — and Sikhs employed as soldiers and Vicercy's commissioned officers in the

Indian Army. 965.

## HINDU(S)-contd.

Question re-contd.

Stoppage of the recruitment of — in the Postal service of the Punjab and North-West Frontier Circles. 2781.

## HINDU CHILD MARRIAGE BILL-

See under "Bill(s)."

## HINDU FUNERAL PROCESSION(S)-

Question re abolition of the system of police licences for — in Delhi. 2514.

## HINDUBAGH-FORT SANDEMAN RAILWAY-See under "Railway."

#### HINDUSTAN TIMES-

Question re Article in the — dated the 7th February, 1927, entitled "Life in Raisina." 2765-66.

#### HIRE PURCHASE SYSTEM-

Question re acquisition by Government servants of Government residential buildings on the —... 1517.

## HISSAR-

Question re provisions of lights in compound leading to the third class waiting shed at —— railway station. 803-04.

#### HISTORY-

Question re inclusion of Economic and —— as qualifying subjects for the examination for the superior traffic and commercial branches of the State Railways. 2438-39.

## HISTORY OF ENGLISH LITERATURE-

Question re inclusion of the —— as an optional subject for the Indian Audit and Accounts Service Examination. 1497.

#### HOLIDAY(8)-

Question re-

Declaration of the day of the Assembly elections as a public — by Local Governments. 152.

Dipavali day to be -- in Government Telegraph Offices. 290.

Grant of allowances for work on Sundays and —— to the clerical staff of the office of the Deputy Mechanical Engineer, Jamalpur. 1830.

- in the Imperial Secretariat. 2458.

— in the offices under the Central Government in the Provinces.

Ç.

Reduction of work in post offices on Sundays and -. 725.

## HOME DEPARTMENT-

Budget Demand for "--". 2316.

#### HONG KONG-

Statement (laid on the table) regarding Indians in — and Shanghai. 2462.

#### HONORARY POWERS-

Question re conferment of — on private individuals in the North-West Frontier Province. 2403-04.

## HOSPITAL(S)-

Question re-

Discharge of matrons of military family ---. 2779.

Establishment of Indian tamily —— in all military stations containing Indian troops. 2910-11.

## HOTEL(S)-

Question re running of the Western Hostel, New Delhi, as a ---. 2774.

## HOURS OF WORK IN INDUSTRIES-

Question re maximum — adopted by the International Labour Conference at Geneva. 717.

#### HOUSES-

Question re annual rent of — in Baroda Cantonment. 2442-43.

## HOUSE ALLOWANCE-

Question re provision of quarters or grant of a — in lieu thereof to Indian guards of the East Indian Railway. 714-15.

## HOUSE BUILDING LOAN(S)-

Question re—

Advance of a — to Mr. G. Zakria Khan, an officer of the North-Western Railway. 2907.

Advance of - to railway employees. 2907.

## HOUSE RENT-

Question re-

Amount of — granted to telegraph peons where no quarters are provided. 1124.

Extra - for postal employees in Madura, etc. 297.

of sub-postmasters in Bombay. 1473.

## HOUSE RENT ALLOWANCE-

Question re-

Grant of compensatory —— to the clerks of the Posts and Telegraph Department. 1643-44.

Orant of — and Secretariat rates of pay to the ministerial establishment at Army Headquarters. 2515.

Grant of — to postal employees in the Madras Presidency. 2516-17.

Grant of — to the mail guards and other inferior servants of the Railway Mail Service in the Madras Presidency. 889.

#### HOWARD BROTHERS, MESSES, W. W .-

Question re agency held by —, London, for the sale of Indian timber in Europe. 2037-38.

## HOWE, Mr.-

Question re cancellation of the resignation tendered by —, an engineer. 716.

## HOWELL, MR. E. B .-

Budget Demand for "Army Department." 2294.

Motion to reduce the Budget Demand for "Army Department." (General policy and expenditure). 2271-74, 2275.

Oath of Office. 5.

Statement (laid on the table) regarding Indians in Hong Kong and Shanghai. 2462.

#### HOWRAH-

## Question re-

Abolition of the system of free labour rendered by luggage porters at ——. 1487-88.

Grievances of luggage porters at ---. 1486-87.

Increment of postmen of the head offices at — and Alipore. 1820.

Reduction of the license fees of porters employed at ---. 1487.

Running of an express train between — and Delhi via Jamalpur. 1830-31.

#### HOWRAH RAILWAY STATION-

Question re admission of third class passengers to the ---. 1303.

#### HOWRAH-VISHNUPUR CHORD LINE-

Question re construction of the ---. 1738.

## HOWRAH YARD-

Question re construction of a building in the —— for the staff of the Watch and Ward Department of the East Indian Railway.

# HUSSAIN SHAH, SAYYED-

Oath of Office. 4.

## HYDER, Dr. L. K.-

Motion for Adjournment re postponement of the consideration of the Indian Currency Bill. 604-05.

Oath of Office. 327.

Resolution re improvement and expansion of banking facilities. 681-82, 683.

#### HYDERABAD-

Budget Demand for "-- " 2324.

## HYDERABAD SIND-

Question re street names in Cantonment bazar area of ---. 195-96.

1

## IMPERIAL AIR SCHEME-

## IMPERIAL BANK OF INDIA-

Question re-

Issue of emergency currency to the ---. 882-83.

Opening of new branches of the --- in Burma, etc. 2248.

Realization of the loan advanced to the Army Canteen Board by the \_\_\_\_\_\_. 1041-42.

Total advances of the —— before the bank rate was raised to 7 per cent, etc. 1823.

## IMPERIAL BANK OF INDIA (AMENDMENT) BILL-

See under "Bill(s)"-

## IMPERIAL CONFERENCE-

Question re-

Government's liability for —— and military, naval and air projects, 204-05

Speeches of the representatives of India at the recent ---. 158-59.

## IMPERIAL CUSTOMS SERVICE-

Question re appointments during 1926-27 to the ---. 340

## IMPERIAL DAIRY EXPERT-

Question 1e researches conducted by the — at Bangalore. 2422-23.

## IMPERIAL EDUCATIONAL SERVICE(S)-

Question re abolition of direct recruitment to -- in Bengal. 295.

## IMPERIAL FOREST SERVICE-

Question re Muhammadans in the ---. 350.

#### IMPERIAL GOVERNMENT-

Question re contributions by the —— to the Provincial Governments for the improvement of Agriculture and Industries. 873.

## IMPERIAL LIBRARY-

Question re location of ---. 220.

## IMPERIAL OFFICERS-

Question re number of — serving in Burma in 1918 and 1926. 2456.

## IMPERIAL RECORD DEPARTMENT-

Question re-

Pay and prospects of the clerks in the --. 1389-90.

Recognition of the ——as an attached office of the Government of India.

Revision of the pay of the second division men in the ---. 1389.

Transfer of the --- from Calcutta to New Delhi. 1389.

## IMPERIAL REVENUE(S)—

Question re tariff and other sources of - in India. 295

#### IMPERIAL SECRETARIAT—

Question re holidays in the ---. 2458.

## IMPERIAL SECRETARIAT EXAMINATION-

Sec under "Examination(s)".

#### IMPORT-

Question re prohibition of the --- of artificial ghee. 399.

#### IMPORT TRADE-

Question re last five years' figures for export and ---. 296.

#### INCIDENTAL CHARGES-

Question re debiting of freight and —— on stores to the Railway Revenue Account. 2913-14.

#### INCOME-TAX-

#### Question re-

Abolition of the existing exemption of agricultural income from liability to ——. 2336.

Assessment to —— of amounts paid by their customers to commission agents for charitable purposes. 2447-48.

Eligibility of firms paying —— to vote at Legislative Assembly elections. 204.

Maximum — and super-tax levied in India and England. 1383-86. Supply, free of charge, of assessment orders in respect of — to assesses in Delhi. 2446.

## INCOME-TAX ACT-

#### Question re-

Deduction of interest on mortgage permissible under section 9(1) (iv) of the —- 1922. 2446-47.

Reduction of fees charged under the — 1922 2447.

## INCOME-TAX ASSESSEE(8)—

#### Question re-

Allowance of bad debts arising out of irrecoverable arrears of rent to

Allowance to an —— of deduction for interest on capital provided by the assessee himself out of his own funds. 154.

# INCOME-TAX, ASSISTANT COMMISSIONER OF-

Question re pay of the — Bombay. 1511.

## INCOME-TAX, COMMISSIONER OF-

Question re pay of the - Bombay. 1511.

## INCOME-TAX DEPARTMENT-

Question re Officers in the - in the Bombay. 1511.

## INCOME-TAX OFFICE(S)-

Question re-

Promotion of Head Clerks of —— in the United Provinces to the post of Assistant Income-tax officers. 2855.

Travelling allowance of clerks drawing salaries of Rs. 150 to Rs. 200 in the —— in the United Provinces. 2855.

## INCOME-TAX OFFICER(S)-

Question re-

Assistant --- in the Punjab. 2184.

Undesirability of inquiry into bad debt deductions by —. 299.

## INCREMENTS-

Question re-

Annual — of men in the second division of the Government of India Secretariat. 1887-88.

Annual — of Superintendents of Post Offices. 528.

Counting of service for —— in the time-scale of pay of assistants and clerks in the Government of India Secretariat. 2864-65.

Extra cost of —— to postal recruited telegraphists. 289.

Grant of advance — in the time-scale to Babu Satchidananda Chatterjee of the office of the Director General of Posts and Telegraphs. 742-43.

--- of postal clerks and postmen. 2518.

--- of postmen of the Howrah and Alipore head offices. 1820.

Officiating or temporary service to count towards —— in Postal Department. 289.

Previous service considered in granting —— in Government Departments. 289.

Previous service of postal recruited telegraphists to count towards ——. 289-90.

Stoppage of the —— of three postal officials in the Nilgiri Division. 1730.

Stoppage of the —— of the Sub-Postmaster, Cherambadi Post Office. 1730-31.

Withdrawal or stoppage of —— of clerks and accountants in Military Accounts Offices. 1513.

#### INDEX-

Question re issue of an abridged —— to the proceedings of the Legislative Assembly for the years 1921-26. 2461.

## INDIA-

Question re-

Contributions of —— Great Britain, Australia, Canada and South Africa to the League of Nations. 942-43.

Railway between - and Burma. 351.

#### INDIA OFFICE-

Question re article in the "Forward" of December 23rd, 1926, headed "Mc Saklatwals and -." 2335-36.

## INDIA UNATTACHED LIST-

Question re conditions of service of members of the ---. 1498.

## INDIAN(S)-

Question re-

Expenditure on Railway schools for Europeans and --- 2784.

- in superior services on State Railways. 340.

Leave rules for European, Anglo-Indians and - in the subordinate service of the East Indian Railway. 1905.

Recruitment of ----, Europeans and Anglo-Indians in the Traffic Department, Eastern Bengal Railway. 1508.

## INDIAN ARMS ACT-

Question re exemption of 2nd and 3rd class Sardars of the Deccan under

## INDIAN ARMY-

Question re-

Correct official designation of officers in the ---: 2791-92.

Employment of the — outside India. 1654.

Employment of officers of the --- in Civil Departments. 1485-86.

Proportion of Muhammadans, Gurkhas and other Hindus and Sikhs employed as soldiers and Viceroy's commissioned officers in the ---.

Recruitment for the — from Bihar and Orissa. 1041. Recruitment for the — from the Bombay Presidency. 156-57.

Vacancies in the ranks of King's commissioned officers of the --- open to British Officers. 704-05.

## INDIAN AUDIT AND ACCOUNTS SERVICE EXAMINATION-

Question re-

Inclusion of commercial subjects in the —. 1523.

Inclusion of the History of English Literature as an optional subject for the ---. 1497.

#### INDIAN AUXILIARY AND TERRITORIAL FORCES COMMITTEE-

Question re-

Action taken on the recommendations of the ---. 2844.

Recommendations of the ---. 2250.

Report of the ---. 341-342.

## INDIAN BAR COUNCILS (AMENDMENT) BILL-

See under "Bill(s)"-

## INDIAN CENTRAL COTTON COMMITTEE-

Question rearepresentation of the Legislative Assembly on the -810.

## INDIAN CHRISTIAN(S)-

See under "Christian(s)".

## INDIAN CIVIL SERVICE-

Question re-

Appointments of Indians to the - in Bihar and Orissa since 1924.

Appointments to the - 712.

Increase in the number of listed posts. 2903.

#### INDIAN CIVIL SERVICE-contd.

Question re-contd.

Listed posts in the Provincial Cadres of the ---. 2901-03.

Nominations to the ---. 1304-05.

Nominations to the --- of Muslims from Bengal. 1477.

Nominations to the —— of persons from Bengal. 1477.

Promotion from the Provincial Civil Service to the - in Bihar and Oriana. 337.

Recommendation of the Lee Commission regarding promotion of men in the Provincial Services to the ---. 2901.

Seniority of Provincial Civil Service officers holding listed - posts. 2903-04.

## INDIAN CIVIL SERVICE EXAMINATION-

Question re - in India. 341.

## INDIAN CIVIL VETERINARY DEPARTMENT-

Question re employment of qualified State veterinary scholars in the —. 2444-45.

## INDIAN CORPS OF CLERK(S)-

Question rc case of Mr. J. M. Izzat Beg of the ---. 2869-71.

#### INDIAN COURTS-

Question re right of judicial appeal enjoyed by European British subjects from the ---. 2035.

## INDIAN DECK PASSENGER COMMITTEE-

Question re action taken on the report of the ---. 2773-74.

## INDIAN DELEGATION-

Question re expenditure on the South African deputation to India and the --- to South Africa. 155-56.

## INDIAN DEPUTATION-

Question re cost of the — Fiji. 875.

# INDIAN DIVORCE (AMENDMENT) BILL-

See under "Bill(8)".

## INDIAN EDUCATION SERVICE-

Question re-

Number of posts on the Cadre of the --- in the North-West Frontier Province, etc. 1314-15.

Reversion of Rai Bahadur A. C. Mukerjee of the --- in the United Provinces from junior selection grade. 1825-26.

See under "Act(s)".

## INDIAN EXCHEQUER- •

Question re-

Cost to — of Royal Commission on Agriculture. 276-77.

Cost to the - of the Singapore scheme. 331.

## INDIAN EXPEDITIONERY FORCES-

Question re pensions of certain civilian clerks who proceeded on field service overseas with the ---. 1744.

## INDIAN FAMILY HOSPITALS-

Question re establishment of - in all military stations containing Indian troops. 2910-11.

## INDIAN FINANCE BILL-Sec under "Bill(s)".

INDIAN FOREST BILL-See under "Bill(s)".

INDIAN INCOME-TAX (AMENDMENT) BILL-See under "Bill(s)".

## INDIAN LAW REPORTS BILL-See under "Bill(s)".

## INDIAN LEGISLATURE-

Question re-

Censorship of telegrams to Members of the - regarding the recent situation at Kharagpur. 1577.

Extension of the Library of the -- 2523.

Powers of the --- to enact laws for the reservation of the coastal trade of India to Indian Vessels. 1192-93.

## INDIAN LIGHTHOUSE BILL-See under "Bill(s)".

## INDIAN LIMITATION (AMENDMENT) BILL-See under "Bill(s)".

INDIAN LIMITATION (AMENDMENT) BILL (AMENDMENT OF SEC-TIONS 20 AND 21)-

See under "Bill(s)".

INDIAN LIMITATION (AMENDMENT) BILL (AMENDMENT OF ARTICLE 182 OF SCHEDULE I)— See under "Bill(s)".

## INDIAN MEDICAL DEPARTMENT—

Question re new pension rates for the —. 2790.

## INDIAN MEDICAL SERVICE-

Question re-

Grant of passage facilities to the Indian members of the --- proceeding to the United Kingdom on study leave. 2791.

Grant of passages to England by transport to officers of the --- of Asiatic domicile, 2910.

Overseas pay of officers of the —. 2792.

## INDIAN MEDICAL SERVICE-contd.

Question re-contd.

Permanent appointments to the —— made by nomination by the Secretary of State from 1920 to 1926. 2451.

Promotions of Captains in the —— to the rank of Major. 2791.

Recommendations of the Lee Commission regarding the —. 2451.

Refusal of the Lee Commission passage concessions to officers of the

Asiatic domicile. 2909-10.

## INDIAN MERCANTILE MARINE COMMITTEE-

Question re recommendations of the ---. 330, 1191.

INDIAN MERCHANDISE MARKS (AMENDMENT) BILL—
See under "Bill(s)".

INDIAN MERCHANT SHIPPING (AMENDMENT) BILL— See under "Bill(s)".

#### INDIAN MILL-MADE CLOTH-

Question re rates charged by Railways on Khaddar — and foreign piece goods. 1491-92.

# INDIAN MINES (AMENDMENT) BILL— Sec under "Bill(s)".

#### INDIAN NAVY-

Question re-

Creation of an ---. 2175.

Relation of the proposed — to the British Navy. 1827.

## INDIAN PENAL CODE (AMENDMENT) BILL— See under "Bill(s)".

## INDIAN POLICE-

Question re courses of instruction given annually at Scotland Yard to officers of the —. 1908.

## INDIAN POLICE SERVICE-

Question re-

Appointments of Indians to the - since 1924. 338.

Period of probation of officers of the Provincial and the ---. 338.

# INDIAN POSTAL AND TELEGRAPH DEPARTMENT-

Budget Demand for "---". 2009-34, 2054-2101.

Question re grant of compensatory house rent allowance to the clerks of the —. 1643-44.

# INDIAN POSTS AND TELEGRAPHS—Budget Demand for "——". 2325.

INDIAN POSTS AND TELEGRAPHS DEPARTMENT— Demand for an excess grant in respect of "——". 613-17.

# INDIAN RADIO TELEGRAPH COMPANY, LIMITED—Question re grant of a licence to the —. 1652-53.

## INDIAN RAILWAYS ACT-See under "Act(s)".

INDIAN RAILWAY SERVICE OF ENGINEER(S)-See "Railway Service of Engineer(s)".

INDIAN REGISTRATION (AMENDMENT) BILL-See under "Bill(s)".

INDIAN SECURITIES (AMENDMENT) BILL-See under "Bill(s)".

## INDIAN SHOW-

Question re — given in Berlin under the direction of Mr. Hagenbeck.

## INDIAN STAMP (AMENDMENT) ACT-See under "Act(s)".

## INDIAN STORES DEPARTMENT-

Budget Demand for "-- ". 2322.

Question re-

Future location of the ---. 1517-18.

Muslim clerks in the Audit Office of the ---. 2171.

Muslim Officers in the ---. 2170.

Percentage of Mussalman clerks in the office of the Audit officer. ---2426.

Policy in regard to the —. 1901.

Reduction of the expenditure of the — London. 1901-02.

# INDIAN SUCCESSION (AMENDMENT) BILL-

See under "Bill(s)".

## INDIAN TERRITORIAL FORCE-

Question re-

Provincial and urban units of the — 2251-52.

Training of selected men from the — and the University Training Corps in civil and military aviation. 1501.

## INDIAN TRADE UNION ACT-

See under "Act(s)".

## INDIAN TROOPS-

Message from His Excellency the Viceroy disallowing the motion of Mr. S. Srinivasa Iyengar to move the adjournment of the House to discuss the question of the despatch of — to China. 76.

Motion for adjournment re despatch of —— to China. 51-55, 76.

Question re-

Establishment of Indian family hospitals in all military stations containing --- 2910-11.

Expenditure on — employed outside India. 1904-05.

Expenditure on the despatch of — to China. 2338-39.

## INDIAN UNATTACHED LIST-

Question re conditions of service of the ---. 2174.

#### INDIAN VESSELS—

Question re powers of the Indian Legislature to enact laws for the reservation of the coastal trade of India to ---. 1192-93.

## INDIAN WORKMEN'S COMPENSATION ACT-

See under "Act(s)".

## INDIANISATION-

Question re-

- of the office of the High Commissioner for India in London. 1902.
- of the superior Revenue Establishment of Transportation (Power) and Mechanical Engineering Departments. 343-344.
- of the Superior Services in India. 336-337.
- of the Superior Services on Company Railways. 340.
- "Swarajya" on "- on the South Indian Railway". 296.

## INDIGENOUS DRUGS-

Question re ---. 2452.

## INDO-EUROPEAN TELEGRAPHS-

Budget Demand for "--- ". 2326.

## INDO-EUROPEAN TELEGRAPH DEPARTMENT-

Budget Demand for "-- (including Working Expenses)". 2315.

#### INDUSTRIES-

Budget Demand for "---". 2320.

Question re-

Contributions by the Imperial Government to the Provincial Governments for the improvement of Agriculture and ---. 873.

Government aid to infant --- in Belgium and Germany. 296.

## INDUSTRIES AND LABOUR, DEPARTMENT OF-

Budget Demand for "---". 2317.

Question re amalgamation of the Public Works Branch with the ---2435-36.

## INFANT INDUSTRIES-

See under "Industries".

## INFORMATION OFFICE-

Question re establishment in India of an — of the League of Nations. 945.

# INLAND STEAM-VESSELS (AMENDMENT) BILL-

See under "Bill(s)".

## INNES. THE HONOURABLE SIR CHARLES-

Budget Demand for-

"Audit" (Railways). 1393.

"Companies' and Indian States' share of surplus profits and net earnings (Railway)". 1450.

"Inspection". 1374.

INNES, THE HONOURABLE SIR CHARLES-contd.

Budget Demand for-contd.

"Railway Board". 1194.

"Working Expenses: Administration" (Railways). 1393.

"Working Expenses Repairs and Maintenance and Operation (Railways)". 1440.

General discussion of the General Budget. 1603.

General discussion of the Railway Budget. 1141, 1143, 1183-90.

Indian Finance Bill-

Consideration of Part I of Schedule II. 2632-33.

Consideration of Part II of Schedule II. 2634, 2638, 2639, 2646, 2647, 2648, 2650-55.

Motion to pass — as amended. 2707, 2708, 2717, 2718.

Indian Lighthouse Bill-

Motion to agree to the recommendation of the Council of State that the —— be referred to a Joint Committee. 2840.

Motion to constitute the Committee. 2840.

Introduction of the Railway Budget for 1927-28. 980-988.

Motion for adjournment re postponement of the consideration of the Indian Currency Bill. 600-02.

Motion for adjournment to discuss the strike at Khargpur on the Bengal Nagpur Railway. 976, 977, 1016, 1018-21, 1022, 1023, 1032.

Motion for the election of a panel for the Central Advisory Council for Railways. 303.

Motion for the election of the Standing Finance Committee for Railways. 6.

Motion to reduce the Budget Demand for "Customs" (Duty on cotton piece-goods and abolition of the export duties on tea and raw hides). 1979-80.

Motion to reduce the Budget Demand for "Customs" (Ruling as to assessment of duty on imported paper). 1988.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Division of portfolios and non-appointment of a member for communications). £086, 2087, 2088, 2089, 2089-92.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianization of Railway Services). 1200, 1201, 1209, 1212, 1213, 1215, 1216, 1225, 1233, 1241-47.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1299, 1318, 1329, 1335-41.

Motion to reduce the Budget Demand for "Railway Board" (Policy followed in respect of the purchase of stores). 1263, 1267, 1268-70.

Motion to reduce the Budget Demand for "Railway Board" (Powers and formation of Advisory Committees). 1355, 1358-60.

Motion to reduce the Budget Demand for "Railway Board" (Railway rates of freight in relation to the Indian manufacturer). 1364, 1365, 1367-68.

Motion to reduce the Budget Demand for "Railway Board" (Strengthening the representative control by all interests concerned over Indian Railways). 1254-55.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Administration of the Stores Department, North-Western Railway). 1412-13.

## INNES, THE HONOURABLE SIR CHARLES-concld.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Arrangements for the Hardwar Kumbh Mela). 1414.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Inconveniences suffered by the travelling public). 1429-31.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Over-employment of Europeans in new posts created and vacancies filled). 1435-37.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Reduction of third class fares). 1424, 1425-27.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Supervision and the charges claimed under that head). 1407-08.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Third and intermediate class waiting rooms for Indian ladies at Moradabad). 1439.

Oath of Office. 1.

Statement laid on the table re Agreement between United Kingdom and Greece respecting the measurement of tonnage of merchant ships.

## Steel Industry (Protection) Bill-

Introduction of the —. 58.

Motion to refer — to Select Committee. 104-18, 120, 125, 127, 143-44. Presentation of the Report of the Select Committee. 542.

Motion to consider. 746.

Motion to recommit to Select Committee. 753, 754, 759, 764, 769, 771-89

Motion to consider. 924.

Consideration of clause 2. 930-938, 1004, 1059, 1062, 1071-73, 1085, 1086, 1087, 1088, 1089, 1093, 1094.

Consideration of clause 3. 1096, 1097, 1099-1100.

Motion to pass. 1101, 1105, 1106, 1114.

## INSOLVENCY (AMENDMENT) BILL-

See under "Bill(s)".

## INSPECTION-

Budget Demand for "---". 1374-79.

Question re — of the Cherambadi post office by the Superintendent of Post Offices, Nilgiri Division. 1729-30.

#### INSPECTION CHARGES—

Question re payments made to Consulting Engineers for State Railways in respect of fees, —, etc. 793.

#### INSPECTOR(S)-

Question re-

-- appointed to supervise the work of the coolie contractor at Delhi Junction. 2785-86.

Number of clerical staff and —— transferred from Lucknow to Calcutta from the different head offices of the East Indian Railway. 2050.

#### INSPECTORS OF POST OFFICES-

## Question re-

Amount of conveyance allowance paid to —— in Madras, Bombay and Calcutta. 2849-50.

Hardships of the — in the Bengal and Assam Circle. 2413.

Number of Muhammadan, Hindu and Sikh —— and the Railway Mail Service in the Punjab. 965.

Reversion of —— and head clerks to Superintendents to the general line of the clerical time-scale in the Madras Circle. 724.

Transfer of —— postmasters, clerks and leave reserve clerks from the Nilgiri Division. 723-24.

#### INSPECTOR OF WORKS—

Question re case of Mr. Mohamad Usman, late an —— at Panipat, East Indian Railway. 2871-72.

## INSTITUTIONS-

## Question re-

Exemption of societies —— or banks from payment of postal, insurance and registration commissions. 2908.

Naval training -- in India. 194.

## INSURANCE COMMISSION-

Question re exemption of societies, institutions or banks from payment of ——. 2908.

#### INSURANCE RULES—

Question re alteration of the Post Office —— to permit of conditional assignment. 345.

## INSURED ARTICLES-

Question re increase in losses of parcel bags and — during the regime of Mr. C. D. Rae, Presidency Postmaster, Calcutta. 2408-09.

#### INTEREST-

#### Question re-

Allowance to an income-tax assessee of deduction for — on capital provided by the assessee himself out of his own funds. 154.

Deduction of — on mortgage permissible under section 9 (i) (iv) of the Income-tax Act. 1922. 2446-47.

Grant of allowances to postal clerks for posting —— in Savings Bank ledgers. 720-21.

Reduction of the — on Provident Fund deposits. 962.

## INTEREST BILL-

See under "Bills".

## INTEREST-FREE ADVANCES-

Budget Demand for "---". 2326.

# INTEREST ON DEBT AND REDUCTION OR AVOIDANCE OF DEBT—Budget Demand for "——". 2315.

## INTEREST ON MISCELLANEOUS OBLIGATIONS—

Budget Demand for "---". 2315.

Demand for Supplementary Grant in respect of "--". 628.

## INTERMEDIATE CLASS ACCOMMODATION-

Question re-

--- on all trains on the Madras and Southern Mahratta Railway. 441. Provision of -- between Delhi and Bhatinda on the metre gauge section of the Bombay, Baroda and Central India Railway. 803.

## INTERMEDIATE CLASS COMPARTMENTS-

Question re-

Charges for the reservation of - on Railways. 147.

Discontinuance of the use of oil-cloth cushions in - on the East Indian and North-Western Railways. 1040-41.

Leaky latrines in ---. 949.

Latrines in — on the North-Western Railway. 949.

Provision of — and dining saloons on trains running between Madras and Mangalore. 707.

Supply of fans in - on State Railways. 2419.

#### INTERNAL AIR SERVICES-

Question re inauguration of —. 1307.

## INTERNATIONAL ECONOMIC CONFERENCE-

Question re selection of Indian delegates to the —. 2107.

## INTERNATIONAL LABOUR CONFERENCE-

Question re-

Conventions and recommendations relating to seamen adopted by the 9th session of the ---. 2174-75.

Indian delegates to the ---. 1475-77.

Maximum hours of labour in industries adopted by the — at Geneva. 717.

## INTERNATIONAL LABOUR OFFICE-

Question re number of Indians employed in the Secretariat of the League of Nations and the ---. 943-45.

## IRRIGATION-

Budget Demand for "--". 2325.

IRRIGATION (INCLUDING WORKING EXPENSES). . NAVIGATION. EMBANKMENT AND DRAINAGE WORKS-

Budget Demand for "--". 2315.

## IRRIGATION NOT CHARGED TO REVENUE-

Demand for an excess grant in respect of "\_\_\_". 627.

## ISLAMIA HIGH SCHOOL-

Question re-Grant of a site for an - in the Cantonment of Peshawar for the children of retired military officers. 2586-87.
Second Mastership in the Government Moinia —, Ajmer. 2586.

Ľ

### ISMAIL KHAN, MR.

Election of --- to the Panel of the Standing Committee on Emigration.

Oath of Office. 3.

Question re-

Reduction in the number of Commissioners in the United Provinces.

Reservation of compartments on the North Western Railway. 2594. Separation of judicial and executive functions in the United Provinces.

Teaching of Persian in the Government High School at Port Blair. 733.

## ISSUE BRANCH-

Question re charge allowance drawn by upper division men holding charge of a Routine Section or - in the Government of India Secretariat. 2519.

# IYENGAR, M. A. RANGASWAMI-

Amendment of Standing Orders. 373.

Bengal detenus. 2463, 2464. Budget Demand for "Inspection" (Railways). 1377, 1378.

Currency Bill-

Consideration of clause 2. 2473, 2478-82.

Demand for an excess grant in respect of-

"Civil Voterinary Services". 622-23.

"Education". 619-20.

"Indian Posts and Telegraphs Department". 613-15, 617.

Demand for Supplementary Grant in respect of-

"Aviation". 634, 635

"Stamps". 628.

Election of --- to the Public Accounts Committee. 103.

General discussion of the General Budget. 1580-85, 1640, 1641, 1662

General discussion of the Railway Budget. 1161.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 87-88.

Indian Finance Bill-

Motion to consider. 2563, 2563-64.

Consideration of Schedule I. 2611, 2621, 2626.

Consideration of Part II of Schedule II. 2634-38, 2664, 2665. Motion to consider the amendment made by the Council of State. 2928.

Indian Forest Bill-

Constitution of the Select Committee. 2897.

Indian Income tax (Amendment) Bill-

Motion to circulate. 177-78.

Madras Salt (Amendment) Bill-

Consideration of clause 2. 2875-77, 2881, 2882.

Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 24, 39.

Motion for adjournment re postponement of the consideration of the Indian Currency Bill. 594.

# IYENGAR, MR. A. RANGASWAMI-contd.

Motion to reduce the Budget Demand for "Customs" (Revision of specific, ad valorem and protective duties: lax administration). 1980-82.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue.) 1932, 1968, 1970.

Motion to reduce the Budget Demand for "Indian Postel and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2025-26.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Telegraph censorship). 2094, 2096.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianization of Railway Services). 1201, 1220, 1222.

Motion to reduce the Budget Demand for "Railway Board" (Policy followed in respect of the purchase of stores). 1265.

Motion to reduce the Budget Demand for "Railway Board" (Quinquennial review of Capital Programme). 1257-1258.

Motion to reduce the Budget Demand for "Railway Board" (Separation of Railway from General Finance). 1272-74, 1277.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Appointment of Deputy Agents on the South Indian Railway). 1409-10.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Supervision and the charges claimed under that head). 1406, 1407.

Negotiable Instruments (Amendment) Bill-

Motion for the withdrawal of the instructions to the Select Committee to report not later than the 15th February 1927. 2109.

Oath of Office. 2.

Point of order raised by the Honourable the Home Member on Mr. S. Srinivasa lyengar's motion to omit the Budget Demand for "Railway Board", as to whether an amendment should be a purely negative one. 1195-96, 1197.

### Question rc-

Alleged shortage of timber on the South Indian Railway. 947. Changes in the rules of the Assembly and Provincial Legislatures. 394-97.

Civilian apprentice store-holders in Indian Arsenals. 947-48.

District Board feeder Railway or tramway development. 391-92.

Government action re Tanjore District Board Railway extensions.

386-91.

Land revenue legislation in the Provinces. 392-94.

Provincial Loans Fund. 948.

Separation of Audit from Accounts. 948-49.

Question (Supplementary) re-

Acceleration of the English mail. 703-704.

Action taken by the Railway Board on appeals from men dismissed by the East Indian and the Great Indian Peninsula Railways.

Age of Mr. Golder, Manager of the Central Publication Branch. 796-97.

# IYENGAR, MR. A. RANGASWAMI-contd.

Question (Supplementary) re-contd.

Appointment of the Royal Commission on Reforms. 2046.

Availability of the funds of the Post Office Savings Banks for the local money market, etc. 2249.

Bengal detenue. 223.

Concessions for officers of Indian and non-Indian domicile on State Railways. 381

Consultation by the Governor General of the Governor General in Council in respect of nominations to the Legislative Assembly. 736. Dangerous condition of the Assembly Chamber, New Delhi. 2679.

Deputy Transportation Superintendent (Traction), Great Indian Peninsula Railway. 950-51.

Differential treatment in poll-tax and education in Kenya. 186.

Employment of Indian troops outside the external frontiers of India. 880.

Expenditure on the erection of workshops for State and Companymanaged railways. 798.

Expenditure on the Royal Commission on Agriculture. 2769, 2770 Fitting of automatic centre buffer couplers to rolling stock on Railways. 150.

Health of political detenus. 514.

Introduction of legislation regarding the machinery for settling labour disputes 711.

Large dividends paid by the Bengal and North Western Railway. 1495, 1496.

Lowness of the dome of the Council House. 363.

Memorial to His Excellency the Viceroy from Mr. Satyendra Chandra Mitra, a political detenu. 2856, 2857, 2858.

Names, qualifications, period of service and posts now filled by the three most senior Indians in the Railway Service. 816.

New buildings for the office of the High Commissioner for India in London. 2772, 2773.

Number of Bills certified by the Governor General during 1924-28, etc. 800.

Number of Indians employed in the Secretariat of the League of Nations and the International Labour Office. 944.

Participation of 36 clerks of the Postal Department, Rawalpindi, in an election campaign of a particular candidate for the Legislative Assembly 2246.

Provision of electric fans in third class carriages on State Railways.

Publication of the Report of the Sandhurst Committee. 1499.

Rents paid for premises occupied by Post Offices in Bombay. 362.

Reversion of Rai Bahadur A. C. Mukherjee of the Indian Educational Service in the United Provinces from the junior selection grade. 1825-26.

Rules re motion of no confidence in Provincial Ministers. 434-35. Selection of candidates for appointment in the second grade, superior Traffic Branch, Telegraph Department. 2844.

Seniority of Provincial Civil Service officers holding listed Indian Civil Service posts. 2904.

Separation of judicial and executive functions in the United Provinces.

```
IYENGAR, Mr. A. RANGASWAMI-concld
   Question (Supplementary) re-concld.
     Settlement of outstandings with the War Office. 802
     Special appointment for Colonel Needham, I.M.S. 2045.
     Steamers chartered for the despatch of troops to China. 2108.
     Strike at Kharagpur on the Bengal Nagpur Railway. 817, 971, 972.
     Strike on the Bengal Nagpur Railway. 1250, 1504, 1505.
     Supply by the Government of India of electric energy to the Delhi
       Electric Tramways and Lighting Company. 2043, 2044.
     Total expenditure on Government buildings in New Delhi. 790.
     Transfer of Rs. three crores on account of rolling stock from the capital
       at charge of commercial lines to the capital at charge of strategic
     Transfer of the office of the Senior Government Inspector of Railways,
       from Madras to Ootacamund, 1390.
     Utilization of the Salt swamps adjoining the Vedaranyam Factory
       for the production of Salt. 2908.
      Wheelers' contract for railway bookstalls. 196, 197.
   Resolution re-
     Release of Bengal detenus. 453, 469, 470, 493, 502, 503.
     Treatment of the Santhal Parganas as a backward tract. 647, 656,
   Steel Industry (Protection) Bill-
     Motion to recommit to Select Committee. 777, 780.
     Motion to consider. 912.
     Consideration of Clause 2. 936.
     Motion to pass. 1104-1106.
                                                        Page
IYENGAR, MR. S. SRINIVASA-
   Amendment of Standing Orders. 372-73.
   Appointment of Mr. K. C. Neogy to the Panel of Chairmen vice -
    resigned. 532.
  Code of Civil Procedure (Amendment) Bill (Amendment of section 115)-
     Motion to consider. 410-12.
 Criminal Law Repealing and Amending Bill-
     Motion to consider. 863-67.
 Currency Bill-
     Motion to consider. 1815.
   Consideration of clause 4. 1872-79.
   Demand for an excess grant in respect of "Census". 625. -
  General discussion of the General Budget. 1708-12.
   Indian Finance Bill-
     Motion to consider the amendment made by the Council of State.
   Indian Limitation (Amendment) Bill (Amendment of sections 20, and
     21)-
     Motion to omit clause 2. 322-23.
Indian Securities (Amendment) Bill-
 Motion to refer to Select Committee. 316.
Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra
     at meetings of the Legislative Assembly. 25-26. _____ 2_
Motion for adjournment re despatch of Indian troops to China. 51, 54.
   Motion for adjournment re postponement of the consideration of the
Indian Currency Bill. 587-90, 605-07.
```

### IYENGAR, Mr. S. SRINIVASA-contd.

Motion to omit the Budget Demand for "Railway Board". 1194. — Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianization of Railway Services). 1197-1205.

Negotiable Instruments (Amendment Bill) -

Motion to consider. 310-11.

Nomination of -- to the Panel of Chairmen. 171.

Oath of Office. 2.

Point of order raised by the Honourable the Home Member on —'s motion to omit the Budget Demand for "Railway Board", as to whether an amendment should be a purely negative one. 1196.

Question re-

Appointment of an Indian as a Member of the Railway Board. 815.—
Charges of the employment of a contingent by the Government of India in the military operations in China. 278.

Names, qualifications, period of service and posts now filled by the three most senior Indians in the Railway Service. 815-16.

### Resolution re-

Release of the Bengal detenus. 484-487.

Salaries of the two members of the Judicial Committee of the Privy
Council possessing Indian experience. 2793-97, 2812, 2817, 2819. — 8

Treatment of the Santhal Parganas as a backward tract. 649-51.

Societies Registration (Amendment) Bill— Consideration of clause 2. 843-44.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 125-26. — 2. Motion to pass. 1101-1104.

# IZZAT BEG, Ma. F. M .-

Question re case of - of the Indian corps of clerks. 2869-71.

J

JACOB, MR. O. C.-

Question re appointment of — as a Sanitary Superintendent of the Calcutta General Post Office. 2411-12.

## JAGANNATHPUR-

Question re opening of a telegraph office at — in the Sylhet District 1650.

## JAHANGIRA ROAD-

Question re provision of a raised platform at — railway station. 1308.

# JAILOR(8)-

Question re number of Muslim - in the North-West Frontier Province. 974.

### JAMALPUR-

### Question re-

Fatal accident at the level crossing near —, East Indian Railway. 1829-30.

Forfeiture of the gratuity of Babu Surendra Nath Dutt, Head Pay Clerk, ——, discharged from service for slack supervision. 2330-31.

Grant of allowances for work on Sundays and holidays to the clerical staff of the office of the Deputy Mechanical Engineer, —. 1830.

Office hours of the clerical staff of the East Indian Railway stationed at ---. 716.

Running of an express train between Howrah and Delhi via ——. 1830-31.

# JAMNADAS, SETE-

Oath of Office. 4.

# Question re-

Construction of a metre gauge railway between Bilaspur and Mandla in the Central Provinces. 528-29, 530.

Reconstruction of the bridges over the Nerbudda on the Great Indian Peninsula Railway and the Bengal Nagpur Railway in the district of Jubbulpore, etc. 815.

### JAPAN-

Question re civil Aviation Schools in Australia, Canada and —. 1501-02.

### JARANWALA--

Question re proposed new railway line between Layallpur, — and Jhumra Cheniot. 523.

#### JASIDIH-

Question re stoppage of the 7 Up Express at ---. 518.

# JASIDIH JUNCTION-

Question re raising of the platforms at ---. 516-17.

### JAYAKAR, Mr. M. R.-

Code of Civil Procedure (Amendment) Bill—(Amendment of section 115)—Motion to consider. 407-10, 417.

Criffinal Law Repealing and Amending Bill-Motion to consider. 860-63.

# Currency Bill-

Motion to consider. 1815.

Discussion on the point of order raised by the Hon'ble Sir Basil Blackett as to whether a motion which is an absolute negative or a practical negative such as a motion to leave only one rupee in a total grant of Rs. 60,000 or so, is in order. 1912, 1913.

Election of — to the panel for the Central Advisory Council for Railways. 546.

Motion for adjournment re postponement of the consideration of the Indian Currency Bill. 590-592, 595.

## JAYAKAR, Mr. M. R.—contd.

Motion to reduce the Budget Demand for "Army Department" (General policy and expenditure). 2225, 2230-35, 2268.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1915-22.

Motion to reduce the Budget Demand for "Railway Board" (Powers and formation of Advisory Committees). 1353-55.

Nomination of --- to the Panel of Chairmen. 171.

Oath of Office. 2.

Question re prize of Delhi Scheme. 1897.

Question (Supplementary) re-

Expenditure on the Royal Commission on Agriculture. 2771.

Land Revenue legislation in the provinces. 394.

Number of Indians employed in the Secretariat of the League of Nations and the International Labour Office. 945.

Resolution re salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2806-09, 2822-23.

Societies Registration (Amendment) Bill-

Motion to consider. 839.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 141-43.

Motion to consider. 921-926.

Consideration of clause 2. 1068.

# JESSORE-

Question re construction of a railway from Rajbari to — via Magura. 2183-84.

### JHUMRA CHENIOT-

Question re proposed new sailway line between Layalipur, Jaranwala and —. 523.

# JINNAH, MR. M. A.-

Code of Civil Procedure (Amendment) Bill — (Amendment of section 115)—

Motion to consider. 407, 417-22, 424, 425, 426.

Congratulations by —— to Mr. V. J. Patel on his election as President of the Legislative Assembly. 13.

Currency Bill-

Motion to consider. 1807, 1814-15.

Consideration of clause 4. 1864-72.

Motion to pass as amended. 2548, 2549-50, 2558, 2559, 2560.

Demands for supplementary grant in respect of "Aviation". 1563-65.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 80, 89-90.

Indian Securities (Amendment) Bill-

Motion to consider. 314.

Motion to refer to Select Committee. 318.

Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 26-27.

# JINNAH, MR. M. A .- contd.

Motion for adjournment re despatch of Indian troops to China. 53.

Motion to reduce the Budget Demand for "Army Department" (General policy and expenditure). 2220-28, 2230, 2274, 2275, 2284.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1969, 1971.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianization of Railway Services). 1199, 1225, 1240.

Nomination of — to the Panel of Chairmen. 171.

Oath of Office. 2.

# Question re-

Bengal Detenus. 222-23.

Extension of the Reforms to the North-West Frontier Province. 881-

Mussalmans elected by special or mixed electorates. 220-22.

Publication of the Report of the Sandhurst Committee. 1498-1500 Resolution regarding rupee tenders for the purchase of stores. 1500-

Strength of various communities in provincial Legislative Councils.

# Question (Supplementary) re-

Naval training institutions in India. 194.

Representation of Sikhs in the office of the Public Service Commission. 968.

# Resolution re-

Release of the Bengal Detenus. 493, 505, 506.

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2753.

# Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 136-37.

Motion to recommit to Select Committee. 749, 755, 761, 762.

Motion to consider. 890-907, 910.

Consideration of clause 2. 929, 991, 995-98, 999, 1000, 1067-71, 1077.

Motion to pass. 1107.

# JODHPUR-

Question re through first and second class bogie between Ajmer and for convenience of passengers. 301.

# JOGIAH, Mr. VARAHAGIRI VENKATA-

Election of — to the Standing Finance Committee for Railways. 55. General discussion of the Railway budget. 1149-51.

# Indian Finance Bill-

Consideration of clause 2. 2573-74.

Motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 1007-11.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate failway employees). 1340.

Oath of Office. 2.

# JOGIAH, Mr. VARAHAGIRI VENKATA-contd.

# Question re-

Allotments for construction of quarters for Europeans, Anglo-Indians and Indians respectively on different Railways. 293.

Appointment of a Conciliation Board or Committee of Enquiry in connection with the strike on the Bengal Nagpur Railway. 1504-1505.

Appointment of Indians as "B" class guards on the Eastern Bengal Railway. 1644-45.

Classification under the different races or communities of officers and subordinates employed on State and Company-managed Railways. 740.

Contracts between the Secretary of State for India and the railway companies working State Railways in India. 740.

Date of passing of Trade Union Bill. 292.

Distribution of the profits of the Bengal Nagpur Railway between the railway company and Govt. 789.

Expenditure on the demolition and reconstruction of the domes of the Northern Block in the New Delhi Secretariat. 2427-28.

Grant of extensions of service to employees of the Bengal Nagpur Railway. 1645.

Grants-in-aid to European and Indian railway institutes by the Eastern Bengal Railway. 1645.

Grievances of employees on the Bengal Nagpur Railway. 399.

Indian guards of the Eastern Bengal Railway. 1644.

Inquiry into grievances of subordinate employees on Indian Railways. 293-94.

Medical Certificate of employees of the Calcutta Postal Audit Office, Calcutta Telegraph (Engineering) office and Calcutta Telegraph Check Office. 2967.

New Pension Rules and the substitution of a Provident Fund for the system of pensions. 2867.

Official recognition for all Railway employers Unions. 292.

Pay of Indian drivers on the Eastern Bengal Railway. 1845.

Prohibition of Indian guards and drivers from running mail and passenger trains. 294.

Provision of quarters for the Assistant T. X. R. at Budge Budge on the Eastern Bengal Railway. 1648.

Reference duties in Civil Accounts Offices, etc. 2868.

Retention of the services of Mr. Corrigan in the Public Works Department, New Delhi. 2428.

Revision of the pay of lower division clerks employed under the Accountant General, Posts and Telegraphs. 2866.

Scheme for training of officers and subordinates on Indian Railways. 294.

Strike at Kharagpur on the Bengal Nagpur Railway. 740, 816-18, 885-86.

Time scale of pay of lower division men in Accounts Offices. 2866.

## Resolution re-

Amalgamation of the Oriya-speaking tracts. 568-69.

Release of the Bengal detenus. 442-46.

# JOINT COMMITTEE-

Message from the Council of State recommending to the Legislative Assembly that the Indian Light House Bill be referred to a ——. 840-41.

### JOINT SECRETARY-

Question re number of Indians holding appointments of Secretary, —, etc., in the Departments of the Government of India. 1900.

# JOINT STOCK COMPANY(IES)-

Budget Demand for "\_\_\_". 2322.

Demand for an excess grant in respect of "---". 624.

# JOSHI, MR. N. M .-

Currency Bill-

Consideration of clause 4. 1838.

Demand for supplementary grant in respect of "Aviation". 1539.

Election of — to the Panel of the Standing Committee on Emigration. 612.

General discussion of the General Budget. 1693.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate, 88-89.

Indian Finance Bill-

Consideration of Schedule I. 2597, 2610-12, 2613, 2623.

Indian Mines (Amendment) Bill--

Motion to circulate. 2837, 2838, 2839.

Motion for adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiji. 402.

Motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 975, 977, 1013, 1015-18, 1020, 1025, 1027, 1033.

Motion to reduce the Budget Demand for "Customs" (Revision of specific, ad valorem and protective duties: lax administration). 1983-84.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1949.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2018, 2026-29, 2075, 2080.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Policy pursued by the Department in General).

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1329-35, 1337, 1341.

Motion to reduce the Budget Demand for "Railway Board" (Policy followed in respect of the purchase of stores). 1263.

Motion to reduce the Budget Demand for "Railway Board" (Powers and formation of Advisory Committees). 1351-53.

Motion to reduce the Budget Demand for "Railway Board" (Strengthening the representative control by all interests concerned over Indian Railways). 1251-54.

# JOSHI, MR. N. M .- contd.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Inconveniences suffered by the travelling public). 1429, 1430.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Over-employment of Europeans in new posts created and vacancies filled). 1435.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Reduction of third class fares). 1423-24. Oath of Office. 51.

### Question re-

Abolition of the system of free labour rendered by luggage porters at Howrah. 1487-88.

Casual leave of postmen and menials in Post Offices. 953.

Classification of administrative and ministerial officers of the Postal Department. 2522.

Discontent in the Customs Service in Calcutta. 707-08.

Discontinuance of the practice of readers in the Post Offices signing as escorts to postmen. 953.

Establishment of a provident fund for Government employees. 1653. Grant of a licence to the Indian Radio Telegraph Company Limited. 1652-53.

Grant of house rent allowances to the Mail guards and other inferior servants of the Railway Mail Service in the Madras Presidency. 889. Grievances of luggage porters at Howrah. 1486-87.

Increase of postmen in Post Offices in the North Bombay island. 953-

Introduction of legislation for the prompt payment of wages. 711.

Introduction of legislation regarding the machinery for settling labour disputes. 710-11.

(1) Introduction of the shift system of work in Indian mines.

(2) Prohibition of the employment of women underground in Indian Mines. 709-10.

Permanent employment of the Audit and Accounts Staff of the Great Indian Peninsula Railway. 1658-59.

Principle followed in fixing the pay of permanent incumbents when a revision of time-scale is sanctioned. 953.

Recovery of subscriptions from Members of the Customs Service Association. 954.

Recruitment of wireless operators. 1651-52.

Reduction of the licence fees of porters employed at Howrah. 1487.

Retention of his usual allowances in the General scale by a telegraphist deputed for training as a wireless operator. 1651.

Revision of the leave and pension rules of inferior servants employed under the Central Government. 1654.

Scales of pay of sorters of the Railway Mail Service. 886.

Selection of experts for the economic conference to be held under the auspices of the League of Nations. 711-12.

Supersessions in the Calcutta Preventive Service. 708-09.

The Coorg Labour Act, 1928. 1653.

Time test of the Railway Mail Service. 886-88.

# JOSHI, MR. N. M .- contd.

Question re-contd.

Withdrawal of official recognition from the Customs' Service Association. 709.

Working hours of employees of the Railway Mail Service. 888-89.

Question (Supplementary) re—
Admission of doolies and palanquins to the platforms at Delhi railway

station. 169.

Dividend paid by the Bengal and North-Western Railway. 1496.

Electric fans in third class railway carriages. 2762.

Expenditure on the Royal Commission on Agriculture. 2771.

Grants from the Fine Fund of the East Indian Railway to European and Indian schools. 2047.

Inadequate pay of the lowest staff on the Bengal Nagpur and South Indian Railways. 386.

Increase of rents in the Post Offices of Bombay. 361, 362.

Indian delegates to the International Labour Conference. 1476, 1477.

Number of Indians employed in the Secretariat of the League of Nations and the International Labour Office. 944.

Provision of electric fans in third class carriages on State Railways. 2762, 2763.

Report of the Back Bay Reclamation Committee. 158.

Separate statistics for goods and passenger receipts of railways in India. 148.

Strike at Kharagpur on the Bengal Nagpur Railway. 817, 886.

Transfer of Rs. three crores on account of rolling stock from the capital at charge of commercial lines to the capital at charge of strategic lines. 149.

Uniform railway fares and rates on State Railways. 150.

Wheeler's contract for railway bookstalls. 197.

### Resolution re-

Amalgamation of the Oriva-speaking tracts. 558.

Treatment of the Sonthal Parganas as a backward tract. 662-65, 666.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 137-40.

Motion to recommit to Select Committee. 777.

Motion to consider. 915-918.

# JOWAHIR SINGH, SARDAR BAHADUR SARDAR— Oath of Office. 5.

# JUBBULPORE-

Question re construction of the bridges over the Nerbudda on the Great Indian Peninsula Railway and the Bengal Nagpur Railway in the district of — etc. 815.

# JUDGE(S)-

Question re-

Appointment of a Mussalman as a —— of the Patna High Court. 2424-25.

Appointment of — with Indian experience to the Judicial Committee of the Privy Council. 2176.

Appointment of military officers as High Court - 2592.

# JUDGE(S)-contd.

Question re-contd.

Criterion for selection of High Court - 294.

Total strength of High Court and Chief Court —— showing number of Muhammadans. 281-82.

## JUDICIAL AND EXECUTIVE FUNCTIONS-

Question re separation of — in the United Provinces. 732-33.

### JUDICIAL APPEAL—

Question re right of —— enjoyed by European British subjects from the Indian Courts. 2035.

## JUDICIAL COMMISSIONER-

Question re appointment of an additional —— in the North-West Frontier Province. 1309.

### JUDICIAL COMMITTEE-

Resolution re salaries of the two members of the —— of the Privy Council possessing Indian experience. 2741-54.

# JUDICIAL COMMITTEE OF THE PRIVY COUNCIL-

Question re appointment of judges with Indian experience to the ——. 2176.

Resolution re salaries of the two members of the —— possessing Indian experience. 2792-2826.

### JUSTICE-

Budget Demand for "Administration of ---". 2318.

# JUTOGH CANTONMENT--

Question re water taxes in ---. 1748.

ĸ

### KABUL-

Question re-

Cost of Legation at ---. 216.

Details of staff in the Legation at ---. 217.

KABUL SINGH, BAHADUR, RISALDAR-MAJOR AND HONORARY CAPTAIN—

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure). 2228-29.

Oath of Office. 15.

### KACHERY MOSQUE-

Question re use of a part of the old —— in Peshawar Cantonment for the dumping of manure. 2587.

### KALKA-

Question re remodelling of the railway station at ---. 352-53.

### KANARA-

Question re amalgamation of Coorg with the Madras Presidency and South —— with the Bombay Presidency. 280.

## KANNADA PROVINCE-

Question re formation of a separate ---. 2163.

#### KARACHI-

# Question re-

Credentials of Protector of Pilgrims, ---. 201-02.

Haj Committee at ---. 200.

Hardships of Haj pilgrims at ---. 200-01.

Improvements at —, Pindi and Sukkur workshops on North-Western Railway to obviate reduction of staff. 197-99.

Refusal to allow owners of properties in the Depôt Lines in —— to build or rebuild on their plots. 734-35.

## KARACHI CANTONMENT-

Question re exclusion of the Depôt Lines in Karachi from the limits of the ——. 734.

### KARANPRAYAG-

Question re projected line from Rishikesh to ---. 217.

### KARGALI COLLIERY-

Question re omission of the expenditure on the —— from the grant for the Great Indian Peninsula Railway. 2917-18.

### KARJAT-

Question re new alignment of the Great Indian Peninsula Railway between Khandala and —... 1520.

# KARNOWL-

Question re railway line from Chakia to —— on the Bengal and North Western Railway. 519.

# KARTAR SINGH, SARDAR-

Oath of Office. 4.

# Question re-

•Appointment of Sikhs as Assistant Secretaries and Superintendents in the Government of India Secretariat. 1497.

Cancellation of the externment order against Sardar Milap Singh. 1736.

Externment Order against Sardar Milap Singh, a newspaper agent of Peshawar City. 1735-36.

Increase in the number of Sikhs employed in the offices of the Agent and the Chief Auditor, North-Western Railway. 964.

Levy of surcharge on Railways. 1736-37.

Number of Hindus, Muhammadans and Sikhs employed in the office of the Postmaster-General, Punjab and North-West Frontier Circle, and the Deputy Postmaster-General, Railway Mail Service, Ambala. 964

Number of Muhammadan, Hindu and Sikh Inspectors of Post Offices and the Railway Mail Service in the Punjab. 965.

# KARTAR SINGH, SARDAR-contd.

Question re-contd.

Number of Sikhs in the Salt Department. 965.

Number of Sikhs who appeared at the examination held by the Accountant General, Central Revenues, in January last. 966.

Proportion of Muhammadans, Gurkhas and other Hindus and Sikhs employed as soldiers and Viceroy's commissioned officers in the Indian Army. 965.

Refusal to grant a passport to Sardar Milap Singh, a newspaper agent of Peshawar City, to proceed to Chitral. 1735.

Representation of Sikhs in the office of the Public Service Commission. 967-68.

Selection of Sikhs for the Indian Railway Service of Engineers and the Transportation (Traffic) and Commercial Departments of State Railways. 966.

Sikh Customs Inspectors and Customs Appraisers. 966-67.

# KASHIPUR-KALAGARH RAILWAY-

See under "Railway(s)".

# KASISWAR LALA, BABU-

Question re-

Allegations against ----, Sub-record clerk of the Railway Mail Service at Narayanganj. 743-44.

Appointment of — as Sub-record clerk of the Railway Mail Service at Narayanganj. 743.

# KEANE, MR. M .--

Oath of Office. 5.

Resolution re release of the Bengal detenus. 467-71.

# KELKAR, Mr. N. C.-

Currency Bill-

Consideration of clause 4. 1835-36, 2114-15.

Consideration of clause 2. 2142-60, 2375, 2395-97.

Consideration of clause 5. 2493-96.

Election of — to the Standing Finance Committee. 17.

Land Acquisition (Amendment) Bill-

Motion for leave to introduce. 363-366.

Motion to circulate. 844-45, 853-54.

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure). 2268.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1937-1945.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2029-34.

Motion to reduce the Budget Demand for "Railway Board" (Powers and formation of Advisory Committees). 1346-48, 1360.

Motion to reduce the Budget Demand for "Railway Board" (Railway

Motion to reduce the Budget Demand for "Railway Board" (Railway rates of freight in relation to the Indian manufacturer). 1360-1365, 1368.

Oath of Office. 2.

## KELKAR, MR. N. C .- contd.

Question re-

Access to written statements before the Currency Commission. 183.

Accidents on Railways due to coupling and uncoupling of vehicles.

Acquisition by Government Servants of Government residential buildings on the hire purchase system. 1517.

Advertising of unclaimed postal cash certificates. 183-84.

Allowance to an income-tax assessee of deduction for interest on capital provided by the assessee himself out of his own funds. 154.

Alteration of the Post Office Insurance rules to permit of conditional assignment. 345.

Amendment of rule 24 of the Bombay Legislative Council Rules. 158.

Annual savings accruing to the Army budget owing to the construction of strategic railways. 146.

Anticipated return from the Bombay-Howrah Overland Mail trains. 147.

Appointment of Accountants in Head Post Offices. 1522-23.

Appointment of Mr. T. E. T. Upton, as Solicitor to the Government of India. 1515-16.

Beggar nuisance on Government Railway lines. 344.

Bombay-Howrah Overland Mail. 1519.

Charges for the reservation of intermediate and third class compartments on Railways. 147.

Checking of charges for trunk calls made by Gozernment servants. 1517.

Closing of the rest camp for British troops at Deolali. 145-46.

Council Bills and Telegraphic Transfers drawn on India by the Secretary of State. 152-53.

Counting of temporary service of post office clerks towards increments. 345.

Declaration of the day of the Assembly elections as a public holiday by Local Governments. 152.

Deficient earnings on capital expenditure on State Railways. 212.

Development of Vizagapatam harbour. 190-91.

Direct telegraph connection between Poons City Combined Post and Telegraph Office and the Bombay Central Telegraph Office. 1521-22.

Dismissal of Mr. Wells, Chief Controller of Stores, East Indian Railway. 210.

Estimated loss in working the Hindubagh-Fort Sandeman Railway. 146.

Examination for the recruitment of accountants for Railway Audit Offices under the Accountant General, Railways. 159.

Exemption of 2nd and 3rd class Sardars of the Deccan under the Indian Arms Act. 191.

Expenditure incurred on the appointment of experts engaged to advise on an improved system of railway accounts. 160.

Expenditure on articles in common use on railways. 1519-20.

Expenditure on the South African Deputation to India and the Indian Delegation to South Africa. 155-56.

Fitting of automatic centre buffer couplers to rolling stock on railways. 150.

Formation of a Central Military Pension Audit Office. 1514.

# KELKAR, MR. N. C .- contd.

Question re-contd.

Future location of the Indian Stores Department. 1517-18.

Grant of a compensatory allowance to selection grade Postal officials at Poona. 1522.

Grant of privilege leave to Deputy Assistant Controllers, accountants and clerks of the Military Accounts Department. 1514.

Holidays in the offices under the Central Government in the Provinces.

1515.

Indianisation of superior Revenue Establishment of Transportation (Power) and Mechanical Engineering Departments. 343-344.

Legislative Assembly voters. 154.

Location of the Railway Board in Delhi, Bombay or Calcutta. 1518.
 Maharashtra Brahmins in the Army. 191.

Manufacture in India of articles in common use on Railways. 151.

Method adopted by railway companies in America showing expenditure distributed between passenger and goods working. 147-48.

Move of the Government of India between Simla and Delhi. 1518.

New alignment of the Great Indian Peninsula Railway between Khandala and Karjat. 1520.

New pension rules for the subordinate services. 1518.

Nomination of members of Advisory Committees for State and other Railways. 160.

Number and price of wagons ordered since 1919 on all Railways. 211. Number of Indian, European and Anglo-Indian Guards and drivers employed in the Bombay, Baroda and Central India, Great Indian Peninsula. East Indian and North-Western Railways. 1521.

Number of State, Moplah and Akali Prisoners. 161.

Number of the various communities admitted to the superior services in 1926. 242-243.

Officers in the Income-tax Department in the Bombay Presidency. 1511.

Pay of the Commissioner and Assistant Commissioner of Income-tax, Bombay. 1511.

Policy and expenditure re excavations in Sindh (Mohenjo Daro). 184. Poll-tax on Asiatics in Kenya. 149.

Procedure as to placing of contracts for handling goods on State Railways and amounts paid during 1925-26. 213-14.

Proscription by the Punjab Government of a book relating to the Nabha State. 161.

Proscription of books under the Press Act. 160, 1520.

Provident fund for Government employees. 1519.

Provision for Mahars, Ramoshis and Mangs in the Army. 191.

Publication of certain correspondence between the Government of India and the Tata Iron and Steel Company. 1521.

Publication of Railway Administration Report for 1925-26. 209-10.

Publication of Railway Administration Report for 1925-26. 209-10. Publication of Railway Board's evidence before the Tariff Board. 208-09.

Purchase of steel from the Tata Works for the electrification structure work on the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 1514.

Railway collieries. 150-51.

Railway Reserve Fund and reduction of fares. 208.

# KELKAR, MR. N. C .- concld.

Question re-concld.

Rash act of a soldier at Chalisgaon station. 154-55.

Realignment of the Great Indian Peninsula Railway. 153.

Reasons for surplus of 30,000 wagons. 210-11.

Recruitment for the Indian Army from the Bombay Presidency. 156-57.

Reduction in freight on State Railways. 209.

Reduction of passenger fares on State railways. 205-08.

Refusal of privilege leave to accountants and clerks in the Military Accounts Department. 1514

Regulation of the importation of foreign liquor. 1521.

Report of the Back Bay Reclamation Committee. 158.

Reservation of first and second class compartments on the East Indian Railway. 147.

Revision of the rates of the assessment of super-tax. 154.

Rules and Orders relating to the preparation of lists of voters for the Legislative Assembly. 153.

Salaries of the Chief Mining Engineer and his staff. 146.

Sale of Government of India publications at provincial book depots.

1519.

Sales of land in New Delhi. 1516.

Sorting work at Poona. 1523.

Speeches of the representatives of India at the recent Imperial Conference. 158-59.

Subordinate Accounts Service Examination. 1511-12.

Supply by the Tata Steel Company of electric power for the electrification of portions of the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 1514-15.

Tenders for electrical equipment to be called in rupees. 212-13.

Transfer of Rupees three crores on account of rolling stock from the capital at charge of commercial lines to the capital at charge of strategic lines. 148-149.

Transfers of clerks and accountants of the Military Accounts Department. 1513-14.

Translation of Acts of the Supreme Legislature into the principal vernaculars. 151-52, 1520.

Trial and conviction of Dr. Tarak Nath Das in the United States of America. 161-62.

Uniform railway fares and rates on State Railways. 149-50.

Utilisation of India's output of gold by Government for coining, etc., 344.

Utilisation of profits by the Tata Iron and Steel Company. 159.

Withdrawal of the personal (deputation) allowance of accountants and clerks of the office of the Field Controller of Military Accounts, Poona. 1512-13.

Withdrawal or stoppage of increments of clerks and accountants in Military Accounts Offices. 1513.

Societies Registration (Amendment) Bill-

Motion for leave to introduce. 368.

Motion to consider. 830-33, 837, 838, 839-40.

Motion to pass. 844.

# KENYA-

### Question re---

Defence Force Bill in - 328.

Differential treatment in poll-tax and education in ---. 185-86.

Elected European majority in the Legislative Council of ---. 611.

Increase of poll-tax on Indians in - 328-329.

Poll-tax on Asiatics in - 149.

The Defence Force Ordinance in ---. 1824.

### KHADDAR-

Question re rates charged by Railways on —, Indian mill made cloth and foreign piecegoods. 1491-92.

# KHADDAR FUND-

Question re contributions by Government to the ---. 1909-10.

# KHADI FUND--

Question re contributions by Government servants to the ---. 2593.

# KHAN, MR. G. ZAKRIA-

Question re advance of a house building loss to —an officer of the North-Western Railway. 2907.

# KHAN, KHAN SAHIB G. Z .-

## Question re-

Cost of an "At Home" given to — Assistant Audit Officer, North-Western Railway. 2906.

Grant of three days' allowances to the outdoor staff attending the "At Home" to —— Assistant Audit Officer, North-Western Railway. 2906-07.

### KHANDALA-

Question re new alignment of the Great Indian Peninsula Railway between — and Karjat. 1520.

# KHARAGPUR-

Motion for adjournment to discuss the strike at —— on the Bengal Nagpur Railway. 974-78, 1007-34.

Question re-

Alleged assault and dismissal of Sukhlal, an employee of the Bengal Nagpur Railway workshop at —... 1740.

Consorship of telegrams to Members of the Legislature regarding the recent situation at ——. 1577.

Discontent among employees of the Bengal Nagpur Railway at ——. 731.

Strike at — on the Bengal Nagpur Railway. 740, 816-18, 885-86, 970-73.

# KHARAK SINGH, SARDAR-

Question re resolution regarding the release of ---. 2420-21.

# KHIN MAUNG, U.-

Indian Finance Bill-

Consideration of Part II of Schedule II. 2650.

Oath of Office, 1123.

Question re-

Annual additional expenditure to be incurred for services in Burma as a result of the recommendations of the Lee Commission. 2457.

Charge allowance drawn by upper division men holding charge of a Routine Section or Issue Branch in the Government of India Secretariat. 2519.

Export duty on rice and petroleum cess in Burma. 2458.

Number of Imperial officers serving in Burma in 1918 and 1926. 2456.

Reservation of appointments for members of the All-India Services in the Transferred Departments. 2457.

State management of the Burma Railways. 2456-57.

The Chinese Advisory Board of Burma. 2458.

Total amount of revenue realised from Burma in 1924-25. 2457.

# KIDWAI, MR. RAFI AHMAD-Oath of Office. 4.

# KIKABHAI PREMCHAND, MR.-

Currency Bill-

Consideration of clause 4. 1862-64.

Oath of Office. 183.

# KING-EMPEROR. HIS MAJESTY THE-Question re opening of New Delhi by ---. 204.

## KING'S COMMISSIONED OFFICERS-

Question re vacancies in the ranks of --- of the Indian Army open to British officers. 704-05.

# KIUL JUNCTION-

Question re want of a proper waiting shed and urinal for purdah ladies at ---. 2243-44.

### KOHAT-

Question re creation of a Second Divisional and Sessions Courts for the Bannu and Dera Ismail Khan Districts. 2400.

# KOHAT DISTRICT-

Question re population, land revenue, etc., of the Mardan Sub-division of the Peshawar District and the ---. 2400-01.

# KOHAT-THAL RAILWAY-

See under "Railway(s)".

### KOTAGIRI-

Question re case of Mr. A. Krishnier, Postal Clerk, ---. 1733.

# KOTAH JUNCTION-

Question re construction of a railway from Ajmer to ---. 2417.

# KRISHNIER, MR. A .-

Question re case of —, postal clerk, Kotagiri. 1733.

### KUMBH MELA-

Question re provision of comforts for pilgrims to the —. 1740.

# KUNZRU, PANDIT HIRDAY NATH-

Demand for Supplementary Grant in respect of-

" Aviation ". 633-634, 637.

" Audit " (Railways). 2832.

Election of —— to the Panel of the Standing Committee on Emigration. 612.

General discussion of the General Budget. 1677-80, 1725.

General discussion of the Railway Budget. 1161-64, 1168.

# Indian Finance Bill-

Consideration of clause 2. 2575-76, 2579.

Motion to pass as amended. 2716-20.

Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 28-29.

Motion for adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiji. 400-01, 402.

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure). 2214-19.

Motion to reduce the Budget Demand for "Army Department". (Report of the Auxiliary and Territorial Forces Committee: University Training Corps). 2203-06, 2210, 2211, 2212.

Motion to reduce the Budget Demand for "Railway Board". (Form of Budget and Statistics). 1280-81, 1283.

Sudget and Statistics). 1280-81, 1283.

Motion to reduce the Budget Demand for "Railway Board". (Policy followed in respect of the purchase of stores). 1262-64, 1268.

Motion to reduce the Budget Demand for "Railway Board". (Quinquennial review of Capital Programme). 1255-57, 1258, 1259, 1261.

Motion to reduce the Budget Demand for "Railway Board". (Separation of Railway from General Finance). 1271-72, 1277, 1280.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Arrangements for the Hardwar-Kumbh Mela). 1413-14, 1418, 1419, 1420.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Reduction of third class fares). 1425.

Oath of Office. 3.

### Question re-

Accrual of the credits on account of the sale proceeds of engines sold to other Railways to the revenue account of the North-Western Railway. 2918.

Adjustment of the amount shown against abandoned projects in the Explanatory Memorandum on the Railway Budget for 1927-28. 2916-17.

Amount of the depreciation reserve (Railways) that should have been built up from the revenues of past years. 2916.

Appointment of a Mechanical Engineer in Chief for Railways. 1510. Book value and present value of the State Railway Workshops. 1510.

### KUNZRU, PANDIT HIRDAY NATH-contd.

### Question re-contd.

Committees appointed in 1922-24, copies of the Reports of which were supplied to Government but not placed in the Library of the Legislative Assembly, 2919.

Cost of lands provided free to the old Delhi-Umbala-Kalka Railway Company. 2916.

Debiting of freight and incidental charges on stores to the Railway Revenue Account. 2913-14.

Depreciation Funds of the Postal and Telegraph Department and the Railway Department. 2915-16.

Elected European majority in the Legislative Council of Kenya. 611. Expenditure on railway schools for Europeans and Indians. 2784.

Expenditure on surveys of new lines forming part of a State-worked Railway. 2916.

Increase in the number of listed Indian Civil Service posts.

Leave rules of the Great Indian Peninsula Railway. 1508.

Listed posts in the Provincial cadres of the Indian Civil Service.

Maintenance of separate Capital and Revenue Accounts for branch lines built on the guarantee of Local Governments. 2918.

Name of the officer entrusted with the investigation of the question of educational facilities for children of railway employees. 2917.

Number of men employed in railway workshops. 1510.

Number of wagons on State Railways. 1509-10.

Omission of the expenditure on the Kargali Colliery from the grant for the Great Indian Peninsula Railway. 2917-18.

Publication of the Report of the Fiji Deputation. 611-12.

Railway rolling stock. 2913.

Railway schools. 2784-85.

Recommendation of the Lee Commission regarding promotion of men in the Provincial Services to the Indian Civil Service. 2901.

Schools maintained by the East Indian Railway in Bengal and the United Provinces. 2784.

Seniority of Provincial Civil Service Officers holding listed Indian Civil Service posts. 2903-04.

Starting of a pension fund under the head "Railway Reserves" in connection with the State Railway Revenue Establishment. 2914-

• Technical section of the Railway Department. 2913.

Total authorised stock of locomotives on the State Railways. 1509. Transfer of locomotives from the North-Western Railway to other Stateworked Railways. 2912-13.

Transfer of rolling stock to the North-Western and Great Indian Peninsula Railways. 2917.

Question (Supplementary) re-

Appointment of an Agent to the Governor General in South Africa. 2163.

Inauguration of aviation clubs. 788, 789.

New puildings for the office of the High Commissioner for India in London. 2773.

Publication of the Report of the Fiji Deputation. 356, 357.

# KUNZRU, PANDIT HIRDAY NATH-concld.

Question (Supplementary) re-contd.

Separation of judicial and executive functions in the United Provinces.

Resolution 16 release of the Bengal detenus. 487-89.

Societies Registration (Amendment) Bill-

Motion to consider. 837, 842.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 126-28.

Motion to re-commit to Select Committee. 763-65, 777.

### KURRAM VALLEY-

L

### LABOUR DISPUTES-

Question re introduction of legislation regarding the machinery for settling ---. 710-11.

## LABOURERS-

Question re-

Increase in the number of accidents to ---. 738.

Recruitment of Indian - for the Naval Base at Singapore. 2039.

# LADY MEMBER---

Question re nomination of a —— to the Legislative Assembly. 735-36.

# LADY TICKET COLLECTOR-

Question re employment of a --- at Hardwar. 1483.

## LAHIRI CHAUDHURY, Mr. DHIRENDRA KANTA-

General discussion of the General Budget. 1583, 1596-97.

Oath of Office. 3.

Question re construction of the Singhjani-Pingna Railway. 279.

Hardship of extra pontage charge on account of the Brahmaputra Bridge on the Assam Bengal Railway. 279.

Resolution re release of the Bengal detenus. 464-66.

# LAHORE-

Question re-

Construction of a railway from Batala via Butari and Patti to ——. 525.

Names of candidates sent to the Central Drawing College and Medical College —, for training. 2180, 2181.

# LAJPAT RAI, LALA--

Budget Demand for "Army Department". 2301-02.

Congratulations by —— to Mr. V. J. Patel on his election as President of the Logislative Assembly. 13.

Demand for Supplementary Grant in respect of "Audit" (Railways). 2830.

Demand for Supplementary Grant in respect of "Aviation". 1539, 1540,

# LAJPAT RAI, LALA-contd.

Indian Finance Bill-

Consideration of clause 2. 2576-78, 2580.

Consideration of Schedule I. 2610, 2624, 2626, 2627.

Indian Income-tax (Amendment) Bill-

Motion to circulate. 178.

Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 27-28.

Motion to reduce the Budget Demand for "Army Department" (General policy and expenditure). 2226.

Motion to reduce the Budget Demand for "Customs" (Invidious distinctions between provinces in the scales of pay of clerks). 1992.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1950, 1951, 1954-61, 1969.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2026.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1232-37.

Negotiable Instruments (Amendment) Bill-

Motion to refer to Select Committee. 312.

Oath of Office. 4

Question re-

Advisability of removing restrictions regarding the use of conveyances by candidates for election. 298.

Conflicting opinions as regards electoral rules of the Legislative Assembly. 297-98.

Indian delegates to the International Labour Conference. 1475-77.

Indian show given in Berlin under the direction of Mr. Hagenbeck. 1729.

Need for a general revision of electoral rules. 298-99.

Undesirability of inquiry into bad debt deductions by Income-tax officers. 199.

Question (Supplementary) re-

Extension of the Reforms to the North-West Frontier Province. 882. Number of Indians employed in the Secretariat of the League of Nations and the International Labour Office. 944.

Resolution rc-

Release of the Bengal detenus. 471-475.

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2819.

Treatment of the Santhal Parganas as a backward tract. 661-62, 666. Steel Industry (Protection) Bill—

Motion to refer to Select Committee. 132-33.

Motion to consider. 914.

Consideration of clause 2. 989-95, 996, 998.

# LAMB, Mr. W. S.-

General discussion of the General Budget. 1703-07.

Indian Finance Bill-

Consideration of Part II of Schedule II. 2643-45, 2648.

Oath of Office. 4.

100

#### INDEX TO LEGISLATIVE ASSEMBLY DEBATES.

# LAMB, MR. W. S .- contd.

Steel Industry (Protection) Bill-Motion to consider. 918-920.

# LAND

170

### Question re-

Acquisition of —— in the Agror Govt. forests in the Hazara District. 2041-42.

Action taken against officials in connection with —— transferred to them from Bhil cultivators in the Manpur Pargana. 2040.

Cost of —— provided free to the old Delhi-Umbala Kalka Railway Company. 2916.

Payment for —— acquired for the Chandil-Barkakhana Railway in the Chota Nagpur Division. 1735.

Sale of certain Government —— to Nawab Ahmed Nawaz Khan of Dehra Is:nail Khan. 1828.

Sale of - in New Delhi. 1516.

Sale of plots of --- round about Mombasa light-house. 187-88.

# LAND ACQUISITION (AMENDMENT) BILL— See under "Bill(s)"—

# LAND MORTGAGE BANKS—Question re —. 2248.

# LAND REVENUE-

Question re population, —— etc., of the Mardan Sub-division of the Peshawar District and the Kohat District. 2400-01.

# LAND REVENUE LEGISLATION-

Question re - in the Provinces. 392-94.

# LATRINES-- .

# Question re-

in intermediate class compartments on the North Western Railway.

Leaky --- in intermediate class compartments. 949.

Provision of a waiting shed and — for third class passengers at Monghyr 1830.

# LAVATORIES --

Question re-

Construction of —— to suit Indians in the higher class railway carriages.
518.

Provision of —— in third class carriages on the metre gauge Cochin State Railway. 351.

### LAWALUNG- ·

Question re opening of post offices at ——, Bharkatta and other important places in the Hazaribagh District. 1910-11.

# LAWS-

Question re powers of the Indian Legislature to enact —— for the reservation of the coastal trade of India to Indian vessels 1192-93.

# LEAGUE OF NATIONS-

## Question re-

Contributions of India, Great Britain, Australia, Canada and South Africa to the —... 942-43.

Establishment in India of an Information Office of the ---. 945.

Number of Indians employed in the Secretariat of the —— and the International Labour Office. 943-45.

Selection of experts for the economic conference to be held under the auspices of the ——. 711-12.

### LEAVE-

# Question ~-

Pay, pension, ---, etc., of lower grade postal staff. 2518.

Racial discrimination in —— and allowances in the Bombay, Baroda and Central India Railway. 300-01.

Refusal of privilege — to accountants and clerks in the Military Accounts Dept. 1514.

# LEAVE RESERVES-

# Question re-

Employment of —— in the Registration and Parcel Departments of the Calcutta General Post Office. 2409.

Increase of —- for the Post Office and the Railway Mail Service. 2409.

- for postmen. 1821.

Percentage of -- provided for postal clerks and for postmen and lower grade staff. 2517-18.

## LEAVE RESERVE CLERKS-

### Question re-

Number of clerks and —— whose services were dispensed with by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, Nilgiri Division. 727.

Retention of — in his office by the Superintendent of Post Offices, Nilgiri Division. 727-28.

Transfer of Inspectors, postmasters, clerks and from the Nilgiri Division. 723-24.

## LEAVE RULES-

## Question re-

- ---- for Iuropeans, Anglo-Indians and Indians in the subordinate service of the East Indian Railway. 1905.
- for Indians on the Great Indian Peninsula Railway. 2049.
- of the Great Indian Peninsula Railway. 1508.

Revision of the —— of inferior servants employed under the Central Government. 1654.

# LEE COMMISSION-

Question re-

Annual additional expenditure to be incurred for services in Burma as a result of the recommendations of the ——. 2457.

Expenditure incurred in giving effect to the recommendations of the \_\_\_\_\_\_. 1043.

Recommendation of the —— regarding promotion of men in the Provincial Services to the Indian Civil Service. 2901.

Recommendations of the — regarding the Indian Medical Service. 2451.

### LEE CONCESSIONS-

# Question re-

Existing incumbents of Asiatic domicile entitled to —— in the South Indian Karlway 286.

Inclusion of Indians among Asiatic domiciles entitled to the ——. 286-87.

Omission to extend the —— to superior Indian officers of the South Indian Railway. 296.

Refusal of —— to Indians at present in the South Indian Railway.

# LEGATION-

Question rc-

Cost of --- at Kabul. 216.

Details of staff of the --- in Kabul. 217.

## LEGGE, Mr. R.-

Question re-

Grant of overtime allowance to — for work in connection with the disposal of the inward foreign letter mail. 2413.

Inclusion of the name of —— as head of the Mail Department in the memorandum of distribution of work in the Calcutta General Post Office. 2412.

Retention of the services of —— as Traffic Supervisor, Calcutta General Post Office, after the abolition of the motor fleet. 2411.

# LEGISLATION ---

Question re-

Introduction of --- for the prompt payment of wages. 711.

Introduction of regarding the machinery for settling labour disputes. 710-11.

# LEGISLATIVE ASSEMBLY-

Address of His Excellency the Viceroy to Members of the —... 43-49. Congratulations to Mr. V. J. Patel on his election as President of the —... 10-13.

Message from His Excellency the Viceroy appointing Mr. M. Ruthnaswamy to be Chairman of the —. 1.

Message from His Excellency the Viceroy approving of the election by the — of Mr. V. J. Patel as President of the said Assembly. 10.

# LEGISLATIVE ASSEMBLY-contd.

Question re-

Admission of Mr. Satyendra Chandra Mitra to the - 348.

Attendance of Messrs. S. C. Mitra and S. C. Bose at the --- and Bengal Council, respectively, 356.

Changes in the rules of the — and Provincial Legislatures. 394-97. Committee appointed in 1922-24, copies of the Reports of which were supplied to Government but not placed in the Library of the-

Conflicting opinions as regards electoral rules of the - -. 297-98. Eligibility of firms paying income-tax to vote at —— elections. 204 Envelopes for use of Members of the ---. 1386-87.

Expeditious distribution of the debates of the —— to purchasers.

Inaccuracies in the electoral roll of the Ajmer-Merwara constituency of the ---- 2103-04.

Inferior quality of stationery supplied to Members of the ---. 1387. Issue of an abridged index to the proceedings of the —— for the years 1921-26. 2461.

Mussalman representative of the Delhi Province in the ---. 1305. Nomination of a lady member to the ---. 735-36.

Order in which Demands for Grants should be brought before the and the ventilation of grievances in voting the Demands. 2523.

Participation of 36 clerks of the Postal Dept., Rawalpindi in the election campaign of a particular candidate for the ---. 2245-47.

Permission to Mr. Satyendra Chandra Mitra to attend meetings of the -- 233.

Representation of the --- on the Indian Central Cotton Committee.

Results of last elections to the —. 189.

Revision of the electoral roll for the Madras Landholders constituency of the ---. 2182-83.

Rules and orders relating to the preparation of the lists of voters for the --- 152.

Separate establishment for the ---. 2333-34, 2439.

Separate staff for the ---. 2446.

Status and procedure of Members of the --- in Durbars. 296.

Tonga stand in Parliament Street near the entrance to the ----. 2161. Use of corridors of the —— by the public. 712.

Women voters for the ---. 191-92.

# LEGISLATIVE BODIES-

Budget Demand for "---". 2316.

# LEGISLATIVE COUNCIL(S)-

Question re-

Elected European majority in the — of Kenya. 611. Indian representation on the Fiji — 378-79.

Muhammadan population of the Madras Presidency and Malabar and South Kanara, and the number of seats allotted to Muhammadans in the Madras ---. 707.

Number of European and Indian Members of the - in Fiji. 874. Strength of various communities in provincial ---. 220.

### LEGISLATIVE DEPARTMENT-

Budget Demand for "---". 2316.

# LEGISLATURE-

## Question re-

Extension of the Library of the Indian - 2523.

Substitution of a suitable term to describe the General Constituencies of the ——. 1739.

Translation of Acts of the Supreme —— into the principal vernaculars. 151-52, 1520.

# LEVEL-

Question re lowness of the dome and --- of the Council House. 363.

### LEVEL CROSSING-

Question re fatal accidents at the —— near Jamalpur, East Indian Railway. 1829-30.

### LIBRARY-

### Question 1c-

Committees appointed in 1922-24, copies of the Reports of which were supplied to Government but not placed in the —— of the Legislative Assembly. 2919.

Extension of the --- of the Indian Legislature. 2523.

# LICENCE(S)--

# Question 11-

Abolition of the system of police —— for Hindu funeral processions in Delhi. 2514.

Grant of a --- to the Indian Radio Telegraph Company Limited.

Grant of -- to vendors on railway platforms. 2429.

### LICENCE FEES-

Question re reduction of the --- of porters employed at Howrah. 1487.

## LIFE ASSURANCE SCHEME-

Question re extension of the Post Office —— to persons paid from Local Funds. 1899-1900.

# LIFE IN RAISINA-

Question re article in the Hindustan Times, dated the 7th February, 1927, entitled ---. 2785-66.

### LIGHTS-

Question w provision of --- in the compound leading to the third class waiting shed at Hissar railway station. 803-01.

## LIGHT-HOUSE-

Question re sale of plots of land round about Momhassa ---. 187-88.

### LIGHTING-

Question re monthly cost of — the Secretariat and Council House Buildings in New Delhi. 2513-14.

# LINDSAY, SIP DARCY-

Budget Demand for "Army Department". 2300.

Currency Bill-

Motion to pass as amended. 2540.

Election of --- to the Panel for the Central Advisory Council for Railways. 546.

Election of ---- to the Panel of the Standing Committee on Emigration.

Election of — to the Standing Finance Committee. 17, 2679.

Indian Finance Bill-

Motion to pass as amended. 2687, 2701.

Motion for Adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 1015, 1025.

Motion to reduce the Budget Demand for "Army Department" (General

policy and expenditure). 2269-71.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2054-55, 2057, 2065, 2070-71.

Motion to reduce the Budget Demand for "Railway Board" (Railway communication between Gauhati and Shillong). 1343-44, 1345, 1346.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Reduction of third class fares). 1423, 1424-25. Oath of Office. 509.

Question re-

Extension of the Library of the Indian Legislature. 2523.

Issue of an abridged index to the proceedings of the Legislative Assembly for the years 1921-26. 2461.

Prevention of the sale of tea below a prescribed standard of quality.

Sale of surplus tea waste in India. 2780-81.

# LIQUORS-

Question re regulation of the importation of foreign —. 1521.

#### LISTED POSTS-

Question re - in the Provincial cadre of the Indian Civil Service. 2901-03.

# LITTLEHAILES, Mr. R.-

Oath of Office. 5.

# LOAN(S)-

Question re-

Advance of house building — to railway employees. 2907.

Realization of the --- advanced to the Army Canteen Board by the Imperial Bank of India. 1041-42.

# LOANS AND ADVANCES BEARING INTEREST-

Budget Demand for "-". 2327.

# LOANS FUND-

Question re Provincial -. 948.

### LOCAL ADVISORY COMMITTEES ....

Question re-

- on the Bengal Nagpur Railway. 1576.

Number of Oriyas appointed to the —— on the Bengal Nagpur Railway. 1576-77.

# LOCAL ALLOWANCES-

Question re grant of — to postal employees in Assam. 2913.

# LOCAL FUNDS-

Question re extension of the Post Office life assurance scheme to persons paid from ---. 1899-1900.

# LOCAL GOVERNMENTS-

Question re-

Declaration of the day of the Assembly elections as a public holiday by ----. 152.

Grant to ----. 886.

Maintenance of separate Capital and Revenue Accounts for branch lines built on the guarantee of ---. 2918.

# LOCOMOTIVES-

Question re-

Manufacture of wagons and --- in the workshop of the Bombay, Baroda and Central India Railway at Ajmer. 1490-91.

Purchase of ——. 1489. Scrapping of —— and wagons in use on Railways. 795.

Total authorised stock of - on the State Railways. 1509.

Transfer of --- from the North Western Railway to other Stateworked Railways. 2912-13.

### LOCOMOTIVE BOILERS-

Question re-

Remarks of the Raven Committee regarding - and rolling stock.

Renewal of ---. 1044.

# LOCOMOTIVE SERVICE-

Question re-

Indians in the traffic or --- drawing salaries of more than Rs. 1,000 a month. 799.

Number of Indians in the Traffic or the --- drawing more than Rs. 1.000. 1381.

# LONDON-

ì

Question re-

Indianisation of the office of the High Commissioner for India in ---- 1902-03.

New buildings for the office of the High Commissioner for India in ---. **2771-73**.

Reduction of the expenditure of the Indian Stores Department, ----

Reduction of the purchases for railways made by the Director General of Stores in ---. 795-96.

## LOSS(ES)-

Question re-

Amounts utilised for reimbursements for —— from the Guarantee Fund, East Indian Railway. 2433.

Estimated — on account of the reduction of railway fares. 1489.

- incurred on the Western Hostel, New Delhi. 2774.
- on the working of strategic railways. 2760.
- --- on the working of the Assam Bengal Railway. 2759-60.

Procedure followed by the East Indian Railway in reimbursing itself for —— caused by the staff. 2433-34.

## LOWER DIVISION MEN-

Question re time-scale of pay of - in Accounts Offices. 2866.

### LUCKNOW-

Question re-

New railway station at ---. 166-67.

Number of clerical staff and Inspectors transferred from —— to Calcutta from the different head offices of the East Indian Railway. 2050.

Removal of the railway offices from --- to Calcutta. 166.

Transfer of certain offices of the East Indian Railway from —— to Calcutta. 2051-52.

# LUGGAGE-

Question re assistance afforded by the Bengal Nagpur Railway to illiterate third class passengers regarding their ——. 732.

### LUGGAGE CONCESSIONS-

Question re - on third class tickets. 384.

## LUGGAGE PORTERS-

Question re-

Abolition of the system of free labour rendered by —— at Howrah. 1487-88.

Grievances of — at Howrah. 1486-87.

#### LUXAR-

Question re construction of a railway between Hapur, Mowana and ——. 2519-20.

### M

# MACPHAIL, THE REVD. DR. E. M .-

Currency Bill-

Motion to consider. 1788-94, 1795, 1796, 1799, 1803.

Consideration of clause 4. 1843.

Motion to pass, as amended. 2548.

General discussion of the General Budget. 1595, 1690.

General discussion of the Railway Budget. 1173.

Indian Finance Bill-

Motion to consider the amendment made by the Council of States. 2927-29, 2932.

N.

12-2-

# MACPHAIL, THE REVD. DR. E. M .- contd.

Motion to reduce the Budget Demand for "Customs" (Invidious distinctions between provinces in the scales of pay of clerks). 1991-92.

Motion to reduce the Budget Demand for "Executive Council" (Attitude

of the Government in regard to the constitutional issue). 1959. Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1287, 1290-91, 1292, 1297, 1298, 1316.

Nomination of — to the Panel of Chairmen. 171.

Oath of Office. 2.

Question (Supplementary) re recruitment of clerks in the office of the Accountant-General, Central Revenues. 2783.

# MACQUIRE, MR .-

Question re re-appointment of - and Mr. Mathews, insolvents, by the Eastern Bengal Railway. 1507.

### MADRAS-

### Question re-

Amount of conveyance allowance paid to inspectors of Post Offices in ---, Bombay and Calcutta. 2849-50.

Critical condition of agriculturists in certain parts of the Central Provinces, and ----. 712-14.

Inadequacy of scales of pay of postal clerks and postmen in ---.

Judgments of the High Courts at Calcutta, Allahabad and --- regarding Brahmani bulls. 2241.

Minimum pay of postal clerks in ---. 297.

Provident Fund system in place of pensions in —. 281.

Provision of electric fans in the Railway Mail Service office in etc. 2849.

Provision of intermediate class compartments and dining saloons on trains running between - and Mangalore. 707.

Removal of the Flower Bazar Post Office in — to a more suitable building, 2850.

Representation of Muslims in the Civil Services in ---. 2424.

Transfer of the office of the Senior Government Inspector of Railways from — to Ootacamund. 1390.

### MADRAS CIRCLE-

Question re-

Pay of postal clerks in the —, etc. 2518.

Reversion of postal inspectors and head clerks to Superintendents to the general line of the clerical time scale in the ---. 724.

# MADRAS CIRCLE POSTAL UNION-

Question re article under the caption "Savings Bank Department" in the September issue of the general letter of the ---. 2852.

# MADRAS CITY-

Question re-

Number of town sub-offices in - which justify selection grade appointments. 2853.

Provision of electric fans in the post offices in ---. 2854.

# MADRAS GENERAL POST OFFICE—

Question re-

Inadequacy of the number of selection grade appointments in the ---group. 2853-54.

Increase of the establishment of the Correspondence Department of the ----. 2850-51.

Number of clerks employed in each Department of the Calcutta, ----, etc. 2853.

Number of Selection grade appointments in the Correspondence Department of the ---. 2851.

Sanction of additional staff for the Savings Bank Department of the **---.** 2852.

# MADRAS LANDHOLDERS' CONSTITUENCY—

Question re revision of the electoral roll for the — of the Legislative Assembly. 2182-83.

## MADRAS LEGISLATIVE COUNCIL-

Question re Muhammadan population of the Madras Presidency and Malabar and South Kanara, and the number of seats allotted to Muhammadans in the ---- 707.

### MADRAS PRESIDENCY-

Question re-

Amalgamation of Coorg with the --- and South Kanara with the Bombay Presidency. 280.

Grant of house rent allowances to postal employees in the ---. 2516-

Grant of house rent allowances to the mail guards and other inferior servants of the Railway Mail Service in the ---. 889.

Muhammadan population of the --- and Malabar and South Kanara, and the number of seats allotted to Muhammadans in the Madras Legislative Council. 707.

# MADRAS AND SOUTHERN MAHRATTA RAILWAY-See under "Railway(s)".

# MADRAS SALT (AMENDMENT) BILL-See under "Bill(s)".

# MADURA-

Question re extra house-rent for postal employees in ----, etc. 297.

# MAGISTRATE(S)-

Question re transfer of the power of trying cases under the Cantonment Act to - unconnected with Cantonment Boards. 2590.

## MAGURA-

Question re construction of a railway from Rajbari to Jessore via ---. 2183-84.

# MAHAPATRA, KHETRA MOHAN-

Question re decision of the Privy Council in the case of Ganesh Lal v. ---. 1496. n 2

### MAHARAJA OF BENARES-

Question re speech of the - regarding the Reforms. 509-10.

# MAHARAJA OF BURDWAN-

Question re speeches delivered by the — in England. 1037-38.

# MAHARASTHA BRAHMIN(S)-

Question re - in the Army. 191.

# MAHERS-

Question re provision for ---, Ramoshis and Mangs in the Army. 191.

# MAIL(S)-

### Question re-

Allowance to postmen for additional work in connection with the foreign —. 1820.

Contract with Messrs. Garage and Company, Madras, for the conveyance of —— in Calcutta. 2410.

Disposal of the Foreign Parcel — in the Calcutta General Post Office. 2407.

Grant of overtime allowance for work in connection with the disposal of the inward foreign parcel — in the Calcutta General Post Office. 2408.

Grant of overtime allowance to Mr. R. H. Legge for work in connection with the disposal of the inward foreign letter ——. 2413.

Procedure followed in the Bombay General Post Office in connection with the disposal of the inward foreign parcel ——. 2408.

Savings effected by the Contract system of conveyance of —— in Calcutta. 2410.

## MAIL BAGS-

Question re accommodation for — at Bankura railway station. 2416.

# MAIL DEPARTMENT-

# MAIL RATES-

Question re -- by air liner. 342.

# MAIL ROUTES-

Question re-

Circuitous — in the Sylhet District. 1650.

Difference between air and P. and O. —. 341.

### MAIL STEAMERS-

Question re late arrivals of the English - at Bombay. 702-04.

# MAIL TRAIN(8)-

Question re prohibition of Indian guards and drivers from running ----.

### MALABAR-

Question re-

Expenditure in connection with the — rebellion. 192.

Muhammadan population of the Madras Presidency and — and South Kanara, and the number of seats allotted to Muhammadans in the Madras Legislative Council. 707.

Purchase at cheaper rates in — of timber of the quality supplied by Canada and Australia. 1391.

# MALAVIYA, PANDIT MADAN MOHAN-

Budget Demand for "Army Department". 2307-10, 2313.

Currency Bill-

Motion to consider. 1762-81, 1790.

Consideration of clause 4. 2136-38, 2139.

Consideration of clause 2. 2356-71.

Motion to pass, as amended. 2548, 2550-53.

Demand for Supplementary Grant in respect of "Aviation". 1567-

General Discussion of the General Budget. 1695-1700.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 90-96.

Indian Finance Bill-

Motion to pass, as amended. 2720-33, 2734-2735.

Motion for Adjournment re attendance of Mr. Satvendra Chandra Mitra at meetings of the Legislative Assembly. 33-37.

Motion for Adjournment re despatch of Indian troops to China. 52-53.

Motion for Adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 1028-30.

Motion to reduce the Budget Demand for "Army Department" (General policy and expenditure). 2225.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1965.

Oath of Office. 3. Resolution re release of the Bengal detenus. 494-99, 506.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 121-24.

Motion to consider. 900, 901.

Consideration of clause 2. 1079-82.

### MALAY STATES-

Question re annual reports of the agents in Ceylon and the —— regarding the moral and material progress of Indian emigrants. 1038-39.

### MALPE-

Question re construction of line between Mangalore and —— to Mormugoa. 193.

### MALPRACTICES-

Question re --- during the recent elections. 165.

# MANAURI-

Question re disposal of castor cake and cake dust at —— station on the East Indian Railway. 1489.

## MANAURI WORKSHOP-

Question 7e castor cake and cake dust sold yearly at the --- on the East Indian Railway. 1480.

## MANDLA-

Question re construction of a metre gauge railway between Bilaspur and - in the Central Provinces. 528-29, 530.

#### MANGALORE—

Question re-

Construction of line between --- and Malpe to Mormugoa. 193. Provision of intermediate class compartments and dining saloons on trains running between Madras and - 707.

## MANGALORE HASAN RAILWAY-

See under "Railway(s)".

## MANGS-

Question re provision for Mahars, Ramoshis and — in the Army. 191.

## MANPUR PARGANA-

Question re-

Abolition of the office of the Sadar Kanungo in -.... 2040.

Action taken against officials in connection with lands transferred to them from Bhil cultivators in the ——. 2040.

Annual income and expenditure of the —— in the Central India Agency.

Appointment of a tahsilder in ---. 2040.

#### MANSERA-

Question re extension of the Texila-Havelian Branch of the North-Western Railway in the direction of Abbottabad, ---, etc. 2181.

## MANSIARI-

Question re-

Conversion of the Branch post office at --- into a season sub-post

Distance of the sub-post office at Bagisar from the --- and Milam post offices. 347-348.

Savings Bank Department of the Post Office at ---. 348.

# MANURE- .

Question re use of a part of the old Kachery mosque in Peshawar Cantonment for the dumping of ---. 2587.

#### MAP RACKS-

Question re orders for --- for the Map Record and Issue office of the Survey of India. 2038-39.

## MAP RECORD AND ISSUE OFFICE-

Question re orders for map racks for the - of the Survey of India. 2038-39.

٢

#### MARDAN-

Question re conversion of the sub-division of ——into a separate district.

#### MARDAN SUB-DIVISION-

#### Question re-

Creation of separate Divisional and Sessions Courts in Hazara and the
—— of the Peshawar District. 2933.

Population, land revenue, etc., of the —— of the Peshawar District. and the Kohat District. 2400-01.

## MARI LUKKI AND TANK RAILWAY-

See under "Railway(s)".

#### MARINE SUBSIDIES-

Question re credit given to the Post Office under (1) share of —— and (2) free services rendered to Indian States. 1834.

## MARINE WIRELESS OPERATORS-

#### Question re-

Provision by the Royal Indian Marine of facilities for gaining the necessary sea experience to persons qualified as —. 1825.

Provision of facilities in India for training —. 1824-25.

#### MARRIAGE(S)-

Question re number of — registered under Act XXX of 1923. 2422.

#### MATCH INDUSTRY-

Question re grant of protection to the — in India. 2176.

## MATHEWS, MR .-

Question re reappointment of — and Mr. Macquire, insolvents, by the Eastern Bengal Railway. 1507.

## MATRONS-

Question re discharge of — of military family hospitals. 2779.

## MEAT TRADE-

Question re prohibition of the slaughter of cattle for the Burma ----.

## MECHANICAL ENGINEER-IN-CHIEF FOR RAILWAYS-

Question re appointment of a ---. 1510.

## MECHANICAL ENGINEERING DEPARTMENT-

Question re Indianisation of the Superior Revenue Establishment of the Transportation (Power) and —... 343-344.

#### MEDAL(S)-

Question re grant of the Royal Humane Society's —— to Tindal Ebrahim. 300.

## MEDICAL CERTIFICATE(S)—

Question re-

- of employees of the Calcutta Postal Audit Office, Calcutta Telegraph (Engineering) Office and Calcutta Telegraph Check Office.

- of employees in the Eastern Bengal Railway. 1506.

## MEDICAL COLLEGE, LAHORE-

Question re names of candidates sent to the Central Drawing College, Lahore and —, for training. 2180, 2181.

#### MEDICAL EDUCATION—

Question re expenditure on the visit of Sir Norman Walker to India in connection with ---. 2044-45.

## MEDICAL OFFICERS—

Question re claims of Muslims to appointments as --- of the State Railways. 1745-46.

## MEDICAL PRACTITIONER(S)-

Question re grant of a certificate to Dr. Ram Kishan, private — of Pattoki, for services rendered by him to injured passengers during the collision at Harpa. 882.

## MEDICAL RESEARCH INSTITUTE-

Question re ---. 2773.

#### MEDICAL SERVICES-

Budget Demand for "---". 2320.

Demand for Supplementary Grant in respect of "--". 632.

Question re delay in the formation of Provincial ---. 2911.

## MEERUT CITY-

Question re underground bridge for traffic at the railway crossing near ---- station. 1040.

#### MEERUT DIVISION-

Question re amalgamation of the — with the Delhi Province. 1826-27.

#### MEHTA, MR. JAMNADAS M.-

Appointment of — as a member of the Committee on Public Petitions. 1579.

## Currency Bill-

Motion to consider. 1789, 1813.

Consideration of clause 4. 1836-49, 2110, 2116-17, 2118.

Motion to pass ---. 2504-11.

Motion to pass, as amended. 2523-31, 2545, 2548.

Demand for an Excess Grant in respect of "education". 621.

Demand for an Excess Grant in respect of "Indian Posts and Telegraph" Department". 617.

Demand for Supplementary Grant in respect of "Stationery and Printing". 638.

## MEHTA, MR. JAMNADAS M .- contd.

Election of — to the Standing Finance Committee for Railways. 55.

General discussion of the General Budget. 1593, 1602-07.

General discussion of the Railway Budget. 1168-73, 1188.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 76-80.

Motion to refer to Joint Committee. 2738-39.

#### Indian Finance Bill-

Consideration of Schedule I. 2626.

Motion to consider the amendment made by the Council of State. 2923, 2938.

Motion to agree to the amendment made by the Council of State. 2952-53, 2954.

## Indian Income Tax (Amendment) Bill-

Motion to circulate. 179-80.

Motion for adjournment re postponement of the consideration of the Indian Currency Bill. 599-600.

Motion to reduce the Budget Demand for "Customs" (Smuggling of saccharine), 2002-2003.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1229, 1230.

Oath of Office. 2.

#### Question re-

Accommodation of the Army Headquarters Offices in New Delhi. 2161-62.

Allegation against certain officials of the Bombay, Baroda and Central India Railway. 609.

Annual increments of Superintendents of Post Offices. 528.

Annual rent of houses in Baroda Cantonment. 2442-43.

Appointment of qualified second division candidates to the first division in the Government of India Secretariat. 2440-41.

Chief Storekeepers or Purchasing Officers of State Railways. 1043.

Clearing House Scheme for State Railways. 2049.

Committee to inquire into conditions of embarkation at ports. 300.

Creation of a selection grade for Superintendents of Post Offices. 528. Duty allowance of Personal Assistants to Postmasters General. 527-28.

Employment of ships engaged on the coasting trade of wireless operators. 1824.

Employment of the Tax Collector in the office of the Executive Officer, Baroda Cantonment, to prepare an assessment list in the terms of section 72 of Act II of 1924. 2442.

Establishment rolls of the staff of the different Departments of the Government of India. 2775.

Exemption of grain from octroi duty in Baroda Cantonment. 2443-44.

Expenditure on Post Office premises in Bombay. 358-362.

Functions of the Assessment Committee appointed by the Cantonment Authority under section 68 (3) of Act II of 1924. 2443.

Grant of the Royal Humane Society's medal to Tindal Ebrahim. 300. Leave rules for Indians on the Great Indian Peninsula Railway. 2049.

# MEHTA, Mr. JAMNADAS, M.-concld.

Question re-contd.

Opinions on the Gold Standard and Reserve Bank of India, Bill. 738-

Pay of a Personal Assistant to a Postmaster General promoted to the rank of a Deputy Postmaster General. 1739.

Pay of Superintendents of Post Offices. 1739.

Principles for valuation and assessment in the Baroda Cantonment. 2442.

Proportion of the appointments of Deputy Postmasters General and Personal Assistants to Postmasters General to Postal Divisions in the different Postal Circles. 526-27.

Provision by the Royal Indian Marine of facilities for gaining the necessary sea experience to persons qualified as marine wireless operators, 1825.

Provision of facilities in India for training marine wireless operators.

Qualifications for Pilots, Harbour Masters, Assistant Harbour Masters, etc. 2439-40.

Recruitment by the Finance Department of two second division men in the first division. 2441-42.

Renewal of locomotive boilers. 1044.

Retrenchment of expenditure in the Baroda Cantonment. 2443.

Question (Supplementary) re-

Anglo-Indians in the second division of the Govt. of India Secretariat. 1388.

Expenditure on the South African Deputation to India and the Indian Delegation to South Africa. 156.

Inadequate pay of the lowest staff on the Bengal Nagpur and South Indian Railways. 386.

Rent of quarters provided for railway servants. 714, 715.

Resolution re—

Amalgamation of the Oriya-speaking tracts, 563.

Improvement and expansion of banking facilities, 683.

Treatment of the Santhal Parganas as a backward tract. 653, 666.

Steel Industry (Protection) Bill-

Motion to re-commit to Select Committee. 746-56, 772, 774, 775, 776, 778, 779, 780, 781.

Motion to consider. 890, 891, 894, 896, 902, 904, 905.

Consideration of clause 2. 996, 1059-1067, 1068, 1069, 1070, 1072. Consideration of the title and Preamble. 1100.

## MEMBERS OF THE LEGISLATIVE ASSEMBLY-

Question re-

Envelopes for use of ——. 1386-87.

Inferior quality of stationery supplied to -- 1387.

#### MEMORIAL(S)--

Question re-

— of Mr. S. H. Counsell, late Deputy Magistrate of Bengal. 2329-30. - to His Excellency the Viceroy from Mr. Satyendra Chandra Mitra, a political detenu. 2856-58.

Method of dealing with appeals, petitions and - addressed to the Governor General in Council. 1824.

#### MENIALS-

Question re classification of telegraph peons as ---. 1123.

## MERCHANT SHIP(S)-

Statement laid on the table regarding the Agreement between the United' Kingdom and Estonia re tonnage measurement of —, together with Notes exchanged, which affects India. 55.

## MESSAGE(S)-

- from His Excellency the Governor General regarding dates for the presentation and discussion of the Railway Budget. 531-32.
- from His Excellency the Governor General, regarding dates for the presentation of the General Budget to the Council of State and the Legislative Assembly and for the subsequent stages in respect thereof in the two Chambers. 979.
- from H. E. the Viceroy appointing Mr. M. Ruthnaswamy to be Chairman of the Legislative Assembly. 1.
- from H. E. the Viceroy approving of the election by the Legislative Assembly of Mr. V. J. Patel as President of the said Assembly. 10.
- —— from H. E. the Viceroy disallowing the motion of Mr. S. Srinivasa Iyengar to move the adjournment of the House to discuss the question of the despatch of Indian troops to China. 76.
- from H. E. the Viceroy signifying his approval of the election of Maulvi Muhammad Yakub as Deputy President of the Legislative Assembly. 441.
- from the Council of State intimating that that Chamber had agreed with certain amendments to the Indian Limitation (Amendment)— (Amendment of Article 182 of Schedule I) Bill and requesting the concurrence of the Legislative Assembly in the amendments. 2052-53.
- from the Council of State intimating that that Chamber had agreed without any amendment to the Currency Bill. 2840.
- from the Council of State intimating that that Chamber had agreed without any amendments to the Steel Industry (Protection) Bill. 1578.
- from the Council of State intimating that that Chamber had passed the Indian Finance Bill with an amendment to clause 2. 2920.
- —— from the Council of State intimating that that Chamber had passed without any amendments the Indian Limitation (Amendment) Bill and the Indian Registration (Amendment) Bill. 745.
- from the Council of State intimating that the Societies Registration (Amendment) Bill was passed by that Chamber with certain amendments. 1225.
- from the Council of State intimating the concurrence of that Chamber in the motion for the reference of the Gold Standard and Reserve Bank of India Bill to a Joint Committee. 2841.
- from the Council of State intimating the concurrence of that Chamber in the motion for the reference of the Imperial Bank of India (Amendment) Bill to a Joint Committee. 2841.
- —— from the Council of State recommending to the Legislative Assembly that the Indian Lighthouse will be referred to a Joint Committee. 840-41.

#### MESSAGE ROOM-

Question re distinctions between the Registration and Requisition Clerks of the ——. 1049-1050.

## METEOROLOGICAL DEPARTMENT-

Question re-

Employment of Sikhs in the ---. 526.

Muslim Officers in the ---. 2172.

#### METEOROLOGY-

Budget Demand for "---". 2318.

#### MILAM-

Question re-

Distance of the sub-post office at Bagisar from the Mansiari and ——post offices. 347-348.

Season Post Office at ---. 169-70.

## MILAP SINGH, SARDAR-

Question re-

Cancellation of the externment order against ---. 1736.

Externment Order against — a newspaper agent of Peshawar City. 1735-36.

Preventive order under the North-West Frontier Province Security Regulation, 1922, against —, newspaper vendor of Peshawar City. 1193.

Refusal to grant a passport to — a newspaper agent of Peshawar City to proceed to Chitral. 1735.

## MILEAGE-

Question re total — of the East Indian Railway, etc. 2049-50.

## MILITARY ACCOUNTS, CONTROLLER OF-

Question re employment of Muslims in the office of the —, Peshawar district. 2588-89.

## MILITARY ACCOUNTS DEPT .-

Question re-

.

Grant of privilege leave to Deputy Assistant Controllers, Accountants and Clerks of the ——. 1514.

Grant of the concession of counting deputation allowance towards pension to the clerks of the —— invalided in the great war. 1744.

Muslims in the. -- . 2868-69.

Refusal of privilege leave to accountants and clerks in the —. 1514. Transfers of clerks and accountants of the —. 1513-14.

## MILITARY ACCOUNTS, FIELD CONTROLLER OF-

Question re withdrawal of the personal allowance of accountants and clerks of the office of the —, Poona 1512-13.

## MILITARY ACCOUNTS OFFICES-

Question re withdrawal or stoppage of increments of clerks and accountants in ——. 1513.

#### MILITARY AVIATION-

See under "Aviation".

## MILITARY CLERK(S)-

Question re technical --- in Army Headquarters. 2515.

## MILITARY ENGINEERING SERVICE-

Question re increase of the percentage of Muslims in ministerial service in the offices of the Executive Officers and of the — North-West Frontier Province. 2591.

## MILITARY ESTATES OFFICER, PESHAWAR-

Question re attempt of Colonel J. Moran, —, to take possession of a piece of land attached to the Abu Turab shrine. 2590-91.

## MILITARY FAMILY HOSPITALS-

Question re discharge of matrons of ---. 2779.

## MILITARY OFFICER(S)-

Question re-

Appointment of - as High Court Judges. 2592.

Grant of a site for an Islamia High School in the Cantonment of Peshawar for the children of retired —. 2586-87.

Residential quarters for — at Quetta. 2041.

## MILITARY OPERATION(S)-

Question re charges of the employment of a contingent by the Government of India in the —— in China. 278.

#### MILITARY STATION(S)—

Question re establishment of Indian family hospitals in —— containing Indian troops. 2910-11.

## MILITARY STORES-

Question re-

Economies effected in the purchase of — by the Director of Contracts. 1648.

Procedure adopted for the purchase of —. 1660.

## MILITARY SUPPLY DEPOTS-

Question re location of —. 1660.

#### MILL INDUSTRY-

Question re publication of the Report of the Tariff Board on the ——. 1301.

## MINERAL OIL(S)-

Question re excess of —— disclosed as a result of verification by the Audit Department of the East Indian Railway in 1924. 956-59.

#### MINERAL RIGHTS-

Question re grant of — to a South African firm in the North-West Frontier Province. 1498.

#### MINES-

Budget Demand for "---". 2319.

#### Question re-

Introduction of the shift system of work in Indian ---. 709-10.

Prohibition of the employment of women underground in Indian ——. 709-10.

Shift system in Indian ---. 2048-49.

#### MINGALADON-

Question re removal of the arsenal in Rangoon to ---. 2585-86.

#### MINIMUM WAGE—

See under "Wage(s)".

## MINISTER(S)-

Question re rule re motion of no confidence in provincial ---. 434-35.

#### MINISTER(S) OF EXCISE—

Question re supply to the Secretary of State of a report of the proceedings of the Conference of the Provincial —— held at Simla. 2335.

## MINISTERIAL ESTABLISHMENT-

#### Question re-

Grant of house rent allowance and Secretariat rates of pay to the
—— at Army Headquarters. 2515.

Scales of pay of the —— of the Govt. of India Secretariat and attached offices. 1388.

#### MINISTERIAL OFFICERS—

## Question re-

Classification of administrative and —— of the Postal Dept. 2428-29, 2445-46.

Retention in Govt. service of — up to the age of 60 years. 730.

## MINISTERIAL SERVICE-

Question re increase of the percentage of Muslims in —— in the offices of the Executive Officers and of the Military Engineering Service, North-West Frontier Province. 2591.

#### MINISTERIAL STAFF-

Question re revision of the pay of the —— in attached offices of the Govt. of India. 1745.

## MINORITY(IES)—

Question re inadequate recruitment of —— to the Audit and Acopunt offices. 382-83.

## MINORITY COMMUNITIES-

Question re-

.

Claims of — to higher appointments in the Postal Department. 346-347.

Representation of — in Departments under the Govt. of India. 347.

•

#### MINT-

Budget Demand for "---". 2322.

#### MISCELLANEOUS-

Budget Demand for "---". 2323.

Demand for Supplementary Grant in respect of "---". 638.

## MISCELLANEOUS DEPARTMENTS-

Budget Demand for "---". 2322.

#### MISCELLANEOUS EXPENDITURE—

Demand for Supplementary Grant in respect of "---". 2955.

#### MISCELLANEOUS OBLIGATIONS-

Budget Demand for "Interest on ---". 2315.

## MISCELLANEOUS (RAILWAYS)-

Budget Demand for "---". 1451.

## MISRA, PANDIT DWARKA PRASAD-

Indian Finance Bill-

Consideration of Part II of Schedule II. 2638-40, 2660-63.

Oath of Office. 4.

#### Question re-

Amalgamation of the Meerut Division with the Delhi Province. 1826-27.

Date of the completion of the Vizagapatam Harbour. 1827.

Prevention by the British Colonial Office of the publication of the report of the Fiji deputation. 1827.

Progress made on the Raipur-Vizianagram Railway. 1827.

Publication of the report of the Cotton Textile Tariff Board. 1827-28.

Relation of the proposed Indian Navy to the British Navy. 1827.

Reversion of Rai Bahadur A. C. Mukherjee of the Indian Educational Service in the United Provinces from the junior selection grade. 1825-26.

Separation of the Oudh and Agra Provinces in the United Provinces. 1826.

Resolution re amalgamation of the Oriya-speaking tracts. 567-68, 570.

Steel Industry (Protection) Bill-Motion to pass. 1109-1110.

# MITRA, BABU BIVASCHANDRA-

Question re case of —, a clerk in the office of the Director General of Posts and Telegraphs. 742.

# MITRA, MR. SATYENDRA CHANDRA-

Motion for adjournment re attendance of —— at meetings of the Legislative Assembly. 16, 18-40.

#### MITRA. Mr. SATYENDRA CHANDRA-contd.

Question re-

uestion re— #
Admission of —— to the Assembly. 348.

Attendance of Messrs. - and S. C. Bose at the Legislative Assembly and Bengal Council, respectively. 356.

- Memorial to His Excellency the Vicercy from - a political detenu. 2856-58.

Permission to —— to attend meetings of the Assembly. 335.

Taking of the oath of office by -, M.L.A. 514.

## MITRA, THE HONOURABLE SIR BHUPENDRA NATH-

Currency Bill-

Motion to pass, as amended. 2538.

Demand for Grants in respect of "Indian Postal and Telegraph Department." 2013.

Demand for Supplementary Grant in respect of "Aviation". 635, 637, 1525-37, 1538, 1539, 1542, 1546, 1557.

Indian Finance Bill .-

Consideration of Schedule I. 2602, 2607, 2612, 2615, 2618, 2619, 2619-

Motion to pass as amended. 2700.

Indian Mines (Amendment) Bill-

Motion for leave to introduce. 2834.

Motion to circulate. 2834-35, 2837-2838, 2839.

Motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway, 1033-34.

Motion for the election of a panel for the Standing Committee to

advise on subjects in the Dept. of Industries and Labour. 1058-59.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Cable and inland press rates). 2098-99.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Dearth of post offices in the Chota Nagpur Division). 2014-15.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Indo-Ceylon cables). 2101.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2018, 2057, 2058, 2074-82.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Telegraph censorship). 2092-93, 2096.

Oath of Office. 2.

Steel Industry (Protection) Bill-Motion to consider. 911-915.

# MIXED ELECTORATE-

See under "Electorate(s)".

## MOGHULRURA—

Question re extension of service granted to Mr. C. H. Withers, Foreman, Electrical Department, Carriage and Wagon, ---, North-Westorn Railway. 2436-37.

0

MOHAMMAD IRFAN, MAULANA-

Question re exile of Maulana Mohammad Ishaq and -- from the North-West Frontier Province. 2163-64, 2172-73.

## MOHAMMAD ISHAQ, MAULANA-

Question re exile of --- and Maulana Mohammad Irfan from the North-West Frontier Province. 2163-61, 2172-73.

## MOHAMMAD ISMAIL KHAN, HAJI CHAUDHURY-

Election of — to the Standing Finance Committee. 16.

Election of — to the Standing Finance Committee, 1927-28 2679.

Election of — to the Standing Finance Committee for Railways. 55.

General discussion of the General Budget. 1707-08.

Oath of Office. 3.

Question re-

Estimated loss on account of the reduction of railway fares. 1439.

Extension of the Faridpur Charinapuria Railway to Barisal. 1488.

Financial effect of the last reduction of Railway fares. 1488-89.

Number of passengers of the different classes carried on the principal Railways during the first eight months of 1926-27. 1488.

Reduction of the entire staff of Food Inspectors on the Great Indian Peninsula Railway. 2249.

Riot in the district of Backergunj in Bengal. 1657.

## MOHAMMAD USMAN, MR.-

Question re case of -- late an Inspector of Works at Panipat, East Indian Railway. 2871-72.

#### MOHENJO DARO--

Question re policy and expenditure re excavations in Sindh (---). 184.

#### MOKAMEH-

Question re running of a shuttle train from Buxar to --- on the East Indian Railway. 2423.

## MOKAMEH JUNCTION-

Question re long hours of duty of the booking clerks at ---. 717.

#### MOMBASSA-

Question re sale of plots of land round about - light-house. 187-98.

## MONEY MARKET-

Question re availability of the funds of the Post Office Savings Banks for the local ---, etc. 2249.

## MONEY ORDER(S)-

Question re time limit for complaints regarding non-delivery of regis tered articles and ---. 1822-23.

# MONEY ORDER COMMISSION -

Question re refund of ---. 1039.

## MONGHYR-

Question re provision of a waiting shed and latrines for third class Passengers at ---. 1830.

MOONJE, DR. B. S.-

Demand for Supplementary Grant in respect of "Aviation". 1537-1544, 1551.

Election of —— to the Panel of the Standing Committee on Emigration.

Motion to reduce the Budget Demand for "Army Department" (Report of the Auxiliary and Territorial Forces Committee: University Training Corps). 2206-09, 2212.

Oath of Office. 18.

## Question re-

Civil aviation schools in Australia, Canada and Japan. 1501-02.

Construction of a metre gauge railway between Bilaspur and Mandla in the Central Provinces. 530.

Contributions to the maintenance of aerodromes at Bushire, Bunder Abbas and Charbar. 1308-06.

Crime in New Delhi. 529.

Employment of trained Indian airmen in connection with the Imperial Air Scheme. 1306-07.

Expenditure on civil aviation. 1308.

Expenditure on the training and maintenance of the Territorial and Auxiliary Forces during the last three years. 2254.

Filling up of ditches near railway embankments. 529-30.

Formation of Territorial cavalry squadrons, etc. 2253-54.

Grant of State scholarships to Indians for nautical training in England. 1191.

Insuguration of internal air services. 1307.

Number of coasting vessels owned by Indians. 1192.

Opening of primary nautical schools in India. 1191-92.

Powers of the Indian Legislature to enact laws for the reservation of the Coastal trade of India to Indian vessels. 1192-93.

Provincial and Urban units of the Indian Territorial Force. 2251-52.

Purchase by Govt. of a British line operating on the coast of India, .etc. 1192.

Recommendations of the Indian Auxiliary and Territorial Forces Committee. 2250.

Recommendations of the Indian Mercantile Marine Committee. 1191. Resort to compulsion in the recruitment of the Auxiliary Force. 2251. Separate staff for the Legislative Assembly. 2446.

Starting of light aeroplane clubs in India, etc. 1503-04.

Total strength of the Auxiliary and Territorial Forces. 2250-51.

Training of Indian boys for the Royal Indian Navy. 787-88.

Training of Indian boys in all branches of civil and military aviation. 788-89.

Training of Indians as aviation officers. 1307.

Training of Indians in aviation. 1503.

Training of selected men from the Indian Territorial Force and the University Training Corps in civil and military aviation. 1501. University Training Corps. 2252, 2253.

#### Resolution re-

"Amalgamation of the Oriya-speaking tracts. 556-57, 561.

Treatment of the Santhal Parganas as a backward tract. 651-52.

## MOONJI, DR. B. S.-contd.

Steel Industry (Protection) Bill-Motion to pass. 1107-1109.

## MOORE, MR. ARTHUR-

Currency Bill-

Motion to consider. 1807-14.

Consideration of clause 4. 1891.

Motion to pass, as amended. 2541-44.

Demand for Supplementary Grant in respect of "Aviation". 1539, 1556-59.

Election of — to the Standing Finance Committee. 17.

Election of — to the Standing Finance Committee, 1927-28. 2679.

Motion for adjournment re postponement of the consideration of the Indian Currency Bill. 602-03.

Motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 978.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Telegraph censorship). 2095-96.

Motion to reduce the Budget Demand for "Railway Board" (Reduction of freight on petrol). 1371.

Oath of Office. 3.

Steel Industry (Protection) Bill-

Motion to re-commit to Select Committee. 765-68.

#### MOPLAH(S)-

Question re-

Andamans settlement and colonisation of the ---. 282-84.

Policy of colonisation of Andamans by ---. 194-95.

Settlement of --- women and children in the Andamans. 706.

#### MOPLAH PRISONER(S)-

Question re number of —. 161.

#### MORADABAD-

Question re-

Provision of a rest room for the Railway staff at ---. 1485.

Recognition of the services and talents of Abdul Aziz, a foreman of the railway workshop at —. 1483.

Retention of the services of Mr. P. A. Young as an assistant running shed foreman at ——. 1484.

Utilisation of the fine fund at —— for the upkeep and improvement of the Prince of Wales' Railway School. 1485.

# MORAL AND MATERIAL PROGRESS-

Question re annual reports of the Agents in Ceylon and the Malay States regarding the —— of Indian emigrants. 1038-39.

MORAN, COLONEL J .-

Question re attempt of — Military Estates Officer. Peshawar, to take possession of a piece of land attached to the Abu Turab shrine. 2590-91.

#### MORMUGOA-

Question re construction of line between Mangalore and Malpe to ---

## MORTGAGE-

Question re deduction of interest on — permissible under section 9-(1) (iv) of the Income-tax Act, 1922. 2448-47.

## MOSQUE(8)-

## Question re-

Grant of land in New Delhi for building an Anglican Church, —— or temples. 357-358.

Use of a part of the old Kachery — in Peshawar Cantonment for the dumping of manure. 2587.

## MOTIONS FOR ADJOURNMENT-

See under "Adjournment(s)".

## MOTOR(8)-

## MOTOR DRIVERS-

Question re grant of compensation to the —— of the Calcutta General Post Office discharged after the introduction of the contract system of mail conveyance. 2410-11.

## MOTOR FLEET-

Question re retention of the services of Mr. R. H. Legge as Traffic Supervisor, Calcutta General Post Office, after the abolition of the —. 2411.

#### MOTOR\*SERVICE-

Question re -- between Burdwan and Sehara Bazar. 2416-17.

## MOWANA-

Question re construction of a railway between Hapur, — and Luxar. 2519-20.

MOYYAD-UL-ISLAM ORPHANAGE AND MIDDLE SCHOOL, DELHI-Question re sanction of a grant for the —. 2180, 2181.

## MUDDIMAN THE HONOURABLE SIR ALEXANDER-

Amendment of Standing Orders. 372.

Bengal Tenancy (Amendment) Bill-

Motion to consider. 2955.

Motion to postpone consideration sine die. 2958, 2960-61.

Code of Civil Procedure (Amendment) Bill-

Motion for leave to introduce. 2962.

Code of Civil Procedure (Amendment) Bill (Amendment of Section 115)—Motion for leave to introduce. 58-57.

Motion to consider. 408-07, 414, 419, 423-27.

MUDDIMAN, THE HONOURABLE SIR ALEXANDER-contd.

Code of Civil Procedure (Amendment) Bill (Execution of Decrees and Orders)—

Motion for leave to introduce. 172.

Motion to refer to Select Committee. 404-05.

Motion to circulate. 406.

Code of Civil Procedure (Second Appeals) Bill-

Motion for leave to introduce. 103-04.

Congratulations by —— to Mr. V. J. Patel on his election as President of the Legislative Assembly. 10-11.

Criminal Law Repealing and Amending Bill-

Motion for leave to introduce. 369.

Currency Rill-

Motion to consider. 1815.

Demand for Supplementary Grant in respect of "Aviation'. 1120.

Discussion on the point of order raised by the Honourable Sir Basil Blackett as to whether a motion which is an absolute negative or a practical negative such as a motion to leave only one rupee in a total grant of Rs. 60,000 or so, is in order. 1913.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 97.

Hindu Child Marriage Bill-

Motion for leave to introduce. 368.

Indian Bar Councils (Amendment) Bill-

Motion for leave to introduce. 2963.

Indian Divorce (Amendment) Bill-

Motion for leave to introduce. 2962-63.

Indian Finance Bill-

Motion to pass, as amended. 2701.

Indian Forest Bill-

Motion to refer to Select Committee. 2888, 2889, 2891-93, 2896.

Constitution of the Select Committee. 2897.

Indian Limitation (Amendment) Bill-

Motion for leave to introduce. 57.

Indian Limitation (Amendment) Bill (Amendment of sections 20 and 21)—

Motion to consider. 319-20.

Motion to omit clause 2. 324-25.

Motion to pass. 325.

Indian Limitation (Amendment) Bill (Amendment of Article 182 of Schedule I)-

Motion for 'eave to introduce. 303-04.

Motion to consider. 535, 536, 539.

Consideration of clauses. 540.

Motion to pass. 542.

Indian Limitation (Second Amendment) Bill-

Motion to consider the amendment made by the Council of State.

Indian Registration (Amendment) Bill-

Motion for leave to introduce. 57-58.

Motion to consider. 428.

Motion to pass. 428.

Motion to circulate. 822-23, 826.

MUDDIMAN, THE HONOURABLE SIR ALEXANDER-concld.

Indian Succession (Amendment) Bill-

Motion to circulate. 826-27.

Insolvency (Amendment) Bill-

Motion for leave to introduce. 334.

Motion to consider. 2961.

Motion to pass. 2962.

Land Acquisition (Amendment) Bill-

Motion to circulate. 853.

Motion for adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 22-24, 27, 35, 37, 38, 39.

Motion for adjournment re despatch of Indian troops to China. 51-52, 53-54. 55.

Motion for adjournment re postponement of the consideration of the Indian Currency Bill. 544, 606.

Motion for adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiji. 400.

Motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 974, 975, 976, 977-78, 1025-25.

Motion to reduce the Budget Demand for "Army Department" (General Policy and expenditure). 2222, 2229-30.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1916, 1917 1928, 1936, 1944, 1965-72

Oath of Cifice. 1.

Point of order raised by —— on Mr. S. Srinivasa Iyengar's motion to omit the Budget Demand for "Railway Board", as to whether an amendment should be a purely negative one. 1194, 1195, 1196, 1197.

Remarks by the —— re Order of the debate on Demands for Grants. 1747, 1748.

Resolution re-

Amalgamation of the Oriva-speaking tract. 558-62, 572, 573, 574, 577. Release of the Bengal detenus. 450-59, 472, 476, 477, 478, 484, 498, 501-508

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2741-48, 2753, 2894, 2805, 2808, 2811, 2919, 2821-25.

Treatment of the Santhal Parganas as a backward tract 581, 584, 585, 641-48, 651, 652, 653, 654, 659, 663, 664, 671-73.

Societies Registration (Amendment) Bill-

Motion to consider. 836-38, 839, 841-43.

Motion to pass. 844.

Statement by --- regarding the Currency Bill. 532-33.

Statement laid on the table by —— re names of detenus in jail under the Bengal Criminal Law Amendment Act. 1050-1052

Statement of Business by ——. 9-10, 171-72, 441, 641, 979, 1392-93, 1578-79, 2053-54.

Statement regarding Bengal detenus. 2462-63, 2464.

Volunteer Police Bill-

Motion for leave to introduce. 2965-66.

Motion to circulate. 2966.

## MUHAMMADAN(S)-

Question 16-

Appointment of --- examiners for the Subordinate Accounts Service examination 2171.

Appointment of — in the Education Dept. of the Pelhi Province. 2178-79, 2181.

Education of --- of the Delhi Province. 2178, 2181.

- in the Imperial Forest Service. 350.

- in the Telegraph Dept. 1303-04.

--- population of the Madras Presidency and Malabar and South Kanara and the number of seats allotted to --- in the Madras Legislative Council. 707.

Number of Hindus, - and Sikhs employed in the office of the Postmaster General, Punjab and North-West Frontier Circle, and the Deputy Postmaster General, Railway Mail Service, Ambala. 964.

Number ci ---, Hindu and Sikh Inspectors of Post Offices and the Railway Mail Service in the Punjab. 965.

Order of the Postmaster General, Punjab and North-West Frontier Province, regarding the filling of all future vacancies by ——. 2334-

Proportion of — District and Sessions Judges in Bongal and the Punjab. 350.

Proportion of - Gurkhas and other Hindus and Sikhs employed as soldiers and Viceroy's commissioned officers in the Indian Army. 965.

Proportion of — in the subordinate Accounts, Customs, Posts and Telegraph Departments in Burma. 350.

Proportion of — in the superior Postal and Customs Services. 349. Total strength of High Court and Chief Court Judges, showing number of ---. 281-82. - 1

#### MUHAMMADAN SCHOOLS-

Question re grants to — in the Delhi Province. 2178-2181.

## MUHAMMAD NAWAZ KHAN, LIEUT. SARDAR-

Oath of Office. 4

Question 11-

Appointment of military officers as High Court Judges. 2592. Employment of officers of the Indian Army in Civil Depts. 1485-86. Reduction of the grant to the Aitchison College. 2037

## MUKERJEE, BABU RAJ KUMAR-

Question rc case of ---, Inspector, Railway Mail Service 720.

## MUKERJEE, RAI BAHADUR A. C .--

Question reversion of - of the Indian Educational Service in the United Provinces from the junior selection grade. 1825-26

## MUKHTAR SINGH, Mr.-

General discussion of the General Budget. 1628-31.

Indian Finance Bill-

Consideration of Schedule I. 2616-17.

Consideration of Part II of Schedule II. 2659-60, 2665. Consideration of Part I A of Schedule III. 2668.

Oath of Office. 3.

## MUKHTAR SINGH, MR .- contd.

Question re-

Advertising of railway timings. 1479.

Agricultural implements. 2520, 2521.

Anegations against the Agent of the Bengal Nagpur Railway in the Basumati of the 18th February, 1927. 1649.

É

Amount of money drawn in salaries by Indian, Anglo Indian and other employees drawing more than Rs. 200 a month in State Railways. 1036.

Analysis of vegetable ghee. 791.

Castor cake and cake dust sold yearly at the Manauri workshop on the East Indian Railway. 1480.

Construction of a railway between Hapur, Mowana and Luxar. 2519-20.

Contracts for the sale of articles on railway platforms on the Bombay Baroda and Central India Railway. 2429-30.

Contributions by the Imperial Governments to the Provincial Governments for the improvement of Agriculture and Industries. 873.

Customs duty on sugarcane boiling pans. 1036.

Deficiency of phosphates in Indian soils. 973-74.

Director of Contracts, Military Department. 1659.

Discontinuance of the use of oil-cloth cushions in intermediate class compartments on the East Indian and North-Western Railways. 1040 41.

Discount allowed to Government on the purchase of agricultural implements manufactured by British firms. 2521.

Disposal of castor cake and cake dust at Manauri station on the East Indian Redway. 1480.

Economies effected in the purchase of military stores by the Director of Contracts. 1648.

Effect of the use of vegetable ghee on the human system. 791.

Exhibition given by Indians in Berlin under the direction of Mr. Hagen beck. 1648-49.

Expenditure on advertisements relating to railway timings. 1479.

Expenditure on the planting and culture of trees on the different Railways. 1440. 1481.

Financial results of the introduction of first and second class return lickets on Railways. 1482-83.

Foreign and Indian Cotton. 811.

Grant of licences to vendors on railway platforms. 2420.

Grants to Local Governments. 886.

Grazing lands near Railway lines. 1481.

Imports of substitutes of ghee. 744-45.

Income from the sale of trees on the different Railways. 1480, 1481.

Introduction of cotton pests into India. 810-11.

Issue of instructions to the Punjab Government regarding the use of ploughs and agricultural implements manufactured by British firms. 2520.

Issue of intermediate and third class return tickets on Railways. 1481-

Issue of tickets to third obes passengers at Delhi railway station. 2430.

## MUKHTAR SINGH, MR .- contd.

Question re-contd.

Issue of tickets to third class passengers at Hapur station on the East Indian Railway. 2430-31.

Lack of proper arrangements for crossing the railway line at Hapur station on the East Indian Railway. 1039-40.

Latrines in intermediate class compartments on the North-Western Railway. 949.

Leaky latrines in intermediate class compartments. 949.

Location of military supply depôts. 1660.

Names of members of the Advisory Committee of the North-Western and East Indian Railways. 1481.

Number of Muslims and non-Muslims employed in the Police Force of the North-West Frontier Province and Delhi. 2777 78.

Number of posts in State-managed railways on more than Rs. 200 a month held by Indians, Anglo-Indians and others. 1035.

Number of students at the Royal Military College at Dehra Dun. 2431. Opening of sugar industrial schools, etc. 2776-77.

Percentage of Indians, Anglo-Indians and other employees getting more than Rs. 206 a month on State-managed Railways in the years 1924, 1925 and 1926. 1036.

Places on the different railways where castor cake or cake dust is available. 1480.

Planting, culture and sale of trees on the different Railways. 1480, 1481.

Price of castor cake and cake dust. 1480.

Procedure adopted for the purchase of military stores. 1660.

Prohibition of the Nagar Kirtans of the Arya Samaj. 1479.

Prohibition of the slaughter of cattle for the Burma meat trade. 790.

Proposed Hapur, Mowana-Luxar Railway. 2520.

Protection to the bolts and nuts industry. 949-50.

Publication of the State Railways' time tables in the vernacular. 1479. Publication of time tables for travellers unacquainted with English. 1479.

Purchase of stores by the Director of Contracts. 1659.

Quantity and value of raw bones and bone meal exported from India.

Rates at which different articles are supplied to Indian and European soldiers and officers. 1659.

Recruitment of coolies on the different railways. 2430

Recruitment of gardeners on the Govt. Railways. 1441.

Repairs to the booking office and waiting room at Delhi Sadar station. 2789.

Representation of the Legislative Assembly on the Indian Central Cotton Committee. 810.

Rule regarding the transfer of railway employees from one province to another. 2449.

Scholarships for the study of certain subjects in foreign countries.

Shed for third class passengers at Ghaziabad Junction. 2450.

Supply of vegetable ghee to troops. 791

- --

## MUKHTAR SINGH, Mr.-concld.

Question re-concld.

Transfer of railway employees from one railway system to another. 2449.

Transfer of rankay employees from the United Provinces to Bengal. 2449.

Underground bridge for traffic at the railway crossing near Meerut City static.n. 1040.

Week end concession tickets on the East Indian Railway. 2431-32.

## Question (Supplementary) re-

Imperial Dairy Expert at Bangalore. 872.

Steel Industry (Protection) Bill-

Consideration of clause 2. 1085-1088.

#### MUNICIPAL AFFAIRS-

Question re establishment of a representative committee to manage ——in Pushkar, Ajmer-Merwara. 2418.

## MUNICIPAL AND DISTRICT BOARD SCHOOLS-

Question re employment of Mussalmans as teachers in ---- in the Delhi Province. 2178, 2181.

## MUNICIPAL BOARD SCHOOL(S)-

Question re provincialisation of District and ---. 2786.

## MUNICIPAL COMMITTEE-

Question re nomination of members of the —— of Beawar in Ajmer-Merwara 2513.

## MUNICIPALITY (IES)-

Question re appointment of a retired official to perform the dual duties of sub-registrar and a special magistrate of the —— of Peshawar. 2588.

#### MURALIGANJ-

Question rc construction of a branch line from Purnea to —. 329.

#### MURDER-

Question re facts regarding the - of Swami Sradhanand. 335.

## MURREE-

Question re improvement of the road which links the dvil and military stations in the Gallis with ——. 2182.

## MURTUZA SAHIB BAHADUR, MAULVI SAYYID-

Election of -- to the Public Accounts Committee. 103.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (I ow salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2067-69. Oath of office. 2.

Question re representation of Muslims in the Civil Services in Madras.

Question (Supplementary) re unqualified teachers in charge of Moplah children in the Andamans. 706.

## MUSLIM(S)-

Question re-

Adequate representation of --- in the office of the Accountant General, Posts and Telegraphs. 2166, 2171.

Appointment of - in the Co-operative Department of the Delhi Province. 2176-77.

Claims of -- to appointments as medical officers of the State Railways 1745-46.

Employment of -- in the office of the Controller of Military Accounts, Peshs war district. 2588-89.

Expenditure on ---- education. 193-94.

Inadequate representation of - in the Head and Divisional offices of the North-Western Railway. 2172.

Increase of the percentage of --- in ministerial service in the offices of the Executive Officers and of the Military Engineering Service, North-West Frontier Province. 2591.

- --- clerks in the Audit Office of the Indian Stores Dept. 2171.
- --- clerks in the office of the Accountant General, Central Revenues.
- clerks in the office of the Auditor General. 2867.
- --- clerks in the Office of the Director General, Posts and Telegraphs 2868.
- clerks in the office of the Divisional Audit Officer, North-Western Railway, Delhi. 170.
- clerks in the Railway Board Office. 2172.
- in the Audit Office, North-Western Railway, Delhi Division. 2171.
- --- in the Military Accounts Department. 2868-69.
- in the office of the Accountant General, Posts and Telegraphs. 2165, 2171.
- in the subordinate Accounts Service. 2165-2171.
- officers in the Indian Stores Dept. 2170.
- officers in the Meteorological Dept. 2172.
   representation in the offices of the Controller of Printing, Stationery and Stamps and Deputy Controller, Central . Printing Office. 2169-70.

Nominations to the Indian Civil Service of — from Bengal. 1477. Non-appointment of — as Excavation Assistants in the Archeological Dept. 2166-67.

Number of --- and non--- employed in the Police Force of the North-West Frontier Province and Delhi. 2777-78.

Number of --- and non --- in the clerical service in the Govt. of India Press, Aligarh. 2170-71.

Number of --- appointed in the office of the Auditor General and subordinate offices thereto. 2168, 2171.

Number of - - clerks and accountants in the Office of the Accountant General, Railways. 2868.

Number of --- jailors in the North-West Frontier Province. 974

Office hours of -- in the office of the Deputy Accountant General, Posts and Telegraphs, Delhi, during the Ramzan. 2943-44.

Paucity of -- in the Dept. of the Director General, Posts and Telegraphs. 2868.

Proportion of - in the clerical establishment of the office of the Commissioner, Northern India Salt Revenue. 2168-69

## MUSLIM(S)-contd.

Question re-contd.

Representation of — in the Civil Services in Madras. 2424.

Representation of — in the Education Dept. of the Pethi Province. 2181

Representation of —— in the Govt. of India Press, Delhi. 2170.

Representation of --- in the offices of the North Western Railway. 737.

Representation of --- in the Post and Telegraph Accounts Dept. and

in the Subordinate Accounts Service, 2165, 2171.

Small number of ----- employed in the Traffic and Octroi Departments in the North-West Frontier section of the North-Western Railway. 2539.

## MUSLIM GRAVEYARD-

Question re -- outside Dabgari Gate in the Peshawar Cantonment. 2587-88.

#### MUSLIM OUTLOOK-

Question re-

Article in the - regarding the formation of a White League in New Zealand. 2583, 2594, 2845.

Article in the - regarding the pitiable condition of Mr. Salaman, a native of Amritsar, now resident in Auckland, New Zealand. 2594, 2845.

#### MUSLIM TEACHERS-

Question re vaucity of -- in the Delhi Province. 2180, 2181.

## MUSLIM UNIVERSITY, ALIGARH-

Question ---

Audit of the arnual accounts and balance sheet of the ---. 968-69. Opening of a telegraph training class at the ---. 130:.

Revision of the constitution of the —. 968.

Visiting Board of the ---. 969.

## MUSSALMAN(S)---

Question re-

Appointment of a --- as a Judge of the Patna High Court. 2424-25. Election of — to the Court of Management of the Delhi University.

Employment of --- as teachers in Municipal and District Board Schools, in the Delhi Province. 2178, 2181.

Employment of -- in the office of the Accountant General, Central Revenues. 2425-26.

Employment of - in the office of the Chief Commissioner of Delhi.

Employment of --- on the Bombay, Baroda and Central India Railway. 188.

- and other officers in State Railways. 295.
- as examiner for Accounts examination. 383.
- elected by special or mixed electorates. 220-22.

#### MUSSALMAN(S)-contd.

## Question re-contd.

- ---- officers employed in the office of the Finance Dept. of the Govt of India. 1027.
- officers employed in the office of the Railway Board at Delhi. 1036.
- --- representative of the Delhi Province in the Legislative Assembly.
- Number of --- employed as Superintendents of Post Offices. 1037.
- Number of in the Delhi Educational Administration. 2177, 2191.
- Number of —— employed in the Government of India Press, Delhi. 2426.
- Percentage of —— clerks in the office of the Audit Officer, Indian Stores Department. 2426.
- Proportion of —— in Divisional Superintendent's Office and Divisional Audit Office, North-Western Railway. 383-84.
- Proportion of —— in the Chief Auditor's Office, East Indian Railway and Eastern Bengal Railway. 383.

## MUSSOORIE--

Question re survey of India Buildings at ---. 2041.

# MUZAFFARPUR-SITAMARHI RAILWAY-

See under "Railway(s)".

#### N

#### NABHA STATE-

#### NAGAR KIRTANS-

Question re prohibition of the -- of the Arya Samaj. 1479.

## NAIDU, MR. B. P.-

Oath of Office. 2.

#### Question re-

Construction of the Cumbum-Kalahasti and Oollapalem-Singarayakonda

Kanigiri Railways. 2760.

Deputy Transportation Superintendent (Traction), Great Indian Peninsula Railway. 950-51.

Grant of house rent allowances to postal employees in the Madras Presidency. 2516-17.

Grant of out-station allowance to employees of the Railway Mail Service. 2519.

Guntur-Gurzala-Macherla Railway. 2760.

Increments of postal clerks and postmen. 2518.

Judgment of the Allahabad High Court regarding the obligation on railways to lock wagons while carrying goods. 952.

Loss on the working of strategic Railways. 2760.

Loss on the working of the Assam Bengal Railway. 2759-60.

Pay of postal clerks in the Madras Circle, etc. 2518.

## NAIDU, MR. B. P .- contd.

Question re-contd.

Pay, pension, leave, etc., of lower grade postal staff. 2518.

Percentage of leave reserves provided for postal clerks and for postmen and lower grade staff. 2517-18.

Prevention of burglaries at stations on the South Indian and Madras and Southern Mahratta Railways. 950.

Training of Indians abroad in railway practice and management. 951. Use of steel in the construction of stations on the Shoranur-Nilambur section of the South Indian Railway. 951-52.

## NAIR, MR. GOVINDAN-

Question re case of —, a postal official in the Nilgiri Division. 724-25.

#### NARAYANGANJ-

Question re-

Allegations against Babu Kasiswar Lala, Sub-record clerk of the Railway Mail Service at ----. 743-44.

Appointment of Babu Kasiswar Lala as sub-record clerk of the Railway Mail Service at ----. 743.

## NASIR-UD-DIN AHMAD, KHAN BAHADUR-

Oath of Office. 5.

## NATIQUE, MAULVI A. H .-

Election of --- to the Public Accounts Committee. 103.

Indian Finance Bill-

Consideration of Part I of Schedule II. 2830.

Consideration of Part II of Schedule II. 2657.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1952, 1953. Oath of Office. 4.

Resolution re amalgamation of the Oriya-speaking tracts. 550, 553.

#### NATURALISATION-

Question re - of Indians in the United States of America. 509.

#### NAUTICAL SCHOOLS-

Question re opening of primary — in India. 1191-92.

#### NAUTICAL TRAINING-

Question re grant of State scholarships to Indians for —— in England. 1191.

#### NAVAL BASE-

Question re recruitment of Indian labourers for the —— at Singapore. 2039.

## NAVAL TRAINING INSTITUTION(8)-

Question re - in India. 194.

#### NAVY-

Question re-

Creation of an Indian ---. 2175.

Expenditure on the Royal Indian ---. 1906.

Relation of the proposed Indian — to the British Navy. 1827.

Training of Indian boys for the Royal Indian - . 787-88.

## NAWAZ KHAN, NAWAB AHMED-

Question re sale of certain Government land to —— of Dehra Ismail Khan. 1828.

# NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL-

See under "Bill(s)"-

## NEHRU, PANDIT MOTILAL-

Bengal detenus. 2463.

Budget Demand for "Army Department". 2297-2301.

Code of Civil Procedure (Amendment) Bill (Amendment of section 115)—Motion to consider. 422-23.

Congratulations by —— to Mr. V. J. Patel on his election as President of the Legislative Assembly. 12-13.

Currency Bill-

Consideration of clause 4. 2133-36, 2140.

Motion to pass, as amended. 2556.

Indian Finance Bill-

Motion to consider the amendment made by the Council of State. 2922-27, 2942.

Motion for Adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 18-22, 38.

Motion for Adjournment re despatch of Indian troops to China. 52.

Motion for Adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 977, 1014.

Motion to reduce the Budget Demand for "Railway Board". (Approachment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1207-17, 1219, 1222, 1223, 1224, 1244, 1246.

Oath of office. 3.

Question re release of political detenus. 612.

Question (Supplementary) re release of political detenus. 1817-18.

Resolution re-

Amalgamation of the Oriya-speaking tracts. 576.

Release of the Bengal detenus. 446, 447-50, 452, 453, 454, 457, 506.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 124-25.

Motion to consider. 893, 896, 907-911.

#### NEOGY, Mr. K. C.-

Appointment of —— as a member of the Committee on Public Petitions. 1579.

Appointment of — to the Panel of Chairmen vice Mr. S. Srinivasa Iyengar, resigned. •532.

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the - sine die. 2957-59.

NEOGY, Mr. K. C.-contd.

Election of — to the Public Accounts Committee. 103. Election of — to the Standing Finance Committee. 1927-28, 2679.

General discussion of the Railway Budget. 1179-83.

Indian Finance Bill-

Consideration of Schedule I. 2606-08, 2624.

Motion to consider the amendment made by the Council of State. 2943-

Indian Merchandise Marks (Amendment) Bill-

Motion for leave to introduce. 367.

Inland Steam-Vessels (Amendment) Bill-

Motion for leave to introduce.

Motion for Adjournment to discuss the strike at Kharagour on the Bengal Nagpur Railway. 1030-33.

Motion to reduce the Budget Demand for "Customs" (Export duty on jute). 1993-95, 1998.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Division of portfolios and non-appointment of a Member for Communications). 2083-84, 2089, 2090.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Telegraph consorship). 2094-95, 2096.

Motion to reduce the Budget Demand for "Railway Board". (Form of Budget and Statistics). 1282-83.

Motion to reduce the Budget Demand for "Railway Board". (Policy followed in respect of the purchase of stores). 1266-67.

Motion to reduce the Budget Demand for "Railway Board" and formation of Advisory Committees). 1349-51.

Motion to reduce the Budget Demand for "Railway Board". (Separation of Railway from General Finance). 1274-75.

Motion to reduce the Budget Demand for "Railway Board". (Strengthening the representative control by all interests concerned over Indian Railways). 1253.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Arrangements for the Hardwar Kumbh-Mela).

Oath of Office. 3.

Question re—

Additional staff for reorganisation work in the office of the Accountant General, Central Revenues. 2782-83.

Appointment of an Indian as Consulting Engineer to the Government of India in England. 952-53.

Apportionment of the shares of the Post Office Department, the Telegraph Department and the Civil Department of the revenue derived from the sale of postage stamps. 1832-33.

Censorship of telegrams to Members of the Legislature regarding the recent situation at Kharagpur. 1577.

Consulting Engineer to the Government of India in England. 952.

Cost of managing the Post Office Savings Bank. 1833-34.

Credit given to the Post Office for the cost of work done in connection with Government securities. 1835.

NEOGY, MR. K. C.-concld.

Question re-contd.

Credit given to the Post Office under-

- (1) share of marine subsidies and,
- (2) free services rendered to Indian States. 1834.

Decrease in the amount of telegraph work done by combined offices. 1834.

Defects in the working of the Indian Workmen's Compensation Act. 519.

Expiry of the contract with Messrs. Rendel Palmer and Tritton. 952.

Improvement of the present condition of the Coal industry. 2781-82.

Number of post offices maintained for political or military purposes. 1835.

Pensionary charges for the Post Office Department and the Telegraph Department. 1831-32.

Recruitment of clerks in the office of the Accountant General, Central Revenues. 2783-84.

Riot in the district of Backergunj in Bengal. 1656-57.

Question (Supplementary) re-

Allegations against the Accountant General, Central Revenues. 2862. Appointment of a Mussalman as a Judge of the Patna High Court. 2424, 2425.

Appointment of an Indian as Consulting Engineer to the Government of India in England. 952-53.

Collision at Bhadrak on the Bengal Nagpur Railway. 2789.

Memorial to His Excellency the Viceroy from Mr. Satyendra Chandra Mitra, a political detenu. 2857-58.

Transfer of locomotives from the North-Western Railway to other State-worked railways. 2912-13.

Resolution re salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2800-03, 2825,

#### NERBADDA-

Question re reconstruction of the bridges over the —— on the Great Indian Peninsula Railway and the Bengal Nagpur Railway in the district of Jubbulpore, etc. 815.

## NEW CAPITAL AT DELHI-

Budget Demand for "---". 2328.

# NEW CONSTRUCTION (RAILWAYS)—Budget Demand for "——". 1451.

#### NEW DELHI-

Question re-

Accommodation of the Army Headquarters offices in —. 2161-62.

Appointment of Chaukidars for Indian clerks' quarters in —. 2460.

Assessment of rent for officers' bungalows and clerks' quarters in —. 2865.

Better police supervision for ---. 384, 398.

Caretakers for the Secretariat Buildings and the Council House in \_\_\_\_\_\_ 2763-65.

Crime in ---. 529.

Dangerous condition of the Assembly Chamber, —. 2679.

#### NEW DELHI-contd.

Question re-contd.

Electric bulbs in quarters and bungalows in ---. 521.

Expenditure on — and the new Secretariat. 164-65.

Expenditure on the demolition and reconstruction of the domes of the Northern Block in the Secretariat, ——. 2427-28.

Government House, ---. 2337-38.

Grant of facilities for the erection of a Roman Catholic Church in ——. 1742.

Grant of land in —— for building an Anglican Church, Mosques or Temples. 357, 358.

Loss incurred on the Western Hostel, - 2774.

Monthly cost of lighting the Secretariat and Council House Buildings in —. 2513-14.

Opening of - by His Majesty the King Emperor. 204.

Rents for quarters and bungalows in ---. 520-21.

Retention of honeycomb brick work for bathrooms of "D" type Indian clerks' quarters in ——. 2459.

Retention of the services of Mr. C. Corrigan in the Public Works Department, ——. 2428.

Running of the Western Hostel, —, as a hotel. 2774.

Sales of land in ---. 1516.

Staff employed on a salary of Rs. 300 and above in connection with the construction of ——. 1903.

Theft and burglary in ---. 349.

Thefts in ---. 2766-67.

Total expenditure on Government buildings in ---. 789-90.

Tramway between the city of Delhi and —. 519.

Transfer of the Imperial Record Department from Calcutta to —. 1389.

Visitors' rooms in the Council House, —, and the Assembly Chamber, Simla. 2331-33.

Water rates in orthodox and unorthodox quarters in ---. 2458-59.

#### NEW SECRETARIAT-

Question re expenditure on New Delhi and the ---. 164-65.

#### NEW ZEALAND-

Question re—

Article in the Muslim Outlook regarding the formation of a White League in —. 2523-24, 2845.

Article in the Muslim Outlook regarding the pitiable condition of Mr. Salaman, a native of Amritsar, now resident in Auckland, ——. 2845.

Articles in the Muslim Outlook regarding the pitiable plight of Mr. Salaman, a native of Amritsar, now resident in Auckland, —. 2594.

#### NEWS AGENCY(IES)—

Question re Government subsidy to Reuters and other —. 202-03.

# NIDADUOL-NARSAPUR AND GUDWADA-BHIMAVARAM RAILWAY LINES-

Question re completion of the ---. 963-64.

#### NILGIRI DIVISION-

#### Question re-

Allegations against Mr. Govindan Nair, officiating Head Clerk in the \_\_\_\_\_. 1732-22, 1733, 1734.

Allegations against the Superintendent of Post Offices, —, in connection with the inspection of the Sub-Post Office, Coonoor. 725-26.

Amount of travelling allowance drawn for his tours by the Superintendent of Post Offices, ——. 723.

Case of Mr. Govindan Nair, a postal official in the --. 724-25.

Case of Mr. V. R. Rangaswamier, clerk in the Tirupur Post Office in the ——. 1731.

Inspections of branch post offices by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices. ——. 726.

Inspection of the Cherambadi post office by the Superintendent of Post Offices, ——. 1729-30.

Number of clerks and leave reserve clerks whose services were dispensed with by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, —. 727.

Postal administration in the ---. 725.

Punishments inflicted on his subordinates by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, —. 727.

Refund of a sum of money recovered from Mr. K. V. Ramiah, a postal clerk in the ——. 2847-48.

Retention of leave reserve clerks in his office by the Superintendent of Post Offices, —. 727-28.

Stoppage of the increments of three postal officials in the ——. 1730. Transfer of Inspectors, postmasters, clerks and leave reserve clerks from the ——. 723-24.

Visits to Post Offices by the Superintendent of Post Offices, —. 722-

#### NILGIRI POSTAL DIVISION-

Question re allegations against Mr. Govindan Nair, acting Head Clerk of the ----. 2848.

#### NILGIRIS-

Question re postal administration in the ---. 281.

#### NON-CO-OPERATOR(S)-

Question re grant of gun licences to ---. 1576.

#### NON-MUHAMMADAN SEATS-

Question re insufficiency of - for the Purnea District. 330.

#### NON-OFFICIAL MEMBERS-

Question re opening of a Government stationery office in the Council House for the sale of Government publications to —. 812-13.

#### NORTH ARCOT-

Question re experimental post office in the village of Bhattuvaripalli in the district of ——. 744.

## NORTH BOMBAY ISLAND-

Question re increase of postmen in Post Offices in the -... 953-54.

## NORTH-WEST FRONTIER-

Question re stoppage of the recruitment of Hindus in the postal service of the Punjab and — Circles. 2781.

## NORTH-WEST FRONTIER PROVINCE-

Budget Demand for "---".

Demand for Supplementary Grant in respect of "--". 639.

Question re-

Appointment of an additional Judicial Commissioner in the ----

Appointment of Provincial Service men to the Political Department in the ---. 353-354.

Conferment of honorary powers on private individuals in the ---. 2403-04.

Creation of separate District and Sessions Courts for the various districts of the - 2400.

Creation of small colonies of cultivators in forest areas in the ---2042-43.

Exile of Maulanas Muhammad Ishaq and Mohammad Irfan from the ---. 2163-64, 2172-73.

Expansion of education in the —. 1313-14. Extension of the Reforms to the —. 881-82, 1909.

Grant of mineral rights to a South African Firm in the ---. 1498.

Inclusion of Persian as a compulsory subject in the fourth primary class in the ---. 1828. .

Increase of the percentage of Muslims in ministerial service in the offices of the Executive Officers and of the Military Engineering Service, -- 2591.

Number of Muslim Jailors in the ---. 974.

Number of Muslims and non-Muslims employed in the Police Force of the - and Delhi. 2777-78.

Number of posts on the cadre of the Indian Educational Service in the ----, etc. 1314-15.

Opening of a Zamindars' Bank on the Co-operative Society system in the Hazara District of the -...... 1309-10.

Opening of new Post and Telegraph Offices in the ---. 1310-12.

Order of the Postmaster General, Punjab and --- regarding the filling of all future vacancies by Muhammadans. 2334-35.

Proportion of communal representation in Government service in the ---. 259G. °

Recruitment to the Police Department in the —. 1312.

#### NORTH-WEST FRONTIER PROVINCE SECURITY REGULATION. 1922-

Question re preventive order under the --- against Milap Singh, newspaper vendor of Peshawar City. 1193.

## NORTH-WESTERN RAILWAY-

See under "Railway(s)".

0

#### OATH OF OFFICE-

Abdoola Haroon, Haji. 3

Abdul Aziz, Khan Bahadur Mian. 5.

Abdul Haye, Mr. 4.

Abdul Latif Saheb Farookhi, Mr. 2.

Abdul Matin Chaudhury, Maulvi. 4.

Abdul Qaiyum, Nawab Sir Sahibzada. 15.

Abdullah Haji Kasim, Khan Bahadur Haji. 2.

Acharya, Mr. M. K. 4.

Ahmed, Mr. K. 3.

Aiyangar, Mr. C. Duraiswamy. 327.

Akram Hussain Bahadur, Prince, A. M. M. 5.

Allison, Mr. F. W. 5.

Aney, Mr. M. S. 15.

Anwar-ul-Azim, Mr. 3.

Ariff, Mr. Yacoob C. 1249.

Ashrafuddin Ahmad, Khan Bahadur Nawabzada Sayid. 5.

Ayangar, Mr. V. K. A. Aravamudha. 5.

Ayyangar, Mr. K. V. Rangaswamy. 2.

Ayyangar, Mr. M. S. Sesha. 2.

Ayyangar, Rao Bahadur N. A. Gopalaswamy. 429.

Badi-uz-Zaman, Maulvi. 4.

Belvi, Mr. D. V. 2.

Bhargava, Pandit Thakur Das. 4.

Bhore, The Honourable Mr. J. W. 2.

Bhuto, Mr. W. W. Illahibaksh. 3.

Birla, Mr. Ghanshyam Das. 3.

Blackett, The Honourable Sir Basil. 1.

Chalmers, Mr. T. A. 1301.

Chaman Lall, Mr. 183.

Chetty, Mr. R. K. Shanmukham. 2.

Chunder, Mr. Nirmal Chunder. 3.

Clow, Mr. A. G. 5.

Coatman, Mr. J. 5.

Cocke, Mr. H. G. 51.

Crawford, Colonel J. D. 3.

Dalal, Sir Bomanji. 1729.

Das, Mr. B. 4.

Das, Pandit Nilakantha. 4.

Donovan, Mr. J. T. 5.

Dunnett, Mr. J. M. 5.

Dutt, Mr. Amar Nath. 3.

Dutta, Mr. Srish Chandra. 4.

E'jaz Rasul Khan, Raja Muhammad. 5.

Evans, Mr. F. B. 5.

Gavin-Jones, Mr. T. 4.

Gazanfar Ali Khan, Raja. 4.

Ghulam Kadir Khan Dakhan, Mr. W. M. P. 3.

Ghuznaví, Mr. A. H. 701.

Gidney, Lieutenant Colonel H. A. J. 51.

Goswami, Mr. T. C. 3.

Gour, Sir Hari Singh. 327.

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OATH OF OFFICE-contd.
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Graham, Mr. L. 5.

Greenfield, Mr. H. C. 5.

Gulab Singh, Sardar. 4.

Haigh, Mr. P. B. 5.

Haji, Mr. Sarabhai Nemchand. 2.

Hayman, Mr. A. M. 1035.

Hezlett, Mr. J. 5.

Hindley, Sir Clement Daniel Maggs. 1123. Howell, Mr. E. B. 5.

Hussain Shah, Sayyed. 4

Hyder, Dr. L. K. 327.

Innes, The Honourable Sir Charles 1.

Ismail Khan, Mr. 3.

Iyengar, Mr. A. Rangaswami. 2.

Iyengar, Mr. S. Srinivasa. 2.

Jamnadas, Seth. 4. Jayakar, Mr. M. R. 2.

Jinnah, Mr. M. A. 2.

Jogiah, Mr. Varahagiri Venkata. 2.

Joshi, Mr. N. M. 51.

Jowahir Singh, Sardar Bahadur Sardar. 5.

Kabul Singh Bahadur, Risaldar-Major and Honorary Captain. 15.

Kartar Singh, Sardar. 4.

Keane, Mr. M. 5.

Kelkar, Mr. N. C. 2.

Khing Maung, U. 1123.

Kidwai, Mr. Rafi Ahmad. 4.

Kikabhai Premchand, Mr. 183.

Kunzru, Pandit Hirday Nath. ?. Lahiri Chaudhury, Mr. Dhirendra Kanta. 3.

Lajpat Rai, Lala. 4.

Lamb, Mr. W. S. 4.

Lindsay, Sir Darcy. 509.

Littlehailes, Mr. R. 5.

Macphail, The Reverend Dr. E. M. 2.

Malaviya, Pandit Madan Mohan. 3.

Mehta, Mr. Jamnadas M. 2.

Mitra, Pandit Dwarka Prasad. 4.

Mitra, The Honourable Sir Bhupendra Nath. 2.

Mohammad Ismail Khan, Haji Chaudhuri. 3.

Moonje, Dr. B. S. 18.

Moore, Mr. Arthur. 3.

Muddiman, The Honourable Sir Alexander. 1.

Muhammad Nawaz Khan, Lieutenant Sardar. 4.

Mukhtar Singh, Mr. 3.

Murtaza, Sahib Bahadur, Maulvi Sayyid. 2.

Naidu, Mr. B. P. 2.

Nasir-ud-din Ahmad, Khan Bahadur. 5.

Natique, Maulvi A. H. 4.

Nehru, Pandit Motilal. 3. Neogy, Mr. K. C. 3.

Paddison, Sir George Frederick. 509.

OATH OF OFFICE-concld.

Pandya, Mr. Vidya Sagar. 2.

Parsons, Mr. A. A. L. 5.

Patel, Mr. V. J. 2.

Phookan, Mr. Tarun Ram. 183.

Prakasam, Mr. T. 2.

Purshotamdas Thakurdas, Sir. 3.

Rahimtulla, Mr. Fazal Ibrahim. 2.

Rajah, Rao Bahadur M. C. 5.

Rajan Bakhsh Shah, Khan Bahadur Makhdum Syed. 4.

Rananjaya Singh, Kumar. 3.

Rang Behari Lal, Lala. 4.

Ranga Iyer, Mr. C. S. 4.

Rao, Mr. G. Sarvotham. 2.

Rau, Mr. H. Shankar. 1473.

Roy, Mr. Bhabendra Chandra. 3.

Roy, Mr. K. C. 5.

Roy, Rai Bahadur Tarit Bhusan. 145.

Roy, Sir Ganen. 5, 1473.

Ruthnaswamy, Mr. M. 1.

Sarda, Rai Sahib Harbilas. 5.

Sarfaraz Hussain Khan, Khan Bahadur. 1191.

Sassoon, Sir Victor. 3.

Sastri, The Right Honourable V. S. Srinivasa. 1035.

Shafee, Maulvi Muhammad. 4.

Shah Nawaz. Mian Mohammad. 4.

Shervani, Mr. T. A. K. 3.

Singh, Mr. Gaya Prasad. 4.

Singh, Mr. Naryan Prasad. 4.

Singh, Mr. Ram Narayan. 4.

Singh, Rai Bahadur S. N. 5.

Singh, Raja Raghunandan Prasad. 1191.

Sinha, Kumar Ganganand. 4.

Sinha, Mr. Ambika Prasad. 4.

Sinha, Mr. Siddheswar. 4.

Suhrawardy, Dr. A. 9.

Sykes, Mr. E. F. 3.

Tirloki Nath, Lala. 15.

Tok Kyi, U. 701.

Tonkinson, Mr. H. 5.

Vishindas, Mr. Harchandrai.

Willson, Sir Walter. 5.

Yakub, Maulvi Muhammad. 3. Young, Mr. G. M. 5.

Yusuf Imam, Mr. 18.

Zulfigar Ali Khan, Nawab Sir. 1035.

Question re taking of the --- by Babu Satyendra Chandra Mitra. M.L.A. 514.

## OCTROI DEPARTMENT(S)-

Question re small number of Muslims employed in the Traffic and in the North-West Frontier section of the North-Western Railway. 2589.

#### OCTROI DUTY-

Question re exemption of grain from --- in Baroda Cantonment. 2443-44.

## OFFICE ESTABLISHMENT -

Question re annual expenditure on Cantonment Fund —— in third class cantonments. 2872-73.

## OFFICE HOUR(8)-

## Question re-

--- of Muslims in the office of the Deputy Accountant General, Posts and Telegraphs, Delhi, during the Ramzan. 2843-44.

--- of the clerical staff of the East Indian Railway stationed at Jamalpur. 716.

## OFFICER(S) --

#### Question re-

Correct official designation of —— in the Indian Army. 2791-92. Scheme for training of —— and subordinates on Indian Railways. 294.

## OIL(8)-

Question re excess of mineral — disclosed as a result of verification by the Audit Department of the East Indian Railway in 1924. 956-59.

## OIL-CLOTH CUSHIONS-

Question re discontinuance of the use of — in intermediate class compartments on the East Indian and North-Western Railways. 1040-41.

## OOLLAPALEM-SINGARAYAKANDA KAMGIRI RAILWAY— See under "Railway(s)".

## OOTACAMUND-

#### Question re-

Collection by Mr. F. W. DeCruz, officiating Postmaster, —, of public donations for "The New Post Office Building House Warming Function". 728-29.

Transfer of the Office of the Senior Inspector of Railways from Madras to ---. 1390.

#### OPEN LINE WORKS-

Budget Demand for "---" (Railways). 1451.

Demand for Supplementary Grant in respect of "---" (Railways). 2834.

## OPIUM-

Budget Demand for "--". 2314.

Question re-

Abuse of ---. 941-42.

Consumption of - in India. 436.

## ORDINANCE(8)-

Question re the Defence Force --- in Kenya. 1824.

#### ORIYAS--

Question re number of — appointed to the Local Advisory Committees on the Bengal Nagpur Railway. 1576-77.

#### ORIYA-SPEAKING TRACTS-

Question re amalgamation of the ——. 355, 1905-06. Resolution re amalgamation of the ——. 546-77.

## OTHER SCIENTIFIC DEPARTMENTS-

Budget Demand for "---". 2319.

#### OUDH AND ROHILKHAND RAILWAY-

See under "Railway(s)".

#### OUT-STATION ALLOWANCE-

Question re grant of —— to employees of the Railway Mail Service. 2519.

#### OVERCROWDING OF TRAINS-

Question re-

Accidents owing to —— on the Bengal and North-Western Bailway.

-- on the Bengal and North-Western Railway. 333.

#### OVERLAND-EXPRESS-

Question re-

— between Bombay and Calcutta. 2454-55.

#### OVERSEAS PAY-

Question re --- of Indian Medical Service Officers. 2792.

### OVERSEER(8)-

Question re-

Travelling allowance of —— in the postal service. 1822. Uniforms of postmen, —— and reader postmen. 1819-20.

## OVERTIME ALLOWANCE(S)-

Question re-

Grant of — for work in connection with the disposal of the inward foreign parcel mail in the Calcutta General Post Office. 2408.

Grant of — to Mr. R. H. Legge for work in connection with the disposal of the inward foreign letter mail. 2413.

#### OXEN-

Question re export of cows, — and Brahmini bulls. 1831.

P

# PADDISON, SIR GEORGE-

Currency Bill-

Motion to pass, as amended. 2544-49.

Indian Finance Bill-

Motion to consider the amendment made by the Council of State. 2933-34, 2935.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1319-21, 1334.

Oath of Office. 509.

# PAIRERS OF THE PAIRING SECTION-

Question re distinction between Checkers of the Inland Section and ——. 1049-1050.

# PALANQUINS-

Question re admission of doolies and —— to the platforms at Delhi railway station. 168-69.

## PANAMA IMMIGRATION LAW-

Question re ---. 1035.

# PANDYA, MR. VIDYA SAGAR-

Currency Bill-

Consideration of clause 2. 2339-48, 2354.

Consideration of clause 4. 1836, 2113, 2114.

Election of — to the Standing Finance Committee. 17.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 97-100.

Indian Securities (Amendment) Bill-

Motion to refer to Select Committee. 316-17.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Supervision and the charges claimed under that head). 1407.

Oath of Office. 2.

Question (Supplementary) re-

Opening of a Government stationery office in the Council House for the sale of Government publications to non-official Members. 812-13.

Steamers chartered for the despatch of troops to China. 2108.

Resolution re improvement and expansion of banking facilities. 688-90.

#### PANEL OF CHAIRMEN-

Appointment of Mr. K. C. Neogy to the — vice Mr. S. Srinivasa. Iyengar resigned. 532.

Nominations to the ---. 171.

# PANIPAT-

Question re case of Mr. Mohamad Usman, late an Inspector of Works at —. East Indian Railway. 2871 72.

#### PASSAGES-

Question re extension of the Kohat-Thal Railway to —— in the Kurrum Velley. 2182.

# PARASURAMIAH, Mr. K. A.-

Question re transfer of —, Sub-Postmaster, Coimbatore Bazaar. 1731-

# PARBATIPUR-

Question re sanction of street lights for the European colony of —,. Eastern Bengal Railway. 1506-07.

#### PARCEL BAGS-

Question re increase in losses of — and insured articles during the regime of Mr. C. D. Rae, Presidency Postmaster, Calcutta. 2408-09.

# PARCEL DEPARTMENT-

Question re employment of leave reserves in the Registration and ——of the Calcutta General Post Office. 2409.

#### PARLIAMENT STREET-

Question re tonga stand in — near the entrance to the Assembly. 2161.

#### PARSONS, Mr. A. A. L.-

Demand for Supplementary Grant in respect of-

"Appropriation from the Reserve Fund." (Railways). 2834.

"Audit". (Railways). 2827, 2828, 2830, 2832-33.

"Companies and Indian States' share of Surplus Profits and Net Earnings." (Railways). 2833.

"Open Line Works." (Railways.) 2834.

"Strategic Lines." (Railways.) 2834.

General Discussion of the Railway Budget. 1145.

Motion to reduce the Budget Demand for "Railway Board" (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1211, 1229, 1236.

Motion to reduce the Budget Demand for "Railway Board." (Form of Budget and Statistics). 1282.

Motion to reduce the Budget Demand for "Railway Board." (General control and supervision. Indianisation, regulation of capital expenditure, etc.). 1370.

Motion to reduce the Budget Demand for "Railway Board." (Quinquennial review of Capital Programme). 1258, 1259-61.

Motion to reduce the Budget Demand for "Railway Board". (Separation of Railway from General Finance). 1279-80.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Arrangements for the Hardwar Kumbh Mela).

Oath of Office. 5.

# PASSAGES-

Question re grant of — to England by transport to officers of the Indian Medical Service of Asiatic domicile. 2910.

# PASSAGE CONCESSIONS-

Question re refusal of the Lee Commission — to officers of the Indian Medical Service of Asiatic domicile. 2909-10.

#### PASSAGE FACILITIES-

Question re grant of --- to the Indian members of the Indian Medical Service proceeding to the United Kingdom on study leave. 2791.

#### PASSENGERS-

Question re-

Grant of concessions to - purchasing second class return tickets on the metre gauge section of the Bombay, Baroda and Central India Railway, 810.

Grievances of — on the Bunkura Damodar River Railway. 721-22. Grievances of — to Baidyanatha Dham. 516.

Number of - of the different classes carried on the principal Railways during the first eight months of 1926-27. 1498.

Through first and second class bogie between Ajmer and Jodhpur for convenience of ---. 301.

# PASSENGERS AND TRAFFIC RELIEF ASSOCIATION, BOMBAY-

Question re representation of the -- on the Advisory Committees of the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 2455.

#### PASSENGER FARES-

Question 10-

Government action against rise in P. & O. — 203.

Reduction of --- on railways. 438-40.

Reduction of - on State Railways. 205-08.

#### PASSENGER RATES-

Question re mail and — by air liner. 342.

#### PASSENGER TRAFFIC-

Question re decline in - on the Bombay, Baroda and Central India and other railways. 1042-43.

#### PASSENGER TRAINS-

Question re prohibition of Indian guards and drivers from running ---

# PASSPORT-

Question 1

Refusal to grant a --- to Sardar Milap Singh, a newspaper agent of Peshawar city to proceed to Chitral. 1735. - to Swamy Batya Deva to visit Europe. 220.

# PASSPORT RULES-

Question re ---. 1743.

#### PATEL, Mr. V. J.—

Congratulations to --- on his election as President of the Legislative Assembly. 10-13.

Message from His Excellency the Viceroy approving of the election by the Legislative Assembly of - as President of the said Assembly.

Oath of Office. 2.

#### PATNA-

#### Question re-

Appointment of a Mussalman as a Judge of the High Court, ----

Construction of a railway from - to Ranchi. 1734.

Opening of a Dead Letter Office at -. 1577.

Running of certain trains between - and Bhagalpur, 1491.

# PATNA HIGH COURT-

See under "High Court(s)".

#### PATUAKHALI---

Question re Satyagrah at ---. 335.

#### PATTI--

Question re construction of a railway from Batala via Butari and — to Lahore, 525.

#### PATTOKI-

Question re grant of a certificate to Dr. Ram Kishan, private medical practitioner of --- for services rendered by him to injured passengers during the collision at Harpa. 802.

#### PAY-

# Question re-

Counting by postmen of acting or temporary service towards ---. pension, etc. 1820.

Counting of service for increments in the time-scale of --- of assistants and clerks in the Government of India Secretariat. 2864-65.

Delay in the payment of arrears of --- to the officials of the Dead Letter Office, Bengal. 2414.

Grant of house rent allowance and Secretariat rates of - to the ministerial establishments at Army Headquarters. 2515.

Grant to postal signallers in the Telegraph Department of the benefit of counting their service in the Postal Department for purposes of regulation of their ---. 962-63.

Inadequacy of scales of -- of Madras postal clerks and postmen. 290-91.

Inadequate --- of the lowest staff on the Bengal Nagpur and South Indian Railways. 385-86.

Introduction of a time-scale of —— in the Anglo-Vernacular and High Schools in Ajmer-Merwara. 2418-19.

Minimum and maximum --- of postal peons in the different Provinces. 2105-06.

Minimum and maximum --- of rural postal peons in the different Provinces. 2105-06.

Minimum — of postal clerks in Madras. 297. Minimum — of telegraph peons. 1124.

- and prospects of the clerks in the Imperial Record Department. 1389-90.

 of Indian Medical Service Officers. 2792. Overseas -

--- of the clerical staff in the different circles under the Postmaster General, Punjab. 522-23.

#### PAY-contd.

Question re-contd.

- --- of the Commissioner and Assistant Commissioner of Income-tax, Bombay. 1511.
- --- of Indian drivers on the Eastern Bengal Railway. 1645.
- of Personal Assistant to a Postmaster-General promoted to the rank of a Deputy Postmaster-General. 1739.
- of postal clerks in the Madras Circle, etc. 2518.
- of postmen appointed as clerks. 1819.
- --- of reference clerks. 1049-50.
- of the staff of the Government of India Secretariat. 2865.
- of the staff of the office of the Accountant General, Central Revenues. 740-41.
- of the subordinate staff of the office of the Director-General, Posts and Telegraphs. 1044-47.
- of Superintendents of Post Offices. 1739.
- -, pension, leave, etc., of lower grade postal staff. 2518.
- Principle followed in fixing the —— of permanent incumbents when a revision of time-scale is sanctioned. 953.
- Reduction of the of cash overseers in the postal service. 1821.
- Representations to the Director-General of Posts and Telegraphs regarding the —— of subordinates. 345-346.
- Revised scale of of the subordinate accounts service, Civil and Postal and Telegraph Audit offices under the Auditor General. 2843.
- Revision of —— of lower division clerks employed under the Accountant General, Posts and Telegraphs. 2866.
- Revision of the —— of the ministerial staff in attached offices of the Government of India. 1745.
- Revision of the —— of the second division men in the Imperial Record Department. 1389.
- Scale of and allowances of the staff of the East Indian Railway transferred to the North-Western Railway. 736.
- Scale of —— of the ministerial establishment of the Government of India Secretarist and attached offices. 1388.
- Scales of --- of Sorters of the Railway Mail Service. 886.
- Time scale of —— for teachers of Anglo-Vernacular Schools in Ajmer-Merwara. 2103.
- Time scale of of lower division men in Accounts offices. 2866.

# PAYMENTS TO PROVINCIAL GOVERNMENTS ON ACCOUNT OF ADMINISTRATION OF AGENCY SUBJECTS—

Budget Demand for "---". 2317.

# P. & O. COMPANY-

Question re contribution by the —— towards the new Bombay-Howrah Special. 1489.

#### P. & O. MAIL ROUTES-

Question re difference between Air and ---. 341.

#### P & O. PASSENGER FARES-

.

Question re Government action against rise in ---. 203.

### PENSION(S)-

Budget Demand for "Commuted value of --". 2326.

Question re-

Amount of —— paid to Director-General, Posts and Telegraphs, on retirement after full service. 1126-27.

Amount of — paid to telegraph peons after 32 years' service. 1125. Counting by postmen of acting or temporary service towards pay, —,

Eligibility of telegraph peons for gratuities and ---. 1125.

Grant of concession of counting deputation allowance towards — to the clerks of the Military Accounts Department invalided in the Great War. 1744.

Grant of —, provident fund and gratuities to the clerical establishment of the Auxiliary and Territorial Force units. 1742.

New --- rates for the Indian Medical Department. 2790.

New —— rules and the substitution of a Provident Fund for the system of ——. 2867.

Pay, —, leave, etc., of lower grade postal staff. 2518.

of certain clerks who proceeded on field service overseas with the Indian Expeditionary Forces. 1744.

Provident Fund system in place of -- in Madras. 281.

Sanction of special — under articles 924(a) and (b) of the Civil Service Regulations. 1744-45.

Substitution of provident fund for — in the different Departments of the Government of India. 2162-63.

#### PENSION FUND-

Question re starting of a — under the head 'Railway Reserves' in connection with the State Railway Revenue Establishment. 2914-15.

#### PENSION RATES—

Question re new — for the Indian Medical Department. 2790.

#### PENSION RULES-

Question re-

New — and the substitution of a Provident Fund for the system of pensions. 2867.

New --- for the subordinate staff services. 1518.

Revision of the —— of inferior servants employed under the Central Government. 1654.

# PENSIONARY CHARGES-

Question re —— for the Post Office Department and the Telegraph Department. 1831-32.

# PERSIAN-

Question re-

Inclusion of — as a compulsory subject in the fourth primary class in the North-West Frontier Province. 1828.

Teaching of --- in the Government High School at Port Blair. 733.

# PERSONAL ALLOWANCE-

Question re withdrawal of the — of accountants and clerks of the office of the Field Controller of Accounts, Poona. 1512-13.

# PERSONAL ASSISTANTS TO POSTMASTERS GENERAL-

Question re-

Duty allowance of ---. 527-28.

Pay of a — promoted to the rank of a Deputy Postmaster General.

Proportion of the appointmests of Deputy Postmasters General and —— to Postal Divisions in the different Postal Circles. 526-27.

#### PESHAWAR-

Question re-

Action of the Cantonment Authority in —— in regard to Bungalow No. 2, Roos Keppel Lane. 2590.

Appointment of a retired official to perform the dual duties of subregistrar and a special magistrate of the municipality of —. 2588.

Attempt of Colonel J. Moran, Military Estates Officer, —— to take possession of a piece of land attached to the Abu Turab shrine. 2590-91.

Government Training College, ---. 1312-13.

Grant of a site for an Islamia High School in the Cantonment of for the children of retired military officers. 2586-87.

١

#### PESHAWAR CANTONMENT-

Question re-

Muslim graveyard outside Dabgari Gate in the ---. 2587-88.

Use of a part of the old Kachery Mosque in —— for the dumping of manure. 2587.

#### PESHAWAR CITY-

Question re-

Externment order against Sardar Milap Singh, a newspaper agent of \_\_\_\_\_\_ 1735-36.

Preventive order under the North-West Frontier Province Security Regulation, 1922, against Milap Singh, newspaper vendor of ——. 1193.

Refusal to grant a passport to Sardar Milap singh, a newspaper agent of —— to proceed to Chitral. 1735.

# PESHAWAR DISTRICT-

Question re-

Construction of a railway from Charsadda to Swabi in the ——. 2403. Creation of separate Divisional and Sessions Courts in Hazara and the Mardan Sub-Division of the ——. 2399.

Employment of Muslims in the office of the Controller of Military Accounts, —. 2588-89.

Formation of the Swabi Tahsil of the —— into a separate sub-division. 2402.

Population, land-revenue, etc., of the Mardan sub-division of the ——and the Kohat District. 2400-01.

#### PETITIONS-

Appointment of the Committee on Public ---. 1579.

--- relating to the Currency Bill. 1578.

Presentation of - relating to the Currency Bill. 1746-47, 2109.

Presentation of the report of the Committee on —— relating to the Currency Bill. 1747.

#### Question re-

Method of dealing with appeals, — and memorials addressed to the Governor General in Council. 1824.

— of aggrieved clerks of the office of the Director General, Posts and Telegraphs. 742.

- relating to the Currency Bill. 1660-61.

## PETROLEUM CESS-

Question re export duty on rice and - in Burma. 2458.

#### PHOOKUN, MR. TARUN RAM-

Oath of Office, 183,

#### PHOSPHATES-

Question re deficiency of — in Indian soils. 973-74.

#### PIECEGOODS-

Question re rates charged by Railways on Khaddar, Indian mill-made cloth and foreign —. 1491-92.

#### PILGRIMS-

Question re-

Credentials of Protector of ---, Karachi. 201-02.

Hardships of Haj — at Karachi. 200-01.

Provision of comforts for — to the Kumbh Mela. 1740.

Unused return tickets of Haj ---. 1908-09.

#### PILGRIMS, PROTECTOR OF-

See under "Protector of Pilgrims".

#### PILOTS-

Question re qualifications for ——, Harbour Masters, Assistant Harbour Masters, etc. 2439-40.

# PINDI-

Question re improvements at Karachi, — and Sukkur workshops on North-Western Railway to obviate reduction of staff. 197-99.

# PITTAPUR-

Question rejoining of the main line of the Madras and Southern Mahratta Railway from — to Cocanada. 963.

#### PLAGUE-

Question re cure for \_\_\_\_. 2452.

# PLATFORM(S)-

Question re-

Admission of doolies and palanquins to the —— at Delhi railway, station. 168-69.

Improved — for Gudur Junction Station. 429-30.

Inclusion of the cost of the construction of raised — under the head "amenities for third class passengers.". 2763.

Names of the railway stations where raised —— will be constructed. 2763.

Provision of high level —— at stations on the Assam Bengal Railway. 1650-51.

Provision of —— at the principal stations on the Shahadara Sanglai line of the North-Western Railway. 523.

Provision of raised — at Jahangira Road railway station. 1308.

Raising of the -at Jasidih Junction. 516-17.

# PLOUGHS-

Question re issue of instructions to the Punjab Government regarding the use of — and agricultural implements manufactured by British firms. 2520.

#### POINTSMEN-

Question re overworked assistant station masters and —— on the East Indian Railway. 1484-85.

#### POLICE-

Budget Demand for "-". 2318.

Question re courses of instruction given annually at Scotland yard toofficers of the Indian —. 1908.

#### POLICE DEPARTMENT-

Question re recruitment to the —— in the North-West Frontier Province.

#### POLICE FORCE-

Question re number of Muslims and non-Muslims employed in the —— of the North-West Frontier Province and Delhi. 2777-78.

#### POLICE LICENCES-

Question re abolition of the system of —— for Hindu funeral processions in Delhi. 2514.

# POLICE SUPERVISION-

Question re better — for New Delhi. 384, 398.

# POLITICAL DEPARTMENT-

#### Question re-

Appointment of Provincial service men to the —— in the North-West Frontier Province. 353-354.

Number of Indians in the ---. 2404-05.

Recruitment of Indians for the ---. 339.

#### POLITICAL DETENUS-

Question re-

Allowances of ---. 512-13.

Early release on medical grounds of Babu Jiban Lal Chatterji, a ——. 1817-18.

Health of ---. 513-14.

Memorial to His Excellency the Viceroy from Mr. Satyendra Chandra
Mitra a —— 9856.58

Mitra, a — 2856-58. Release of — 612, 1831.

Release of - in Bengal. 1042.

#### POLITICAL PRISONERS—

Question re release of ---. 429.

#### POLL-TAX-

Question re-

Abolition of the --- in Fiji. 874.

Article in the Searchlight of December 19, 1926, headed "--- on Sonepore Bridge". 2335.

Differential treatment in — and education in Kenya. 185-86.

Increase of — on Indians in Kenya. 328-329.

--- on Asiatics in Kenya. 149.

#### **PONTAGE CHARGE—**

Question re hardship of extra —— on account of Brahmaputra Bridge on Assam Bengal Railway. 279.

#### POONA-

Question re-

Grant of compensatory allowance to selection grade postal officials at ——. 1522.

Payment of compensation to the lessees of certain houses in —— taken possession of by the Government during the War. 2448-49.

Sorting work at ---. 1523.

Withdrawal of the personal allowance of accountants and clerks of the office of the Field Controller of Military Accounts, ——. 1512-13.

#### POONA CITY COMBINED POST AND TELEGRAPH OFFICE-

Question re direct telegraph connection between — and the Bombay

Oentral Telegraph Office. 1521-22.

#### POONPAN RIVER-

Question re entraining of passengers at the temporary stations on the —, East Indian Railway. 2105.

# POPULATION-

Question re —, land-revenue, etc., of the Mardan Sub-Division of the Peshawar District and the Kohat District. 2400-01.

#### PORT BLAIR-

#### PORTERS-

Question re-

Abolition of the system of free labour rendered by luggage —— at Howrah. 1457-88.

Contracts for the supply of —— for Delhi Railway station. 2785. Grievances of Luggage —— at Howrah. 1486-87.

Reduction of the license fees of - employed at Howrah. 1487.

#### PORTS-

Question re committee to inquire into conditions of embarkation at \_\_\_\_\_\_. 300.

#### PORTS AND PILOTAGE-

Budget Demand for "--- ". 2318.

#### POSTAGE STAMPS—

#### POSTS AND TELEGRAPH ACCOUNTS DEPARTMENT-

Question re-

Grant of advance increments to clerks in the —. 2165, 2171.

Representation of Muslims in the ——and in the Subordinate Accounts Service. 2165, 2171.

# POST AND TELEGRAPH AUDIT OFFICE(S)— See under "Audit office(s)".

#### POST AND TELEGRAPH DEPARTMENT-

Question re-

Credit taken in the accounts of the —— for services rendered in respect of certain kinds of non-postal work. 1898-99.

Proportion of Muhammadans in the — in Burma. 350.

#### POST AND TELEGRAPH OFFICES-

Question re-

Opening of - in the North-West Frontier Province. 1310-12.

Posting of Mr. K. Appaswamier to the charge of the Willowbund combined \_\_\_\_. 1732.

#### POSTAL ACCOUNT OFFICES—

 Question re abolition of the lower efficiency bar examination for upper division clerks of——. 1818.

# POSTAL ADMINISTRATION-

.

Question re — in the Nilgiri Division. 281, 725.

# POSTAL AND TELEGRAPH CODES-

Question re revision of the ---. 2167-68.

#### POSTAL AND TELEGRAPH DEPARTMENT-

Question re depreciation Funds of the — and the Railway Department. 2915-16.

#### POSTAL AUDIT OFFICE, CALCUTTA-

Question re medical certificates of employees of the ----, Calcutta Telegraph (Engineering) office and Calcutta Telegraph Check office. 2867.

#### POSTAL CASH CERTIFICATE(S)-

Question re advertising of unclaimed ---. 183-84.

# POSTAL CIRCLES—

Question re proportion of the appointments of Deputy Postmasters General and Personal Assistants to Postmasters General to Postal Divisions in the different --- 526-27.

# POSTAL CLERK(S)-

#### Question re-

Case of Mr. A. Krishnier, ---, Kotagiri. 1733.

Grant of allowances to — for posting interest in the Savings Bank ledgers. 720-21.

Inadequacy of scales of pay of Madras --- and postmen. 290-91.

Increments of — and Postmen. 2518. Minimum pay of — in Madras. 297.

Pay of --- in the Madras Circle, etc. 2518.

Percentage of leave reserves provided for - and for postmen and lower grade staff. 2517-18.

Refund of a sum of money recovered from Mr. K. V. Ramiah, a in the Nilgiri Division. 2847-48.

Sec also under "Clerk(s)".

# POSTAL COMMISSION-

Question re exemption of societies, institutions or banks from payment of ---. 2908.

#### POSTAL DEPARTMENT-

Question re-

Claims of minority communities to higher appointments in the -

Classification of administrative and ministerial officers of the ---• 2428-29, 2445-46, **252**2.

Grant to postal signallers in the Telegraph Department of the benefit of counting their service in the - for purposes of regulation of their pay. 962-63.

Officiating or temporary service to count towards increments in ----289.

Participation of 36 clerks of the ----, Rawalpindi, in election campaign of a particular candidate for the Legislative Assembly. 2245-47.

# POSTAL DIVISION(S)-

Question re proportion of the appointments of Deputy Postmasters General and Personal Assistants to Postmasters General to -- in different Postal Circles. 526-27.

# POSTAL EMPLOYEE(S)-

Question re-

Extra house-rent for - in Madras, etc. 297.

Grant of house-rent allowances to - in the Madras Presidency. 2516-17.

Grant of local allowances to --- in Assam. 2413.

#### POSTAL INSPECTORS—

Question re reversion of - and head clerks to Superintendents to the general line of the clerical time scale in the Madras Circle. 724.

#### POSTAL LIFE INSURANCES-

Question re utilisation of the profits earned on —. 1900.

# POSTAL OFFICIAL(8)-

Question re-

Case of Mr. Govinden Nair, a --- in the Nilgiri Division. 724-25.

Grant of a compensatory allowance to selection grade --- at Poona. 1522.

Retirement at the age of 55 of certain - of the Punjab and North-West Frontier Circles. 2461.

Stoppage of the increments of three — in the Nilgiri Division. 1730.

# POSTAL PEON(S)-

Question re minimum and maximum pay of rural postal peons in the different Provinces. 2105-06.

# POSTAL RECRUITED TELEGRAPHIST(S)-

See under "Telegraphist(s)".

#### POSTAL SERVANTS-

Question re promotion of inferior —— to appointments of postmen.

# POSTAL SERVICE-

Question re-

Proportion of Muhammadans in the superior ---. 349.

Reduction of the pay of cash overseers in the —. 1821. Stoppage of the recruitment of Hindus in the — of the Punjab and North-West Frontier Circles. 2781.

Travelling allowance of overseers in the —. 1822.

## POSTAL SIGNALLER(S)-

Question re grant to - in the Telegraph Department of the benefit of counting their service in the Postal Department for purposes of regulation of their pay. 962-63.

#### POSTAL STAFF-

Question re pay, pension, leave, etc., of lower grade —. 2518.

# POST-AUDIT BILLS-

Question re procedure relating to the scruting and completion by Audit Officers of the audit of ---. 1048.

#### POSTMASTERS—

Question re-

House rent of Sub - in Bombay, 1473.

Promotion of postmen to the rank of assistant —. 1128.

Transfers of Inspectors, ---, clerks and leave reserve clerks from the Nilgiri Division. 723-24.

# POSTMASTER(S) GENERAL-

Question re-

Duty allowance of Personal Assistants to ---. 527-28.

Pay of a Personal Assistant to a — promoted to the rank of a Deputy **——.** 1739.

Proportion of the appointments of Deputy ---- and Personal Assistants to — to Postal Divisions in the different Postal Circles. 526-27.

# POSTMASTER GENERAL, PUNJAB-

Question re pay of the clerical staff in the different circles under the —... 522-23.

# POSTMASTER GENERAL, PUNJAB AND NORTH-WEST FRONTIER PROVINCE CIRCLES-

Question re-

Number of Hindus, Muhammadans and Sikhs employed in the office of the --- and the Deputy Postmaster General, Railway Mail Service, Ambala, 964.

Order of the ---, regarding the filling of all future vacancies by Muhammadans. 2334-35.

#### POSTMEN-

Question re-

Action taken by Government on Resolution No. 12 of the Conference of Indian ——. 1820.

Additional duties performed by village - in the Punjab. 1821-22.

Allowance to - for additional work in connection with the foreign mails. 1820.

Casual leave of — and menials in Post Offices. 953.

Counting by - of acting or temporary service towards pay, pension, etc. 1820.

Discontinuance of the practice of — acting as guards in the Bankura • Post Office. 2416.

Discontinuance of the practice of readers in the Post Offices signing as escorts to ---. 953.

Inadequacy of scales of pay of Madras postal clerks and ---. 290-91.

Increase of — in Post Offices in the North Bombay Island. 953-54. Increment of — of the Howrah and Alipore head offices. 1820.

Increments of postal clerks and ---. 2518.

Leave reserve for ---. 1821.

Pay of --- appointed as clerks. 1819.

Percentage of leave reserves provided for postal clerks and for and lower grade staff. 2517-18.

Promotion of inferior costal servants to appointments of —. 1822.

Promotion of — to the clerical cadre. 1819.

Promotion of — to the rank of assistant postmasters. 1128.

#### POSTMEN-contd.

Question re-contd.

Provision of suitable family quarters for —. 1818-19.

Replacement by clerks of the reader — at the Delhi head office. 1821.

Uniforms of —, overseers and reader —. 1819-20.

# POST OFFICE(S)—

Question re-

Alteration of the —— Insurance Rules to permit of conditional assign-

Appointment of accountants in head ---. 1522-23.

Better provision for contingent expenditure in ---. 346.

Case of Mr. V. R. Rangaswamier, clerk in the Tirupur --- in the Nilgiri Division, 1731.

Casual leave of postmen and menials in ---. 953.

Closing of the telegraph branch of the Belapur (Thana) ---. 1474-75.

Conversion of the branch — at Mansiari into a season sub —

Counting of temporary service of clerks of the — towards increments.

Credit given to the --- for the cost of work done in connection with Government securities. 1835.

Credit given to the — under (1) share of marine subsidies, and (2) free services rendered to Indian States. 1834.

Discontinuance of the practice of readers in the —— signing as escorts to postmen. 953.

Discontinuance of the system of inspection of rural --- by Audit officers. 718-19.

Distance of the sub — at Bagisar from the Mansiari and Milam —. 347-348.

Expenditure on — premises in Bombay. 358-362.

Experimental — in the village of Bhattuvaripalli in the district of North Arcot. 744.

Extension of the principle of recruitment for - in Calcutta and Bombay to adjacent revenue divisions. 2164-65.

Inadequacy of the number of Selection Grade appointments in the Madras General --- Group. 2853-54.

Increase of the establishment of the Correspondence Department of the Madras General ---. 2850-51.

Increase of leave reserved for the --- and the Railway Mail Service.

Increase of postmen in — in the North Bombay Island. 953-54.

Inspection of branch — by Lieut.-Colonel W. A. Smith, Superintendent of Post Offices, Nilgiri Division. 726.

Inspection of — by Audit officers. 718-719.

Location of the Bujrukdighi —— in a Central Village. 1738-39.

Number of clerks employed in each Department of the Calcutta, Bombay and Madras General ---, etc. 2853.

Number of —— in the Chota Nagpur Division. 2514.

Number of — maintained for political or military purposes. 1835.

Number of Selection Grade appointments in the Correspondence Department of the Calcutta, Bombay and Madras General ---. 2851.

Number of town sub - in Madras city which justify selection grade appointments. 2853.

# POST OFFICE(S)-contd.

Question re-contd.

Opening of — at Lawalung, Bharkatta and other important places in the Hazaribagh District. 1910-11.

- in the Sylhet district. 1650.

Provision of electric fans in the --- in Madras city. 2854.

Reduction of work in --- on Sundays and holidays. 725.

Removal of the Flower Bazar — in Madras to a more suitable building. 2850.

Sale of quinine by the ---. 1898.

Sanction of additional staff for the Savings Bank Department of the Madras General —. 2852-53.

Savings Bank Department at the Mansiari ---. 348.

Season --- at Milam. 169-70.

Stoppage of increment of the Sub-Postmaster, Chirambadi —. 1730-31

Visits to — by the Superintendent of —, Nilgiri Division. 722-23.

#### POST OFFICE BUILDINGS-

Question re use of portions of —— as their private quarters by Superintendents of Post Offices, 719-20.

#### POST OFFICE DEPARTMENT-

Question re-

Apportionment of the shares of the —, the Telegraph Department and the Civil Department of the revenue derived from the sale of postage stamps. 1832-33.

Pensionary charges for the —— and the Telegraph Department. 1831-32.

# POST OFFICE GUARANTEE FUND-

Question re —. 1899.

#### POST OFFICE LIFE ASSURANCE SCHEME-

Question re extension of the —— to persons paid from Local Funds. 1899-1900.

#### POST OFFICE MANUAL-

Question re translation of the — into the principal vernaculars. 1822.

#### POST OFFICE SAVINGS BANKS-

Question re-

Availability of the fund of the —— for the local money market, etc. 2249. Cost of managing the ——. 1833-34.

#### POSTS AND TELEGRAPHS-

Question re Indian Christians in the superior grades of the Railway, — and Customs Services. 1743.

#### POSTS AND TELEGRAPHS, ACCOUNTANT GENERAL-

Question re-

Reference duties in Civil Accounts offices and in the Telegraph (Engineering) office under the —. 2866.

Revision of the pay of lower division clerks employed under the ——. 2866.

# POSTS AND TELEGRAPHS, DIRECTOR GENERAL-

## Question re-

Amount of pension paid to the —— on retirement after full service. 1125-27.

Case of Babu Bivas Chandra Mitra, a clerk in the office of the ——.

Grant of advance increments in the time-scale to Babu Satchidananda Chatterjee of the office of the ——. 742-43.

Muslim clerks in the office of the ---. 2868.

Paucity of Muslims in the Department of the ---. 2868.

Pay of the subordinate staff of the office of the —. 1044-47.

Petitions of aggrieved clerks of the office of the ---. 742.

Recoveries from the travelling allowance bills of certain clerks in the office of the —. 1047-48.

# POWER STATION SCHEMES-

Question re Great Indian Peninsula ---. 2452-54.

# PRAKASAM, Mr. C. M. SIVA-

Question re grant of a permanent unrestricted Auditors' certificate to \_\_\_\_\_. 2242.

## PRAKASAM, Mr. T .-

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the Bill sine die. 2960.

Code of Civil Procedure (Amendment) Bill (Amendment of section 115)—Motion to consider. 414-16.

Criminal Law Repealing and Amending Bill-

Motion to consider. 867-69.

Currency Bill-

Consideration of clause 2. 2348-53, 2464-72.

Consideration of clause 4. 2110, 2115, 2121, 2125-2131.

Motion to pass, as amended. 2547.

Demand for an excess grant in respect of —— "Indian Posts and Telegraphs Department". 615.

Demand for Supplementary Grant in respect of "Aviation". 634.

General discussion of the General Budget. 1688-91.

General discussion of the Railway Budget. 1175-78.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 80-82.

#### Indian Finance Bill-

Consideration of clause 2. 2570-2571.

Consideration of Schedule I. 2608-2609.

Consideration of Part I of Schedule II. 2629.

Consideration of Part II of Schedule II. 2650, 2655, 2656-58.

Consideration of Part I of Schedule III. 2868-70.

Consideration of Part II of Schedule III. 2671, 2672.

Motion to agree to the amendment made by the Council of State. 2954.

#### PRAKASAM, MR. T .- contd.

Indian Securities (Amendment) Bill-

Motion to refer to Select Committee. 317-18.

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure). 2264.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2015, 2082.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railway) (Reduction of third class fares). 1427.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railway) (Supervision and the charges claimed under that head). 1394-1399.

Oath of Office. 2.

# Question re-

Amendment of the Indian Railways Act. 963.

Completion of the Nidaduol-Narsapur and Gudwada-Bhimavaram Railway lines. 963-64.

Exemption of societies, institutions or banks from payment of postal, insurance and registration commissions. 2908.

Joining of the main line of the Madras and Southern Mahratta Railway from Pittapur to Cocanada. 963.

Transfer of the office of the Senior Government Inspector of Railways from Madras to Ootacamund. 1390.

Utilization of the salt swamps adjoining the Vedaranyam Factory for the production of salt. 2908.

#### Resolution re-

Improvement and expansion of banking facilities. 695

Release of the Bengal Detenus. 502, 503.

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2817-19, 2822.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 120, 128-29.

#### PRECEDENCE-

Question re status and —— of Members of Legislative Assembly in Darbars. 296.

#### PRESIDENCY POSTMASTER, CALCUTTA—

Question re increase in losses of parcel bags and insured articles during the regime of Mr. C. D. Rae, ——. 2408-09.

# PRESIDENT, MR.-

Casting vote of —— given to Mr. A. Rangaswami Iyengar's motion to omit amendment No. 1 in Part II of Schedule II to the Indian Finance Bill. 2659.

Congratulations to Mr. V. J. Patel on his election as —— of the Legislative Assembly. 10-13.

# PRESIDENT, MR .- contd.

Election of ---. 10.

Message from His Excellency the Viceroy approving of the election by the Legislative Assembly of Mr. V. J. Patel as —— of the said Assembly. 10.

Remarks by — on the point of order raised by the Honourable the Home Member on Mr. S. Srinivasa Iyengar's motion to omit the Budget Demand for "Railway Board" as to whether an amendment should be a purely negative one. 1194-95, 1196, 1197.

Remarks by — regarding occupation of the Visitors' Gallery by Hon-

ourable Members for any length of time. 1153.

Remarks by — regarding the scheme for the separation of the office of the Legislative Assembly from the Legislative Department. 2334.

Remarks by — that Honourable Members who wish to raise any point of order on any Resolution or amendment on the paper should give timely intimation of it, if possible. 584.

Remarks by —— that Mr. Amar Nath Dutt had earned the gravest displeasure of the Chair by the use of the expression that the Chair was the visible symbol of the bureaucracy. 1593.

Remarks by — that as the strike at Kharagpur had already been thoroughly discussed for over two hours on a previous occasion, he was not disposed to permit a revival of the discussion on the same subject in connection with the general discussion of the Railway Budget. 1168.

Reply by —— to the congratulations offered to him on his election as President of the Legislative Assembly. 13-14

Ruling by —— regarding the invalidity of the votes of members who had not taken their oath and had voted in the election for the Standing Finance Committee for Railways. 17.

Ruling by —— regarding the necessity of putting a stop to the use of the word "Shame" which had become so common in the Chamber. 1115.

Ruling by —— that an Honourable Member is not entitled to say that a supplementary question does not arise, but that he should submit his objection to the Chair for orders. 1126.

Ruling by —— that an Honourable Member was not justified in disclosing what happened in the Select Committee beyond what appeared in the Report of the Select Committee itself. 777.

Ruling by — that, as the amendment of Mr. B. Das sought to cancel the notification issued under section 52A of the Government of India Act declaring Angul to be a backward tract, and thus to enable the Assembly to ask questions and move resolutions regarding the administration of Angul, it was perfectly in order. 643.

Ruling by — that, as the Indian Forest Bill was a consolidating Bill it would be the duty of the Chairman of the Select Committee to which the Bill had been referred to see that the Committee restricted itself to the scope of the Bill and that no amendments of substance were made. 2899.

Ruling by —— that the closure cannot be moved in the midst of a speech. 2701.

Ruling by —— that Government have not the last word in debates on amendments and therefore the debate does not conclude with the speech of the Member for Government. 2556.

#### PRESIDENT, MR.—contd.

Ruling by —— that Honourable Member should use restrained and guarded language in the Chamber. 2736.

Ruling by —— that if a debate is not concluded within a specified time, it automatically terminates. 1034.

Ruling by — that if any Honourable Member wants a particular question to be thoroughly examined by the House, the best course for him would be to put down a Resolution on the subject, but not to go into details of the matter in the course of the discussion on the Indian Finance Bill on which the general criticism of the policy of the Government of India is perfectly admissible. 2706.

Ruling by — that in respect of the Steel Industry (Protection) Bill full discussion would be allowed both on the consideration motion and on the motion for recommitting the Bill to the Select Committee; but, if the motion for referring the Bill back was lost, no further discussion would be permitted and the motion for consideration would also be put to the vote. 749.

Ruling by —— that Mr. Joshi's amendment to clause 2 of the Steel Industry (Protection) Bill was out of order as it was clearly a proposal for the appropriation of the revenue or monies for a certain purpose. 1095.

Ruling by — that the motion for adjournment, limited as it was to the single narrow issue, namely, that the Government of India should not have agreed to send Indian troops to China without reference to the Legislative Assembly, was in order. 54-55.

Ruling by — that the motion for adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian deputation to Fiji was not in order. 403.

Ruling by — that no motion for the omission of a whole grant either in the Railway or General Budget is admissible, and that all motions for the reduction of a grant, no matter what the amount is, are technically in order unless they take the form for the entire omission of the whole grant. 1914.

Ruling by --- that the Chair would allow Sir Hari Singh Gour to move for leave to introduce the Criminal Law Repealing and Amending Bill if he accepted the position that he could not put down further motions on the same Bill on the same day. 369.

Ruling by —— that the motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway was in order. 978.

Ruling by — that the question of the ratio raised by clause 4 of the Currency Bill, together with the amendments thereto, should be disposed of first, after which other amendments would be allowed to be moved. If the House were in favour of the 1s. 6d. as against the 1s. 4d. ratio, that decision would have to be embodied in the other amendments, and the necessary alterations in those amendments would be permitted by the Chair. The question of the Gold Standard would not be blocked by the procedure outlined. 1835, 1836.

Ruling by — that Rule 47, Appendix 2 of the Legislative Assembly.

Ruling by — that Rule 47, Appendix 2 of the Legislative Assembly Rules gives power to the Governor General to allot two days for the discussion of one Grant, and as no such allotment had been made the Assembly was entitled to discuss one particular Demand for all the days allotted for the discussion of Demands for Grants. 1316.

Ruling by — that there is nothing to prevent an Honourable Member from cutting down the last rupee in a total grant. 1975.

# PRESIDENT, MR. -concld.

Ruling by — that there should be a distinction between a motion the acceptance of which commits the House to the principle of the Bill and a motion which when carried does not commit the House to the principle of the Bill; not that on a motion of the latter kind Honourable Members are not entitled to raise objections to the principles of the Bill, but in doing so they should be as brief as possible and should not go into the details and turn that discussion into the discussion of a motion the acceptance of which would commit the House to the principles of the Bill. 849.

Ruling by — that when a motion that amendments to Standing Orders be referred to a Select Committee is accepted, it does not commit the House to any principle of these amendments. 372.

Ruling by ——- that when an Honourable Member desires that an amendment to his motion should be carried, he should not withdraw the original motion but vote for the amendment when it is put. 829.

#### PRESS-

#### Question re-

Number of Muslims and non-Muslims in the clerical service in the Government of India —, Aligarh. 2170-71.

Number of Mussalmans employed in the Government of India —, Delhi. 2426.

Proposition statement of the Delhi - 2427.

Representation of Muslims in the Government of India ---, Delhi. 2170.

# PRESS ACT-

Question re proscription of books under the —. 160-61, 1520.

#### PREVENTIVE ORDER-

Question re — under the North-West Frontier Province Security Regulation, 1922, against Milap Singh, newspaper vendor of Peshawar City. 1193.

#### PREVENTIVE SERVICE-

Question rc supersessions in the Calcutta — 708-09.

# PRINCE OF WALES'S RAILWAY SCHOOL-

#### PRIVILEGE LEAVE-

Question re-

Grant of — to Deputy Assistant Controllers, accountants and clerks of the Military Accounts Department. 1514.

Refusal of — to accountants and clerks in the Military Accounts Department. 1514.

## PRIVY COUNCIL-

ì

Question re-

Appointment of judges with Indian experience to the Judicial Committee of the ——. 2176.

Decision of the —— in the case of Ganesh Lal v. Khetra Mohan Mahapatra. 1496.

Resolution re salaries of the two members of the Judicial Committee of the —— possessing Indian experience. 2741-54, 2792-2826.

# PRIZE OF DELHI SCHEME-

Question re —. 1897.

#### PROBATIONERS-

Question re-

Appointments as —— in the Transportation (Traffic) and Commercial Departments of State Railways. 734.

Appointments in the clerical service and as —— in the Subordinate Accounts Service under the Accountant General, Central Revenues. 2185.

#### PROCEDURE-

Question re — regarding answers to oral questions. 871-872.

# PROFESSIONAL ACCOUNTANTS-

Question re institution of — in India. 2448.

#### PROFITS-

Question re-

Distribution of the —— of the Bengal Nagpur Railway between the railway company and Government. 739.

Utilisation of — by the Tata Iron and Steel Company. 159.

#### PROJECTS-

Question re adjustment of the amount shown against abandoned —— in the Explanatory Memorandum on the Railway Budget for 1927-28.
2916-17.

#### PROMOTIONS-

Question re — of Captains in the Indian Medical Service to the rank of Major. 2791.

#### PROPOSITION STATEMENT-

Question re - of the Delhi Press. 2427.

# PROSCRIPTION-

Question re-

— by the Punjab Government of a book relating to the Nabha State.

of books under the Press Act. 160-61.

# PROTECTION-

Question re grant of --- to the match industry in India. 2176.

# PROTECTOR OF PILGRIM(S)-

Question re credentials of ---, Karachi. 201-02.

#### PROVIDENT FUND-

# Question re-

Establishment of a —— for Government employees. 1653.

Grant of pensions, —— or gratuities to the clerical establishment of the Auxiliary and Territorial Force units. 1742.

New Pension Rules and the substitution of a --- for the system of pensions. 2867.

- for Government employees. 1519.
- --- for telegraph peons. 1125.
- system for non-gazetted officers. 437.
- --- system in place of pension in Madras. 281.

Reduction of the interest on --- deposits. 962.

Substitution of --- for pensions in the different Departments of the Government of India. 2162-63.

# PROVIDENT FUND (AMENDMENT) BILL-See under "Bill(s)".

# PROVINCES-

Question re-

Holidays in the offices under the Central Government in the ---

Land-revenue legislation in the ---. 392-94.

# PROVINCIAL BOOK DEPOTS-

Question re sale of Government of India publications at ---. 1519.

#### PROVINCIAL CIVIL SERVICE-

Question re-

Promotion from the —— to the Indian Civil Service in Bihar and Orissa.

Seniority of - officers holding listed Indian Civil Service posts. 2903-04.

#### PROVINCIAL GOVERNMENTS-

Budget Demand for "Payment to --- on account of Administration of Agency subjects". 2317.

Question re contributions by the Imperial Government to the --- for the improvement of Agriculture and Industries. 873.

## PROVINCIAL LEGISLATURES-

Question re changes in the rules of the Assembly and ---. 394-97.

# PROVINCIAL LOANS FUND-

Question re ---. 948.

#### PROVINCIAL MEDICAL SERVICES-

Question re delay in the formation of ---. 2911.

#### PROVINCIAL POLICE SERVICE—

Question re period of probation of officers of the Indian and the 338.

# PROVINCIAL SERVICE(S)-

Question re-

Appointment of --- men to the Political Department in the North-West Frontier Province. 353-354.

Employment of the people of Ajmer-Merwara in the --- of the Governor's Provinces. 2417.

Recommendations of the Lee Commission regarding promotion of men of the --- to the Indian Civil Service. 2901.

Recruitment of Indians to the superior services from the ——. 336.

#### PUBLIC-

١

Question re use of the corridors of the Legislative Assembly by the ----.

# PUBLIC ACCOUNTS COMMITTEE-

Motion for the election of the ---. 7.

Results of the election for the ---. 103.

#### PUBLIC EXAMINATIONS-

Question re inclusion of commercial subjects in certain -.... 1524.

#### PUBLIC HEALTH—

Budget Demand for "---". 2320.

Demand for Supplementary Grant in respect of "---". 632.

#### PUBLIC HOLIDAYS-

See under "Holiday".

# PUBLIC SERVICE COMMISSION-

Budget Demand for "---". 2316.

Question re representation of Sikhs in the office of the ---. 967-68.

#### PUBLIC WORKS BRANCH-

Question re amalgamation of the - with the Department of Industries and Labour. 2435-36.

#### PUBLIC WORKS CODE-

Question re ---. 1486.

# PUBLIC WORKS DEPARTMENT-

Question re retention of the service of Mr. C. Corrigan in the ---. New Delhi. 2428.

## PÜNJAB-

Question re-

Additional duties performed by village postmen in the ---. 1821-29. Assistant Income-tax Officers in the \_\_\_\_. 2184.

Difficulties of Sindhi employees of the North-Western Railway serving in the - and the United Provinces. 2036.

Number of Muhammadan, Hindu and Sikh Inspectors of Post Offices and the Railway Mail Service in the —. 965.
Order of the Postmaster General, — and the North-West Frontier

Province, regarding the filling of all future vacancies by Muhammadans. 2334-35.

Pay of the clerical staff in the different circles under the Postmaster General, ---. 522-23.

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### PUNJAB-contd.

Question re-contd.

Proportion of Muhammadan District and Sessions Judges in Bengal and the ---. 350.

Stoppage of the recruitment of Hindus in the postal service of the --and North-West Frontier Circles. 2781.

#### PUNJAB AND NORTH-WEST FRONTIER CIRCLES-

Question re retirement at the age of 55 of certain postal officials of the

#### PUNJAB GOVERNMENT-

Question re-

Issue of instructions to the --- regarding the use of ploughs and agricultural implements manufactured by British firms. 2520. Proscription by the —— of a book relating to the Nabha State. 161.

#### PURABSARAI-

Question re construction of a new station at --- on the East Indian Railway. 1830.

# PURCHASING OFFICERS, STATE RAILWAYS-

Question re ---. 1043.

#### PURDAH LADIES-

Question re want of a proper waiting shed and urinal for - at Kiul Junction. 2243-44.

#### PURNEA-

Question re construction of a branch line from — to Muraliganj. 329.

#### PURNEA DISTRICT-

Question re insufficiency of non-Muhammadan seats for the —. 330.

# PURSHOTAMDAS THAKURDAS, SIR-

Currency Bill-

Motion to consider. 1759, 1794-1807, 1812, 1813.

Consideration of clause 2. 2384-86, 2482-84.

Consideration of clause 4. 1849, 1850, 1852, 1857, 1881, 1884-93, 2122. Motion to pass, as amended. 2531-41, 2542, 2543, 2544, 2559, 2561.

Demand for Supplementary Grant in respect of "Aviation". 634-36, 1553-

Election of — to the Panel for the Central Advisory Council for Ruil-WAVS. 546.

Election of — to the Standing Finance Committee. 17.

Election of — to the Panel of the Standing Committee on Emigration.

General discussion of the General Budget. 1664, 1671-76.

General discussion of the Railway Budget. 1129-35.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 69-74.

Indian Finance Bill-

Consideration of Schedule I. 2608, 2617-19, 2620.

Consideration of Part II of Schedule II. 2637, 2645-50, 2653, 2655.

Motion to pass, as amended. 2709-12, 2718, 2735.

# URSHOTAMDAS THAKURDAS, SIR-contd.

Indian Forest Bill-

١

Motion to refer to Select Committee. 2890.

Motion for Adjournment re postponement of the consideration of the Indian Currency Bill. 544-45, 596-99.

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure). 2259-65.

Motion to reduce the Budget Demand for "Customs". (Customs Policy, land frontiers, smuggling of saccharine). 2005, 2006.

Motion to reduce the Budget Demand for "Railway Board". (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services). 1226-31.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees). 1338.

Motion to reduce the Budget Demand for "Railway Board". (Powers and formation of Advisory Committees). 1354.

Motion to reduce the Budget Demand for "Salt". (Desirability of increasing the consumption of salt in India and of making India self-supporting in the matter of salt). 2190.

Negotiable Instruments (Amendment) Bill-

Motion for the withdrawal of the instructions to the Select Committee to report not later than the 15th February, 1927. 2109.

Motion to consider. 309-10, 311.

Motion to refer to Select Committee. 311, 312.

Oath of Office. 3.

Presentation by —— of a number of petitions relating to the Currency Bill. 1660-61, 2109.

Question re-

Appointments in certain Departments under the Government of India. 1494.

Critical condition of agriculturists in certain parts of the Central Provinces, Bombay and Madras. 712-14.

Decline in passenger traffic on the Bombay, Baroda and Central India and other Railways. 1042-43.

Drafting of a new Railways Act. 510-11.

Issue of emergency currency to the Imperial Bank of India. 882-83.

Net earnings of the Bengal and North-Western Railway. 1494-95.

Number of representations received in connection with the exchange rates. 1043.

Procedure regarding answers to oral questions. 871, 872.

Protest against the proposed 1s. 6d. ratio. 511-12.

Provision of lavatories in third class carriages on the metre gauge Cochin State Railway. 351.

Total advances of the Imperial Bank of India before the bank rate was raised to 7 per cent., etc. 1823.

Total deflation of currency since the 1st April 1926. 883-85.

#### Resolution re-

Improvement and expansion of banking facilities. 696-99.

Treatment of the Santhal Parganas as a backward tract. 652-54.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 129-32.

#### PUSHKAR-

Question re-

Establishment of a representative committee to manage municipal affairs in ---, Ajmer-Merwara. 2418.

Opening of a narrow gauge railway from Aimer to —. 2418.

#### QUARTERS-

Question re-

Allotments for construction of - for Europeans, Anglo-Indians and Indians respectively on different railways. 293.

Appointment of Chaukidars for Indian Clerks' ---, in New Delhi. 2460.

Assessment of rent for officers' bungalows and clerks' --- in New

Electric bulbs in — and bungalows in New Delhi. 521.

Improvement of the --- for the Indian staff of the Eastern Bengal Railway. 1506.

Indian Station Masters' ---. 436-37.

Provision of —— for Indian guards, train examiners, etc. 715.

Provision of —— for the Assistant Train Examiner at Budge Budge on the Eastern Bengal Railway. 1648.

Provision of — or grant of a house allowance thereof to Indian guards of the East Indian Railway. 714-15.

Provision of suitable family — for postmen. 1818-19.

Rents for — and bungalows in New Delhi. 520-21.

Residential — for military officers at Quetta. 2041.

Retention of honeycomb brick work for bathrooms of "D" type Indian Clerks' --- in New Delhi. 2459.

Unsafe condition of — in occupation of the menial staff of Rajabhatkhawa, Eastern Bengal Railway. 1508.

Water rates in orthodox and unorthodox --- in New Delhi. 2458-59.

# QUESTIONS-

Question re-

Procedure regarding answers to oral ---. 871-72.

Replies to starred ---. 2422.

#### QUETTA-

Question re-

Expenditure on the construction of the building for the office of the Controller of Military Accounts at - 2040-41.

Residential quarters for Military Officers at -.... 2041.

#### OUININE-

Question re sale of — by the post office. 1898.

R

#### RACIAL DISCRIMINATION-

Question re - in leave and allowances in the Bombay, Baroda and Central India Railway. 300-01.

# RAE, Mr. C. D.-

Question re increase in losses of parcel bags and insured articles during the regime of ——. Presidency Postmaster, Calcutta. 2408-09.

#### RAFIGUNJ-

Question re first and second class waiting room at —— on the East Indian Railway. 530.

# RAHIMTULLA, MR. FAZAL IBRAHIM-

Currency Bill-

Consideration of clause 4. 2123-25.

Election of —— to the panel of the Standing Committee on Emigration. 612.

Election of — to the Standing Finance Committee for Railways. 65.

General Discussion of the Railway Budget. 1173-75.

Gold Standard and Reserve Bank of India Bill-

Motion to circulate. 86-87.

Indian Finance Bill-

Consideration of Part I of Schedule II. 2629-30.

Oath of Office. 2.

Question re-

Allowance of bad debts arising out of irrecoverable arrears of rent to income-tax assessees. 2447.

Assessment to income-tax of amounts paid by their customers to commission agents for charitable purposes. 2447-48.

Cure for plague. 2452.

Deduction of interest on mortgage permissible under section 9 (1) (iv) of the Income-tax Act, 1922. 2446-47.

Deferred Rebates. 2454.

Indigenous drugs. 2452.

Institution of professional accountants in India. 2448.

Overland Express between Bombay and Calcutta. 2454-55.

Payment of compensation to the lessees of certain houses in Poona taken possession of by the Government during the War. 2448-49.

Permanent appointments to the Indian Medical Service made by nomination by the Secretary of State from 1920 to 1926. 2451.

Recommendations of the Lee Commission regarding the Indian Medical Service. 2451.

Reduction of fees charged under the Income-tax Act, 1922. 2447.

Representation of the Passengers and Traffic Relief Association, Bombay, on the Advisory Committee of the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 2455.

Running of trains without alarm chains on the Great Indian Peninsula Railway. 2456.

Supply, free of charge, of assessment orders in respect of income-tax to assessees in Delhi. 2446.

The Great Indian Peninsula Railway Power Station Scheme. 2452-54.

Steel Industry (Protection) Bill— Motion to consider. 920-21.

#### RAILS-

Question re-

Placing of orders for —— with firms other than the Tata Iron and Steel Company. 2855.

Relaying of — on the Rewari-Fazilka section of the Bombay, Baroda and Central India Railway. 802-03.

## RAILWAY(8)-

Assam Bengal-

Question re-

Extension of the -- line to Shillong. 334.

Hardship of extra pontage charge on account of Brahmaputra Bridge on ——. 279.

1

Loss on the working of the ---. 2759-60.

Bankura Damodar River-

Question re-

Grievances of passengers on the ---. 721-22.

The --- 1738.

Baunsi-Naya Dumka-Sainthia-

Question re - project. 1491.

Belonia-

Question re route of the proposed ---. 1478.

Bengal and North-Western-

Question re-

Accidents owing to overcrowding on the ---. 334.

Net earnings of the ---. 1494-95.

Overcrowding on the ---. 333.

Railway line from Chakia to Karnowl on the ---. 519.

Bengal Nagpur-

Motion for Adjournment to discuss the strike at Kharagpur on the ——. 974-78, 1007-34.

Question re-

Allegations against the Agent of the —— in the Basumati of the 18th February, 1927. 1649.

Alleged assault and dismissal of Sukhlal, an employee of the ——workshop at Kharagpur. 1740.

Appointment of a Conciliation Board or Committee of Enquiry in connection with the strike on the ——. 1504-05.

Appointment of an advisory committee on the ----. 878-79.

Assistance afforded by the —— to illiterate third class passengers regarding their luggage. 732.

Collision at Bhadrak on the — 2786-87, 2787-89.

Control Department, ---. 354.

Discontent among employees of the --- at Kharagpur. 781.

Dismissals on the —. 1740.

Distribution of the profits of the —— between the railway company and Government. 739.

Effect of the reduction scheme on the ---. 355.

Grant of extensions of service to employees of the ---. 1645.

Grievances of employees on the ---. 399.

Grievances of subordinate employees of the ---. 385.

Inadequate pay of the lowest staff on the —— and the South Indian Railway. 385-86.

```
RAILWAY(S)-contd.
```

# Bengal Nagpur-contd.

Question re-contd.

Indian head train controllers on the ---. 354.

Local Advisory Committees on the ---. 1576.

Number of Oriyas appointed to the Local Advisory Committees on the —. 1576-77.

Procedure to be followed before the dismissal of its employees by the ——. 2779.

Reconstruction of the bridges over the Nerbudda on the Great Indian Peninsula Railway and the —— in the district of Jubbulpore, etc. 815.

Strike at Kharagpur on the ---. 740, 816-18, 885-86, 970-73.

Strike on the ---. 1249-50.

Travelling ticket inspectors on the ---. 731-32.

# Bombay, Baroda and Central India-

#### Question re-

Allegations against certain officials of the ---. 609.

Contracts for the sale of articles on railway platforms on the ——. 2429-30.

Decline in passenger traffic on the — and other railways. 1042-43.

Employment of Mussalmans on the ---. 168.

Fares on the metre gauge section of —— the North-Western Railway and the East Indian Railway. 804, 804-09.

Grant of concessions to passengers purchasing second class return tickets on the metre gauge section of the ——. 810.

Manufacture of wagons and locomotives in the workshop of the ——at Ajmer. 1490-91.

Normal speed of trains on the Rewari-Fazilka section of the —. 803.

Number of European, Anglo-Indian and Indian guards and drivers on the ——. 1521.

Provision of electric fans in the second class compartments of the metre gauge section of the ——. 804.

Provision of intermediate class accommodation between Delhi and Bhatinda on the Metre gauge section of the ——. 803.

Provision of search lights on engines between Delhi and Bhatinda on the metre gauge section of the —. 745.

Purchase of steel from the Tata works for the electrification structure work on the —. 1514.

Racial discrimination in leave and allowances in the ---. 300-01.

Relaying of rails on the Rewari-Fazilka section of the ---. 802-03.

Representation of the Passengers and Traffic Relief Association, Bombay on the Advisory Committees of the Great Indian Peninsula Railway and the ——. 2455.

#### Bhatkal-Mysore-

Question re construction of —— line. 279-80.

#### Burma-

Question re State management of the ---. 2456-57.

Central Advisory Council for-

Question re subjects laid before the ---. 1897.

```
RAILWAY(S)-cont l.
```

Chandil-Barkakhana-

Question re-

Blocking of village roads by the —— line. 1735.

Payment for land acquired for the —— in the Chota Nagpur Division. 1735.

Cochin State-

Question re provision of lavatories in third class carriages on the metre gauge ---. 351.

Company-

Question re Indianisation of superior services on ---. 340.

Campany-managed-

Question re-

Classification under the different races or communities of officers and subordinates employed on State and ---. 740.

Expenditure on the erection of workshops for State and ---. 798.

Promotion of subordinates on ---. 2758.

Rules governing the dismissal of employees on State and —. 2790. Cumbum-Kalabasti-

Question re construction of the —. 2760.

Decauville Light-

Question re-

Conversion of the Dehra Ismail Khan Tank — to 2' 6" gauge.

Conveyance from Tank by the - of passengers bound for Dehra Ismail Khan. 1828-29.

Deoghar-Dumka-

Question re the \_\_\_\_. 520.

East Indian-

Dismissals on the — and the Great Indian Peninsula Railway. 955.

Question re-

Action taken by the Railway Board on appeals from men dismissed by the --- and the Great Indian Peninsula Railway. 955-56.

Alteration of the — time-tables. 517-18.

Amounts utilised for reimbursements for losses from the Guarantee Fund. ---. 2433.

Case of Mr. Mohamad Usman, late an Inspector of Works at Panipat, **---**. 2871-72.

Castor cake and cake dust sold yearly at the Manari workshop on the ----. 1480.

Changing of the timings of certain trains on the ---. 2243.

Chief clerks of the Divisional offices of the ---. 715-16.

Circumstances of alleged fraud in Stores Department, ---. 214.

Construction of a building in the Howrah Yard for the staff of the Watch and Ward Department of the ---. 715.

Construction of a new station at Purabsarai on the ---. 1830.

Construction of shelter for passengers at stations on the M. G. section of the ---. 530.

Deprivation of Indian employees of — of State railway privileges by unfair agreement. 215.

Discontinuance of the use of oil-cloth cushions in intermediate class compartments on the --- and the North Western Railway. 1040-41.

. Dismissal of Mr. M. D'Cruz, late Offg. Stores Superintendent, Howrah, ---. 959-60.

١.

# RAILWAY(S)-contd.

East Indian-contd.

Question re—contd.

Dismissal of Mr. Wells, Chief Controller of Stores, —. 210.

Dismissal of the Controller of Stores, ---. 961.

Disposal of castor cake and cake dust at Manauri station on the ——.

1480.

Entraining of passengers at the temporary stations on the Poonpon river, —. 2105.

Excess of mineral oil disclosed as a result of verification by the Audit Department of the —— in 1924, 956-59.

Fares on the metre gauge section of the Bombay, Baroda and Central India Railway, the North Western Railway and the ——. 804, 804-09.

Fatal accidents at the level crossing in Jamalpur, ---. 1829-30.

First and second class waiting room at Rafigunj station on the ——. 530.

First day payment for employees of —— and furlough figures. 215-16.

Frequent dismissals on the Oudh and Rohilkhand section of the ---... 1484.

Grant of an additional allowance to the clerical staff of the office of the Commercial Manager, ——. 2050.

Grants from the fine fund of the —— to European and Indian schools. 2046-47.

Grievances of Indian guards employed at Sahebgunge on the ——. 717-18.

Guarantee Fund, — 2433, 2434-35.

Improved waiting sheds at loop line stations of the -........ 332.

Indebtedness of the --- to Mr. M. D'Cruz. 961.

Issue of tickets to third class passengers at Hapur station on the \_\_\_\_\_. 2430-31.

Lack of proper management for crossing the railway line at Hapur station on the —. 1039-40.

Leave rules for Europeans, Anglo-Indians and Indians in the Subordinate Service of the —. 1905.

Names of members of the Advisory Committees of the North-Western Railway and the ——. 1481.

Number of clerical staff and Inspectors transferred from Lucknow to Calcutta from the different head offices of the ——. 2050.

Number of European, Anglo-Indian and Indian guards and drivers on the —. 1521.

Office hours of the clerical staff of the —— stationed at Jamalpur. 716.

Overworked assistant station masters and pointsmen on the —... 1484-85.

Paucity of waiting sheds at rural stations on the M. G. section of the ——. 2105.

Procedure followed by the —— in reimbursing itself for losses caused by the saff. 2433-34.

Proportion of Mussalmans in the Chief Auditors' Offices, —, and Eastern Bengal Railway. 383.

Provision of quarters or grant of a house allowance on lien thereof to Indian guards of the —... 714-15.

# RAILWAY(8),-contd.

East Indian-contd.

Question re-contd.

Reduction of the working hours of the booking, parcel and other staff employed on the ---. 717.

Reinstatement of Mr. M. D'Cruz and five other subordinates dismissed by the --- in connection with the Cotton Waste case.

Rent for office buildings for the Traffic Audit Office of the --- at Calcutta. 2051.

Reservation of first and second class compartments on the ----.

Running of a shuttle train from Buxar to Mokameh on the ----2423.

Scale of pay and allowances of the staff of the --- transferred to the North Western Railway. 736.

Schools maintained by the --- in Bengal and the United Provinces. 2784.

Staff of the Traffic Audit Office of the ---. 2051, 2052.

Subscriptions to the Guarantee Fund from the employees of the **---.** 2434.

Total mileage of the ----, etc. 2049-50.

Transfer of certain officers of the --- from Lucknow to Calcutta.

Want of a third class waiting room at Gaya on the ---. 2241. Weekend concession tickets on the ---. 2431-32.

# Eastern Bengal-

Question re-

Appointment of Indians as "B" class guards on the ---. 1644-45. Complaints against Travelling Ticket Checkers of the ---. 1507 Expenditure on the housing of European, Anglo-Indian and Indian staff of the Traffic Department, ---. 1507-08.

Grants-in-aid to European and Indian Railway Institutes by the ----.

Improvement of the quarters for the Indian staff of the ---. 1506. Indian guards of the —. 1644.

Medical certificates of employees in the ——. 1506.

New rolling stock on the — during 1928-27. 333.

Pay of Indian drivers on the ---. 1645.

Proportion of Mussalmans in the Chief Auditors' Offices, East Indian Railway, and ---. 383.

Re-appointment of Messrs. Mathews and Macquire, insolvents, by the \_\_\_\_. 1507.

Recruitment of Europeans, Anglo-Indians and Indians in the Traffic Department, —. 1508. Reduction of fares on the —. 331-32, 2460.

Sanction of street lights for the European colony of Parbatipur, ---. 1506-07.

Unsafe condition of quarters in occupation of the menial staff of Rajabhatkhawa, ----. 1506.

# Faridpur-Charmaguria-

Question re extension of the —— to Barfsal. 1488.

```
PAILWAY(S)-contd.
```

Gaya Sherghatty-

Question re ---. 2105.

#### Great Indian Peninsula-

Question re-

Action taken by the Railway Board on appeals from men dismissed by the East Indian Railway and the —. 955-56.

Appointment of Mr. T. G. Russell as permanent Agent of the ——. 2045.

Confirmation of subordinates of the —— employed to officiate as officers. 2756-57.

Deputy Transportation Superintendent (Traction), ---. 950-51.

Dismissals on the East Indian Railway and the -.. 955.

Employment of subordinates of the —— in higher appointments without enhancement of salaries. 2755-56.

Engineering contracts on the ---. 791-92.

Leave rules for Indians on the ---. 2049.

Leave rules of the ---. 1508.

Long hours of work of the staff on the ---. 2755.

New alignment of the --- between Khansala and Karjat. 1530.

Number of European, Anglo-Indian and Indian guards and drivers on the ——. 1521.

Omission of the expenditure on the Kargali colliery from the grant for the ——. 2917-18.

Permanent employment of the Audit and Accounts staff of the ——. 1658-59.

Purchase of steel from the Tata Works for the electrification structure work on the ——. 1514.

Realignment of the ---. 153.

Reconstruction of the bridges over the Nerbudda on the —— and the Bengal Nagpur Railway in the district of Jubbulpore, etc. 815.

Reduction of the entire staff of Food Inspectors on the ——. 2249. Representation of the Passengers and Traffic Relief Association, Bombay, on the Advisory Committee of the —— and the Bombay, Baroda and Central India Railway. 2455.

Running of trains without alarm chains on the —. 2456.

Sleeping accommodation for third class passengers on the —. 2761.

Supply by the Tata Steel Coy. of electric power for the electrification of portions of the ——. 1514-15.

The — Power Station Schemes. 2452-54.

Transfer of rolling stock to the North Western Railway and the ——.

Travelling cinema on the ----. 875-76.

Guntur-Gurzala-Machirla-

Question re ----. 2760.

Hapur, Mowara-Luxar-

Question re proposed ---. 2520.

Hindubagh-Fort Sandeman-

Question re estimated loss in working the —. 146.

Kashipur-Kalagarh-

Question re alignment of the — 524.

RAILWAY	(S)—contd.	
---------	------------	--

Kohat-Thal-

Question re extension of the — to Parachinar in the Kurrum valley.

#### Madras and Southern Mahratta-

Question re-

Indians to succeed short term European officers on --- and South Indian Railway, 285-86.

Joining of the main line of the - from Pittapur to Cocanada.

Prevention of burglaries at stations on the South Indian Railway and the ---. 950.

Mangalore Hasan-

Question re proposals for —— line. 192-93.

Mari Lukki and Tank-

Question re fares on the \_\_\_\_\_ 1308-09.

Muzaffarpur-Sitamarhi-

Question re construction of the ---. 377-78.

# North Western-

## Question re-

Accrual of the credits on account of the sale-proceeds of engines sold to other Railways to the revenue account of the ---. 2918.

Advance of a house building loan to Mr. G. Zakria Khan, an officer of the ——. 2907. Architect for the ——. 2865-66.

Cost of an "at Home" given to Khan Sahib G. Z. Khan, Assistant Audit Officer, ---. 2906.

Decrease in the gross earnings of — during 1926 owing to the competition of motors. 351-52.

Difficulties of Sindhi employees of the — serving in the Punjab and the United Provinces. 2038.

Discontinuance of the use of oil-cloth cushions in intermediate class compartments on the East Indian Railway and the ---. 1040-41.

Extension of service granted to Mr. C. H. Withers, Foreman, Electrical Department, Carriage and Wagon, Moghulpura, ---. 2436-

Extension of Texila-Havelian Branch of the — in the direction of Abbottabad, Mansera, etc. 2181.

Fares on the metre gauge section of the Bombay, Baroda and Central India Railway, the --- and the East Indian Railway. 804, 804-09.

Grant of three days' allowances to outdoor staff attending the "At Home" to Khan Sahib G. Z. Khan, Assistant Audit Officer, ----. 2906-07. · '

Hindu and Muslim clerks in the office of the Divisional Superintendent, ---, Delhi. 171.

Improvements at Karachi, Pindi and Sukkur workshops on --- to obviate reduction of staff. 197-99.

Inadequate representation of Muslims in the Head and Divisional Offices of the ---. 2172.

Increase in the number of Sikhs employed in the offices of the Agent and the Chief Auditor, ---. 964.

Latrines in intermediate class compartments on the ---. 949.

# RAILWAY(S)-contd.

North-Western-could.

Question re-contd.

Muslim clerks in the office of the Divisional Audit Officer, —, Delhi. 170.

Muslims in the Audit Office, —, Delhi Division. 2171.

Names of members of the Advisory Committee of the —— and the East Indian Railway. 1481.

Number of European, Anglo-Indian and Indian guards and drivers on the —... 1521.

Procedure adopted by the —— in cases of alleged fraud by the contractors and employees. 956.

Proportion of Mussalmans in Divisional Superintendents' Office and Divisional Audit Office, ——. 383-84.

Provision of platforms at the principal stations on the Shahadara-Sangla line of the —. 523.

Representation of different communities holding appointments of assistant station masters, station masters and guards on the ——. 1478.

Representation of Muslims in the offices of the ---. 737.

Reservation of compartments on the ---. 2594.

Restriction of clerical appointments to first division matriculates by the Chief Auditor, —. 383.

Sindhis and non-Sindhis employed on the ---. 2036.

Small number of Muslims employed in the Traffic and Octroi Departments in the North West Frontier section of the ——. 2589.

Supersession of senior travelling ticket examiners of the ----. 2904-05.

Total amount of salaries drawn by the Hindu and Muslim clerks in the office of the Divisional Audit Office, Delhi. 171.

Time tables of the ——. 2421.

Transfer of locomotives from the —— to other State-worked railways. 2912-13.

Transfer of rolling stock to the —— and Great Indian Peninsula Railway. 2917.

Travelling ticket examiners of the —. 2905-06.

Unserviceable underpassers on the ---. 793.

# Oudh and Rohilkhand-

Question re-

Agreement with employees of the —— to serve within the jurisdiction of that Railway. 2052.

Allowances of officers of the —transferred to Calcutta. •2050.

Oollapalem-Singarayakonda Kanigiri-

Question re construction of the ---. 2760.

Question re-

Accidents on —— due to the coupling and uncoupling of vehicles.

Allotments for construction of quarters for Europeans, Anglo-Indians and Indians, respectively, on different —. 293.

Appointment of a Mechanical Engineer-in-Chief for - 1510.

Question re-contd.

Appointment of Indians to Superior Service on Indian - during 1926-27. 340-41.

Charges for the reservation of intermediate and third class compartments on ---. 147.

Construction of a metre gauge --- between Bilaspur and Mandla in the Central Provinces. 528-29, 530.

Construction of a — between Hapur, Mowana and Luxar. 2519-20. Construction of a — from Ajmer to Kotah Junction. 2417.

Construction of a - from Batala via Butari and Patti to Lahore.

Construction of a --- from Champadanga to Tarakeswar. 1738.

Construction of a — from Charsadda to Swabi in the Peshawar District. 2403.

Construction of a — from Patna to Ranchi. 1734.

Construction of a — from Rajbari to Jessore via Magura. 2183-84.

Construction of --- to serve the country west of the Vizagapatam Harbour. 1743.

Consumption of Indian and foreign coal on ---. 436.

Cost of various types of carriages in use on the ——. 2432.

Damage and loss of fruit packages on —. 333-34.

Expenditure on articles in common use on —. 1519-20.

Expenditure on the planting and culture of trees on the different —. 1480, 1481.

Fares charged per mile for different classes on different ——. 1392. Financial results of the introduction of first and second class return tickets on ---. 1482-83.

Fitting of automatic centre buffer couplers to rolling stock on ---. 150.

Income from the sale of trees on the different —. 1480, 1481.

Inquiry into grievances of subordinate employees on Indian ---. 293. Intermediate class accommodation on all trains on Madras and Southern Mahratta ---. 441.

Issue of intermediate and third class return tickets on —. 1481-82. Judgment of the Allahabad High Court regarding the obligation on - to lock wagons while carrying goods. 952.

Levy of surcharge on ---. 1736-37.

Manufacture in India of articles in common use on ---. 151.

Nomination of members of Advisory Committees for State and other **---.** 160.

Number and price of wagons ordered since 1919 on all ---. 211.

Number of European and Indian officers in ---- and Indians recruited in 1925 and 1926. 285.

Number of passengers of the different classes carried on the principal --- during the first eight months of 1926-27. 1488.

Opening of a narrow gauge —— from Ajmer to Pushkar. 2418.

Places on the different —— where castor cake or cake dust is available.

Planting, culture and sale of trees on the different ---. 1480, 1481.

Powers of dismissal of Divisional Superintendents on - 2758-59.

Price of time tables on certain specified ---. 509-10.

Question re-contd.

Provision of amenities for third class passengers by ----. 877.

Purchase of coal for ---. 794.

- between India and Burma. 351.

Rates charged by —— on khaddar, Indian mill-made cloth and foreign piecegoods. 1491-92.

Recognition by the different —— of Railway Passengers' Associations. 1392.

Recruitment of coolies on the different ---. 2430.

Recruitment of gardeners on the Government ---. 1481.

Recruitment of Indians to Indian ---. 339.

Reduction of passenger fares on ---. 438-40.

Reduction of the purchases for — made by the Director General of Stores in London. 795-96.

Scheme for training of officers and subordinates on Indian ——. 294. Scrapping of locomotives and wagons in use on ——. 795.

Raipur-Vizianagram-

Question re progress made on the —. 1827.

Rohtak-Bhiwani-

Question re completion of the ---. 399.

Tanjore District Board-

Question re-

Government action re --- extension. 386-91.

Government proposals re ---. 430.

Tellicherry-Mysore-

Question re ---. 706.

Singhjani-Pingna-

Question re construction of the ---. 279.

South Indian-

Question re-

Alleged shortage of timber on the ---. 947.

Deprivation of Indian officers on the —— of admissible concessions. 381-82.

Existing incumbents of Asiatic domicile entitled to Lee concessions in the —. 286.

Inadequate pay of the lowest staff on the Bengal Nagpur Railway and the ——. 385-86.

•Indians to succeed short term European officers on Madras and Southern Mahratta Railway and — up to 75 per cent. 285-86. Omission to extend Lee concessions to superior Indian officers of

Prevention of burglaries at stations on the —— and the Madras and Southern Mahratta Railway. 950.

Purchase of sleepers for the ---. 1391.

Refusal of Lee concessions to Indians at present in the ——. 286.

Results of the failure of the —— to place orders for sleepers in Malabar. 1391.

Swarajya on "Indianisation on the ---". 296.

Use of steel in the construction of stations on the Shoranur-Nilambur section of the —. 951-52.

State-

Deficient earnings on capital expenditure on —. 212.

Question re-

Amount of money drawn in salaries by Indian, Anglo-Indian and other employees drawing more than Rs. 200 p.m. in —. 1036.

Appointment as probationers in the Transportation (Traffic) and Commercial Department of -- . 734.

Appointment of Engineers on short term covenants for ---. 876-

Chief Storekeepers or Purchasing Officers of - 1043.

Claims of Muslims to appointments as medical officers of the ——. 1745-46.

Classification under the different races or communities of officers and subordinates employed on — and company-managed Railways.

Clearing House Scheme for ---. 2049.

Concessions for officers of Indian and non-Indian domicile on ---.

Construction of new — stations on —. 797.

Contracts between the Secretary of State for India and the railway companies working - in India. 740.

Cost of alterations to the American wagons purchased in 1918 for

Definition of "departmental enquiry" in the case of Govt. servants appointed on ---. 954.

Delivery of coal purchased for —. 794.

Deprivation of Indian employees of East Indian Railway of privileges by unfair agreement. 215.

Expenditure on the erection of workshops for — and companymanaged Railways. 797.

Expenditure on the reconstruction of railway stations on ---.

Hindu refreshment rooms on —. 520.

Inclusion of Economics and History as qualifying subjects for the examination for the Superior Traffic and Commercial Branches of the --- 2438-39.

Inclusion of Railway Economics and certain other subjects in the examination for the Commercial Deptts. of -..... 1524.

Indians in superior services on —. 340. Mussalman and other officers in —. 295.

Number of Indians, Europeans and Anglo-Indians drawing salaries of more than Rs. 350 a month on ---. 799.

Number of posts in — on more than Rs. 200 p.m. held by Indians, Anglo-Indians and others. 1035.

Number of wagons on ---. 1509-10.

Number of wagons purchased for - since March 1928. 1490.

Payments made to Consulting Engineers for — in respect of fees, inspection charges, etc. 793.

Percentage of Indians, Anglo-Indians and other employees getting more than Rs. 200 a month on — in the years 1924, 1925 and 1926. 1036.

State-contd.

Question re-contd.

Procedure as to placing of contracts for handling goods on —— and amounts paid during 1925-26. 213-14.

Provision of electric fans in third class carriages on —. 2762-63.

Publication of the — time tables in the vernacular. 1479.

Purchase of coal for ---. 2432.

Reduction in freight on ---. 209.

Reduction of passenger fares on ---. 205-08.

Rules governing the dismissal of employees on —— and companymanaged Railways. 2790.

Selection of Sikhs for the Indian Railway Service of Engineers and the Transportation (Traffic) and Commercial Departments of —. 966.

Starting of a Pension Fund under the head 'Railway Reserves' in connection with the —— Revenue Establishment. 2914-15.

Supply of fans in intermediate and third class compartments on —. 2419.

Total authorised stock of locomotives on the ---. 1509.

Total payments made to the Consulting Engineer to the —— during 1925-26. 2035-36.

Uniform railway fares and rates on ---. 149-50.

Wagon requirements of ---. 1490.

Watch and Ward Department for ---. 339, 2047-48.

#### State-worked-

Question re expenditure on surveys of new lines forming part of a \_\_\_\_\_. 2916.

#### Strategic-

Question re-

Loss on the working of ---. 2760.

# RAILWAYS, ACCOUNTANT GENERAL-

Question re number of Muslim clerks and accountants in the office of the ——. 2868.

# RAILWAY ACCOUNTS-

Question re expenditure incurred on the appointment of experts engaged to advise on an improved system of ——. 160.

# RAILWAYS ACT-

See under "Act(s)".

# RAILWAY ADMINISTRATION REPORT-

Question re publication of - for 1925-28. 209-10.

# RAILWAY ADVISORY COMMITTEES-

Question re action taken on recommendation made by ---. 877-78.

# RAILWAY AUDIT OFFICE(S)-

Question re examination for the recruitment of accountants for ——under the Accountant General, Railways, 159.

#### RAILWAY BOARD-

Budget Demand for "---". 1194-1225, 1226-48, 1251-1300, 1315-74.

Question re—

Action taken by the —— on appeals from men dismissed by the East Indian and the Great Indian Peninsula Railways. 955-56.

Appointment of an Indian as a Member of the ---. 815.

Appointment of Indians to -..... 434.

Functions and control of -. 295.

Location of the -- in Delhi, Bombay or Calcutta. 1518.

Muslim clerks in the office of the -... 2172.

Mussalman officers employed in the office of the — at Delhi. 1036.

Names of Members of the — who have retired during the last eight years. 799.

Publication of --- 's evidence before the Tariff Board, 208-09.

# RAILWAY BUDGET-

Question re adjustment of the amount shown against abandoned projects in the Explanatory Memorandum on the —— for 1927-28. 2916-17.

See also under "Budget."

# RAILWAY CARRIAGE(S)-

Question re-

Electric fans in third class ---. 2761-62.

Provision of electric fans in third class ---. 804.

# RAILWAY COLLIERY(IES)-

See under "Colliery(ies)."

#### RAILWAY COMPANY(IES)-

Delhi-Umbala-Kalka-

Question re-

Cost of lands provided free to the old ---. 2916.

Contracts between the Secretary of State for India and the ——working State Railways in India. 740.

Method adopted by — in America showing expenditure distributed between passenger and goods working. 147-48.

#### RAILWAY COOLIES-

Question re harassment of the travelling public by —— at Delhi Junction. 2785.

#### RAILWAY CROSSING-

Question re underground bridge for traffic at the --- near Meerut City station. 1040.

# RAILWAY DEPARTMENT-

Question re-

Depreciation Funds of the Postal and Telegraph Department and the \_\_\_\_\_. 2915-16.

Technical section of the ---. 2913.

## RAILWAY ECONOMICS-

Question re inclusion of — and certain other subjects in the examination for the Commercial Depts. of State Railways. 1524.

#### RAILWAY EMBANKMENTS-

Question re filling up of ditches near ---. 529-30.

# RAILWAY EMPLOYEE(S)-

Question re-

Advance of house building loans to - 2907.

Grievances of subordinate ---. 199-200.

Name of the officer entrusted with the investigation of the question of educational facilities for children of ——. 2917.

Rules regarding the transfer of — from one province to another.

Transfers of — from one railway system to another. 2449.

Transfer of - from the United Provinces to Bengal. 2449.

# RAILWAY EMPLOYEES UNION(S)-

See under "Union(s)".

### RAILWAY FARES-

Question re-

Estimated loss on account of the reduction of ---. 1489.

Financial effect of the last reduction of ---. 1488-89.

#### KAILWAY FARES AND RATES-

Question re uniform - on State Railways. 149-50.

## RAILWAY INSTITUTE(S)-

Question re grants-in-aid to European and Indian — by the Eastern Bengal Railway. 1645.

# RAILWAY LINES-

Question re-

Beggar nuisance on Government - 344.

Completion of the Nidaduol-Narsapur and Godwada-Bhimavaram —. 963-64.

Fencing of ---. 523.

--- from Chakia to Karnowl on the Bengal and North-Western Railways. 319.

Grazing lands near ---. 1481.

Lack of proper arrangements for crossing the —— at Hapur station on the East Indian Railway. 1039-40.

Proposed new — between Lyallpur, Jaranwala and Jhumra Cheniot. 523.

# RAILWAY MAIL SERVICE-

#### Question re-

Allegations against Babu Kasiswar Lala, sub record clerk of the --at Narayanganj. 743-44.

Appointment of Babu Kasiswar Lala as sub-record clerk of the --at Narayanganj. 743.

Case of Babu Raj Kumar Mukerjee, Inspector, - ... 720.

Employment of van peons for all the sections of the ---. 2413.

Grant of house rent allowances to the mail guards and other inferior servants of the - in the Madras Presidency. 889.

Grant of out-station allowance to employees of the ---. 2519.

Increase of leave reserves for the Post Office and the ---. 2409.

Number of Muhammadan, Hindu and Sikh Inspectors of Post Offices and the - in the Punjab. 965.

Provision of electric fans in the —— office in Madras, etc. 2849. Scales of pay of sorters of the ——. 886.

Time test of the ---. 886-88, 2848.

Working hours of employees of the ---. 888-89.

# RAILWAY MAIL SERVICE, "T" DIVISION-

Question re punishment inflicted by Lieut. Shujat Ali, Superintendent, - 2854.

## RAILWAY PASSENGERS' ASSOCIATIONS-

Question re recognition by the different railways of ---. 1392.

#### RAILWAY PLATFORMS-

#### Question re-

Contract for the sale of articles on - on the Bombay, Baroda and Central India Railway. 2429-30.

Grant of licenses to vendors on - 2429.

#### RAILWAY PRACTICE AND MANAGEMENT-

Question re training of Indians abroad in ---. 951.

## RAILWAY OFFICE-

Question re removal of the --- from Lucknow to Calcutta. 166.

# RAILWAY OFFICER(S)-

Question re-

Recruitment, of Indian --- up to 75 per cent. up to end of 1926.

Training college for — at Dehra Dun, 2244-45.

#### RAILWAY RESERVES-

Question re starting of a pension fund under the head "--" in connection with the State Railway Revenue Establishment. 2914-15.

# PAILWAY RESERVE FUND-

Question re - and reduction of fares. 208.

#### RAILWAY REVENUE ACCOUNT-

Question re debiting of freight and incidental charges on stores to the ——. 2913-14.

# RAILWAY SCHOOLS-

Question re-

---- 2784-85.

Expenditure on — for Europeans and Indians. 2784.

Utilisation of the fine fund at Moradabad for the upkeep and improvement of the Prince of Wales' ---. 1485.

# RAILWAYS, SENIOR GOVERNMENT INSPECTOR OF-

Question re transfer of the office of the --- from Madras to Ootacamund. 1390.

# RAILWAY SERVICE-

Question re-

Appointments in the Traffic Branch of the ---. 2445.

Indian Christians in the superior grades of the -- and the Posts and Telegraphs and Customs services. 1743.

Names, qualifications, periods of service and posts now filled by the three most senior Indians in the ---. 815-16.

## RAILWAY SERVICE OF ENGINEER(S)-

Question re selection of Sikhs for the Indian - and the Transportation (Traffic) and Commercial Departments of State Railways. 966.

# RAILWAY STATION(S)-

Question re-

Construction of new --- on State Railways. 797.

Expenditure on the reconstruction of - on State Railways. 2433.

Localion of the —— at Reper. 398-99.

Names of the —— where raised platforms will be constructed. 2763.

New — at Lucknow. 166-67.

Provision of lights in compound leading to the third class waiting shed at Hissar ---. 803-04.

Remodelling of the - at Kalka - . 352-53.

# RAILWAY TIMINGS-

Question re-

Advertising of ---. 1479.

Expenditure on advertisements relating to ---. 1479.

# RAILWAY TRAINING SCHOOL, CHANDAUSI-

Question re ---. 1907-08.

#### RAILWAY WORKSHOPS-

Question re number of men employed in -..... 1510.

# RAIPUR-VIZIANAGRAM RAILWAY-

See under "Railway(s)."

#### RAISINA-

Question re article in the Hindustan Times, dated the 7th February, 1927, entitled "Life in --." 2765-66.

#### RAJABHATKHAWA-

Question re unsafe condition of quarters in occupation of the menial staff of —, Eastern Bengal Railway. 1506.

#### RAJAH, RAO BAHADUR M. C .--

Election of — to the panel of the Standing Committee on Emigration. 613.

General Discussion of the General Budget. 1692-93.

Oath of Office. 5.

#### Question re-

Annual expenditure on Cantonment Fund Office establishment in third class cantonments. 2872-73.

Cantonment Fund net receipts and expenditure for 1925-26 in respect of cantonments without elected or nominated boards. 2872.

Qualifications of persons entrusted with the preparation of assessment lists in cantonments. 2873.

# RAJAN BAKHSH SHAH, KHAN BAHADUR MAKHDUM-

General Discussion of the General Budget. 1713-14. Oath of Office. 4.

# Question re-

Appointment of Muslims in the Co-operative Department of the Delhi Province. 2176-77.

Number of Hindu and Muslim Co-operative Societies registered in the Delhi Province from the 1st August, 1926, to the 15th January, 1927. 2177.

Rejection of the offer of a respectable gentleman of the Delhi Province to work in an honorary capacity in the cause of Co-operative Societies. 2177.

#### RAJBARI-

Question re construction of a railway from —— to Jessore via Magura. 2183-84.

#### RAJPUTANA-

Budget Demand for "---". 2324.

Question rb number and grades of schools for Europeans in Ajmer-Merwara and —. 2104.

### RAMACHANDRAM, Mr. N.-

Question re transfer of —, Honorary Secretary of the Coimbatore Branch of the All-India Postal and Railway Mail Service Union, from Coimbatore West to Gudalur. 729.

# RAMIAH, Mr. K.-V.-

Question re refund of a sum of money recovered from —, a postal clerk in the Nilgiri Division. 2847-48.

## RAM KISHAN, DR.-

Question re grant of a certificate to —, private medical practitioner of Pattoki, for services rendered by him to injured passengers during the collision at Harpa. 862.

#### RAMOSHIS-

Question re provision for Mahars, - and Mangs in the Army. 191.

## RAMZAN-

Question re office hours of Muslims in the office of the Deputy Accountant General, Posts and Telegraphs, Delhi, during the ----. 2843-44.

### RANANJAYA SINGH, KUMAR-

Oath of Office. 3.

#### RANCHI-

Question re construction of a railway from Patna to --. 1734.

# RANG BEHARI LAL, LALA -

Oath of Office. 4.

#### Question re-

Contracts for the supply of porters for Delhi railway station. 2785. Grant of mineral rights to a South African Firm in the North-West Frontier Province. 1498.

Harassment of the travelling public by railway coolies at Delhi Junction. 2785.

Inspectors appointed to supervise the work of the coolie contractor at Delhi Junction. 2785-86.

Number of South Africans or South African Firms trading in India. 1498.

Representatives of different communities holding appointments of assistant station masters, station masters and guards on the North Western Railway. 1478.

Steel Industry (Protection) Bill-

Consideration of clause 3, 1096.

#### RANGA IYER, Mr. C. S.—

Demand for Supplementary Grant in respect of-

"Audit" (Railways). 2828-30

"Staff, Household and Allowances of the Governor General." 630-31.

Election of — to the Public Accounts Committee. 103.

General Discussion of the Railway Budget. 1151-53, 1168.

#### Indian Finance Bill-

Motion to pass as amended. 2674-78, 2680-2703, 2713, 2714, 2715.

Motion for Adjournment re attendance of Mr. Satyendra Chandra Mitra at meetings of the Legislative Assembly. 29-30.

Motion for Adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiii. 402-03.

Motion for Adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway. 977, 1511-T3, 1014.

# RANGA IYER, MR. C. S .- contd.

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure.) 2235-40, 2271.

Motion to reduce the Budget Demand for "Executive Council". (Attitude of the Government in regard to the constitutional issue.) 1922-24, 1962.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates.) 2070-73, 2076.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Policy pursued by the Department in general.) 2012.

Motion to reduce the Budget Demand for "Railway Board" (Grievances of subordinate railway employees.) 1296-1300, 1316-19, 1336.

Oath of Office. 4.

#### Question re-

Agreements with employees of the Oudh and Rohilkhand Railway to serve within the jurisdiction of that Railway. 2052.

Allowances of officers of the Oudh and Rohilkhand Railway transferred to Calcutta. 2050, 2052.

Appointment of Chaukidars for Indian clerks' quarters in New Delhi.

Appointments in the clerical service and as probationers in the subordinate accounts service under the Accountant General, Central Revenues, 2185.

Assistant Income-tax Officers in the Punjab. 2184.

Class of appointment provided for candidates who have passed in both the lower and upper division examinations of the Staff Selection Board. 2184.

Classification of administrative and ministerial officers of the Postal Department. 2428-29.

Grant of an additional allowance to the clerical staff of the office of the Commercial Manager, East Indian Railway. 2050.

Holidays in the Imperial Secretariat. 2458.

Inclusion of commercial subjects in certain public examinations. 1524.

Inclusion of commercial subjects in the Indian Audit and Accounts
Service examination. 1523.

Inclusion of Railway Economics and certain other subjects in the examination for the Commercial Departments of State Railways. 1524.

Inter-departmental transfers of men in the Secretariat and Attached Offices, etc. 2592-93.

Number of clerical staff and Inspectors transferred from Lucknow to Calcutta from the different head offices of the East Indian Railway. 2050.

Rent for office buildings for the Traffic Audit Office of the East Indian Railway at Calcutta. 2051.

Retention of honeycomb brick work for bathrooms of "D" type Indian clerks' quarters in New Delhi. 2459.

Staff of the Traffic Audit Office of the East Indian Railway. 2051, 2052. Total mileage of the East Indian Railway, etc. 2049-50.

Transfer of certain offices of the East Indian Railway from Lucknow to Calcutta. 2051-52.

# RANGA IYER, MR. C. S .- contd.

Question re-contd.

Water rates in orthodox and unorthodox quarters in New Delhi. 2458-59.

Question (Supplementary) re introduction of legislation regarding the machinery for settling labour disputes. 711.

# Resolution re-

Amalgamation of the Oriya-speaking tracts. 557-58.

Release of the Bengal detenus. 456, 480.

Steel Industry (Protection) Bill— Motion to consider. 894, 896.

## RANGASWAMIER, Mr. V. R.-

Question re case of —, a clerk in the Tirupur post office in the Nilgiri-Division. 1731.

#### RANGOON-

Question re removal of the arsenal in — to Mingaladon. 2585-86.

#### RAO, Mr. G. SARVOTHAM-

Election of —— to the Standing Finance Committee, 1927-28. 2679. Oath of Office. 2.

#### RATIO-

Question re-

Number of representations received in connection with the exchange —. 1043.

Protest against the proposed 1s. 6d. —. 511-12.

# RAU, MR. H. B .-

Question re collection of compulsory subscriptions from the subordinate staff to meet the cost of a farewell party to ——, Director of Audīt, United Provinces. 721.

# RAU, MR. H. SHANKAR-

General Discussion of the General Budget. 1639-42. Oath of Office. 1473.

#### RAVEN COMMITTEE-

Question re remarks of the —— regarding locomotive boilers and rolling stock. 795.

# RAWALPINDI-

Question re participation of 36 clerks of the Postal Department, —, in election campaign of a particular candidate for the Legislative Assembly. 2245-47.

## READER POSTMAN(EN)-

Question re-

Replacement by clerks of the — at the Delhi head office. 1821.
Uniforms of postmen, overseers and —. 1819-20.

# READERS IN POST OFFICE(S)-

Question re discontinuance of the practice of —— signing as escorts to postmen. 953.

#### REBATE(S)-

Question re — received from shipping companies on passages booked by Government for its officials. 737.

#### :REBELLION-

Question re expenditure in connection with the —— in Malabar. 192.

#### RECEIPT(S)—

Question re cantonment fund net — and expenditure for 1925-26 in respect of cantonments without elected or nominated boards. 2872.

# RECOMMENDATION(8)—

#### Question re-

Action taken on — made by Advisory Committees of Railways. 877-78.

Annual additional expenditure to be incurred for services in Burma as a result of the —— of the Lee Commission. 2457.

- of the Lee Commission regarding the Indian Medical Service. 2451.

#### RECRUITMENT-

## Question re-

Abolition of direct —— to Imperial Educational Services in Bengal. 295.

Inadequate — of minorities to the Audit and Account offices. 382-83.

— of clerks in the office of the Accountant General, Central Revenues.

2783-84

of Europeans, Anglo-Indians and Indians in the Traffic Departments, Eastern Bengal Railway. 1508.

of Indian railway officers up to 75 per cent. up to end of 1926. 284-85.

- of Indians on Indian Railways. 339.

- of Indians to the Army in India Reserve of Officers. 2521-22.

- of Sikhs in certain offices. 531.

Stoppage of the —— of Hindus in the postal service of the Punjab and North-West Frontier Circles. 2781.

#### REFERENCE CLERKS—

Question re pay of ---. 1049-50.

# REFERENCE DUTY(IES)-

Question re — in Civil Accounts Offices, etc. 2866.

#### REFORMS-

#### Question re-

Appointment of the Royal Commission on ---. 2045-46.

Extension of the — to the North-West Frontier Province. 881-82, 1909.

Speech of the Maharaja of Benares regarding the ---. 509-10.

# REFRESHMENT ROOM(S)—

Question re Hindu - on State-managed Railways. 520.

#### REFUNDS-

Budget Demand for "---." 2323.

Demand for an Excess Grant in respect of "---" 626.

Demand for Supplementary Grant in respect of "---." 639.

#### Question re-

- of a sum of money recovered from Mr. K. V. Ramiah, a postal clerk in the Nilgiri Division. 2847-48.
- of money order commissions. 1039.

#### REFUND SECTION—

### REGISTERED ARTICLES—

Question rc time limit for complaints regarding non-delivery of —— and money orders. 1822-23.

## REGISTRATION AND REQUISITION CLERKS—

Question re distinction between the — of the message room. 1049-50.

#### REGISTRATION COMMISSION-

Question re exemption of societies, institutions or banks from payment of ——. 2908.

## REGISTRATION DEPARTMENT—

Question re employment of leave reserves in the —— and Parcel Department of the Calcutta General Post Office. 2409.

#### REGULATIONS-

Question re —— regarding admission, pay and prospects of members of the general and station services in the Telegraph Department. 162-64.

#### RELIEVING STAFF-

Question re provision of a rest room for the — at Moradabad. 1485.

#### RELIGIOUS MINISTRATIONS-

Question re --- to Indian sepoys. 2515.

# RENDEL, PALMER AND TRITTON, MESSRS.-

Question re expiry of the contract with —. 952.

#### RENT-

Question re-

Annual — of houses in Baroda Cantonment. 2442-43.

Assessment of —— for officers for bungalows and clerks' quarters in New Delhi. 2665.

- of quarters and bungalows in New Delhi. 520-21.

# REORGANISATION-

Question re-

- of the office of the Accountant General, Central Revenues. 2859-

Additional staff for --- work in the office of the Accountant General, Central Revenues. 2782-83.

# REPEALING AND AMENDING BILL-

See under "Bill(s)".

#### REPER-

Question re location of the railway station at ---. 398-99.

#### REPORT(S)-

Presentation of the —— of the Committee on Petitions relating to the Currency Bill. 1747, 2185.

Presentation of the --- of the Select Committee on the amendment of Standing Orders. 2737.

Question re-

Action taken on the — of the Indian Deck Passenger Committee. 2773-74.

Annual - of the agents in Ceylon and the Malay States regarding the Moral and Material progress of Indian emigrants. 1038-39.

Date of the despatch of the views of the Government of India to the Secretary of State on the -- of the Auxiliary and Territorial Forces Committee, 2406.

Discussion of the — of the Taxation Enquiry Committee. 276.

--- of the Back Bay Reclamation Committee. 158.

--- of the Economic Inquiry Committee. 2419.

Prevention by the British Colonial Office of the publication of the --of the Fiji deputation. 1827.

Publication of Railway Administration — for 1925-26. 209-10.

Publication of Skeen Committee's ---. 184-85, 1383.

Publication of the — of the Cotton Textile Tariff Board. 1827-28.

Publication of the — of the Fiji Deputation. 356-357, 611-12.

Publication of the — of the Sandhurst Committee. 1498-1500.

Publication of the — of the Tariff Board on the mill industry. 1301.

Supply to the Secretary of State of a --- of the proceedings of the Conference of the provincial ministers of excise, held at Simla. 2335.

# REPRESENTATION(8)—

Question re number of --- received in connection with the exchange ratio. 1043.

# REQUISITION REGISTERING CLERKS OF THE MESSAGE ROOM—

Question re distribution between — and supervisions of the sub-section of the message room. 1049-50.

#### RESEARCH INSTITUTE-

Question re Medical - 2773.

#### RESEARCHES-

Question re --- conducted by the Imperial Dairy Expert at Bangalore. 2422-23.

#### RESERVE BANKS-

Question re constitution of ---. 330.

#### RESIDENT CLERKS-

Question re — attached to Departments of the Government of India. 2664.

# RESIDENTIAL BUILDINGS-

Question re acquisition by Government servants of Government — on the hire purchase system. 1517.

#### RESIGNATION-

Question re cancellation of the —— tendered by Mr. Howe, an engineer. 716.

#### RESOLUTION(S)—

Question re-

Action taken by Government on --- of last Assembly. 430-32.

Action taken on the —— relating to the backward tracts in Bihar and Orissa. 2106.

Action taken on unemployment --- 342.

- passed recently by the All-India Telegraphists' Union. 164.
- regarding rupee tenders for the purchase of stores. 1500-01.
- regarding the release of Sardar Kharak Singh. 2420-21.
- --- re amalgamation of the Oriya-speaking tracts. 546-77.
- -- re improvement and expansion of banking facilities. 674-99.
- --- re release of the Bengal detenus. 442-507.
- --- re salaries of the two Members of the Judical Committee of the Privy Council possessing Indian experience. 2741-54, 2792-2826.
- --- rc treatment of the Santhal Parganas as a backward tract. 578-87, 641-74.

# RESTAURANT CARS-

Question re provision of Hindu —— on mail and other important trains. 520.

#### REST CAMP--

Question re closing of the --- for British troops at Deolali. 145-48.

## REST ROOM—

Question re provision of a —— for the relieving staff at Moradabad. 1485.

#### RETIREMENT-

Question re—— at the age of 55 of certain postal officials of the Punjab and North-West Frontier Circles. 2461.

#### RETRENCHMENT COMMITTEE-

Question re action taken on the recommendations of the \_\_\_\_ 433.

# RETURN TICKETS-

Question re-

Financial results of the introduction of first and second class — on railways. 1482-83.

Grant of concessions to passengers purchasing second class — on the metre gauge section of the Bombay, Baroda and Central India Railway. 810.

# RETURN TICKETS-contd.

Question re-contd.

Issue of intermediate and third class --- on railways. 1481-82. Issue of the third class — to Gaya. 531.

Unused --- of Haj pilgrims. 1908-09.

# REUTERS-

Question re Government subsidy to --- and other News Agencies. 202

# REVENUE-

Question re total amount of — realized from Burma in 1924-25. 2457.

## REVENUE DIVISIONS-

Question re extension of the principle of recruitment for post offices in Calcutta and Bombay to adjacent - 2164-65.

## REVENUE ESTABLISHMENT-

Question re Indianisation of superior - of Transportation (Power) and Mechanical Engineering Departments. 343-44.

# REVERSE COUNCIL BILL(S)-

Question re-

Sale of ---. 278, 1381.

Sale of - in November and December, 1926. 2174.

#### REVERSE COUNCILS-

Question re total amount of - sold from April to December, 1926. 297.

#### RICE-

Question re export duty on — and petroleum cess in Burma. 2458.

#### RIOT(8)-

Question re -- in the district of Backergunj in Bengal. 1655-58.

#### RISHIKESH-

Question re projected line from --- to Karan Prayag. 217.

#### ROAD(8)-

Question re-

Blocking of village — by the Chandil-Barkakhana Railway line.

Improvement of the --- which links the civil and military stations in the Gallis with Murree. 2182.

Transfer to Government of — administered by the district board of Peshawar. 2402-03.

Widening of the --- from Fort Sandeman towards Draband. 1829.

# ROCKFELLER FELLOWSHIPS-

Question re ---. 1301-02.

# ROHTAK-BHIWANI BAILWAY-

See under "Railway(s)".

#### ROLLING STOCK-

Question re-

Fitting of automatic centre buffer couplers to - on railways. 15C.

New --- on the Eastern Mengal Railway during 1926-27. 333.

Railway ---. 2913.

Remarks of the Raven Committee regarding locomotive boilers and:

Transfer of rupees three crores on account of —— from the capital at charge of commercial lines to the capital at charge of strategic-lines. 148-49.

Transfer of — to the North-Western and Great Indian Peninsula-Railways. 2917.

# ROMAN CATHOLIC CHAPLAINS-

Question re number of — attached to the Army in India. 2450-51.

#### ROMAN CATHOLIC CHURCH-

Question re grant of facilities for the erection of a —— in New Delhi.

# ROOS KEPPEL LANE-

Question re action of the Cantonment Authority in Peshawar in regard to Bungalow No. 2, ——. 2590.

#### ROUND TABLE CONFERENCE-

Question re - in South Africa. 328.

#### ROUTINE SECTION-

Question re charge allowance drawn by upper division men holding charge of a —— for Issue Branch in the Government of India Secretariat 2519.

# ROY, MR. BHABENDRA CHANDRA-

Oath of Office. 3.

#### Question re-

Allowance paid to the Secretary of the late Staff Selection Board. 2863.

Annual increments of men in the second division of the Government of India Secretariat. 1387-88.

Architect for the North-Western Railway. 2865-66.

 Assessment of rent for officers' bungalows and clerks' quarters in New Delhi. 2865.

Counting of service for increments in the time-scale of pay of assistants and clerks in the Government of India Secretariat. 2864-65.

Credit taken in the accounts of the Post and Telegraph Department for services rendered in respect of certain kinds of non-postal work.

Examiners for the Imperial Secretariat examination. 2862-63.

Exemption of Anglo-Indians who were debarred from promotion to first division appointments in the Government of India Secretariat.

Extension of the post office life assurance scheme to persons paid from local funds. 1899-1900.

# KOY, MR. BHABENDRA CHANDRA-contd.

Question re-contd.

Indianisation of the office of the High Commissioner for India in London. 1902-03.

Number of Indians holding appointments of Secretary, Joint Secretary, etc., in the departments of the Government of India. 1903

Pay and prospects of the clerks in the Imperial Record Department, 1389-90.

Pay of the staff of the Government of India Secretariat. 2865.

Percentage of Hindus in the Government of India Secretariat. 2863.

Period of the stay of the Government of India in Delhi. 2863. Policy in regard to the Indian Stores Department. 1901.

Position of an upper time-scale Assistant unfit for promotion to a Superintendentship. 2864.

Post Office Guarantee Fund. 1899.

Recognition of the Imperial Record Department as an attached office of the Government of India. 1388-89.

Recruitment of Anglo-Indians to the second division of the Government of India Secretariat. 1904

Reduction of the expenditure of the Indian Stores Department, London, 1901-02.

Reduction of fares on the Eastern Bengal Railway. 2460.

Resident clerks attached to Departments of the Government of India. 2864.

Revision of the pay of the second division men in the Imperial Record Department. 1389.

Sale of quinine by the post office. 1898.

Scales of pay of the ministerial establishment of the Government of India Secretariat and attached offices. 1388.

Staff employed on a salary of Rs. 300 and above in connection with the construction of New Delhi. 1903.

Transfer of the Imperial Record Department from Calcutta to New Delhi. 1389.

Utilisation of the profits earned on postal life insurances. 1900

# ROY, MR. K. C.-.

Demand for Supplementary Grant in respect of "Aviation". 1544-46.

Indian Merchant Shipping (Amendment) Bill-

Motion to refer to Select Committee. 305.

Motion for Adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiii. 402.

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure.) 2254-59, 2272.

Motion to reduce the Budget Demand for "Customs". (Customs policy—land frontiers.) 2002.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Cable and inland press rates.) 2098.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Division of portfolios and non-appointment of a member for communications.) 2084-85.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Desartment". (Indo-Ceylon cables.) 2100-01.

#### ROY, MR. K. C.—contd.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Posting of telegrams.) 2009.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Press telephone rates.) 2097-98.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph.

Department". (Telegraph censorship.) 2092-94.

Negotiable Instruments (Amendment) Bill-

Motion to refer to Select Committee. 312.

Oath of Office. 5.

# Question (Supplementary) re-

Allegations against the Accountant General, Central Revenues. 2862. Appointment of the Royal Commission on Reforms. 2046.

Differential treatment in poll-tax and education in Kenya 186

Publication of the Report of the Sandhurst Committee. 1500.

Safeguarding of Government interests over the control of the Indian Radio Telegraph Company, Limited. 1652, 1653.

Resolution re release of the Bengal detenus. 491-82.

# ROY, RAI BAHADUR TARIT BHUSAN-

Currency Bill-

Consideration of clause 4. 2131-33.

Indian Finance Bill-

Consideration of Schedule I. 2615-16.

Motion to reduce the Budget Demand for "Customs". (Export duty on rice.) 2001.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways). (Arrangements for the Hardwar-Kumbh Mela.) 1415-16, 1418, 1420.

Oath of Office. 145.

Question re-

Alleged assault and dismissal of Sukhlal, an employee of the Bengal Nagpur Railway workshop at Kharagpur. 1740.

Dismissals on the Bengal Nagpur Railway. 1740.

Provision of comforts for pilgrims to the Kumbh Mela. 1740.

Resolution re salaries of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2819-20.

#### ROY. SIR GANEN-

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Posting of telegrams.) 2099.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Press telephone rates.) 2098.

Oath of Office. 5, 1473.

#### ROYAL AIR FORCE-

Question re expenditure on the --- in India. 1381-82.

#### ROYAL ARMY MEDICAL CORPS-

Question re constitution of the Civil Medical Service and the \_\_\_\_. 337-

#### ROYAL COMMISSION-

Question re-

Cost to Indian Exchequer of — on Agriculture. 276-77.

Date of the appointment of the statutory ---- 165.

Expenditure on the --- on Agriculture. 2767-71.

--- on Agriculture to visit Sind. 205.

#### ROYAL COMMISSION ON REFORMS-

Question re appointment of the ---. 2045-46.

# **ROYAL HUMANE SOCIETY—**

Question re grant of the medal of the — to tindal Ebrahim 300.

#### ROYAL INDIAN MARINE-

Question re-

Provision by the —— of facilities for gaining the necessary sea experience to persons qualified as marine wireless operators. 1825.

Reconstruction of the —— 2420.

#### ROYAL INDIAN NAVY-

Question re-

Expenditure on the ---. 1906.

Training of Indian boys for the ---. 787-88.

# ROYAL MILITARY COLLEGE, DEHRA DUN-

Question re number of students at the ---. 2431.

#### ROYAL MILITARY COLLEGE, SANDHURST-

Question re admission of candidates to the ---. 523.

#### RULE(S)-

Question re-

Amendment of —— 24 of the Bombay Legislative Council. 158.

Changes in the —— of the Assembly and provincial legislatures 394-97.

framed by the High Courts under the Code of Civil Procedure.

--- regarding motion of no confidence in provincial Ministers. 434-35.

## RULING(8)-

--- by Mr. Deputy President that an Honourable Member could not read a letter written by another Member, especially when the Honourable Member who wrote the letter was himself present in the House. 2385.

— by Mr. Deputy President that the motion to circulate a Bill which has been passed by the other Chamber cannot be made. 2884.

— by Mr. President regarding the invalidity of the votes of Members who had not taken their oath and had voted in the election for the Standing Finance Committee for Railways. 17.

by Mr. President regarding the necessity of putting a stop to the use of the word "Shame" which had become so common in the Chamber. 1115.

# RULING(8)—contd.

- by Mr. President that an Honourable Member is not entitled to say that a supplementary question does not arise, but that he should submit his objection to the Chair for orders. 1126.
- by Mr. President that an Honourable Member was not justified in disclosing what happened in the Select Committee beyond what appeared in the Report of the Select Committee itself. 777.
- by Mr. President that, as the amendment of Mr. B. Das sought to cancel the notification issued under section 52A of the Government of India Act declaring Angul to be a backward tract and thus to enable the Assembly to ask questions and move Resolutions regarding the Administration of Angul, it was perfectly in order. 643.
- by Mr. President that, as the Indian Forest Bill was a consolidating Bill, it would be the duty of the Chairman of the Select Committee to which the Bill had been referred to see that the Committee restricted itself to the scope of the Bill and that no amendments of substance were made. 2899.
- by Mr. President that closure cannot be moved in the midst of a speech. 2701.
- by Mr. President that Government have not the last word in debates on amendments and, therefore, the debate does not conclude with the speech of the Member for Government. 2556.
- by Mr. President that Honourable Members should use restrained and guarded language in the Chamber. 2736.
- by Mr. President that if any Honourable Member wants a particular question to be thoroughly examined by the House, the best course for him would be to put down a Resolution on the subject, but not to go into details of the matter in the course of the discussion on the Indian Finance Bill on which the general criticism of the policy of the Government of India is perfectly admissible. 2706.
- by Mr. President that in respect of the Steel Industry (Protection) Bill full discussion would be allowed both on the consideration motion and on the motion for recommitting the Bill to the Select Committee; but, if the motion for referring the Bill back was lost, no further discussion would be permitted and the motion for consideration would also be put to the vote. 749.
- by Mr. President that Mr. Joshi's amendment to clause 2 of the Steel Industry (Protection) Bill was out of order as it was clearly a proposal for the appropriation of the revenue or monies for a certain purpose. 1095.
- by Mr. President that no motion for the omission of a whole grant either in the Railway or General Budget is admissible and that all motions for the reduction of a grant, no matter what the amount is, are technically in order unless they take the form for the entire omission of the whole Grant. 1914.
- by Mr. President that Rule 47, Appendix 2, of the Legislative Assembly Rules gives power to the Governor General to allot two days for the discussion of one Grant, and as no such allotment had been made, the Assembly was entitled to discuss one particular Demand for all the days allotted for the discussion of Demands for Grants. 1316.
- by Mr. President that when a motion that amendments to Standing Orders be referred to a Slec t Committee is accepted, it does not commit the House to any principle of those amendments.

## RULING(S)-concld.

- by Mr. President that the Chair would allow Sir Hari Singh Cour to move for leave to introduce the Criminal Law Repealing and Amending Bill if he accepted the position that he could not put down further motions on the same Bill on the same day. 369.
- by Mr. President that the motion for adjournment, limited as it was to the single narrow issue, namely, that the Government of India should not have agreed to send Indian troops to China without reference to the Legislative Assembly, was in order. 54-55.
- by Mr. President that the motion for adjournment to call attention to the decision of the Government of India not to publish the Report of the Indian Deputation to Fiji was not in order. 403.
- --- by Mr. President that the motion for adjournment to discuss the strike at Kharagpur on the Bengal Nagpur Railway was in order. 978.
- by Mr. President that the question of the ratio raised by clause 4 of the Currency Bill, together with the amendments thereto, should be disposed of first, after which other amendments, if in order, would be allowed to be moved. If the House were in favour of the 1s. 6d. as against the 1s. 4d. ratio, that decision would have to be embodied in the other amendments, and the necessary alterations in those amendments would be permitted by the Chair. The question of the Gold Standard would not be blocked by the procedure outlined. 1835, 1836.
- —— by Mr. President that there is nothing to prevent an Honourable Member from cutting down the last rupee in a total grant. 1975.
- by Mr. President that there should be a distinction between a motion the acceptance of which commits the House to the principle of the Bill and a motion which, when carried, does not commit the House to the principle of the Bill; not that on a motion of the latter kind Honourable Members are not entitled to raise objections to the principles of the Bill, but in doing so they should be as brief as possible and should not go into the details and turn that discussion into the discussion of a motion the acceptance of which would commit the House to the principle of the Bill. 849.
- by Mr. President that when an Honourable Member desires that an amendment to his motion should be carried, he should not withdraw the original motion but vote for the amendment when it is put. 529

#### RUPEES-

Question re total coinage of --- for 1920 to 1926. 297.

# RUPEE TENDER(8)-

Question re- "

Draft rules for the introduction of a system of —. 2919-20.

Resolution regarding — for the purchase of stores. 1500-01.

#### RUSSELL, Mr. T. G.-

Question re appointment of — as permanent Agent of the Great Indian Peninsula Bailway. 2045.

Question re purchase by the Government of India about the time of the Armistice of American wagons destined for ——. 792.

# RUTHNASWAMY, Mr. M.-

General Discussion of the Railway Budget. 1159-61, 1189.

Message from His Excellency the Viceroy appointing —— to be Chairman of the Legislative Assembly. 1.

Motion to reduce the Budget Demand for "Army Department". (Report of the Auxiliary and Territorial Forces Committee: University Training Corps.) 2210.

Motion to reduce the Budget Demand for "Executive Council". (Attitude of the Government in regard to the constitutional issue.) 1961-65.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Division of portfolios and non-appointment of a member for communication.) 2088, 2089.

Motion to reduce the Budget Demand for "Railway Board". (Appointment of Indians as Members of the Railway Board and rapid Indianisation of the Railway Services.) 1205.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways). (Arrangements for the Hardwar-Kumbh Mela.) 1420.

Oath of Office. 1.

Question re-

Construction of railways to serve the country west of the Vizagapatam Harbour. 1743.

Grant of facilities for the erection of a Roman Catholic Church in New Delhi. 1742.

Indian Christians in the superior grade of the Railway, Posts and Telegraphs and Customs services. 1743.

Monthly cost of lighting the Secretariat and Council House Buildings in New Delhi. 2513-14.

Nomination of members of the municipal committee of Berar in Ajmer-Merwara. 2513.

Number of Roman Catholic Chaplains attached to the Army in India. 2450-51.

Question (Supplementary) re-

Caretakers for the Secretariat Buildings and the Council House in New Delhi. 2764, 2765.

Grant of facilities for building a Roman Catholic Church in New Delhi. 358.

Supply by the Government of India of electric energy to the DelLi Electric Tramways and Lighting Company. 2044.

Thefts in New Delhi. 2766.

Training of Indian boys for the Royal Indian Navy. 787.

Resolution re salaries of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2752

8

# SADAR KANUNGO-

Question re abolition of the office of the —— in Manpur Pargana ——. 2040.

#### SAHEBGUNGE-

Question re grievances of Indian guards employed at — on the East Indian Railway — 717-18.

# SAHEBGUNGE LOOPLINE PASSENGER TRAIN— Question re the 43 Up —. 515.

# SAKLATWALA, MR .-

Question re Article in the Forward of December 23rd, 1926, headed "— and India Office". 2335-36.

# SALAMAN, MR .--

Question re Articles in the Muslim Outlook regarding the pitiable condition of —, a native of Amritsar, now resident in Auckland, New Zealand. 2594, 2845.

# SALARY(IES)-

# Question re-

Maximum — of the Head Clerk to the Assistant Collector of Income-tax in the United Provinces. 2854.

- of the Chief Mining Engineer and his staff. 146.

Total amount of —— drawn by the Hindu and Muslim clerks in the office of the Divisional Audit Officer, North-Western Railway, Delhi. 171.

Resolution re — of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2741-54.

## SALE PROCEEDS-

Question re accrual of the credits on account of the —— of engines sold to other railways to the revenue account of the North-Western Railway. 2918.

#### SALT-

Budget Demand for "---". 2186-2202.

Question re utilization of the salt swamps adjoining the Vedaranyam Factory for the production of —. 2908.

#### SALT DEPARTMENT-

Question re number of Sikhs in the --. 965.

# SALT SWAMPS-

Question re utilization of the — adjoining the Vedaranyam Factory for the production of salt. 2908.

#### SANDHURST-

Question re admission of candidates to the Royal Military College, ---. 523.

#### SANDHURST COMMITTEE-

Question re publication of the Report of the \_\_\_\_. 1498-1500.

SANITARY SUPERINTENDENT, CALCUTTA GENERAL POST OFFICE-

Question re appointment of Mr. O. C. Jacob as a ---. 2411-12.

#### SANTHAL(8)-

Question re emigration of — to the Assam Tea gardens. 334-35.

# SANTHAL PARGANAS-

Resolution re treatment of the —— as a backward tract. 578-87, 641-74.

# SARDA, RAI SAHIB HARBILAS-

Election of — to the Standing Finance Committee, 1927-28. 2679. General Discussion of the General Budget. 1609-10.

Hindu Child Marriage Bill-

Motion for leave to introduce. 368.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates.) 2060-61.

Oath of Office. 5.

### Question re-

Appointments in the Ajmer-Merwara Education Service on Rs. 100 and over. 2586.

Construction of a railway from Ajmer to Kotah Junction. 2417.

Employment of apprentices in the Central Workshops, Ajmer. 2419.

Employment of the people of Ajmer-Merwara in the Provincial Services of the Governor's Provinces. 2417.

Establishment of a representative committee to manage municipal affairs in Pushkar, Ajmer-Merwara. 2418.

Inaccuracies in the Electoral Roll of the Ajmer-Merwara Constituency of the Legislative Assembly. 2103-04.

Introduction of a time scale of pay in the Anglo-Vernacular and High Schools of Ajmer-Merwara. 2418-19.

Number and grades of schools for Europeans in Ajmer-Merwara and Rajputana. 2104.

Opening of a narrow gauge railway from Ajmer to Pushkar. 2418. Racial discrimination in leave and allowances in the Bombay, Baroda and Central India Railway. 300-01.

Registrar, Co-operative Societies, Ajmer-Merwara. 2419.

Second mastership in the Government Moinia Islamia High School, Ajmer. 2586.

Through first and second class bogie between Ajmer and Jodhpur for convenience of passengers 301.

Time scale of pay for teachers of Anglo-Vernacular Schools in Ajmer-Merwara. 2103.

# SARDAR(S)-

Question re exemption of 2nd and 3rd class —— of the Deccan under Indian Arms Act. 191.

# SARFARAZ HUSSAIN KHAN, KHAN BAHADUR-

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the Bill sine die. 2959.

Indian Finance Bill-

Consideration of clause 2. 2572-73.

Oath of Office. 1191.

SARFARAZ HUSSAIN KHAN, KHAN BAHADUR-contd.

Question re-

Abolition of the existing exemption of agricultural income from liability to income-tax. 2336.

Abolition of the posts of superior officers in each of the Departments. of the Govt. of India. 2760-61.

Amalgamation of the Oriya-speaking tracts. 1905-06.

Appointment of Judges with Indian experience to the Judicial Committee of the Privy Council. 2176.

Appointment of the Royal Commission on Reforms. 2045-46.

Appointment of Vakils as Chief Justices of High Courts. 2035.

Article in the Forward of December 23rd, 1928, headed "Mr. Saklatwala and India Office". 2835-36.

Article in the Hindustan Times, dated the 7th February, 1927, entitled "Life in Raisina." 2765-66.

Article in the Searchlight of December 19, 1926, headed "Poll-tax on Sonepore Bridge." 2335.

Canteen service for British troops in India. 2337.

Caretakers for the Secretariat Buildings and the Council House in New Delhi. 2763-65.

Central Haj Committee. 2338.

Claims of Indians in Tanganyika against the ex-German colony. 2423.

Conditions of service of the Indian Unattached List. 2174.

· Control over the public exhibition of cinematograph films. 2247.

Conventions and recommendations relating to seamen adopted by the 9th session of the International Labour Conference. 2174-75.

Conversion of the super-tax on companies into a corporation tax. 2175.

Cost of alterations to the American Wagons purchased in 1918 for State Railways, 2432.

Cost of various types of carriages in use on the Railways. 2432-33.

Courses of instructions given annually at Scotland Yard to officers of the Indian Police. 1908.

Creation of an Indian Navy. 2175.

Date of despatch of the views of the Government of India to the Secretary of State on the Report of the Auxiliary and Territorial Forces Committee. 2406.

Electric fans in third class railway carriages. 2761-62.

Employment of an Australian Staff Officer as an instructor in the Staff College. 2173.

Expenditure on Indian troops employed outside India. 1904-05.

Expenditure on the reconstruction of railway stations on State Railways. 2433. Expenditure on the Royal Indian Navy. 1906.

Extension of the Reforms to the North-West Frontier Province.

Government House, New Delhi. 2337-38.

Grants from the fine fund of the East Indian Railway to European and Indian Schools. 2046-47.

Grant of permission to Dr. Sudhindra Bose to return to India from America. 2244.

-Grant of protection to the match industry in India. 2176.

# SARFARAZ HUSSAIN KHAN, KHAN BAHADUR-contd.

Question re-contd.

Grievances of second division clerks of the Army Department and the Army Headquarters. 2404-05.

Inclusion of the cost of the construction of raised platforms under the head 'Amenities for third class passengers.' 2763.

Leave rules for Europeans, Anglo-Indians and Indians in the subordinate service of the East Indian Railway. 1905.

Letter in the Forward of the 26th December, 1926, headed "Passenger ill-treated." 2336-37.

Names of the railway stations where raised platforms will be constructed. 2763.

Number of caretakers in charge of the Government of India and Council buildings in Simla and Delhi. 2765.

Number of Indians in the Political Department. 2405-06.

Number of meetings of the Standing Advisory Committee attached to the Commerce Department in 1925 and 1926. 2337.

Participation of 36 clerks of the Postal Department, Rawalpindi, in an election campaign of a particular candidate for the Legislative Assembly. 2245-47.

Provision of electric fans in third class carriages on State Railways. 2782-63.

Purchase of coal for State Railways. 2432.

Railway Training School at Chandausi. 1907-08.

Recommendations of the Economic Enquiry Committee. 2048.

Recruitment of Indians to the Army in India Reserve of Officers.

Relationship existing between India and the various parts of the Empire. 1909.

Release of Bengal detenus. 2175.

Replies to starred questions. 2422.

Researches conducted by the Imperial Dairy Expert at Bangalore. 2422-23.

Right of Judicial appeal enjoyed by European British subjects from the Indian Courts. 2035.

Running of a shuttle train from Buxar to Mokameh on the East Indian Railway. 2423.

Sale of Reverse Council Bills in November and December, 1926.

Separation of judicial and executive functions. 2336.

Shift system in Indian mines. 2048-49.

Sleeping accommodation for third class passengers on the Great Indian Peninsula Railway. 2761.

Subjects discussed at the annual Conference of Financial Representatives held at Delhi on the 15th November, 1926. 1906-07.

Supply to the Secretary of State of a report of the proceedings of the Conference of the Provincial Ministers of Excise, held at Simla. 2335.

Telegraph training classes in schools and colleges. 2407.

Thefts in New Delhi. 2766-67.

Training College for railway officers at Dehra Dun. 2244-45.

Training of Indians as wireless operators. 2336.

Unused return tickets of Haj pilgrims, 1908-09.

# SARFARAZ HUSSAIN KHAN, KHAN BAHADUR-concld.

Question re-concld.

Ventilation of the grievances of Government servants. 2521.

Watch and Ward Department for State Railways. 2047-48.

Resolution re Salaries of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2813-14.

# . SASSOON, SIR VICTOR-

Currency Bill-

Motion to consider. 1781-88, 1790.

Consideration of clause 2. 2473-74, 2482.

Consideration of clause 4. 1870.

Motion to pass: 2500-02.

Motion to pass as amended. 2545.

Demand for Supplementary Grant in respect of "Aviation". 1539, 1540, 1542, 1550-53, 1566.

General Discussion of the General Budget. 1593-96, 1726.

General Discussion of the Railway Budget. 1145-47.

Indian Finance Bill-

Consideration of Part II of Schedule III. 2672-73.

Motion to pass as amended. 2690, 2691, 2692.

Indian Income-tax (Amendment) Bill-

Motion to circulate. 175-77.

Motion to reduce the Budget Demand for "Army Department." (General policy and expenditure.) 2225.

Motion to reduce the Budget Demand for "Railway Board". (Policy followed in respect of the purchase of stores.) 1262.

Oath of Office. 3.

Question re-

Publication of the Report of the Tariff Board on the mill industry.

Use of aero-photography for purposes of surveys. 2254.

Question (Supplementary) re-

Dangerous condition of the Assembly Chamber, New Delhi. 2679. Inauguration of an aerial mail between Bombay and Calcutta. 704. Retirement of bachelors from Government service at the age of 55 years. 731.

# SASTRI, THE RIGHT HONOURABLE V. S. SRINIVASA— Oath of Office. 1035.

#### SATYAGRAHA-

Question re \_\_\_ at Patuakhali. 335.

# BATIA DEVA, SWAMY-

Question re passport to - to visit Europe. 220.

# SAVINGS BANKS-

Question re-

Availability of the funds of the Post Office —— for the local money market, etc. \$249.

Cost of managing the Post Office - ........ 1823-34.

# "SAVINGS BANK DEPARTMENT"-

#### Question re-

Article under the caption —— in the September issue of the general letter of the Madras Circle Postal Union, 2852.

Sanction of additional staff for the —— of the Madras General Post Office. 2852-53.

-- at the Mansiari Post Office. 348.

#### SAVINGS BANK LEDGERS-

Question re grant of allowances to postal clerks for posting interest in the ——. 720-21.

#### SCHOLARSHIPS-

#### Question re-

Award of — to students of the depressed classes in the Delhi Province. 2180-2181.

Grant of State —— to Indians for nautical training in England.

- for the study of certain subjects in foreign countries. 2777.

### SCHOOL(S)—

### Question re-

Civil Aviation - in Australia, Canada and Japan. 1501-02.

Employment of Mussalmans as teachers in Municipal and District Board — in the Delhi Province. 2178-2181.

Expenditure on railway --- for Europeans and Indians. 2784.

Grant of a site for the Islamia High — in the Cantonment of Peshawar for the children of retired military officers. 2586-87.

Grants from the fine fund of the East Indian Railway to European and Indian ----. 2046-47.

Number and grades of —— for Europeans in Ajmer-Merwara and Rajputana. 2104.

Opinion of sugar industrial - etc. 2778-77.

Provincialisation of District and Municipal Board ---. 2786.

Railway ----. 2784-85.

Railway Training - at Chandausi. 1907-08.

— maintained by the East Indian Railway in Bengal and the United Provinces. 2784.

Second mastership in the Government Moinia Islamia High —, Ajmer. 2586.

Telegraph training classes in — and colleges. 2407.

Time scale of pay for teachers of Anglo-Vernacular —— in Ajmer-Merwara. 2103.

Utilisation of the fine fund at Moradabad for the upkeep and improvement of the Prince of Wales's railway —.................. 1485.

#### SCIENTIFIC DEPARTMENT(S)-

Budget Demand for "Other -". 2319.

#### SCOTLAND YARD-

Question re courses of instruction given annually at —— to officers of the Indian Police. 1958.

# SEA CUSTOMS, (AMENDMENT) BILL-

See under "Bill(s)".

#### SEAMEN-

#### Question re-

Boycott by Australian — of ships intended for China. 879-80. Conventions and recommendations relating to — adopted by the 9th session of the International Labour Conference. 2174-75.

Exclusion of Indian — from the United States of America under the new American Immigration Bill. 1041.

#### SEARCHLIGHT-

Question re article in the "--" of December 19, 1926, headed "Polltax on Sonepore Bridge". 2335.

#### SEARCHLIGHT-

Question re provision of — on engines between Delhi and Bhatinda on the metre gauge section of the Bombay, Baroda and Central India Railway. 745.

# SECOND CLASS COMPARTMENT(S)-

#### Question re-

Provision of electric fans in the —— of the metre gauge section of the Bombay, Baroda and Central India Railway. 804.

Reservation of —— on the East Indian Railway. 147.

#### SECOND CLASS RETURN TICKET(S)-

Question re grant of concessions to passengers purchasing —— on themetre gauge section of the Bombay, Baroda and Central India Railway. 810.

# SECOND PREFERENCE SHAREHOLDER(S)—

Question re proposed scheme of arrangements with the —— of the Tata-Iron and Steel Company. 2775-76.

#### SECRETARIAT-

#### Question re-

Charge allowance drawn by upper division men holding charge of a routine section or Issue Branch in the Government of India —. 2519.

Completion of the construction of the —— and the Council House in New Delhi. 521.

Expenditure on the demolition and reconstruction of the domes of the Northern Block in the ——, New Delhi. 2427-28.

Holidays in the Imperial ---. 2458.

Inter-departmental transfers of men in the —— and Attached Offices, etc. 2592-93.

Monthly cost of lighting the — and Council House Buildings in New Delhi. 2513-14.

## SECRETARIAT BUILDING(S)-

Question re caretakers for the —— and the Council House in New Delhi. 2763-65.

#### SECRETARY-

Question re number of Indians holding appointments of — and Joint Secretary, etc., in the Departments of the Government of India. 1900.

#### SECRETARY OF STATE-

## Question re-

Council Bills and Telegraphic Transfers drawn on India by the ——. 152-53.

Supply to the —— of a report of the proceedings of the Conference of the Provincial Ministers of Excise, held at Simla. 2335.

#### SECRETARY OF STATE FOR INDIA-

Budget Demand for "Expenditure in England ---." 2325.

#### Question re-

Contracts between the —— and the Railway Companies working State Railways in India. 740.

Date of the despatch of the views of the Government of India to the
—— on the Report of the Auxiliary and Territorial Forces Committee.
2406.

Permanent appointments to the Indian Medical Service made by nomination by the —— from 1920 to 1926. 2451.

#### SECURITY PRINTING-

Budget Demand for "Capital Outlay on ---". 2325.

Demand for Supplementary Grant in respect of "Capital Outlay on ——." 639.

#### SEHARA BAZAR-

Question re motor service between Burdwan and —. 2416-17.

#### SELECT COMMITTEE-

Presentation of the Report of the —— on the amendment of the Standing Orders. 2737.

# SELECTION GRADE-

Question re creation of a —— for Superintendents of Post Offices. 528.

# SELECTION GRADE APPOINTMENT(S)—

# Question re-

Inadequacy of the number of —— in the Madras General Post Office Group. 2853-54.

Number of — in the Correspondence Department of the Calcutta, Bombay and Madras General Post Offices. 2851.

Number of town sub-offices in Madras city which justify —. 2853.

# SELF-GOVERNING DOMINIONS-

See under "Dominions".

# SENIOR GOVERNMENT INSPECTOR OF RAILWAYS-

Question re transfer of the office of the —— from Madras to Ootacamund. 1390.

# SEPARATION OF ACCOUNTS FROM AUDIT-

Budget Demand for "---". 2317.

### SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS—

Question re-

--- 2336.

- in the United Provinces. 732-33.

#### SEPOYS-

Question re religious ministrations to Indian —. 2515.

#### SESSIONS COURTS-

Question re creation of separate Divisional Courts and — in Hazara. and the Mardan sub-divisions of the Peshawar district. 2399.

### SHAFEE, MAULVI MUHAMMAD-

Bengal detenus. 2464.

Oath of Office. 4.

Question re revision of the pay of the ministerial staff in Attached Offices of the Govt. of India. 1745.

#### SHAHADARA-SANGLA LINE-

Question re provision of platforms at the principal stations on the ---- of the North-Western Railway. 523.

#### SHAH NAWAZ, MIAN MOHAMMAD-

Election of —— to the Standing Finance Committee. 1927-28, 2679. Oath of Office. 4.

#### SHANGHAI-

Statement laid on the table regarding Indians in Hongkong and ——. 2462.

#### SHAREHOLDER(S)-

Question re proposed scheme of arrangements with the Second Preference—of the Tata Iron and Steel Company. 2775-76.

#### SHED-

Question te — for third class passengers at Ghaziabad Junction. 2450.

# 'SHERVANI, MR. T. A. K .-

Oath of Office. 3.

Question re purchase of raw hides for the Cawnpore Harness and Saddlery Factory. 2858-59.

Steel Industry (Protection) Bill-

Motion to pass. 1109.

#### SHIFT SYSTEM-

Question re-

Introduction of the — of work in Indian mines. 709-10.

--- in Indian mines. 2048-49.

#### SHILLONG-

Question re extension of the Assam-Bengal Railway line to ---. 334.

#### SHIPS-

Question re-

Boycott by Australian seamen of —— intended for China. 879-80. Employment by —— engaged on the coasting trade of wireless operators. 1824.

#### SHIPPING COMPANIES—

Question re rebates received from — on passages booked by Government for its officials. 737.

## SHRINE(8)-

Question re attempt of Colonel J. Moran, Military Estates Officer, Peshawar, to take possession of a piece of land attached to the Abu Turab ——. 2590-91.

#### SHUJAT ALI, LIEUT.-

Question re punishment inflicted by —, Superintendent, Railway Mail Service, "T" Division. 2854.

#### SHUTTLE TRAIN-

Question re running of a —— from Buxar to Mokameh on the East Indian: Railway. 2423.

# SICKNESS-

Question re allowances to telegraph peons during —. 1128.

#### SIND-

Question re-

Inaccuracy of — Electoral Rolls. 377.

Royal Commission on Agriculture to visit —. 205.

Street names in cantonment bazar area of Hyderabad —. 195. Policy and expenditure re excavations in — (Mohenjo Daro). 184.

# SINDHI(S)-

Question re-

Difficulties of — employees of the North-Western Railway serving in the Punjab and the United Provinces. 2036.

--- and non --- employed on the North-Western Railway. 2036.

#### SINGAPORE-

Question re-

Import of betel-nuts from ----. 1650.

Recruitment of Indian labourers for the naval base at — 2039

Cost to the Indian Exchequer of the —— scheme. 331.

#### SINGHJANI-PINGNA RAILWAY-

See under "Railway(s)".

# SIKH(S)—.

# Question re-

Appointment of --- as Assistant Secretaries and Superintendents in the Government of India Secretariat. 1497.

Employment of — in the Archæological Department. 525-26. Employment of — in the Meteorological Department. 526.

Increase in the number of - employed in the offices of the Agent and the Chief Auditor, North-Western Railway. 964.

Number of Hindus, Muhammadans and --- employed in the office of the Postmaster-General, Punjab and North-West Frontier Circle, and the Deputy Postmaster General, Railway Mail Service, Ambala. 964.

Number of Muhammadan, Hindu and -- Inspectors of Post Offices and the Railway Mail Service in the Punjab. 965.

Number of —— in the Salt Department. 965.

Number of —— who appeared at the examination held by the Accountant General, Central Revenues, in January last. 966.

Proportion of Muhammadans, Gurkhas and other Hindus and ——employed as soldiers and Viceroy's commissioned officers in the Indian Army. 965.

Recruitment of — in certain offices. 531.

Representation of — in the office of the Public Service Commission. 967.

Selection of — for the Indian Railway Service of Engineers and the Transportation (Traffic) and Commercial Departments of State Rail-

— Customs Inspectors and Customs Appraisers. 966-67.

#### SIKH CANDIDATES-

Question re - at the last examination of the Staff Selection Board. 524-25.

# SIKH CLERKS-

Question re employment of --- in the office of the Accountant General, Railways. 525.

#### SIKH GURDWARA ACT-

Question re - at the last examination of the Staff Selection Board. 524-25.

#### SILVER COINS-'

Question re Devanagri script on ---. 515.

# SIMLA-

Question re-

Move of the Government of India between - and Delhi. 1518.

Number of caretakers in charge of the Government of India and Council buildings in - and Delhi. 2765.

Supply to the Secretary of State of a report of the proceedings of the Conference of the Provincial Ministers of Excise, held at -... 2335.

Visifors' rooms in the Council House, New Delhi, and the Assembly Chamber, ---. 2331-33.

## SIMLA EXODUS-

Question re annual cost of — from 1921 to 1926. 2162.

# SINGH, Mr. GAYA PRASAD-

Bengal Tenancy (Amendment) Bill-

Motion to postpone consideration of the Bill sine die. 2958-59, 2961.

Election of — to the Standing Finance Committee. 17.

Election of —— to serve on the Standing Finance Committee, 1927-28. 2679.

General Discussion of the General Budget. 1611-15.

General Discussion of the Railway Budget. 1178-79.

Motion to reduce the Budget Demand for "Army Department". (Location of troops in Muzaffarpur.) 2287-88.

Motion to reduce the Budget Demand for "Salt". (Manufacture of salt on the Orissa Coast.) 2196.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways). (Arrangements for the Hardwar Kumbh Mela.) 1418.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways). (Inconveniences suffered by the travelling public.) 1427-28.

Oath of Office. 4.

Question re-

Admission of Mr. Satyendra Chandra Mitra to the Assembly. 348.

Admission of the United States of America to the permanent Court of International Justice at the Hague. 1575-76.

Annual cost of the Simla exodus from 1921 to 1926. 2162.

Appointment for qualified candidates of the late Staff Selection Board. 1492-93.

Appointment of an agent to the Governor General in South Africa.

Appointment of permanent agent of the Government of India in Fiji. 379.

Booking facilities for third class passengers. 216.

Circumstances of alleged fraud in Stores Department, East Indian Railway. 214.

Claims of Indians in Tanganyika against ex-German colony. 187.

Conditions of service of members of the India Unattached List. 1498.

Construction of the Muzaffarpur-Sitamarhi Railway. 377-78.

Cost of Legation at Kabul. 216.

Defalcations in the Army Canteen Board. 292.

Deprivation of Indian employees of East Indian Railway of State Railway privileges by unfair agreement. 215.

Details of staff at Kabul Legation. 217.

Differential treatment in poll-tax and education in Kenya, 185-86.

Emigration of Indians to British Guiana. 356.

Employment of Indians in the Cypher Bureau of the Foreign and . Political Department. 1741.

Examination of system of communal representation. 216.

Exclusion of Indian seamen from the United States of America under the new American Immigration Bill. 1041.

Facilities to Dr. Sudhindra Bose to visit India. 188-89.

SINGH, Mr. GAYA PRASAD-contd.

Question re-contd.

First-day payment for employees of East Indian Railway and furlough figures. 215-16.

Grant of land in New Delhi for building an Anglican Church, Mosques or Temples. 357-58.

Grant of pensions, Provident Fund or Gratuities to the clerical establishment of the Auxiliary and Territorial Force Units. 1742.

Grievances of Indians in East Africa. 946-47.

Importation of dangerous drugs. 945-46.

Indian representation on the Fiji Legislative Council. 378-79.

Location of Imperial Library. 220.

Memorial to His Excellency the Viceroy from Mr. Satyendra Chandra Mitra, a political detenu. 2856.

Minimum wage for Indians in Fiji. 814.

Naturalization of Indians in the United States of America. 509.

Non-employment of Indians in certain sections of the Chief of the General Staff Branch. 1741-42.

Number of Indian Superintendents in the Foreign and Political Department. 1741.

Opening of a Dead Letter Office at Patna. 1577.

Panama Immigration Law. 1035.

Passport to Swamy Satya Deva to visit Europe. 220.

Political and economic status of Indians in Tanganyika. 186-87.

Prevention of importation of cocaine. 217-19.

Projected line from Rishikesh to Karanprayag. 217.

Publication of Skeen Committee's report. 184-85.

Publication of the Fiji Deputation Report. 356-57.

Railway line from Chakia to Karnowl on the Bengal and North-Western Railway. 519.

Realization of the loan advanced to the Army Canteen Board by the Imperial Bank of India. 1041-42.

Recruitment for the Indian Army from Bihar and Orissa. 1041.

Release of political detenus in Bengal. 1042.

Removal of the disabilities of Indians in Fiji. 813-14.

Results of last elections to Legislative Assembly. 189.

Safeguarding of the interests of qualified candidates of the late Staff Selection Board. 1493.

Sale of plots of land round about Mombassa light-house. 187-88.

Substitution of provident fund for pensions in the different departments of the Government of India. 2162-63.

The Defence Force Ordinance in Kenya. 1824.

Theft and burglary in New Delhi. 349.

Tramway between the city of Delhi and New Delhi. 519.

Unpopularity and inefficiency of Army Canteen Board. 291-92.

Question (Supplementary) re-

Article in the Hindustan Times, dated the 7th February, 1927, entitled "Life in Raisina". 2766.

Civil aviation schools in Australia, Canada and Japan. 1502.

Elected European majority in the Legislative Council of Kenya. 611.

Envelopes for use of Members of the Legislative Assembly. 1386-87.

Inaccuracies in the electoral rolls of the constituency of the Legislative Assembly in Bihar and Orissa. 2104.

# SINGH, Mr. GAYA PRASAD-concld.

Question (Supplementary) re-contd.

Indianisation of the office of the High Commissioner for India in London. 1902-03.

Issue of intermediate and third class return tickets on railways. 1482. Net earnings of the Bengal and North-Western Railway. 1496.

#### Resolution re-

Amalgamation of the Oriva-speaking tracts. 553-55, 566, 577.

Release of Bengal detenus. 453.

Salaries of the two Members of the Judicial Committee of the Privy Council possessing Indian experience. 2804-06.

Treatment of the Santhal Parganas as a backward tract. 586.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 140-41.

# SINGH, Mr. NARAYAN PRASAD-

Oath of Office. 4.

# SINGH, MR. RAM NARAYAN-

Currency Bill-

Consideration of clause 2. 2374.

Demand for Supplementary Grant in respect of "Aviation". 1559-62.

Election of — to the Standing Finance Committee. 17.

Indian Finance Bill-

Consideration of clause 2. 2574-75.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Dearth of post offices in the Chota Nagpur Division.) 2014.

Motion to reduce the Budget Demand for "Railway Board". (Quinquennial Review of Capital Programme.) 1258.

Oath of Office. 4.

Question re-

Blocking of village roads by the Chandil-Barkakhana Railway line. 1735.

Construction of a railway from Patna to Ranchi. 1734.

Conversion of the Dera Ismail Khan-Tank Decauville Railway to 2' 6" gauge. 1829.

Conversion of the Dhanbad sub-division into the district of Dhanbad."

Conveyance from Tank by the Decauville Light Railway of passengers bound for Dehra Ismail Khan. 1828-29.

Inclusion of Persian as a compulsory subject in the fourth primary class in the North-West Frontier Province. 1828.

Number of post offices in the Chota Nagpur Division. 2514.

Opening of post offices at Lawalung, Bharkatta and other important places in the Hazaribagh district. 1910-11.

Payment for land acquired for the Chandil-Barkakhana Railway in the Chota Nagpur Division. 1735.

Religious ministrations to Indian sepoys. 2515.

Sale of certain government land to Nawab Ahmed Nawaz Khan of Dehra Ismail Khan. 1828.

Treatment of the Chota Nagpur Division as a backward tract. C10. Widening of the foad from Fort Sandeman towards Draband. 1822.

# SINGH, MR. RAM NARAYAN-contd.

Question (Supplementary) re-

Action against the contractors and engineers in charge of the Council House, New Delhi. 2332, 2333.

Action taken on the Resolution relating to the backward tracts in Bihar and Orissa. 2106.

Caretakers for the Secretariat Buildings and the Council House in New Delhi. 2764.

Memoria! to His Excellency the Viceroy from Mr. Satyendra Chandra Mitra, a political detenu. 2858.

Participation of 36 clerks of the Postal Department, Rawalpindi, in an election campaign of a particular candidate for the Legislative-Assembly. 2247.

Sindhis and non-Sindhis employed on the North Western Railway. 2036.

# Resolution re-

Release of Bengal detenus. 499-501.

Treatment of the Santhal Parganas as a backward tract. 581, 582-84.

#### SINGH. RAI BAHADUR S. N .-

Oath of Office. 5.

Resolution re treatment of the Santhal Parganas as a backward tract. 648-49.

# SINGH, RAJA RAGHUNANDAN PRASAD-

Oath of Office. 1191.

#### Question re-

1

Agricultural colleges and schools. 2420.

Baunsi-Naya Dumka-Sainthia Railway project. 1491.

Changing of the timings of certain trains of the East Indian Railway.

Construction of a new station at Purabsarai on the East Indian Railway. 1830.

Export of cows, oxen and Brahmini bulls. 1831.

Fatal accidents at the level crossing in Jamalpur, East Indian Railway.

Grant of allowances for work on Sundays and holidays to the clerical staff of the office of the Deputy Mechanical Engineer, Jamait ur. 1830.

Provision of a waiting shed and latrines for third class passengers at Monghyr. 1830.

Rates charged by Railways on Khaddar, Indian mill-made cloth and foreign piecegoods. 1491-92.

Reconstruction of the Royal Indian Marine. 2420.

Release of political detenus. 1831.

Report of the Economic Inquiry Committee. 2419.

Running of an express train between Howrah and Delhi via Jamalpur. 1830-31.

Running of certain trains between Patna and Bhagalpur. 1491.

# SINGH, RAJA RAGHUNANDAN PRASAD-contd.

Question re-contd.

Supply of fans in intermediate and third class compartments on State Railways. 2419.

Want of a proper waiting shed and urinal for purdah ladies at Kiul junction. 2243-44.

#### SINHA, KUMAR GANGANAND-

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Policy pursued by the Department in general.) 2009-11, 2012

Oath of Office. 4.

Presentation of petitions relating to the Currency Bill. 1746-47.

#### Question re-

Abolition of stamp duties on cheques. 327.

Accidents owing to overcrowding in trains on the Bengal and North Western Railway. 334.

Action taken on unemployment Resolution. 342.

Additional charge on soft coke. 333.

Allowances of political detenus. 512-13.

Alteration of the East Indian Railway time-tables. 517-18.

Appointments during 1926-27 to the Imperial Customs Service. 340.

Appointments of Indians to the Indian Civil Service in Bihar and Orissa since 1924. 339.

Appointments of Indians to the Indian Police Service since 1924. 339. Appointments of Indians to the superior service on Indian Railways during 1926-27. 340-41.

Completion of the construction of the Secretariat and the Council House in New Delhi. 521.

Constitution of Reserve Banks. 330.

Constitution of the Civil Medical Service and the Royal Army Medical Corps 337-38.

Construction of a branch line from Purnea to Muraliganj. 329.

Construction of lavatories to suit Indians in the higher class railway carriages. 518.

Cost to Indian Exchequer of Royal Commission on Agriculture. 276-77.

Cost to Indian Exchequer of the Singapore scheme. 331.

Damage and loss of fruit packages on Railways. 333-34.

Defence Force Bill in Kenya. 328.

Devanagri script on silver coins. 515.

Difference between Air and P. and O. Mail routes. 341.

Discussion of Taxation Inquiry Committee's report. 276

Economy Inquiry Committee, 1925. 223.

Electric bulbs in quarters and bungalows in New Delhi. 521.

Emigration of Santhals to Assam tea gardens. 334-35.

Equipment of mercantile marine training ship. 329.

Extension of the Assam Bengal Railway line to Shillong. 334.

External Capital Committee, 1925. 223-76.

Facts regarding the murder of Swami Shradhanand. 335.

Grant of gun licences to non-co-operators. 1576.

Grant of permission to Sj. Pratul Chandra Ganguly, a State prisoner, to see his sick mother. 512.

Grievances of passengers to Baidyanatha Dham. 516.



SINHA, KUMAR GANGANAND-contd.

Question re-contd.

Health of Mr. Subash Chandra Bose. 543-44.

Health of Political detenus. 513-14.

Hindu refreshment rooms on State-managed railways. 520.

Inaccuracy of Bhagalpur, Purnea and Santhal Parganas Electoral Rolls. 377.

Inclusion of Baidyanatha Dham station in the main line. 517.

Increase of poll-tax on Indians in Kenya. 328-29.

Indianisation of the superior services in India. 336-37.

Indianisation of the superior services on Company railways. 340.

Indians in superior services in India. 335.

Indians in superior services on State railways. 340.

Improved waiting sheds at loop line stations of the East Indian Railway.

Improvement of the station at Baidyanatha Dham. 517.

Insufficiency of non-Muhammadan seats for the Purnea district. 330.

Mail and passenger rates by Air liner. 342.

New rolling stock on the Eastern Bengal Railway during 1926-27. 333.

Number and price of wagons ordered since 1910 on all Railways. 211 Opening of Air Mail Service. 328.

Overcrowding on the Bengal and North-Western Railway. 333.

Period of probation of officers of the Indian and Provincial Police Service. 338.

Permission to Mr. Satyendra Chandra Mitra to attend meetings of the Assembly. 335.

Prevention of the spread of communal ill-will. 543.

Promotion from the Provincial Civil Service to the Indian Civil Service in Bihar and Orissa. 337.

Provision of Hindu restaurant cars on mail and other important trains.

Publication of information relating to careers in Government service. 515-16.

Publication of texts of South Indian inscriptions. 327.

Raising of the platforms at Jasidih junction. 516-17.

Recommendations of the Indian Mercantile Marine Committee. 330. Recruitment of Indians for the Political Department. 339.

Recruitment of Indians on Indian Railways. 339.

Recruitment of Indians to the superior services from the provincial services. 336.

Reduction of fares on the Eastern Bengal Railway. 331-32.

Rents of quarters and bungalows in New Delhi. 520-21.

Report of Auxiliary and Territorial Forces Committee. 341-42.

Round Table Conference in South Africa. 328.

Running of convenient through trains between the Capital of Bihar and the various mufassil headquarters. 415.

Sale of Reverse Council Bills. 278.

Satyagraha at Patuakhali. 335.

Standardisation of weights and measures. 2779.

Stoppage of the 7 Up Express at Jasidih. 518.

Taking of the Oath of Office by Babu Satyendra Chandra Mitra, M.L.A. 514.

The Deoghar-Dumka Railway. 520.

The Indian Civil Service Examination in India. 341.



## SINHA, KUMAR GANGANAND-concld.

Question re-concld.

The 43 Up Sahebgunje loop line passenger train. 515.

Traffic improvements to facilitate the coal trade. 332.

Vizagapatam Harbour project. 330-31.

Watch and Ward Department for State Railways. 339.

Question (Supplementary) re fitting of automatic centre buffer couplers to rolling stock on railways. 150.

Resolution re-

Amalgamation of the Oriva-speaking tracts. 569.

Treatment of the Santhal Parganas as a backward tract. 578-81, 655, 656, 657, 669-71.

Societies Registration (Amendment) Bill-

Motion to consider. 833.

# SINHA, MR. AMBIKA PRASAD-

Election of — to the panel for the Central Advisory Council for Raisways. 546.

Election of —— to the Panel of the Standing Committee on Emigration.

Oath of Office. 4.

#### SINHA, MR SIDDHESHWAR-

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department". (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates.) 2065-67.

Oath of Office. 4.

Question re-

Action taken on the Resolution relating to the backward tracts in Bihar and Orissa. 2106.

Construction of shelter for passengers at stations on the M. G. section of the East Indian Railway. 530.

Cows slaughtered for food and cattle breeding. 397-98.

Depression in the coal trade in Bihar and Orissa. 2329.

Entraining of passengers at the temporary stations on the Poonpon river, East Indian Railway. 2105.

First and second class waiting rooms at Rafigunj station on the East Indian Railway. 530.

Gaya Sherghatty Railway. 2105.

Issue of third class return tickets to Gaya. 531.

Judgments of the High Courts of Calcutta, Allahabad and Madras regarding Brahmani bulls. 2241.

Minimum and maximum pay of rural postal peons in the different Provinces 2105-06.

Paucity of waiting sheds at rural stations on the M. G. section of the East Indian Railway. 2105.

Want of a third class waiting room at Gaya on the East Indian Railway.

Resolution re treatment of the Santhal Parganas as a backward tract. 586-87

#### SITE-

Question re grant of a —— for an Islamia High School in the Cantonment of Peshawar for the children of retired military officers. 2596-87.

#### SKEEN COMMITTEE-

Question re publication of --- 's Report. 184-85, 1383.

# SLAUGHTER OF CATTLE-

See under "Cattle".

#### SLEEPERS-

Question re-

Purchase of — for the South Indian Railway. 1391.

Results of the failure of the South Indian Railway to place orders for \_\_\_\_\_ in Malabar. 1391.

#### SLEEPING ACCOMMODATION-

Question re —— for third class passengers on the Great Indian Peninsula Railway. 2761.

# SMITH, LIEUTENANT-COLONEL W. A .-

Question re-

Inspections of branch post offices by —. Superintendent of Post Offices, Nilgiri Division. 726.

Number of clerks and leave reserve clerks when services were dispensed with by —, Superintendent of Post Offices, Nilgiri Division. 727.

Punishments inflicted on his subordinates by —, Superintendent of Post Offices, Nilgiri Division. 727.

#### SOCIETIES-

Question re exemption of —, institutions or banks from payment of postal, insurance and registration commissions. 2908.

# SOCIETIES REGISTRATION (AMENDMENT) BILL— See under "Bill(s)".

#### SOLDIER(S)-

Question re-

Proportion of Muhammadans, Gurkhas and other Hindus and Sikhs employed as —— and Viceroy's commissioned officers in the Indian Army 965.

Rash act of a --- at Chalisgaon station. 154-55.

Rates at which different articles are supplied to Indian and European and officers. 1659.

Reservation of clerical appointments in Army Headquarters for — and ex — 2516.

# SOLICITOR TO THE GOVERNMENT OF INDIA-

Question re appointment of Mr. T. E. T. Upton as \_\_\_\_. 1515-16.

# SONEPORE BRIDGE—

Question re article in the Searchlight of December 19, 1928, headed "Poll-tax on —". 2335.

#### SORTERS-

· Question re scales of pay of — of the Railway Mail Service.. 886.

#### SORTING WORK-

Question re --- at Poona. 1523.

# SOUTH AFRICA-

#### Question re-

Appointment of an agent to the Governor General in —. 2163.

Contributions of India, Great Britain, Australia, Canada and —— to, the League of Nations. 942-43.

Expenditure on the South Indian Deputation to India and the Indian Delegation to ——. 155-56.

Round Table Conference in ---. 328.

Statement re settlement reached at the Conference recently held in ——. 1052-57.

#### SOUTH AFRICAN(S)-

Question re number of --- or South African firms trading in India. 1498.

## SOUTH AFRICAN DEPUTATION-

Question re expenditure on the —— to India and the Indian Delegation to South Africa. 155-56.

# SOUTH AFRICAN FIRM(S)-

#### Question re-

Grant of mineral rights to a —— in the North West Frontier Province.

Number of South Africans or — trading in India. 1498.

#### SOUTH INDIAN INSCRIPTIONS-

Question re publication of texts of ---. 327.

# SOUTH INDIAN RAILWAY-

See under "Railway(s)".

# SOUTH KANARA-

Question re Muhammadan population of the Madras Presidency and Malabar and —, and number of seats allotted to Muhammadans in the Madras Legislative Council. 707.

# SPECIAL DUTY-

# Question re-

Officers employed on ---- for long periods in the office of the Director General of Posts and Telegraphs. 1037.

Usual tenure of an officer on — - at the headquarters of the Government of India. 1037.

#### SPECIAL ELECTORATE—

See under "Electorate(s)".

#### SPECIAL MAGISTRATE-

Question re appointment of a retired official to perform the dual duties of sub-registrar and a —— of the municipality of Peshawar. 2588

# SPECIAL PENSION(S)-

See under "Pension(s)".

## SPEECH(ES)- 4

Question re —— delivered by the Maharaja of Burdwan in England. 1037-38.

# SRADHANAND, SWAMI-

Question re facts regarding the murder of ---. 335.

#### STAFF COLLEGE-

Question re employment of an Australian Staff Officer as an instructor in the ---... 2173.

# STAFF, HOUSEHOLD AND ALLOWANCES OF THE GOVERNOR GENERAL-

Budget Demand for "---". 2315.

Demand for Supplementary Grant in respect of "---". 628-31.

#### STAFF SELECTION BOARD-

#### Question re-

Allowance paid to the Secretary of the late ---. 2963.

Appointments for qualified candidates of the late ---. 1492-93.

Class of appointments provided for candidates who have passed in both the lower and upper division examinations of the ——. 2184. Safeguarding of the interests of qualified candidates of the late ——. 1493.

Sikh candidates at the last examination of the ---. 524-25.

#### STAMPS-

Budget Demand for "---". 2314.

Demand for Supplementary Grant in respect of "---". 627-28.

Question re apportionment of the shares of the Post Office Department, the Telegraph Department and the Civil Department of the revenue derived from the sale of postage ——. 1832-33.

#### STAMP DUTIES-

Question re abolition of --- on cheques. 327.

# STANDING ADVISORY COMMITTEE-

Question re number of meetings of the —— attached to the Commerce—Department during 1925 and 1926. 2337.

#### STANDING COMMUTTEE(S)-

Motion for the election of the panel for the —— on Emigration. 403-04. Motion for the election of a panel for the —— to advise on subjects in the Department of Industries and Labour. 1058-59.

Postponement of the further consideration of the motion for the election of a panel for the —— to advise on subjects on the Department of Industries and Labour. 2967.

Question re departmental ---. 1737.

Result of the election of members to the panel of the —— on Emigration. 612.

# STANDING COMMITTEE ON EMIGRATION-

Extension of the time for receiving nominations for election to the panel for the —. 532.

# STANDING FINANCE COMMITTEE-

Election of the —, 1927-28. 2679.

Motion for the election of the ---. 6.

Motion by the Honourable Sir Basil Blackett for the election of the \_\_\_\_\_. 2339.

Result of the election of the ---. 16-17, 2679.

#### STANDING FINANCE COMMITTEE FOR RAILWAYS—

Motion for the election of the ---. 6.

Election of the ---. 17, 55.

#### STANDING ORDERS-

Amendment of -

Motion for leave to introduce. 371-74.

Adopted. 374.

Motion to refer to Select Committee. 373, 375,.

Adopted. 373, 375.

Presentation of the Report of the Select Committee on the amendment of the —. 2737.

# STATEMENT(S)-

- by Mr. G. M. Young re expenditure on the despatch of troops to China. 2792.
- --- regarding Bengal detenus. 2462-64.
- —— (laid on the table) by the Honourable Sir Alexander Muddiman re names of detenus in jail under the Bengal Criminal Law Amendment Act. 1050-52.
- --- (laid on the table) regarding Indians in Hongkong and Shanghai. 2462.
- —— (laid on the table) regarding the Agreement between the United Kingdom and Estoffia re Tonnage measurement of Merchant Ships, together with Notes exchanged, which affects India. 55.
- (laid on the table) re Agreement between the United Kingdom and Greece respecting the measurement of tonnage of Merchant Ships. 2108.

#### STATEMENT OF BUSINESS-

---- by the Honourable Sir Alexander Muddiman. 9-10, .171-72, 441, 641, 979, 1392-93, 1578-79, 2053-54.

# STATE PRISONER(S)-

Question re-

Grant of permission to Sj. Pratul Chandra Ganguly, a ----, to see his sick mother. 512.

Number of ——. 161.

# STATE RAILWAYS-

See under "Railway(s)".

# STATE RAILWAY REVENUE ESTABLISHMENT-

# STATE RAILWAY WORKSHOPS-

Question re book value and present value of the ---. 1510.

#### STATE SCHOLARSHIPS-

Question re grant of — to Indians for nautical training in England.

# STATION(S)-

Question re-

Construction of a new —— at Purabsarai on the East Indian Railway. 1830.

Construction of new railway --- on State Railways. 797.

#### STATION MASTERS-

Question re-

Overworked assistant — and pointsmen on the East Indian Railway. 1484-85.

Quarters of Indian ---. 436-37.

Representation of different communities holding appointments of ——on the North Western Railway. 1478.

# STATION SERVICE TELEGRAPHIST(S)-

See under ".Telegraphist(s)".

#### STATIONERY-

Question re-

Inferior quality of —— supplied to Members of the Legislative Assembly. 1387.

#### STATIONERY AND PRINTING-

Budget Demand for "---". 2323.

Demand for Supplementary Grant in respect of "--". 638.

# STATIONERY OFFICE-

Question re opening of a Government — in the Council House for the sale of Government publications to non-official Members. 812-13.

#### STATUS-

Question re— and precedence of Members of Legislative Assembly in Durbars. 296.

#### STEAMER(S)-

Question re Number of —— chartered for the despatch of troops to China. 2108.

#### STEEL-

#### Question re-

Purchase of —— from the Tata works for the electrification structure work on the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 1514.

Use of —— in the construction of stations on the Shoranur-Nilambur section of the South Indian Railway. 951-52.

# STEEL INDUSTRY (PROTECTION) BILL— See under "Bill(s)".

# STORE(S)-

# Question re-

Debiting of freight and incidental charges on —— to the Railway Revenue Account. 2913-14.

Economies effected in the purchase of military —— by the Director of Contracts. 1648.

Procedure adopted for the purchase of military ---. 1660.

Purchase of - by the Director of Contracts. 1659.

Resolution regarding rupee tenders for the purchase of ---. 1500-01.

#### STORE-HOLDERS-

Question re Civilian apprentice --- in Indian arsenals. 947-48.

#### STORES SUPERINTENDENT, HOWRAH-

Question re dismissal of Mr. D'Cruz, late offg. —, East Indian Railway. 959-60.

#### STRATEGIC LINES-

Budget Demand for " --- ". 1451-52.

Demand for Supplementary Grant in respect of "---". 2834.

Question re transfer of rupees three crores on account of rolling stock from the capital at charge of commercial lines to the capital at charge of ——. 148-49.

#### STRATEGIC RAILWAY(S)-

See under "Railway(s)".

#### STREET LIGHTS-

Question re sanction of —— for the European Colony of Parbatipur, Eastern Bengal Railway. 1506-07.

# STREET NAMES-

Question re — in cantonment bazar area of Hyderabad Sind. 195-96.

#### STRIKE-

Motion for Adjournment to discuss the —— at Kharagpur on the Bengal Nagpur Railway. 974-78, 1007-34.

#### Question re-

Appointment of a Conciliation Board or Committee of Enquiry in connection with the —— on the Bengal Nagpur Railway. 1504-05.

— at Kharagpur on the Bengal Nagpur Railway. 740, 816-18, 885-86, 970-73.

on the Bengal Nagpur Railway. 1249-50.

#### STUDENTS-

Question re-

Award of scholarships to —— of the depressed classes in the Delhi Province. 2180-2181.

Number of — at the Royal Military College at Dehra Dun. 2431.

#### STUDY LEAVE-

Question re grant of passage facilities to the Indian membets of the Indian Medical Service proceeding to the United Kingdom on ——. 2791.

#### SUBORDINATES-

Question re-

Confirmation of — of the Great Indian Peninsula Railway employed to officiate as officers. 2756-57.

Employment of —— of the Great Indian Peninsula Railway in higher appointments without enhancement of salaries. 2755-56.

Promotion of --- on Company-managed railways. 2758.

Scheme for training of Officers and - on Indian railways. 294.

#### SUBORDINATE ACCOUNTS-

Question re Proportion of Muhammadans in the —, Customs, Posts and Telegraph Departments in Burma. 350.

# SUBORDINATE ACCOUNTS SERVICE-

Question re-

Appointments in the clerical service and as probationers in the ——under the Accountant General, Central Revenues. 2185.

Appointment of Muhammadan examiners for the —— examination.

Muslims in the ---. 2165, 2171.

Representation of Muslims in the Post and Telegraph Accounts Department and in the —... 2165, 2171.

Revised scale of pay of the —, Civil and Postal and Telegraph Audit offices under the Auditor General. 2843.

—— examinations. 1511-12.

Successful candidates at the examination for the —. 2427.

#### SUBORDINATE OFFICE(8)—

Question re difference between attached and —— of the Government of India. 2846-47.

# SUBORDINATE SERVICES-

Question re new pension rules for the ---. 1518.

#### SUBORDINATE STAFF-

Question re pay of the —— of the office of the Director General, Posts and Telegraphs. 1044-47.

#### SUB-POSTMASTER(S)-

. Question re house rent of — in Bombay. 1478.

# SUBPOST OFFICE(S)-

See under "Post Office(s)".

#### SUB-REGISTRAR-

Question re appointment of a retired official to perform the dual duties of — and a special magistrate of the municipality of Peshawar. 2588.

#### SUBSCRIPTIONS-

#### Question re-

Collection of compulsory — from the subordinate staff to meet the cost of a farewell party to Mr. H. B. Rau, Director of Audit, United Provinces. 721.

Recovery of —— from members of the Customs Service Associations. 954.

—— to the Guarantee Fund from the employees of the East Indian Railway. 2434.

#### SUBSIDIES—

Question re Government —— to Reuters and other News Agencies. 202 03.

#### SUGARCANE BOILING PANS-

Question re customs duty on —. 1036.

# SUGAR INDUSTRIAL SCHOOL(S)-

Question re opening of —, etc. 2776-77.

# SUHRAWARDY, Dr. A.-

#### Currency Bill-

Motion to pass. 2502-04.

Election of — to the Standing Finance Committee, 1927-28. 2679.

Oath of Office. 9.

Question re construction of a railway from Rajbari to Jessore via Magura. 2183-84.

#### SUKHLAL-

Question re alleged assault and dismissal of —, an employee of the Bengal Nagpur Railway Workshop at Kharagpur. 1740.

#### SUKKUR-

 Question re improvements at Karachi, Pindi and — workshops on North Western Railway to obviate reduction of staff. 197-99.

#### SUNDAYS-

Question re-

Grant of allowances for work on —— and holidays to the clerical staff of the office of the Deputy Mechanical Engineer, Jamalpur. 1830. Reduction of work in post offices on —— and holidays. 725.

# SUPERANNUATION ALLOWANCES AND PENSIONS-

Budget Demand for "---". 2323.

Demand for an Excess Grant in respect of "-". 624-26.

Demand for Supplementary Grant in respect of "--". 638.

# SUPERINTENDENT(S)-

Question re-

Appointment of Sikhs as Assistant Secretaries and - in the Government of India Secretariat. 1497.

f

Number of Indian --- in the Foreign and Political Department. 1741.

# · SUPERINTENDENT OF EDUCATION, DELHI-

Question re appointment of a Hindu as second clerk in the office of the ----. 2179-80, 2181.

#### SUPERINTENDENT $\mathbf{OF}$ EDUCATION, DELHI AND AJMER-MERWARA-

Question re educational qualifications of Lala Bhim Sen, second clerk in the office of the ---. 2786.

# SUPERINTENDENT(S) OF POST OFFICES—

Question re-

Annual increments of ---. 528.

Appointment of Messrs. B. Ganguly and A. R. Chatterji to act as --in the Bengal and Assam Circle. 2415.

Creation of a selection grade for —. 528.

Importation of outsiders to act as — in the Bengal and Assam Circle.

Number of Mussalmans employed as ---. 1037.

Pay of ---. 1739.

Powers of — in connection with appointments and dismissals of subordinates. 726.

Use of portions of Post Office buildings as their private quarters by 719-20.

Overworked clerks in the office of the ----, Burdwan. 721.

Allegations against the ---, Nilgiri Division, in connection with his inspection of the sub-post office, Coonoor. 725-26.

Amount of travelling allowance drawn for his tours by the ---, Nilgiri Division. 723.

Inspection of branch post offices by Lieut.-Colonel W. A. Smith, -Nilgiri Division. 726.

Inspection of the Cherambadi post office by the ----, Nilgiri Division. 1729-30.

Number of clerks and leave reserve clerks whose services were dispensed with by Lieut.-Colonel W. A. Smith, ---, Nilgiri Division.

Punishments inflicted on his subordinates by Lieut.-Colonel W. A. Smith, ---, Nilgiri Division. 727.

Retention of leave reserve clerks in his office by the ---. Nilgiri Division. 727-28.

Visits to post offices by the ---., Nilgiri Division. 722-23.

#### SUPERINTENDENTSHIP-

Question re position of an upper time scale assistant unfit for promotion to a ---. 2864.

# SUPERIOR OFFICERS—

Question re abolition of the posts of - in each of the Departments of the Government of India. 2760-61.

## SUPERIOR SERVICES-

Question re-

Indianisation of --- on Company railways. 340.

Indianisation of the —— in India. 336-37.

Indians in — in India. 335.
Indians in — on State railways. 340.

Number of the various communities admitted to the —— in 1926, 342-43. Recruitment of Indians to the - from the Provincial Services. 336.

# SUPERIOR TRAFFIC BRANCH, TELEGRAPH DEPARTMENT-

Question re selection of candidates for appointment in the second grade, \_\_\_\_. 2844.

# SUPERSESSION(8)-

#### Question re-

- in the Calcutta Preventive Service. 708-09.
- of Messrs. Abu Imam Fazlur Rahim and S. Ahmed Mian Chowdhury, postal officials, for promotion to the grade of Rs. 350-650. 2414-15.
- of senior travelling ticket examiners of the North Western Railway. 2904-05

#### SUPER-TAX-

#### Question re-

Conversion of the —— on companies into a corporation tax. 2175. Maximum income-tax and —— levied in India and England. 1383-86. Revision of the rates of the assessment of ---. 154.

#### SUPERVISORS OF THE SUB-SECTION OF THE MESSAGE ROOM-

Question re distinctions between requisition registering clerks of the Message Room and ----. 1049-50.

# SUPPLEMENTARY GRANT(S)—

Demand for ---. 627-40.

Demand for --- in respect of--

"Appropriation from the Reserve Funds". 2834.

"Audit" (Railways). 2827-33.

"Aviation". 1175-20, 1525-73.

"Companies' Share of Surplus Profits and Net Earnings" (Railways).

"Miscolinneous Expenditure". 2955.

"Open Line Works" (Railways). 2834.

"Strategic Lines" (Railways). 2834.

## SUPREME LEGISLATURE-

Question re translations of Acts of the —— into the principal vernaculars. 1520.

1

#### SURCHARGE-

Question re levy of --- on railways. 1736-37.

#### SURPLUS-

Question re reasons for ---- of 30,000 wagons. 210-11.

#### SURVEY(S)-

Question re-

Expenditure on — of new lines forming part of a State-worked railway, 2916.

Use of aero-photography for purposes of ----. 2254.

# SURVEY OF INDIA-

Budget Demand for "--". 2318.

Demand for an Excess Grant in respect of "---". 617-18.

Demand for Supplementary Grant in respect of "---". 631

Question re orders for map racks for the Map Record and Issue Office of the ——. 2038-39.

#### SURVEY OF INDIA BUILDINGS-

Question re --- at Mussoorie. 2041.

#### SWABI-

Question re construction of a railway from Charsadda to —— in the Peshawar district. 2403.

#### SWABI TAHSIL-

Question re formation of the —— of the Peshawar district into a separate sub-division. 2402.

#### SWARAJYA-

Question re --- on "Indianisation on the South Indian Railway". 296.

#### SYKES, MR. E. F.-

Election of —— to the Standing Finance Committee for Railways. 55. Oath of Office. 3.

Question re-

Admission of candidates to the Royal Military College, Sandhurst. 523.

Opening of a Government stationery office in the Council House for the sale of Government publications to non-official Members. 812-13. Public Works Code. 1486.

#### SYLHET-

Question re transfer of the district of — from Assam to Bengal. 701-02.

#### SYLHET DISTRICT-

Question re-

Circuitous mail routes in the ---. 1650.

Opening of a telegraph office at Jagannathpur in the ---. 1650.

Post and Telegraph offices in the ---. 1650.

Ŧ

#### TAHSILDAR-

Question re appointment of a -- in Manpur Pargana. 2040.

#### TANGANYIKA-

Question re-

Claims of Indians in —— against ex-German colony. 187, 2423. Political and economic status of Indians in ——. 186-87.

# TANJORE DISTRICT BOARD RAILWAY-

See under "Railway(s)".

#### TANK-

Question re conveyance from — by the Decauville Light Railway of passengers bound for Dehra Ismail Khan. 1828.

#### TARAKESWAR-

Question re construction of a railway from Champadanga to —. 1738.

#### TARIFF-

Question re — and other sources of Imperial revenue in India. 295.

#### TARIFF BOARD-

Question re-

Publication of Railway Board's evidence before the ——. 208-09. Publication of the Report of the Cotton Textile ——. 1827-28.

Publication of the Report of the --- on the mill industry 130!.

#### TATA IRON AND STEEL COMPANY-

Question re-

Placing of orders for rails with firms other than the ---. 2855.

Proposed scheme of arrangements with the Second Preference Shareholders of the ——. 2775-76.

Publication of certain correspondence between the Government of India and the ——. 1521.

Utilisation of profits by the ---. 159.

# TATA STEEL COMPANY-

Question re supply by the —— of electric power for the Electrification of portions of the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 1514-15.

#### TATA WORKS-

Question re purchase of steel from the —— for the electrification structure work on the Great Indian Peninsula and Bombay, Baroda and Central India Railways. 1514.

#### TAX(ES)—

Question re-

New --- in Agra Cantonments. 2247-48.

Water — in Jutoglf Cantonment. 1746.

ľ

# TAXATION INQUIRY COMMITTEE-

Question re discussion of the Report of the ---. 276.

# TAX COLLECTOR-

Question re employment of the —— in the office of the Executive Officer, Baroda Cantonment, to prepare an assessment list in the terms of section 72 of Act II of 1924. 2442.

#### TAXES ON INCOME-

Budget Demand for "---". 2314.

#### TEA-

Question re prevention of the sale of —— below a prescribed standard of quality. 2780.

#### TEACHERS-

#### Question re-

Employment of Mussalmans as —— in Municipal and District Board Schools in the Delhi Province. 2178, 2181.

Paucity of Muslim - in the Delhi Province. 2180, 2181.

Time scale of pay for — of Anglo-Vernacular Schools in Ajmor-Merwara, 2103.

#### TEA GARDENS-

Question re emigration of Santhals to the -- in Assam. 334-335.

#### TEA WASTE-

Question re sale of surplus - in India. 2780-81.

# TECHN!CAL SECTION-

Question re --- of the Railway Department. 2913.

#### TELEGRAMS-

#### Question re-

Censorship of --- to Members of the Legislature regarding the recent situation at Kharagpur. 1577.

Delivery of "C. Q." — by telegraph peons. 1128.

Payments to telegraph peons for the delivery of ---. 1128.

Transmission of --- by post. 2790.

#### TELEGRAPH BRANCH-

Question re closing of the — of the Belapur (Thana) Post Office. 1474-75.

#### TELEGRAPH CHECK OFFICE, CALCUTTA-

Question re medical certificate of employees of the Calcutta Postal Audit Office, Calcutta Telegraph (Engineering) office and ——. 2967.

# TELEGRAPH CONNECTION-

Question re direct—between Poons City combined Post and Telegraph Office and the Bombay Central Telegraph Office. 1521-22

#### TELEGRAPH DEPARTMENT-

#### Question re-

Appointments in the ---. 287-88.

Apportionment of the shares of the Post Office Department, the ——and the Civil Department of the revenue derived from the sale of postage stamps. 1832-33.

Grant to postal signallers in the —— of the benefit of counting their service in the Postal Department for purposes of regulation of their pay. 962-63.

Muhammadans in the ---. 1303-04.

Pensionary charges for the Post Office Department and the ——. 1331-32.

Regulations regarding admission, pay and prospects of the general and station services in the ——. 162-64.

Selection of candidates for appointment in the second grade, Superior Traffic Branch, ——. 2844.

# TELEGRAPH (ENGINEERING) AUDIT OFFICE-

Question re reference duties in Civil Accounts Offices and in the ---, under the Accountant General, Posts and Telegraphs. 2866.

# TELEGRAPH (ENGINEERING) OFFICE, CALCUTTA-

Question re medical certificates of employees of the Calcutta Postal Audit Office, the —— and the Calcutta Telegraph Check Office. 2867.

## TELEGRAPHIC TRANSFERS-

Question re Council Bills and —— drawn on India by the Secretary of State. 152-53.

#### TELEGRAPHIST(S)-

Question re-

Case of postal recruited —. 2438.

Extra cost of increments to postal recruited —. 289.

Crievances of postal recruited ---. 288.

Previous service of postal recruited —— to count towards increments. 289-09.

Retention of his usual allowances in the general scale by a —— deputed for training as a wireless operator. 1651.

Transfer to general service of forced station service ---. 287.

#### TELEGRAPHISTS' UNION-

Question re resolution passed recently by the All-India ---. 164.

# TELEGRAPH OFFICE(S)-

Question re-

Dipavali day to be holiday in Government Telegraph Offices. 290.

Opening of a — at Jagannathpur in the Sylhet District. 1650.

— in the Sylhet District. 1650.

#### TELEGRAPH\_PEONS-

Question re-

Allowances to — during sickness. 1128.

Amount of house rent granted to —— where no quarters are provided.

1124.

# TELEGRAPH PEON(S)-contd.

Question re-contd.

Amount of pension paid to --- after 32 years' service. 1125.

Cassification of --- as menials. 1123.

Clothing supplied to ---. 1127-28.

Cycle allowance of ---- 1124.

Delivery by --- of messages beyond a five-mile radius. 1125.

Delivery of 'C. Q.' telegrams by ---. 1128.

Eligibility of — for gratuities and pensions. 1125.

Minimum pay of ---. 1124.

Payments to --- for the delivery of telegrams. 1128.

Provident fund for - 1125.

Reduction of the allowance for message paid to ---. 1124-25.

#### TELEGRAPH TRAINING CLASS-

Question re-

Opening of a — at the Muslim University, Aligarh. 1304.

-- in schools and colleges. 2407.

## TELLICHERRY MYSORE RAILWAY-

See under "Railway(s)".

#### TEMPLES-

Question re grant of land in New Delhi for building an Anglican Church, mosques or —... 357-358.

#### TEMPORARY SERVICE-

Question ro-

Counting by postmen of —— towards pay, pension, etc. 1820. Counting of —— of Post Office clerks towards increments. 345.

#### TENDURS- -

Question re —— for electrical equipment to be called in rupees. 212-13.

#### TERRITORIAL AND AUXILIARY FORCES-

Question c expenditure on the training and maintenance of the ---- during the last three years. 2254.

#### TERRITORIAL CAVALRY SQUADRONS-

Question re formation of ----, etc. 2253-54.

#### TERRITORIAL FORCE-

Question re-

Grant of pensions, provident fund or gratuities to the clerical establishment of the Auxiliary and — units. 1742.

Provincial and urban units of the Indian —. 2250-51.

#### THEFT(S)--

Question re-

--- and burglary in New Delhi. 349.

, -- in New Delhi. 2766-67.

## THIRD CLASS ACCOMMODATION-

Question re requisitioning by the Army Department of — on the S.S. "California". 729

# THIRD CLASS CARRIAGES-

Question re-

Electric fans in ---. 2761-62.

Provision of electric fans in ——. 804.

Provision of electric fans in —— on State Railways. 2762-63.

Provision of lavatories in --- on the metre gauge Cochin State Railway. 351.

# THIRD CLASS COMPARTMENTS-

Question re-

Charges for the reservation of — on Railways. 147.

Supply of ians in - on State Railways. 2419.

# THIRD CLASS PASSENGERS-

Question re-

Admission of — to the Howrah railway station. 1303.

Assistance afforded by the Bengal Nagpur Railway to --- regarding their luggage. 732.

Booking facilities for ---. 216.

Inclusion of the cost of the construction of raised platforms under the head amenities for ---. 2763.

Issue of tickets to —— at the Delhi railway station. 2430.

Issue of tickets to —— at the Hapur station on the East Indian Railw ty. 2430-31.

Provision of amenities for --- by Railways. 877.

Provision of a waiting shed and latrines for — at Monghyr. 1830.

Shed for — at Ghaziabad Junction. 2450.

Sleeping accommodation for --- on the Great Indian Peninsula Railway. 2761.

# THIRD CLASS TICKETS-

Question re luggage concessions on ---. 384.

#### THROUGH TRAINS-

Question re running of convenient --- between the capital of Bihar and the various muffassil headquarters. 515.

# TICKETS-

Question re-

Issue of - - to third class passengers at the Delhi railway station.

Issue of --- to third class passengers at the Hapur station on the East Indian Railway. 2430-31.

#### TICKET CHECKERS-

Question re complaints against Travelling - of the Eastern Bergal Railway 1507.

## TICKET COLLECTOR—

Question re employment of a lady — at Hardwar. 1483.

## TICKET EXAMINERS-

#### Question re-

Supersession of travelling — on the North Western Railway. 2904-05. Travelling — on the North Western Railway. 2905-06.

# TICKET INSPECTORS-

Question rc travelling --- on the Bengal Nagpur Railway. 731-32.

#### TIMBER --

#### Question ro-

Agency held by Messrs. W. W. Howard Brothers, London, for the sale of Indian — in Europe. 2037-38.

Alleged shortage of --- on the South Indian Railway. 947.

Appointment of an Indian firm as agents for the sale of Indian ——
in Europe. 2038.

Purchase at cheaper rates in Malabar of —— of the quality supplied by Canada and Australia. 1391.

#### TIME-SCALE-

Question re principle followed in fixing the pay of permanent incumbents when a revision of —— is sanctioned. 953.

## TIME-SCALE OF PAY-

See under "Pay".

#### TIME-TABLES-

#### Question re-

Alteration of the East Indian Railway ——. 517-18.

Price of —— on certain specified Railways. 809-10.

Publication of the State Railways' —— in the vernacular. 1479.

Publication of —— for travellers unacquainted with English. 1479.

—— of the North-Western Railway. 2421.

#### TIME TEST-

Question re — of the Railway Mail Service. 886-88, 2848.

#### TIMINGS-

Question re changing of the —— of certain trains on the East Indian Railway. 2243.

# TIRLOKI NATH, LALA-

Oath of Office. 15.

#### TIRUPUR-

Question re case of Mr. V. R. Rangaswamier, clerk in the —— Post Office in the Nilgiri Division. 1731.

#### TOK KYI. U.—

General discussion of the General Budget. 1622-24.

Motion to reduce the Budget Demand for "Customs" (Export duty on rice). 1999-2000.

Path of office. 701.

# TOK KYI, U .- contd.

Question re-

Availability of the funds of the Post Office Savings Banks for the local money market, etc. 2249.

Connection of Akyab with the main railway line in Burma. 2585.

Land Mortgage Banks. 2248.

Opening of new branches of the Imperial Bank of India in Burma, etc. '

Removal of the arsenal in Rangoon to Mingaladon. 2585-86.

#### TONGA STAND-

Question re —— in Parliament Street near the entrance to the Assembly. 2161.

# TONKINSON, MR. H.-

Criminal Law Repealing and Amending Bill-

Motion to consider. 858-60.

Oath of Office. 5.

Resolution re-

Release of the Bengal detenus. 491-94.

Salaries of the two members of the Judicial Committee of the Privy Council possessing Indian experience. 2750.

Treatment of the Santhal Parganas as a backward tract. 663.

#### TOURS-

Question re amount of travelling allowance drawn for his —— by the Superintendent of Post Offices, Nilgiri Division. 723.

# TOWN SUB-POST OFFICE(S)-

See under "Post Office(s)".

#### TRACERS OF THE MESSAGE ROOM-

Question re differential treatment of —— and the completing clerks of the Pairing section. 1049-1050.

#### TRADE UNION BILL

See under "Bill(s)".

# TRAFFIC AND OCTROI DEPARTMENTS-

Question re small number of Muslims employed in the in the North-West Frontier section of the North-Western Railway. 2539.

# TRAFFIC AUDIT OFFICE, EAST INDIAN RAILWAY-

Question re-

Rent for office buildings for the — at Calcutta. 2051.

Staff of the ---. 2051.

# TRAFFIC BRANCH OF THE RAILWAY SERVICE—Question re appointments in the —. 2445.

# TRAFFIC DEPARTMENT, EASTERN BENGAL RAILWAY-

Question re-

Expenditure on the housing of European, Anglo-Indian and Indian staff of the ---. 1507-08.

Recruitment of Europeans, Anglo-Indians and Indians in the ----.

# TRAFFIC SERVICE-

Question re-

Indians in the —— or loco. service drawing salaries of more than Rs. 1,000 a month. 799.

Number of Indians in the Locomotive or —— drawing more than Rs. 1.000. 1381.

## TRAFFIC SUPERVISOR, CALCUTTA GENERAL POST OFFICE-

Question re retention of the services of Mr. R. H. Legge as —— after the abolition of the motor fleet. 2411.

#### TRAINS-

Question re-

Changing of the timings of certain —— on the East Indian Railway.

Normal speed of —— on the Rewari-Fazilka section of the Bombay, Baroda and Central India Railway. 803.

Running of certain — between Patna and Bhagalpur. 1491.

#### TRAIN CONTROLLERS-

Question re Indian Head - on the Bengal Nagpur Railway. 354.

# TRAIN EXAMINERS-

Question re provision of quarters for Indian guards, —, etc. 715.

#### TRAINING COLLEGE—

Question re — for railway officers at Dehra Dun. 2244-45.

# TRAINING SHIP-

Question re-

Equipment of a mercantile marine ---. 329.

Training of cadets on the —— "Dufferin." 2591-92.

# TRAMWAY-

Question re between the city of Delhi and New Delhi. 519.

#### TRAMWAY DEVELOPMENT-

Question re District-Board feeder railway or --- 391-92.

# · TRANSFER(8)-

Question re-

Inter-departmental — of men in the Secretariat and attached diages.

Rules regarding the —— of railway employees from one province to another. 2449.

# TRANSFER(S)-contd.

# Question re-contd.

- --- of clerks and accountants of the Military Accounts Department.
- of Inspectors, Postmasters, clerks and leave reserve clerks from the Nilgiri Division. 723-24.
- --- of Mr. K. A. Parasuramiah, Sub-Postmagter, Coimbatore Bazaar. 1731-32.
- of railway employees from one railway system to another. 2449.

#### TRANSFERRED DEPARTMENTS-

Question re reservation of appointments for members of all-India Services in the ——. 2457.

#### TRANSLATIONS-

Question re — of Acts of the Supreme Legislature into the principal vernaculars. 1520.

## TRANSPORTATION (POWER) DEPARTMENT-

Question re Indianisation of the Superior Revenue Establishment of the
—— and the Mechanical Engineering Department. 343-344.

# TRANSPORTATION (TRAFFIC) AND COMMERCIAL DEPARTMENTS OF STATE RAILWAYS—

Question re selection of Sikhs for the Indian Railway Service of Engineers and the —. 986.

## TRAVELLERS-

Question re publication of time-tables for —— unacquainted with English. 1479.

# TRAVELLING ALLOWANCES-

#### Question re-

- Amount of —— drawn for his tours by the Superintendent of Post Offices, Nilgiri Division. 723.
- of clerks drawing salaries of Rs. 150 to Rs. 200 in the Income-tax Offices in the United Provinces. 2855.
- of overseers in the postal service. 1822.

#### TRAVELLING ALLOWANCE BILLS-

Question re recoveries from the —— of certain clerks in the office of the Director General, Posts and Telegraphs, 1047-48.

# TRAVELLING CINEMA-

Question re on the Great Indian Peninsula Railway. 875-76.

# TRAVELLING PUBLIC-

Question re harassment of the —— by railway coolies at Delhi Junction. 2785.

# TRAVELLING TICKET CHECKERS-

Question re complaints against — of the Eastern Bengal Rajlway. 1507.

## TRAVELLING TICKET EXAMINERS—

#### Question re-

Supersession of — of the North-Western Railway. 2904-05. — of the North-Western Railway. 2905-06.

#### TRAVELLING TICKET INSPECTORS—

Question re --- on the Bengal Nagpur Railway. 731-32.

#### TREES-

#### Question re-

Expenditure on the planting and culture of --- on the different Railways. 1480, 1481.

Income from the sale of — on the different Railways. 1480, 1481.

Planting, culture, and sale of —— on the different Railways. 1480, 1481.

# TROOPS-

#### Question re-

Despatch by the self-governing Dominions of — to China. 880.

Establishment of Indian Family hospitals in all military stations containing Indian ——. 2910-11.

Expenditure on Indian — employed outside India. 1904-05.

Expenditure on — sent out of India. 873.

Movement of — to China in 1926. 203.

Number of steamers chartered for the despatch of — to Ohina. 2108. Supply of vegetable ghee to —. 791.

Statement by Mr. G. M. Young re expenditure on the despatch of ——to China. 2792.

#### TRUNK CALLS-

Question re checking of charges for — made by Government servants. 1517.

#### TUTICORIN-

Question re appointment of an Assistant Collector of Customs at —— 2775.

#### TYPEWRITERS-

Question re larger use of British — in Government Offices. 2845.

Π

#### UNDERFRAMES-

Question re unserviceable - on the North-Western Railway. 793.

## UNEMPLOYMENT-

Question re action taken on resolution regarding ---. 342.

#### UNIFORMS-

Question re of postmen, overseers and reader postmen. 1819-20.

# UNION(S)-

Question re official recognition of all railway employees' ---. 292.

#### UNITED KINGDOM-

Question re grant of passage facilities to the Indian members of the Indian Medical Service proceeding to the —— on study leave. 2791.

Statement laid on the table regarding the Agreement between the —— and Estonia re tonnage measurement of Merchant Ships, together with Notes exchanged, which affects India. 55.

#### UNITED PROVINCES-

## Question re-

Collection of compulsory subscriptions from the subordinate staff to meet the cost of a farewell party to Mr. H. B. Rau, Director of Audit
——. 721.

Difficulties of Sindhi employees of the North-Western Railway serving in the Punjab and the ——. 2036.

Maximum salary of the Head Clerk to the Assistant Collector of Income-tax in the ——. 2854.

Promotion of Head Clerks of Income-tax offices in the —— to the post of Assistant Income-tax officers. 2855.

Reduction in the number of Commissioners in the ---. 732-33.

Reversion of Rai Bahadur A. C. Mukherjee of the Indian Educational Service in the —— from the junior selection grade. 1825-26.

Schools maintained by the East Indian Railway in Bengal and the ——. 2784.

Separation of judicial and executive functions in the —. 732-33.

Separation of the Oudh and Agra Provinces in the —. 1826.

Transfer of railway employees from the — to Bengal. 2449.

Travelling allowance of clerks drawing salaries of Rs. 150 to Rs. 200 in the Income-tax offices in the —. 2855.

# UNITED STATES OF AMERICA-

#### Question re-

Admission of the —— to the permanent Court of International Justice at the Hague. 1575-76.

Exclusion of Indian seamen from the — under the new American Immigration Bill. 1041.

Naturalisation of Indians in the ---. 509.

Trial and conviction of Dr. Tarak Nath Das in the - 161-62.

# UNIVERSITY TRAINING CORPS-

Question re-

44117

# UPPER DIVISION CLERKS-

Question re abolition of the lower efficiency bar examination for — of Postal Account Offices. 1818.

## UPPER TIME-SCALE ASSISTANT-

Question re position of an —— unfit for promotion to a Superintendentship. 2864.

# UPTON, MR. T. E. T.-

Question re appointment of —— as Solicitor to the Government of India 1515-16.

#### URINAL-

Question re want of a proper waiting shed and —— for purdah ladies at Kiul Junction. 2243-44.

#### v

#### VAKILS--

Question re appointment of — as Chief Justices of High Courts. 2035.

#### VALUATION-

Question re principles for — and assessment in the Baroda Cantonment. 2442.

# VAN PEONS-

Question re employment of —— for all the sections of the Railway Mail Service. 2413.

# VEDARANYAM FACTORY-

Question re utilization of salt swamps adjoining the —— for the production of salt. 2908.

#### VEGETABLE GHEE-

Question re-

Analysis of ---. 791.

Effect of the use of --- on the human system. 791.

Supply of - to troops. 791.

#### VENDORS-

Question re grant of licences to - on railway platforms. 2429.

# VERNACULAR(8)-

Question re-

Publication of the State Railways' time tables in the —. 1479. Translation of Acts of the Supreme Legislature into the principal. —. .151-52, 1520.

#### VESSELS-

Question re-

Number of coasting - owned by Indians. 1192.

Powers of the Indian Legislature to enact laws for the reservation of the coastal trade of India to Indian \_\_\_\_\_\_ 1192-93.

VETERINARY SCHOLAR(S)-

Question re employment of qualified State —— in the Indian Civil Veterinary Department. 2444-45.

# VICEROY, HIS EXCELLENCY THE-

Address of - to Members of the Legislative Assembly. 43-49.

Message from — appointing Mr. M. Ruthnaswamy to be Chairman of the Legislative Assembly. 1.

Message from — approving of the election by the Legislative Assembly of Mr. V. J. Patel as President of the said Assembly. 10.

Message from — disallowing the motion of Mr. S. Srinivasa Iyengar, to move the adjournment of the House to discuss the question of the despatch of Indian troops to China. 76.

Message from — signifying his approval of the election of Maulvi Muhammad Yakub as Deputy President of the Legislative Assembly.

Question re memorial to —, from Mr. Satyendra Chandra Mitra, a political detenu. 2856-58.

## VICEROY'S COMMISSIONED OFFICER(S)-

Question re proportion of Muhammadans, Gurkhas and other Hindus and Sikhs employed as soldiers and — in the Indian Army. 965.

#### VILLAGE POSTMEN-

Question re additional duties performed by —— in the Punjab. 1821-

# VILLAGE ROAD(S)-

See under "Road(s)".

#### VISHINDAS, MR. HARCHANDRAI-

Code of Civil Procedure (Amendment) Bill (Amendment of section 115)—Motion to consider. 412-13.

General discussion of the General Budget. 1636-39.

Motion to reduce the Budget Demand for "Customs" (Paucity of Wharfingers in Karachi). 1976, 1977.

Oath of Office. 183.

#### Question re-

Appointment in the Traffic Branch of the railway service. 2445. Difficulties of Sindhi employees of the North-Western Railway serving in the Punjab and the United Provinces. 2036.

Eligibility of firms paying income-tax to vote at Legislative Assembly elections. 204.

Employment of qualified State veterinary scholars in the Indian Civil Veterinary Department. 2444-45.

Exclusion of the Depot Lines in Karachi from the limits of the Karachi Cantonment. 734.

Government action against rise in P. and O. passenger fares. 203. Government's liability for Imperial Conference and military, naval and air projects. 204-05.

Inaccuracy of Sind Electoral Rolls. 377.

Movement of troops to China in 1926. 203.

Opening of New Delhi by King-Emperor. 204.

# VISHINDAS, Mr. HARCHANDRAI-contd.

Question re-contd.

Refusal to allow owners of properties in the Depot Lines in Karachi to build or rebuild on their plots. 734-35.

Results of last elections to Legislative Assembly. 189.

Royal Commission on Agriculture to visit Sind. 205.

Sindhis and non-Sindhis employed on the North-Western Railw 2036.

Question (Supplementary) re inaccuracies in the electoral rolls of constituencies of the Legislative Assembly. 2104.

#### VISITING BOARD-

Question re - of the Muslim University at Aligarh. 969.

## VISITORS' ROOMS-

Question re — in the Council House, New Delhi, and the Assembly Chamber, Simla. 2331-33.

#### VIZAGAPATAM HARBOUR-

Budget Demand for "Capital Outlay on --". 2326.

Question re-

Construction of railways to serve the country west of the —. 1743. Date of the completion of the —. 1827.

Development of ---. 190-91.

--- project. 330-331.

# VOLUNTEER POLICE BILL-

See under "Bill(s)".

#### VOTERS-

Question re-

Legislative Assembly ---. 154.

Rules and Orders relating to the preparation of lists of — for the Legislative Assembly. 153.

Women — for Legislative Assembly. 191-92.

## w

# WAGES-

Question re—
Introduction of legislation for the prompt payment of —. 71...
Minimum — for Indians in Fiji. 814.

# WAGONS-

Question re-

Annual cost of repairs to railway - . 795.

Cost of alterations to the American — purchased in 1918 for £ Railways. 2432.

Judgment of the Allahabad High Court regarding the obligation o railways to lock — while carrying goods. 952.

Manufacture of — and locomotives in the workshop of the Bombay,
Baroda and Central India Railway at Ajmer. 1490-91.

ħ.

Y

# WAGONS-contd.

Question re-contd.

Number and cost of - purchased in India and abroad since 1910-

Number and price of — ordered since 1919 on all railways. 211.

Number of — on State Railways. 1509-10.

Number of — placed on the line in each year from 1919-20. 1490.

Number of - purchased for State Railways since March 1923. 1490.

Purchase by the Government of India about the time of the Armistice of American — destined for Russia. 792.

Purchase of goods ---. 1489-90.

Reasons for surplus of 30,000 ---. 210-11.
Scrapping of locomotives and --- in use on railways. 795.

#### WAGON REQUIREMENTS-

Question re --- of State Railways. 1490.

# WAITING ROOM(8)-

Question re-

First and second class --- at Rafiganj station on the East Indian Railway. 530.

Repairs to the booking office and — at Delhi Sadar station. 2789. Want of a third class --- at Gaya on the East Indian Railway. 2241.

# WAITING SHED(S)-

Question re-

Improved — at loop line stations of the East Indian Railway.

Paucity of --- at rural stations on the M. G. section of the East Indian Railway. 2105.

Provision of lights in the compound leading to the third class --at Hissar railway station. 803-04.

Provision of — and latrines for third class passengers at Monghyr.

Want of a proper — and urinal for purdah ladies at Kiul Junction, 2243-44.

# WALKER. SIR NORMAN-

Question re expenditure on the visit of — to India in connection with medical education, 2014-45.

AR-

Question re payment of compensation to the lessees of certain houses in Poons taken possession of by the Government during the ---2448-49.

# WAR OFFICE-

Question re settlement of outstandings with the ---. 802.

# WATCH AND WARD DEPARTMENT-Question re \_\_\_ for State Railways, 339, 2047-48.

WATCH AND WARD DEPARTMENT (EAST INDIAN RAILWAY)—Question re construction of a building in the Howrah Yard for the staff of the ——. 715.

#### WATER RATES-

Question re — in orthodox and unorthodox quarters in New Delhi 3458.50

#### WATER TAXES-

Question re - in Jutogh Cantonment. 1746.

#### WEEK-END CONCESSION TICKETS-

Question re - on the East Indian Railway. 2431-32.

# WEEKLY PAYMENTS BILL-

See under "Bill(s)".

#### WEIGHTS AND MEASURES-

Question re standardisation of ---. 2779.

#### WELLS, MR.-

Question re dismissal of ---, Chief Controller of Stores, East Indian Railway. 210.

· .t.

# WESTERN HOSTEL, NEW DELHI-

Question re-

Loss incurred on the ---. 2774.

Running of the --- as a hotel. 2774,

#### WHEELER-

Question re ——'s contract for railway bookstalls. 195-97.

#### WHITE LEAGUE-

Question re article in the Muslim Outlook regarding the formation of a — in New Zealand. 2593-94, 2845.

#### WILLOWBUND-

# WILLSON, SIR WALTER-

Congratulations by — to Mr. V. J. Patel on his election as President of the Legislative Assembly. 11-12.

Currency Bill-

Consideration of clause 4. 1849-54, 1855, 1888, 1890, 1891.

General discussion of the General Budget. 1599, 1661-65.

Indian Finance Bill-

Consideration of Part II of Schedule II. 2640-42, 2649, 2661.

Indian Forest Bill-

Constitution of the Select Committee. 2898.

Indian Merchant Shipping (Amendment) Bill—
\*Motion to refer to Select Committee. 305-07, 306.

# WILLSON, SIR WALTER-contd.

Madras Salt (Amendment) Bill-

Consideration of clause 2. 2879.

Motion to reduce the Budget Demand for "Customs" (Customs policy, land frontier; smuggling of saccharine). 2003-04.

Motion to reduce the Budget Demand for "Customs" (Revision of specific, ad valorem and protective duties: lax administration). 1983, 1985.

Motion to reduce the Budget Demand for "Railway Board". (Policy followed in respect of the purchase of stores). 1264-65.

Motion to reduce the Budget Demand for "Railway Board". (Quinquennial review of Capital Programme). 1258.

Motion to reduce the Budget Demand for "Railway Board". (Railway rates of freight in relation to the Indian manufacturer). 1365.

Motion to reduce the Budget Demand for "Salt". (Grievances of the miners of the Khewra salt mines). 2199.

Motion to reduce the Budget Demand for "Working Expenses: Administration" (Railways) (Arrangements for the Hardwar-Kumbh Mela). 1416.

Oath of Office. 5.

#### Question re-

ł

Appointment of an Assistant Collector of Customs at Tuticorin.

Draft rules for the introduction of a system of rupee tender. 2919-20.

Placing of orders for rails with firms other than the Tata Iron and Steel Company. 2855.

Proposed scheme of arrangements with the Second Preference Share-holders of the Tata Iron and Steel Company. 2775-76.

Question (Supplementary) re-

Credentials of Protector of Pilgrims, Karachi. 202.

Increases in rent for premises occupied by Post Offices in Bombay. 362.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 118, 127, 133-36.

Consideration of clause 2. 1082-83.

# WIRELESS OPERATORS-

#### Question re-

Employment by ships engaged on the coasting trade of —. 1824.

Provision by the Royal Indian Marine of facilities for gaining the necessary sea experience to persons qualified as marine —. 1825.

Provision of facilities in India for training marine —. 1824-25.

Recruitment of ---. 1651-52.

Retention of his usual allowances in the general scale by a telegraphist deputed for training as a —.......... 1651.

Praining of Indians as ---. 2336.

# NIRELESS TELEGRAPHY—

b. tion re training in - 2767.

WITHERS, MR. C. H .-

Question re extension of service granted to —, Foreman, Electrical Department, Carriage and Wagon, Moghulpura, North Western Railway. 2436-37.

#### WOMEN-

Question re prohibition of the employment of —— undergrou'
Indian mines. 709-10.

#### WOMEN VOTERS-

Question re — for Legislative Assembly. 191-92.

WORKING EXPENSES: ADMINISTRATION (RAILWAYS)—Budget Demand for "——" 1398-1440.

WORKING EXPENSES: REPAIRS AND MAINTENANCE ANI OPERATION (RAILWAYS)—
Budget Demand for "——" 1440-50.

#### WORKING HOURS-

Question re-

Reduction of the — of the booking, parcel and other staff employed on the East Indian Railway. 717.
— of employees of the Railway Mail Service. 888-89.

#### WORKSHOP(S)-

Question re-

Alleged assault and dismissal of Sukhlal, an employee of the Bengal Nagp: - Railway — at Kharagpur. 1740.

Book v and present value of the State Railway — 1510. Emplo of apprentices in the Central —, Ajmer. 2419.

Expercontract n the erection of — for State and Company-Managed R ... 796.

Improvements at Karachi, Pindi and Sukkur — on North-Western Railway to obviate reduction of staff. 197-99.

Manufacture of wagons and locomotives in the — of the Bomba; Baroda and Central India Railway at Ajmer. 1490-91.

Number of men employed in railway ---. 1510.

#### ¥

# YAKUB, MAULVI MUHAMMAD-

Budget Demand'for "Army Department". 2312.

Demand for Supplementary Grant in respect of "Audit." (Railway 2831, 2832.

Election of - as Deputy President. 803.

Election of — to the Standing Finance Committee for Railways. 50 General Discussion of the General Budget. 1685-88.

Indian Finance Bill-

Consideration of Part I of Schedule III. 2669.

Motion to pass as amended. 2713-15.

• Motion to consider the amendment made by the Council of 2940-43.

AKUB, MAULVI MUHAMMAD-contd.

Indian Law Reports Bill-

Motion for leave to introduce. 367.

Indian Limitation (Amendment) Bill (Amendment of Article 182 of Schedule I)-

Motion to consider. 539. Consideration of clauses. 540.

Indian Merchant Shipping (Amendment) Bill-Motion to refer to Select Committee. 307-08.

Indian Succession (Amendment) Bill-

Motion for leave to introduce. 367.

Motion to refer to Select Committee. 826.

Motion to circulate. 829, 830.

Interest Bill--

Motion for leave to introduce. 368.

Message from His Excellency the Viceroy signifying his approval of the election of — as Deputy President of the Legislative Assembly.

0

Motion to reduce the Budget Demand for "Army Department". (General policy and expenditure). 2226.

Motion to reduce the Budget Demand for "Executive Council" (Attitude of the Government in regard to the constitutional issue). 1947-54, 1955.

Motion to reduce the Budget Demand for "Indian Postal and Telegraph Department" (Low salaries of postal clerks, peons and subordinate services and inadequate pensions to retired subordinates). 2015-18.

Motion to reduce the Budget Demand for "Railway Board". (Appointment of Indians as Members of the Railway Board and Indianisation of the Railway Services). 1206-07.

Motion to reduce the Budget Demand for "Railway B. 2775-76 (Grievances

of subordinate railway employees). 1292-96.

Motion to reduce the Budget Demand for "Working have nistration" (Railways) (Third and intermediate class waiting rooms for Indian ladies at Moradabad). 1438-39.

Oath of Office. 3.

Presentation by — of the Report of the Committee on regarding petitions relating to the Currency Bill. 1747, 2185.

Question ro-

Admission of doolies and palanquins to the platforms at Delhi railway station. 168-69.

Alignment of the Kashipur-Kalagarh Railway. 524.

Appointment of a Hindu as second clerk in the office of the Superin-

tendent of Education, Delhi. 2179-80, 2181.

Appointment of Muhammadans in the Education Department of the Delhi Province. 2178-2179, 2181.

Appointment of Mussalman as a Judge of the Patna High Court. · 2424-

Approintments of probationers in the Transportation (Traffic) and Com-• mercial Departments of State Railways. 734.

Award of scholarships to students of the depressed classes in the Delhi Province. 2180, 2181.

Better police supervision for New Delhi. 384.

YAKUB, MAULVI MUHAMMAD-contd.

Question re-contd.

Claims of minority communities to higher appointments in the Postace Department. 346-347.

Conversion of the branch post office at Mansiari into a season sub office. 348.

Date of the appointment of the Statutory Royal Commissions. C., Distance of the sub-post office at Bagisar from the Mansiari and M post offices. 347-348.

Education of Muhammadans of the Delhi Province. 2178-2181.

Educational qualifications of Lala Bhim Sen, second clerk in the offic of the Superintendent of Education, Delhi and Ajmer-Merwart 2786.

Employment of a ladv ticket collector at Hardawar. 1483.

Employment of Mussalmans as teachers in Municipal and District Board Schools in the Delhi Province. 2178, 2181.

Employment of Mussalmans in the office of the Accountant General, Central Revenues. 2425-26.

Employment of Mussulmans in the office of the Chief Commissioner of Delhi. 167-68.

Employment of Mussalmans on the Bombay, Baroda and Central Indi Railway. 168.

Expeditious distribution of Legislative Assembly debates to purchasers. 348.

Frequent dismissals on the Oudh and Rohilkhand section of the East Indian Railway. 1484.

Grant of gratuities to the families of the two employees of the Government of India Press, Delhi, killed in a retraphysical in the Press. 2426.

Grants to Muhammadan schools in the Delhi Province. 2178, 2181. Hindu and Muslim clerks in the office of the Divisional Superintendent, North Western Railway, Delhi. 171.

Indequate recruitment of Minorities to the Audit and Account Offices. 382-83.

Lowness of the dome and level of the Council House. 363.

Malpractices during the recent elections. 165.

Muhammadans in the Telegraph Department. 1303-04.

Muslim clerks in the office of the Divisional Audit Officer, North Western Railway, Delhi. 170.

Mussalman as examiner for accounts

Mussalman officers employed in the Figure ment of India. 1037.

\_ Department of the Gover

Mussalman officers employed in the office of the Railway Boa:
Delhi. 1036.

Mussalman representative of the Delhi Province in the Legisla
Assembly 1305.

Names of candidates sent to the Central Drawing College Medical College, Lahore, for training. 2180-2181.

New railway station at Lucknow. 166-67.

Nominations to the Indian Civil Service. 1304-05.

Number of Mussalmans employed as Superintendents of Post Off 1037.

Number of Mussalmans employed in the Government of India P Delhi. 2426.

# YAKUB, MAULVI MUHAMMAD-contd.

Question re-concld.

Number of Mussalmans in the Delhi Educational Administration. 9177, 2181.

Mers employed on special duty for long periods in the office of the Comptor General of Posts and Telegraphs. 1037.

spening of a telegraph training class at the Muslim University, Aligarh. 1304.

Overworked assistant station masters and pointsmen on the East Indian Railway. 1484-85.

Paucity of Muslim teachers in the Delhi Province. 2180, 2181.

Percentage of Mussalman clerks in the office of the Audit Officer, Indian Stores Department. 2426.

Proportion of Mussalmans in Chief Auditors' Offices, East Indian Railway and Eastern Bengal Railway. 383.

Proportion of Mussalmans in Divisional Superintendent's office and Divisional Audit Office, North Western Railway. 383-84.

Proposition statement of the Delhi Press. 2427.

Provincialisation of District and Municipal Board Schools. 2786.

Provision of a rest room for the railway staff at Moradabad. 1485.

Recognition of the services and talents of Abdul Aziz, a foreman of the railway workshop at Moradabad. 1483.

Removal of the railway offices from Lucknow to Calcutta. 166.

Representation of minority communities in Departments under the Government of India. 347.

Representation of Muslims in the Education Department of the Delhi Proving reduct.

Restriction of clerical appointments to First Division Matriculates by the Chief Auditors, North Western Railway. 383.

Retention of the services of Mr. P. A. Young as an Assistant Running shed foreman at Moradabad. 1484.

Rules framed by the High Courts under the Code of Civil Procedure.

Sanction of a grant for the Moyyad-ul-Islam Orphanage and Middle School, Delhi. 2180, 2181.

Savings Bank Department at the Mansiari Post Office. 348.

Season post office at Milam. 169-70.

Speeches delivered by the Maharaja of Burdwan in England. 1037-

Successful candidates at the examination for the Subordinate Accounts Service. 2427.

Total amount of salaries drawn by the Hindu and Muslim clerks in the office of the Divisional Audit Officer, North Western Railway, Delhi.

Vsual tenure of an officer on special duty at the headquarters of the Government of India. 1037.

Utilisation of the Fines Fund at Moradabad for the upkeep and improvement of the Prince of Wales's Railway school. 1485.

Question (Supplementary) re-

Neglect of the station master at Kirkee to reserve two second class compartments for Raja Ghazanfar Ali Khan, M.L.A. 2594.

Training College for railway officers at Dehra Dun. 2245.

# YAKUB, MAULTI MUHAMMAD-coneld.

#### Resolution re-

Amalgamation of the Oriya-speaking tracts. 559-53, 563, 574. Salaries of the two members of the Judicial Committee of the Council possessing Indian experience. 2818.

## YOUNG, Mr. G. M.-

Budget Demand for "Army Department". 2310-13.

Motion to reduce the Budget Demand for "Army Department. (General policy and expenditure). 2225, 2232, 2233.

Motion to reduce the Budget Demand for "Army Department.". (Location of troops in Muzaffsrpur). 2288-89.

Motion to reduce the Budget Demand for "Army Department.". (Report of the Auxiliary and Territorial Forces Committee: University Training Corps.) 2212, 2213.

Oath of Office. 5.

Statement by --- re expenditure on the despatch of troops to China 2792.

# YOUNG, MR. P. A.-

Question re retention of the services of --- as an Assistant Runnied shed foreman at Moradabad. 1484.

# YUSUF IMAM, MR.-

Oath of Office. 18.

Question re amalgamation of the Public Works Branch with the Del partment of Industries and Labour. \$435-36.

Z

# ZAMINDARS' BANK-

Question re opening of a --- on the Co-operative Society system in the Hazara District of the North West Frentier Province. 1309-10.

# ZOOLOGICAL SURVEY-

Budget Demand for "---". 2319.

# ZULFIQAR ALI KHAN, NAWAB SIR-

Oath of Office. 1085.

Question re claims of Muslims to appointments as medical officers of State Railways. 1745-46.